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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 21628 OF 2020

**PETITIONER:**

ZACHARIA MARAMKANDATHIL MOHAN,  
AGED 34 YEARS, S/O MOHAN M.S,  
2ND FLOOR, CORPORATION BUILDING,  
KALOOR, KATHRIKADAVU ROAD, KALOOR P.O.,  
ERNAKULAM-682017.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
'A' WING, SHASTRIBHAWAN,  
RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.T.V.VINU, CGC  
BY SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21393/2018,  
AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED  
THE FOLLOWING:

ncd

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 42106 OF 2018**

**PETITIONER:**

SOMASEKHARAN AJITH KUMAR, AGED 45 YEARS,  
S/O.SOMASEKHARAN, RESIDING AT T.C.5/1093(1),  
PERAKATHU, SREEKRISHNA NAGAR, SREEKARIYAM P.O.,  
THIRUVANANTHAPURAM-695017.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAVAN, REJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.M.L.SURESH KUMAR, CGC  
BY SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP (C) NO. 664 OF 2019**

**PETITIONER:**

SHRI RANJIT KARTHIKEYAN, S/O RAGHAVAN NAIR,  
AGED 50 YEARS, TC 27/547-1, MADHAVILAKOM,  
THAMPURANMUKKU, VANCHIYOOR- P.O.,  
THIRUVANANTHAPURAM-695 035.

BY ADVS.  
T.M.SREEDHARAN (SR.)  
SMT.NISHA JOHN  
SRI.V.P.NARAYANAN  
SRI.R.BHASKARA KRISHNAN  
SMT.DIVYA RAVINDRAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.
- 3 M/S. WINTRUST BUILDERS AND DEVELOPERS  
PRIVATE LIMITED, T.C.30/1877(1),  
VAS VILLA KANNANMOOLA, PETTAH P.O.,  
TRIVANDRUM-695 024.

BY ADVS.  
R3 BY SMT.S.SUJINI  
SRI.RAJAGOPALAN.A., CGC  
BY SRI.P.VIJAYAKUMAR, ASGI

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FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP (C) NO. 1569 OF 2019**

**PETITIONERS:**

- 1 MANOJKHAN, S/O. SHAHUL HAMEED,  
AGED 45 YEARS, DIRECTOR,  
M/S. YANTRA AYURVEDIC RESORT PRIVATE  
LIMITED, SURYA NAGAR,  
RESIDENCE NO. 206, SURYA NAGAR,  
KUMARAPURAM, MEDICAL COLLEGE,  
TRIVANDRUM-695011.
- 2 SHAHUL HAMEED, S/O. PERIYA MEERAN,  
AGED 72 YEARS, DIRECTOR,  
M/S. YANTRA AYURVEDIC RESORT  
PRIVATE LIMITED, SURYA NAGAR,  
RESIDENCE NO. 206, SURYA NAGAR,  
KUMARAPURAM, MEDICAL COLLEGE,  
TRIVANDRUM-695011.

BY ADVS.  
T.M. SREEDHARAN (SR.)  
SMT. NISHA JOHN  
SRI. V. P. NARAYANAN  
SMT. DIVYA RAVINDRAN  
SRI. R. BHASKARA KRISHNAN

**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

3 M/S.YANTRA AYURVEDIC RESORT PRIVATE LIMITED,  
SURYA NAGAR, RESIDENCE NO.206,  
KUMARAPURAM, MEDICAL COLLEGE,  
TRIVANDRUM - 695 011 REPRESENTED BY  
ITS DIRECTOR SRI.MANOJ KHAN

R1-R2 BY SRI.ROJO JOSEPH THURUTHIPARA, CGC  
R3 BY SMT.S.SUJINI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ncd

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 1583 OF 2019**

**PETITIONER:**

KOTAMBALLI NARASIMHIAH SURYANARAYANAN,  
AGED 86 YEARS, S/O. KOTAMBALLI NARAYANAA  
NARASMHIAH, RESIDING AT DATTATREYA VEEKSHANAM  
ROAD, ERNAKULAM-682 018, KERALA.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD, NEW DELHI-  
110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV Mr.R.PREMSANKAR, CGC  
BY SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
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FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 1620 OF 2019**

**PETITIONER:**

SRIKANDAN SURYANARAYAN, AGED 46 YEARS,  
KOTAMBALLI NARASIMHIAH SURYANARAYANAN,  
RESIDING AT 13 B, SRISHNA, SWAPNIL ENCLAVE,  
MARINE DRIVE, HIGH COURT JN., SHANMUGHAM ROAD  
S.O., ERNAKULAM-682031, KERALA.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 1619 OF 2019**

**PETITIONERS:**

- 1 ABDUL MUNEER, PULIKKALAKATH HOUSE,  
AGED 42 YEARS, CHETTIPADI P.O.,  
MALAPPURAM-676 303.
- 2 ABDUL SALEEM, ALIKKATH HOUSE,  
AGED 41 YEARS, CHETTIPADI P.O.,  
KODAPPALI, MALAPPURAM-676 303.

BY ADVS.  
ALEX.M.SCARIA  
SRI.G.BAIJURAJ  
SMT.NISNA K.MUHAMMED  
SMT.SARITHA THOMAS

**RESPONDENTS:**

- 1 THE UNION OF INDIA REPRESENTED BY SECRETARY  
MINISTRY OF CORPORATE AFFAIRS, SASTHRI BHAVAN,  
DR. RAJENDRA PRASAD ROAD, NEW DELHI-110001  
BY THE SECRETARY.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
THIKKAKAKARA P.O., KAKKANAD,  
KOCHI, KERALA-682021.

BY ADV SRI. L.RAM MOHAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 1898 OF 2019**

**PETITIONER:**

ROHILDEV NATTUKALLINGAL, AGED 28 YEARS,  
S/O.VASUDEVAN N., RESIDING AT KARUVANKODE HOUSE,  
SHANTI NAGAR, TIRUR, MALAPPURAM-676 101, KERALA.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.HARIDAS P.NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
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CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

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**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 1909 OF 2019**

**PETITIONER:**

SUNEESH THULUTHIYIL, AGED 30 YEARS,  
S/O GANGADHARAN, RESIDING AT THULUTHIYIL HOUSE,  
SOUTH ANNARA, TIRUR, MALAPPURAM-676 101, KERALA.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENT/S:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SMT.H.SUBHALEKSHMI, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

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16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
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**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

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**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 3242 OF 2019**

**PETITIONER:**

LORENZ REIBLING, AGED 70 YEARS,  
S/O REIBLING, B HUB, CARDINAL CLEEMIS CENTRE FOR  
INNOVATIONS, MAR IVANIOS VIDYA NAGAR,  
NALANCHIRA, TRIVANDRUM, KERALA 695 015.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.M.C.MONY, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 3136 OF 2021**

**PETITIONERS:**

- 1 GURUVAYUR PERIAMBALAM BEACH RESORTS  
PRIVATE LIMITED, DOOR NO.IX/303 B,  
PERAMANGALAM P.O., THRISSUR, KERALA-680545,  
REPRESENTED BY ITS MANAGING DIRECTOR  
MR.PADIKKAL BHASI.
- 2 RASMI RAAMU, 303 B 7/444, PADIKKAL,  
PERAMANGALAM, KAIPARAMBU PANCHAYAT,  
THRISSUR, KERALA-680545.

BY ADVS.  
ANIL D. NAIR  
SMT.CHRISTINA ANNA PAUL  
SRI.SREEJITH R.NAIR  
SMT.TELMA RAJU  
SRI.SANGEETH JOSEPH JACOB

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, THRIKKAKARA P.O.,  
KAKKANAD-682021.
- 2 THE SECRETARY, THE MINISTRY OF CORPORATE  
AFFAIRS,  
'A' WING, SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.

BY ADV K.K.SETHUKUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

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**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP (C) NO. 3730 OF 2019**

**PETITIONERS:**

- 1 THUMPAVIL SUGATHAN SAJEEVAN,  
VILLA NO.7, CHOICE VILLAGE,  
NADAMA EAST, TRIPUNITHURA, KOCHI-682 301.
- 2 USHA SAJEEVAN, VILLA NO.7,  
CHOICE VILLAGE, NADAMA EAST,  
TRIPUNITHURA, KOCHI-682 301.

BY ADV NISHA JOHN

**RESPONDENTS:**

- 1 UNION OF INIDA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA,  
KOCHI-682 021.
- 3 CHANNEL TOURS AND TRAVELS (PVT) LTD.  
BUKLDING NO.39/740, KARIKKAMURY CROSS ROAD,  
KOCHI-682 011.

BY ADVS.  
SMT.P.VANDANA  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP(C) NO. 3725 OF 2021**

**PETITIONERS:**

- 1 JAMES GEORGE, AGED 50 YEARS,  
S/O. GEORGE CHENGALATHARA, RESIDING AT  
CHENGALATHARA HOUSE, JAYANATHY ROAD,  
MARADU.P.O., ERNAKULAM-682 304.
- 2 MUHAMMAD ANAS AHAMMED, AGED 50 YEARS,  
S/O. AHAMMED KUNJU LEBBA,  
RESIDING AT 10C, ORION II,  
EDAPALLY P.O., ERNAKULAM-682024.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFIARS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SMT.MAHESWARY.G., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
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**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

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**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP(C) NO. 3658 OF 2021**

**PETITIONER:**

MURALEEDARAN KARINTHORAMMAL, AGED 50 YEARS,  
S/O NARAYANI KARINTHORAMMAL, EKAROO, QUILANDY,  
UNNIKULAM P.O.KOZHICODE, KERALA-673 574.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO 46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-10 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SMT.VANDANA P., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
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**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP(C) NO. 4674 OF 2021**

**PETITIONERS:**

- 1 RINUSH PONNU PILLAI, AGED 38 YEARS,  
S/O.A.K.PONNU PILLAI, RESIDING AT  
THARAYIL THEJUS BHAVAN, PATHIRAPPALLY P.O.,  
AMBALAPUZHA, ALAPPUZHA, KERALA 688 521.
- 2 RIPEESH PONNUPILLA, AGED 35 YEARS,  
S/O.A.K.PONNU PILLAI, RESIDING AT  
THARAYIL THEJUS BHAVAN, PATHIRAPPALLY P.O.,  
AMBALAPUZHA, ALAPPUZHA, KERALA 688 521.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV B.PRAMOD, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 5134 OF 2021

PETITIONERS:

- 1 MADHUKUMAR VISWANATHAN PULLUVALLIYIL,  
AGED 52 YEARS,  
S/O VISWANATHAN MADHAVAN PULLUVALLIYIL,  
RESIDING AT MADATHIL VEED,  
KUDAYATHOOR, IDUKKI-685 590.
- 2 SHIHAB CONDAPILLY ABU,  
AGED 35 YEARS  
S/O ABU, RESIDING AT CONDAPPILLY,  
PINARMUNDA, PERINGALA P.O., KUNNATHUNAD,  
ERNAKULAM-683 565.  
BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE,  
DEPARTMENT OF REVENUE, ROOM 46,  
NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
A WING SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAAKARA,  
KOCHI-682 021.  
SRI.P. VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 5622 OF 2019

PETITIONERS:

- 1 ANANTHANARAYANAN HARIHARAN,  
AGED 51 YEARS,  
S/O. LATE C A HARIHARAN,  
RESIDING AT HARISREE, HOUSE NO.10,  
NETAJI NAGAR,  
OLAVAKKODE, PALAKKAD - 678 002.
- 2 VANI SUBALAKSHMI,  
AGED 44 YEARS,  
W/O ANANTHANARAYANAN HARIHARAN,  
RESIDING AT HARISREE, HOUSE NO.10,  
NETAJI NAGAR,  
OLAVAKKODE, PALAKKAD - 678 002.  
BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
A WING, SHASTRIBHAWAN,  
RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRATR OF COMPANIES (KERALA),  
COMPANU LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 4 CENTRAL BOARD OF DIRECT TAXES,  
MINISTRY OF FINANCE,  
GOVERNMENT OF FINANCE,  
GOVERNMENT OF INDIA,  
NORTH BLOCK, NEW DELHI - 110 001.

5 UTI INFRASTRUCTURE TECHNOLOGY AND SERVICES LTD,  
40/5594 A, PUTHARIKKAL BUILDING,  
GROUND FLOOR MARKET ROAD,  
NEAR SARITHA TEATRE COCHIN - 682 035.

BY ADVS.

SMT.MINI GOPINATH, CGC

SRI.LEGY ABRAHAM

SRI. P. VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

SR

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26<sup>TH</sup> JYAISHTA, 1943

WP(C) NO. 5698 OF 2019

PETITIONER:

SUBASH VASUDEVAN,  
AGED 46 YEARS, (DIN NO. 02957684)  
S/O N.VASUDEVAN, 5D, DUKES,  
SKYLINE IMPERIAL GARDENS, PALARIVATTOM P.O,  
KOZHI - 686 025.

BY ADV JINU JOSEPH

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
SASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGIONAL DIRECTOR (NORTHERN REGION),  
PREVIOUSLY AT NOIDA AND WITH PRESENT ADDRESS AT  
B - 2 WING, 2ND FLOOR  
PARYAVARAN BHAVAN, CGO COMPLEX,  
NEW DELHI - 110 003.
- 3 THE REGISTRAR OF COMPANIES (KERALA AND  
LAKSHADWEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 4 VIJAYA LUXURY HOUSING PROJECTS (PVT) LTD,  
HAVING ITS CORPORATE OFFICE AT 37/991,  
1ST FLOOR, EMMY SQUARE, S.A. ROAD,  
ELAMKULAM, KOCHI - 682 020.  
BY ADV SRI.K.K.SETHUKUMAR, CGC  
BY SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

SR

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 5999 OF 2019

PETITIONER:

NANDANAN KOTTAYIL,  
AGED 60 YEARS  
S/O KRISHNANKUTTI MENON,  
PAVITHRA, BTR ROAD, EDAPPALLY.  
BY ADVS.  
HARISANKAR V. MENON  
MEERA V.MENON

RESPONDENTS:

- 1 REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN,  
KAKKANAD-682021, ERNAKULAM.
- 2 UNION OF INDIA,  
REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
NEW DELHI-110011.
- 3 M/S CRAZE CONSUMER PRODUCTS PVT. LTD.,  
41/1044-B4, 1ST FLOOR, K R C HOUSE,  
VEEKSHANAM ROAD, ERNAKULAM-682018,  
REPRESENTED BY ITS DIRECTOR.  
BY ADV SRI.R.PRASANTH KUMAR, CGC  
SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

SR

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 6321 OF 2019

PETITIONERS:

- 1 SWAPNA ABRAHAM,  
AGED 41 YEARS,  
D/O RAJAN SEBASTIAN, KARIMKUTTIYIL HOUSE,  
ANGADI P.O.RANNI, PATHANAMTHITTA DISTRICT
- 2 ABRAHAM KARIMKUTTIYIL THOMAS,  
AGED 46 YEARS,  
S/O MATHEW ABRAHAM, KARIMKUTTIYIL HOUSE,  
ANGADI P.O.RANNI, PATHANAMTHITTA DISTRICT
- 3 JOE KURIAN THOMAS,  
AGED 58 YEARS  
S/O V.I. THOMAS, VATTAPURAYIDATHIL HOUSE,  
MUNDAPPUZHA, RANNI, PATHANAMTHITTA DISTRICT
- 4 LINDA JOE THOMAS,  
AGED 52 YEARS,  
D/O KURUVILA, KARIMKUTTIYIL HOUSE,  
ANGADI P.O.RANNI, PATHANAMTHITTA DISTRICT

BY ADVS.  
JOMY GEORGE  
SRI.DEEPAK MOHAN  
SRI.H.KIRAN  
SMT.M.V.BABY

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
A WING SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.

2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA KOCHI 682 021.  
BY ADV SRI.M.N.MANMADAN, CGC  
SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

SR

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 6306 OF 2019

PETITIONER:

VADAKKOOT HARIDAS,  
AGED 64 YEARS  
64, VADAKKOOT 3,  
VANIYAMKULAM GRAMA PANCHAYAT,  
OTTAPALAM - 679 521.

BY ADVS.  
SRI.SUNIL SHANKER  
SRI.K.N.SIVASANKARAN

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
GOVERNMENT OF INDIA,  
A WING,  
SHASTRI BHAVAN, RAJENRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES,  
KERALA 1ST FLOOR, COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAKARA P.O., KAKKANAD, KOCHI -  
682 021.
- 3 M/S. MOOSA AND SONS TOWER INN PRIVATE LTD.,  
BUILDING NO.IV/657, A,B,C, KANIYAKODE VILLAGE,  
THALAPPILLY TALUK, THIRUVILWAMALA, THRISSUR,  
KERALA - 680 588.

BY ADVS.  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.PUSHPARAJAN KODOTH  
SMT.VANDANA MENON  
SMT.VINEETHA JAMES

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

SR



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943

WP(C) NO. 6315 OF 2019

PETITIONER:

PANAKKAL MOSA SUNIL  
AGED 50 YEARS  
PANAKKAL HOUSE, MANNUTHY PO,  
THRISSUR - 680 651.  
BY ADVS.  
SUNIL SHANKER  
K.N.SIVASANKARAN

RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
GOVERNMENT OF INDIA, A WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES,  
KERALA 1ST FLOOR, COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAKARA P.O.,  
KAKKANAD, KOCHI - 682 021.
- 3 M/S. MOSA AND SONS TOWER INN PRIVATE LTD,  
BUILDING NO. IV/657, A,B,C,  
KANIYAKODE VILLAGE,  
TALAPPILLY TALUK, THIRUVILWAMALA,  
THRISSUR, KERALA - 680 588.  
BY ADVS.  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.PUSHPARAJAN KODOTH  
SMT.VANDANA MENON  
SMT.VINEETHA JAMES

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

SR

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 6338 OF 2021**

**PETITIONER:**

SHAJU AYNIKKAL ANTONY,  
AGED 60 YEARS  
S/O. AYNIKKAL PAVOO ANTONY, AYNIKKAL HOUSE,  
KUNDOOR, KUNDUR P.O., THRISSUR, KERALA-680734.  
BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF  
FINANCE, DEPARTMENT OF REVENUE, ROOM NO.46,  
NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI-  
110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA,  
KOCHI-682021.
- 4 REGISTRAR OF COMPANIES (KARNATAKA),  
E WING, 2ND FLOOR, KENDRIYA SADAN, KORMANGALA,  
BENGALURU, KARNATAKA-560034.  
BY ADV SRI.R.PRASANTH KUMAR, CGC  
SRI.P. VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26<sup>TH</sup> JYAISHTA, 1943**

**WP (C) NO. 6678 OF 2019**

**PETITIONER:**

MADATHINA MATTATHIL GEORGE  
AGED 58 YEARS  
S/O M.M. JOSEPH, MADATHINAMATTATHIL HOSUE, H.NO-  
718 PALISSERY, PO THALASSERY, KANNUR, KERALA-670  
101.

BY ADVS.

M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
MINISTRY OF CORPORATE AFFAIRS, A WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES,  
4TH FLOOR, IFCI TOWERS, NEHRU PLACE,  
NEW DELHI-110 019.
- 3 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD, ERNAKULAM,  
KOCHI-682 020.
- ADDL.4 STEADFAST PROJECTS PRIVATE LIMITED (STRUCT OFF)  
C/o MUKESH VERMA 59,  
OLD RAJENDRA NAGAR,  
DELHI CENTRAL, NEW DELHI-110060
- ADDL.5 HOLY FAMILY STONE CRUSHERS PRIVATE LIMITED,  
REPRESENTED BY ITS DIRECTOR,  
BUILDINDG NO.KP 3/297,  
CHERIKKAL CHERUPARAMBA P.O.,  
PANOOR, KANNUR 670693
- ADDL.6 CHENDAYAD GRANITES PRIVATE.LTD.,  
REPRESENTED BY ITS DIRECTOR,  
CP 111/C40, KSIDC VALIYA VELICHAM,

- P.O. MOORİYAD THALASSERY,  
KANNUR 670643
- ADDL.7 PATHIKAL GRANITES PRIVATE.LTD.,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.14/420D. KINFRA PARK ELAMBERAM,  
PALLIVAYAL P.O., TALIPARAMBA,  
KANNUR 670142.
- ADDL.8 HF ENGINEERING PRIVATE.LTD.,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.14/420D, KINFRA PARK ELAMBERAM,  
PALLIVAYAL P.O.,  
TALIPARAMBA, KANNUR 670101
- ADDL.9 CHERIKAL GRANITES PRIVATE LIMITED,  
REPRESENTED BY ITS DIRECTOR,  
269 MADATHINAMATTATHIL HOUSE, KAYYATH ROAD,  
THALASSERI P.O., KANNUR 670101.
- ADDL.10 PARADI GRANITES PRIVATE.LTD,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.14/446-A, THOKKILANGADI,  
KUTHUPARAMBA P.O., KANNUR 670643
- ADDL.11 KOOTHUPARAMBA GRANITES PRIVATE.LTD.,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.111/267, THOKKILANGADI,  
KUTHUPARAMBA P.O.,  
KANNUR 670643
- ADDL.12 SRILAKSHMI STONE CRUSHER PRIVATED LIMITED,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.VIII/14, 27TH MILE,  
P.O. POOLAKUTTY, NEDUMPOYIL, KANNUR 670650
- ADDL.13 STEADGEO ENGINEERING AND PROJECTS PRIVATE  
LIMITED,  
REPRESENTED BY ITS DIRECTOR,  
BUILDING NO.3/266, USA FURNITURE, THOKKILANGADI,  
KUTHUPARAMBA, KANNUR 670643.

(ADDITIONAL R4 TO R13 ARE IMPLEADED AS PER ORDER  
DATED 12.04.2019 IN I.A.No.2/19)

BY ADV SMT.O.M.SHALINA, CGC  
SRI.P. VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 6885 OF 2020**

**PETITIONERS:**

- 1 KAKANATIL SIRAJ MATHER ABDUL RAHIMAN,  
AGED 59 YEARS  
S/O.K.M.ABDUL RAHMAN MATHER, 33/29 A, THE  
PROMENADE, MATHER PROJECTS, PAVOOR ROAD,  
PADIVATTOM, EDAPPALLY.P.O., PIN-682024.
- 2 KAKKANATTIL RAFFI MATHER IBRAHIMKUTTY,  
AGED 48 YEARS  
S/O.KMI MATHER, APARTMENT NO.14A, IVORY HEIGHTS,  
PARAMBITHARA CROSS ROAD, PANAMBILLY NAGAR, PIN-  
682036.  
BY ADVS.  
JACOB MATHEW MANALIL  
SMT.PRIYA ELIZABETH BABU

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA.P.O.,  
KAKKANAD, ERNAKULAM-682021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN,  
HADDOWS ROAD, NUMGAMBAKKAM, CHENNAI-600006.
- 3 UNION OF INDIA,  
REP. BY ITS SECRETARY, MINISTRY OF CORPORATE  
AFFAIRS, A-WING, SHASTRI BHAVAN, DR.RAJENDRA  
PRASAD ROAD, NEW DELHI-110001.  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7317 OF 2019**

**PETITIONERS:**

- 1 M/S.AAPT FACILITY MANAGEMENT PRIVATE LIMITED,  
HAVING ITS PRESENT OFFICE AT KOCHI-3293-C1,  
ERAMATH ROAD, CHEMBU MUKKU, KAKKANAD,  
ERNAKULAM - 682 030 FROM PRA 3/52,  
'ARADHANA', KALLRACKAL LANE, SANGAMAM ROAD,  
PADIVATTOM, EDAPPALLY,  
ERNAKULAM 682 024  
REPRESENTED BY ITS MANAGING DIRECTOR  
AJITH KUMAR A
- 2 AJITH KUMAR. A,  
AGED 49 YEARS,  
S/O. ASOKAN, MANAGING DIRECTOR,  
AAPT FACILITY MANAGEMENT PVT. LTD.,  
KOCHI-3/293-C1, ERAMATH ROAD,  
CHEMBUMUKKU, KAKKANAD, ERNAKULAM,  
PIN - 682 030
- 3 RESMI AJITH,  
AGED 42 YEARS,  
W/O. AJITH KUMAR. A, DIRECTOR,  
AAPT FACILITY MANAGEMENT PVT, LTD,  
KOCHI-3/293-C1, ERAMATH ROAD, CHEMBUMUKKU,  
KAKKANAD, ERNAKULAM, PIN - 682 030

BY ADVS.  
A.S.DILEEP  
SMT.SUSEELA DILEEP  
SRI.SUDEEP ARAVIND PANICKER

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF  
CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI - 110 001

- 2 THE REGISTRAR OF COMPANIES (KERLA  
ANDLAKSHWADEEP),  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKKARA,  
KOCHI - 682 021
- 3 HIAPOWER HYGIENE SERVICES PRIVATE LIMITED,  
32/2156, P.J. ANTONY ROAD, NEAR J M CRESANT,  
EDAPPALLY P.O, ERNAKULAM - 682 024

BY ADV SMT.M.S.KIRAN, CGC  
SRI.P.VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7292 OF 2019**

**PETITIONER:**

JACOB THOMAS,  
AGED 72 YEARS,  
S/O. ABRAHAM M.A., MULAMOOTTIL HOUSE,  
KOZHENCHERRY, PATHANAMTHITTA-689 641  
BY ADVS.  
PHILIP T.VARGHESE  
SRI.THOMAS T.VARGHESE  
SMT.ACHU SUBHA ABRAHAM  
SMT.SHRUTHI SARA JACOB

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF  
CORPORATE AFFAIRS, A WING, SHASTRI BHAVAN, DR.  
RAJENDRA PRASAD ROAD, NEW DELHI-110 001
- 2 REGISTRAR OF COMPANIES KERALA,  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA,  
KOCHI-682 021  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7789 OF 2019**

**PETITIONER:**

MOHAMMED KOYA NARANCHIRAKKAL,  
AGED 71 YEARS  
S/O. MOIDEENKUTTY HAJI, BAITHUL AMAN, NEAR  
FEROKE PANCHAYATH OFFICE,  
KOZHIKODE DISTRICT-673 631, KERALA.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
KERALA, COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA P.O, KAKKANAD, ERNAKULAM-682 021
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN,  
HADDOWS ROAD, NUMGAMBAKKAM, CHENNAI-600 006
- 3 UNION OF INDIA,  
REP. BY ITS SECRETARY, MINISTRY OF CORPORATE  
AFFAIRS, A-WING, SHASTRI BHAVAN, DR. RAJENDRA  
PRASAD ROAD, NEW DELHI-110 001.  
BY ADV SRI.B.PREM KUMAR, CGC  
SRI.P.VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 7682 OF 2019**

**PETITIONER:**

HAMSA HAJI MANNIYIL,  
AGED 54 YEARS,  
S/O. MAYAIN HAJI, MANNIYIL HOUSE, ARIMBA P.O,  
KONDOTTY VIA, MALAPPURAM-673 638, KERALA  
BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
KERALA, COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O, KAKKANAD, ERNAKULAM-682 021
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN,  
HADDOWS ROAD, NUMGAMBAKKAM, CHENNAI-600 006
- 3 UNION OF INDIA,  
REP. BY ITS SECRETARY, MINISTRY OF CORPORATE  
AFFAIRS, A-WING, SHASTRI BHAVAN, DR. RAJENDRA  
PRASAD ROAD, NEW DELHI-110 001.

BY ADV KUM.S.KRISHNA, CGC  
SRI.P.VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7524 OF 2020**

**PETITIONERS:**

- 1 M/s.TECHMATE TOWNSHIPS INTERNATIONAL PVT.LTD.,  
HAVING ITS REGISTERED OFFICE AT TC 27/964(1),  
OASIS, ATHANI LANE, VANCHIYOOR (P.O),  
THIRUVANANTHAPURAM, PIN-695 035, REPRESENTED BY  
ITS MANAGING DIRECTOR MR. ASSANARU ABDUL  
GAFOOR.
- 2 ASSANARU ABDUL GAFOOR,  
AGED 53 YEARS,  
S/O. ALI KUNJU ASSANARU, MANAGING DIRECTOR,  
M/S. TECHMATE TOWNSHIPS INTERNATIONAL PVT. LTD.,  
HAVING ITS REGISTERED OFFICE AT TC 27/964(1),  
OASIS, ATHANI LANE, VANCHIYOOR (P.O),  
THIRUVANANTHAPURAM, PIN-695 035.  
BY ADVS.  
A.S.DILEEP  
SHRI.P.BINOD  
SMT.SUSEELA DILEEP  
SRI.SUDEEP ARAVIND PANICKER

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF  
CORPORATE AFFAIRS, A WING, SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI, PIN-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA AND  
LAKSHADWEEP),  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKKARA,  
ERNAKULAM, PIN-682 021.  
BY ADV SRI.M.L.SURESH KUMAR, CGC  
SRI.P.VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:**

**SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7847 OF 2019**

**PETITIONER:**

KAKKANATTIL SAAD MATHER SIRAJ MATHER,  
AGED 30 YEARS,  
S/O. KAKKANATTIL SIRAJ MATHER ABDUL RAHIMAN,  
THE PROMENADE, PADIVATTOM, EDAPALLY. P.O,  
COCHIN-682024.  
BY ADV JOSE JACOB

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY SECRETARY, MINISTRY OF CORPORATE  
AFFAIRS, GOVERNMENT OF INDIA,  
A WING, SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
OFFICE OF THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA. P.O, KAKKANAD, KOCHI,  
KERALA-682021.  
BY ADV SRI. K. K. SETHUKUMAR, CGC  
SRI. P. VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:  
SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP (C) NO. 7962 OF 2019**

**PETITIONERS:**

- 1 SREEJITH SIVARAMA PILLAI,  
AGED 42 YEARS,  
SREEMANGALATH VARENICKAL P.O., THEKKEKARA,  
MAVELIKARA, ALAPPUZHA DISTRICT - 690 107.
- 2 DEEPTHI,  
AGED 1 YEARS,  
SREEMANGALATH VARENICKAL P.O., THEKKEKARA,  
MAVELIKARA, ALAPPUZHA DISTRICT - 690 107.  
BY ADV NISHA JOHN

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, Q WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD, NEW DELHI -  
110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 3 SREEMANGALATH S R CHITS (PVT) LTD.,  
SREEMANGALATH VARENICKAL P.O., THEKKEKARA,  
MAVELIKARA, ALAPPUZHA DISTRICT - 690 107.  
BY ADVS.  
SRI. L.RAM MOHAN, CGC  
SRI.R.BHASKARA KRISHNAN  
SRI.P.VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:**

**SR**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/ 26TH JYAISHTA, 1943**

**WP(C) NO. 8193 OF 2019**

**PETITIONERS:**

- 1 SHAJAHAN CHOLLAMPATT AJITH,  
AGED 53 YEARS,  
S/O.AJITH C.A., CHOLLAMPATT HOUSE, METHANAM,  
PANAikulam.P.O., NORTH PARAVUR
- 2 AUGUSTINE LAJI PAUL,  
AGED 1 YEARS,  
S/O.PETER PAUL, KINGSWAY POINT-SI APARTMENT  
NO.5D OPP.CHANGAMPUZHA PARK, EDAPPALLY, KOCHI-  
682024.
- 3 ABDUL NAZEER CHOLLAMPATTU AJITH,  
AGED 1 YEARS,  
S/O.AJITH.C.A., METHANAM, PANAikulam.P.O.,  
NORTH PARAVUR.

BY ADVS.  
MOHAN PULICKKAL  
SRI.NARAYANAN P POTTY

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
KERALA COMPANY LAW BHAVAN, KAKKANAD  
COMPANY LAW BHAVAN, BMC ROD, THRIKKAKARA.P.O.,  
KAKKANAD, KOCHI-682021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN,  
HADDOWS ROAD, NUMGAMBAKKAM, CHENNAI-600006.
- 3 UNION OF INDIA REP. BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS A-WINGS, SHASTRI  
BHAVAN, DR.REAJENDRA PRASAD ROAD, NEW DELHI-  
110001.

BY ADV SRI.HARIDAS P.NAIR, CGC  
SRI.P. VIJAYAKUMAR, ASGI

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:**

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 8645 OF 2019**

**PETITIONER:**

ARAVIND SIVASANKARA PILLAI,  
AGED 41 YEARS,  
S/O SIVASANKARAPILLAI, VILLA NO.18, SKYLINE  
GREEN VALLEY,  
THURITHEPARAMBU ROAD,  
VAZHAKALA, OPP.GOLD TOWER, THRIKKAKARA NORTH,  
KOCHI-682021.

BY ADVS.  
V.KRISHNA MENON  
SMT.BINI SARAMMA

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS 'A' WING,  
SHASTHRI BHAVAN, RAJENDRAPRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.RAJAGOPALAN.A., CGC  
SRI.P. VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020  
AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:

SR

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 8443 OF 2019**

**PETITIONERS:**

- 1 M/s.EMPIRE JEWELLERS INDIA PRIVATE LTD.,  
40/567, JEWEL JUNCTION, M.G ROAD, ERNAKULAM,  
REP. BY ITS MANAGING DIRECTOR.
- 2 K.P VARGHESE,  
AGED 1 YEARS,  
M/S. EMPIRE JEWELLERS INDIA PRIVATE LTD, 40/567,  
JEWEL JUNCTION, M.G ROAD, ERNAKULAM,  
REP. BY ITS DIRECTOR.
- 3 K.P ANTONY,  
AGED 1 YEARS  
M/S. EMPIRE JEWELLERS INDIA PRIVATE LTD,  
40/567, JEWEL JUNCTION, M.G ROAD, ERNAKULAM,  
REP. BY ITS DIRECTOR.

BY ADVS.  
DEEPU THANKAN  
SMT.UMMUL FIDA  
SRI.A.ABDUL NABEEL

**RESPONDENTS:**

- 1 THE REIGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD, THIKKAKAKRA P.O,  
KAKKANAD, KOCHI, KERALA 682 021.
- 2 UNION OF INDIA,  
A WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001  
REP. BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS.

BY ADV SMT.C.G.PREETHA, CGC  
SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021 / 26TH JYAISHTA, 1943**

**WP(C) NO. 8997 OF 2019**

**PETITIONER:**

K.A.SANTHOSH KUMAR,  
AGED 52 YEARS,  
S/O.KRISHNAN AMBUJAKSHAN, MYNAKAM,  
VAIDYASHALA NAGAR, -36B, ASRAMOM P.O.,  
KOLLAM-691 002

BY ADVS.  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURRYAN THOMAS  
SRI.PAULOSE C. ABRAHAM  
SMT.NAYANPALLY RAMOLA  
SRI.M.GOPIKRISHNAN NAMBIAR

**RESPONDENTS:**

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
MINISTRY OF CORPORATE AFFAIRS, A WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
ERNAKULAM, KOCHI-682 020

BY ADV SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP(C) NO. 9317 OF 2019**

**PETITIONER:**

V. SREEKUMAR, S/O. K. VELAYUDHAN PILLAI,  
AGED 70 YEARS, DOOR NO. MP/2/1197,  
"CHITHRAMSU", KARINGAL, KANDALA,  
THRIVANDRUM DISTRICT - 695 512.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O, KAKKANAD,  
ERNAKULAM - 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI - 600 006.
- 3 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A - WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.

BY ADV SMT.M.S.KIRAN, CGC  
BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 9338 OF 2019**

**PETITIONER:**

J. MAHENDRAN NAIR, S/O. K.C. JANARDHANAN NAIR,  
AGED 59 YEARS, RESIDING AT  
DOOR NO. MP 6/493, AMBADI, KANDALA P.O.,  
THIRUVANANTHAPURAM 695 512. KERALA.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
ERNAKULAM 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI 600 006.
- 3 UNION OF INDIA REPRESENTED BY  
ITS SECRETARY, MINISTRY OF  
CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.

BY ADV SMT. T. C. SOWMIAVATHY  
BY ADV. SRI. P. VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 9369 OF 2019**

**PETITIONERS:**

DR. J. HAREENDRAN NAIR,  
S/O. K. C. JANARDHANAN NAIR,  
AGED 58 YEARS, RESIDING AT  
DOOR NO. PP-13/205, KASTHURI,  
POOVACHAL P.O., PIN - 695 575,  
TRIVANDRUM DISTRICT.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
ERNAKULAM - 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI - 600 006.
- 3 UNION OF INDIA, REP. BY ITS SECRETARY, MINISTRY  
OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.

BY ADV SMT. K. RAJANI, CGC  
BY ADV. SRI. P. VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 9550 OF 2019**

**PETITIONERS:**

- 1 JOHN V. THOMAS, AGED 67 YEARS,  
S/O. P. J. THOMAS, PALAKKAMANNIL HOUSE,  
KALATHIPADY, VADAVATHOOR P.O.,  
KOTTAYAM, PIN - 686 010.
- 2 M/S. INVIOOT SYSTEMS INDIA PRIVATE LIMITED,  
9TH FLOOR, SL PLAZZA, PALARIVATTOM,  
ERNAKULAM, PIN - 682 025, REPRESENTED BY  
ITS DIRECTOR JOHN V. THOMAS.
- 3 M/S. S. L. TOURISM AND HEALTH PROMOTION  
COMPANY PRIVATE LIMITED, 9TH FLOOR,  
SL PLAZZA, PALARIVATTOM, ERNAKULAM,  
PIN - 682 025, REPRESENTED BY  
ITS DIRECTOR JOHN V. THOMAS.
- 4 M/S. SIBYS PROJECTS AND PROPERTIES  
PRIVATE LIMITED, 9TH FLOOR, SL PLAZZA,  
PALARIVATTOM, ERNAKULAM, PIN - 682 025,  
REPRESENTED BY ITS DIRECTOR JOHN V. THOMAS.
- 5 M/S. THADATHIL PROPERTIES PRIVATE LIMITED,  
DOOR NO. 8/47A, INTEGRATED SERVICE COMPLEX,  
PUTHIYA ROAD, UDYOGA MANDAL, ERNAKULAM,  
PIN - 683 501, REPRESENTED BY  
ITS DIRECTOR JOHN V. THOMAS.
- 6 M/S. KURUNKATTIL PROPERTIES PRIVATE LIMITED,  
DOOR NO. 8/47A, INTEGRATED SERVICE COMPLEX,  
PUTHIYA ROAD, UDYOGA MANDAL, ERNAKULAM,  
PIN - 683 501, REPRESENTED BY ITS  
DIRECTOR JOHN V. THOMAS.
- 7 M/S. KEEZHOTHU PROPERTIES PRIVATE LIMITED,  
DOOR NO. 8.47A, INTEGRATED SERVICE COMPLEX,  
PUTHIYA ROAD, UDYOGA MANDAL, ERNAKULAM,

PIN - 683 501, REPRESENTED BY ITS  
DIRECTOR JOHN V.THOMAS.

8 M/S.B & S AQUA TOURISM PRIVATE LIMITED,  
9TH FLOOR, SL PLAZZA, PALARIVATTOM,  
ERNAKULAM, PIN - 682 025, REPRESENTED BY  
ITS DIRECTOR JOHN V.THOMAS.

9 M/S.ABCS HOTELS AND RESORTS PRIVATE LIMITED,  
9TH FLOOR, SL PLAZZA, PALARIVATTOM,  
ERNAKULAM, PIN - 682 025, REPRESENTED BY  
ITS DIRECTOR JOHN V.THOMAS.

BY ADV ALIAS M.CHERIAN

**RESPONDENTS:**

1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.

2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI, ERNAKULAM - 682 021.

3 M/S.AURION CONSTRUCTIONS PRIVATE LIMITED,  
9TH FLOOR, SL PLAZZA, PALARIVATTOM,  
ERNAKULAM, PIN- 682 025, REPRESENTED BY  
ITS MANAGING DIRECTOR.

BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 9651 OF 2019**

**PETITIONERS:**

- 1 GIBI MATHEW, AGED 51 YEARS,  
S/O. MATHEW, RESIDING AT THURUTHUMMEL,  
VADACODE P.O., THIRKKAKARA NORTH,  
ERNAKULAM-21.
- 2 MATHEW KURIAKOSE THURUTHUMMEL,  
AGED 79 YEARS, S/O. T.KURIAKOSE,  
RESIDING AT THURUTHUMMEL, VADACODE P.O.,  
THIRKKAKARA NORTH, ERNAKULAM-21.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW BLOCK-01.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD, THIRKKAKARA, KOCHI-  
682 021.

BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 9841 OF 2019**

**PETITIONERS:**

- 1 NAVAS RANGATH VEERANKUTTY ABOO,  
AGED 43 YEARS, S/O. RANGATH VEERANKUTTY ABOO,  
RANGATH HOUSE, THOZHIYOOR P.O,  
VIA KUNNAMKULAM, THRISSUR - 680 520.
- 2 SANTHOSH BALAN, AGED 46 YEARS,  
S/O. K. BALAN, KOTTARATHIL THARA,  
VETTUVENI, HARIPAD P.O,  
ALAPPUZHA - 690 514.
- 3 BALACHANDRAN POONIYIL KUMARADAS,  
AGED 53 YEARS, S/O. P.K. KUMARA DAS,  
POONNIYIL HOUSE, AMAYIDA, AMBALAPUZHA EAST,  
ALAPPUZHA - 688 561.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001
- 2 REGISTRAR OF COMPANIES (KERALA AND LAKSHADWEEP),  
COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA,  
KOCHI - 682 021

BY ADV SRI.RAMANARAYANA PRABHU  
BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10051 OF 2019**

**PETITIONER:**

RAJENDRAN PILLAI RAGHAVAN PILLAI,  
AGED 67 YEARS, S/O. RAGHAVAN PILLAI,  
RESIDING AT HIGHLAND, ODANAVATTOM, THURVOOR,  
ODANAVATTAM, P.O., KOLLAM KERALA 691 512.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO. 46, NORTH BLOCK, NEW DELHI 01.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA KOCHI 682 021.

BY ADV Mr.K.ARJUN VENUGOPAL, CGC  
BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10315 OF 2019**

**PETITIONER:**

RINEESH VALIYAPARAMBIL,  
AGED 34,  
S/O. MOHAMMED RAFEEQUE,  
SKYLINE IMPERIAL GARDEN, LORDS 15A,  
STADIUM LINK ROAD, KALOOR, KOCHI-17.

BY ADVS.  
HARISANKAR V. MENON  
MEERA V.MENON

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN,  
KAKKANAD-682021, ERNAKULAM.
- 2 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
NEW DELHI-110011.
- 3 M/S. SEALINE HOTELS PVT.LTD,  
5/712, GUJARATHI ROAD,  
OPPOSITE JALARAMDHAM TEMPLE,  
MATTANCHERRY, ERNAKULAM-682002,  
REPRESENTED BY ITS DIRECTOR.

BY ADV SMT.GIRIJA.L., ADDL.CGSC  
BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10441 OF 2019**

**PETITIONERS:**

- 1 ALEXANDER SAMUEL THOMAS,  
SON OF CHANDY THOMAS, PRIMROSE,  
PATHIYAMOOLA, PALLIPURAM P.O.,  
ALAPPUZHA DISTRICT, PIN-688 541.
- 2 PREEMA BABY, DAUGHTER OF CHANDY THOMAS,  
KOTARATHIL HOUSE, KUDAKKACHIRA P.O.,  
KOTTAYAM DISTRICT, PIN-686 635.

BY ADVS.  
ISAC T.PAUL  
SMT.JOHN NELLIMALA SARAI

**RESPONDENTS:**

- 1 UNION OF INDIA, SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI,  
PIN-110 001 REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, B.M.C ROAD,  
THRIKKAKKARA, PIN-682 021.

BY ADV.SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10270 OF 2020**

**PETITIONERS:**

- 1 SHIBU THOMAS, AGED 45 YEARS,  
S/O. K.P THOMAS, KALAPURACKAL HOUSE,  
ERICADU, PUTHUPALLY, KOTTAYAM 686 011.
- 2 ROSHNI SUSAN MATHEW, AGED 38 YEARS,  
W/O. SHIBU THOMAS, KALAPURACKAL HOUSE, ERICADU,  
PUTHUPALLY, KOTTAYAM 686 011.

BY ADV JINU JOSEPH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, SASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI 110 001.
- 2 THE REGIONAL DIRECTOR (NORTHERN REGION),  
MINISTRY OF CORPORATE AFFIARS,  
PREVIOUSLY AT NOIDA AND WITH  
PRESENT ADDRESS AT B-2 WING, 2ND FLOOR,  
PARYAVARAN BHAWAN, CGO COMPLEX,  
NEW DELHI 110 003.
- 3 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10720 OF 2019**

**PETITIONER:**

SANJITH KOKKARIPPAN OTHAYOTH,  
S/O.PUTHENVEETIL RADHAKRISHNAN,  
KRISHNANJALI, POONITHURA.P.O.,  
TRIPUNITHURA, ERNAKULAM-682038.

BY ADVS.  
K.REGHU KOTTAPPURAM  
R.MAHESH (KOTTAPPURAM)  
MURUKESH REGHU

**RESPONDENTS:**

- 1 REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, B.M.C.ROD,  
TRIKKAKKARA, ERNAKULAM, KOCHI-682021.
- 2 SATISH CHANDRA DUTT,  
DIRECTOR OF DDK AYUR HERITAGE  
HEALTH CENTRE (P) LTD., (SHARE HOLDER), POORNEDU,  
SANATHANAM WARD,  
ALAPPUZHA-688001, KERALA STATE.
- 3 SANTHOSH KUMAR, DIRECTOR OF  
DDK AYUR HERITAGE HEALTH CENTRE (P) LTD., (SHARE  
HOLDER, 436, KANDATHILPARAMBU, VADACKAL.P.O.,  
ALAPUZZHA-688003,  
KERALA STATE.

BY ADV SMT.CHANDINI G.NAIR  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10862 OF 2019**

**PETITIONER:**

RANJIT KARTHIKEYAN, S/O. RAGHAVAN NAIR,  
AGED 50 YEARS, RC 27/547-1, MADHAVILAKOM,  
THAMPURANMUKKU, VANCHIYOOR P.O.,  
THIRUVANANTHAPURAM - 695 035.

BY ADVS.  
T.M.SREEDHARAN (SR.)  
SMT.NISHA JOHN  
SRI.V.P.NARAYANAN  
SMT.DIVYA RAVINDRAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 3 M/S. WINTRUST BUILDERS AND DEVELOPERS  
PRIVATE LIMITED, T.C.30/1877(1),  
VAS VILLA KANNANMOOLA, PETTAH P.O.,  
TRIVANDRUM - 695 024.

BY ADV SRI.HARIDAS P.NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10866 OF 2019**

**PETITIONERS:**

1 MOHAMMED SAHEER SIRAJUDEIN, NO.81,  
KENT PALM VILLAS, KAKKANAD, KOCHI-682030.

2 NEGIA, NO.81, KENT PALM VILLAS,  
KAKKANAD, KOCHI-682030.

BY ADVS.  
A.P.SUBHASH  
SRI.M.A.ABDUL SHUKOOR  
SMT.A.A.SHEREENA

**RESPONDENTS:**

1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.

2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

3 HEAL NUTRIMART (INDIA) PRIVATE LIMITED,  
DOOR NO.32/3078 G1, PUKALKATT COMPLEX, THAMANAM  
ROAD, KOCHIN, KERALA-682025,  
NOW SITUATED AT GROUND FLOOR, 11/220 AA4A,  
TH, MOHAMMED - MYTHRIPURAM CROSS ROAD,  
PADAMUGAL, KAKKANAD, KOCHI-682030.

BY ADV SRI.K.K.SETHUKUMAR  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10559 OF 2020**

**PETITIONERS:**

- 1 RAMESH JOHN THARAKAN, AGED 61 YEARS,  
S/O. LONAPPAN THARAKAN, RIVER HOUSE,  
26/410B, YACHT CLUB ENCLAVE,  
KONTHURUTHY P.O., ERNAKULAM 682 013 KERALA.
- 2 RANI THARAKAN RAMESHJOHN, AGED 57 YEARS,  
W/O. RAMESH JOHN THARAKAN, RIVER HOUSE, 26/410B,  
YACHT CLUB ENCLAVE,  
KONTHURUTHY P.O., ERNAKULAM 682 013 KERALA.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO. 46, NORTH BLOCK, NEW DELHI 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
'A' WING, SHASTRIBHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI 01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10939 OF 2020**

**PETITIONER:**

JOHN VARGHESE KALAPURAKKAL, AGED 56 YEARS,  
S/O. VARGHESE KALAPURAKKAL, 2/2075,  
E K. COMPLEX, WAYANAD ROAD,  
CIVIL STATION, CALICUT-673020.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10937 OF 2020**

**PETITIONERS:**

- 1 SREEKUMARMENON, AGED 56 YEARS,  
S/O. RAJAN MENON, BUILDING NO.2707A,  
2707A1 AND 2707A2, PERANDUR,  
ELAMAKKARA, ERNAKULAM - 682 026.
- 2 SREEKUMAR INDU, AGED 48 YEARS,  
W/O. SREEKUMAR MENON, BUILDING NO.2707A, 2707A1  
AND 2707A2, PERANDUR,  
ELAMAKKARA, ERNAKULAM - 682 026.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI - 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 11273 OF 2019**

**PETITIONERS:**

- 1 NELLISSERY IYYAPPAN KUNJIPAVOO,  
AGED 52 YEARS, S/O. IYYAPPAN,  
NELLISSERY HOUSE, ARANATTUKARA HOUSE,  
THRISSUR - 680 618.
- 2 ANTO VARGESE, AGED 54 YEARS,  
PUTHUSSERY HOUSE, NALUKEETU P.O.,  
THRISSUR - 680 308.

BY ADVS.  
LINDONS C.DAVIS  
SMT.E.U.DHANYA  
SRI.RAJITH DAVIS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFIARS, 'A' WING, SHASTRI  
BHAVAN, RAJENDA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES,  
1ST FLOOR, COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAKARA P.O.,  
KAKKANAD, KOCHI - 682 021.

BY ADV SMT.C.G.PREETHA, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26<sup>TH</sup> JYAISHTA, 1943**

**WP(C) NO. 11401 OF 2019**

**PETITIONERS:**

- 1 SUNDARESAN KUNJUKRISHNAN,  
S/O. KUNJUKRISHNAN KUMARAN,  
AGED 64 YEARS, RESIDING AT 256,  
ASWATHY 10, MARKET PUNALUR - 691 305,  
KERALA.
- 2 AJAI SUNDARESH,  
S/O SUNDARESAN KUNJUKRISHNAN,  
AGED 33 YEARS, RESIDING AT 256,  
ASWATHY 10, MARKET PUNALUR - 691 305,  
KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR)  
BMC ROAD, THRIKKAKARA (P.O.), KAKKANAD,  
KOCHI 682 021, KERALA.

BY ADV SRI.M.C.MONY, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 11823 OF 2019**

**PETITIONER:**

ISKANDER ALTAF LALLJEE, AGED 63 YEARS,  
S/O. ALTAF HOOSEIN BHOY LALLJEE,  
DIRECTOR, SUO CHEMIE INDIA PRIVATE LIMITED,  
EDAYAR INDUSTRIAL DEVELOPMENT AREA, BINANIPURAM  
P.O., ALUVA, ERNAKULAM -683502.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO. 46, NORTH BLOCK, NEW DELHI - 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
'A' WING SHASTRI BHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI - 01.
- 3 REGISTRAR OF COMPANIES (DELHI)  
4TH FLOOR, IFCI TOWER, 61,  
NEHRU PLACE, NEW DELHI - 110 019.
- 4 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAWAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV.SMT.PREMLATHA K. NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12059 OF 2019**

**PETITIONERS:**

- 1 ANIL SANKARANKUTTY MENON, AGED 48 YEARS,  
S/O.SNAKARANKUTTY MENON, 375 39/824  
MAY FLOWER APARTMENTS, 35 PALARIVATTOM, COCHIN-  
682 025.
- 2 BALAKRISHANAN NAIR ARUN, AGED 49 YEARS,  
S/O BALAKRISHNAN NAIR, PANAYAPPARAMBIL,  
356,G, MANAYIL, SOUTH FROOR, THRIPUNITHURA,  
COCHIN-682 302.

BY ADVS.  
LAL K.JOSEPH  
SRI.A.A.ZIYAD RAHMAN  
SRI.V.S.SHIRAZ BAVA

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIR, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001 REPRESENTED BY  
ITS SECRETARY.
- 2 THE REGISTRAR OF COMPANIES,  
OFFICE OF THE REGISTRAR OF COMPANIES, COMPANYLAW  
BHAVAN, BMC ROAD,  
THRIKKAKARA P.O.KAKKANAD, KOCHI- 682 021.

BY ADV SRI.C.DINESH  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12032 OF 2019**

**PETITIONER:**

THARAYIL CHARLEY JOLLY STEPHEN,  
AGED 63 YEARS, S/O.CHARLEY STEPHEN THARAYIL,  
RESIDING AT THARAYIL HOUSE, OLARIKKARA, PULLAZHI  
P.O., MANAKKODY, THRISSUR,  
KERALA, INDIA- 680012.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI- 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682021.

BY ADV SMT.SOWMIAVATHY T.C., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12191 OF 2019**

**PETITIONER:**

ABDUL KARIM SIYAJ, AGED 41 YEARS,  
S/O ABDUL KARIM, M/S. ESQUARE ESTATE  
PRIVATE LIMITED, NO.31/974(10),  
1ST FLOOR, LIBERTY COMPLEX, BOC ROAD,  
KOPPAM AMSOM AND DESOM,  
PALAKKAD-678014.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
'A' WING, SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.K.B.SAJAN  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12097 OF 2019**

**PETITIONER:**

JOY ANTO THARAKAN, AGED 63 YEARS,  
S/O ANTONY INASU THARAKAN, RESIDING AT THARAYIL  
HOUSE, OLARIKKARA, PULLAZHI P.O.,  
MANAKKODY, THRISSUR, KERALA, INDIA 680012.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY TIS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO 46, NORTH BLOCK, NEW DELHI 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SMT.M.S.KIRAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 12058 OF 2019

**PETITIONER:**

JOSEPH C. MATHEW, S/O. C. J. MATHEW,  
AGED 46 YEARS, NOW RESIDING AT 5A,  
HEERA HAVEN ULLOOR, MEDICAL COLLEGE P.O.,  
TRIVANDRUM-695011.

BY ADV RAVI KRISHNAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY, MINISTRY OF  
CORPORATE AFFAIRS, NEW DELHI-01.
- 2 REGISTRAR OF COMPANIES,  
BMC ROAD, THRIKKAKKARA,  
COCHIN, PIN-682021.

BY ADV SRI. K. B. SAJAN

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12061 OF 2019**

**PETITIONER:**

DEVI AJIT, W/O. AJIT BHASKARAN RAJAN,  
DOOR NO 4073, PRESTIGE NEPTUNE COURTYARD, MARINE  
DRIVE, ERNAKULAM-682 018.

BY ADVS.  
SUBHASH CYRIAC  
SMTSHEEBA JOSEPH  
SRI.S.SREEJITH (S-3453)

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFIARS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI- 600006.
- 3 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI-682 021.

BY ADV SMT.HEMALATHA M., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12070 OF 2019**

**PETITIONER:**

AJIT BHASKARAN RAJAM,  
S/O. K.B UNNITHAN, DOOR NO. 4073,  
PRESTIGE NEPTUNE COURTYARD,  
MARINE DRIVE, ERNAKULAM 682 018.

BY ADVS.  
SUBHASH CYRIAC  
SMTSHEEBA JOSEPH  
SRI.S.SREEJITH (S-3453)

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI 600 006.
- 3 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O, KAKKANAD, KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12146 OF 2019**

**PETITIONER:**

AMMU, D/O. AJIT BHASKARAN RAJAM,  
DOOR NO.4073, PRESTIGE NEPTUNE COURTYARD, MARINE  
DRIVE, ERNAKULAM-682018.

BY ADVS.  
SUBHASH CYRIAC  
SMTSHEEBA JOSEPH  
SRI.S.SREEJITH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI-600006.
- 3 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI-682021.

BY ADV SRI.RAMANARAYANA PRABHU  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 11900 OF 2020**

**PETITIONERS:**

- 1 BINDHU HARIDASAN, AGED 45 YEARS,  
W/O. JAYAKUMAR, KIZHEKALAMPUTHANVEETIL,  
PADMARAG, THANCHAMPARA, THANCHAMPARA P.O.,  
PALAKKAD, KERALA-678 593.
- 2 JAYAKUMAR KIZHEKALAMPUTHANVEETIL,  
AGED 50 YEARS, S/O. BALAKRISHNAN,  
PADMARAG, THANCHAMPARA, THANCHAMPARA P.O.,  
PALAKKAD, KERALA-678 593.

BY ADV NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 11896 OF 2020**

**PETITIONER:**

KADAVIL VALAPPIL ZAINUDHEEN,  
AGED 55 YEARS, S/O. KADAVIL MOHAMMED,  
V/870, K V M SHOPPING COMPLEX,  
CHANGARAKULAM, NANNAMUKKU P.O.,  
MALAPPURAM 679 575.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE DEPARTMENT OF REVENUE, ROOM  
NO. 46, NORTH BLOCK, NEW DELHI 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12422 OF 2019**

**PETITIONER:**

FAREED PONNELAM KHAN, AGED 41 YEARS,  
S/O SYED MUHAMMED KOYA, PONNELAM HOUSE, KALPENI  
ISLAND, LAKSHADWEEP 682 557.

BY ADVS.  
CHINCY GOPAKUMAR  
SRI.ASWIN GOPAKUMAR  
SRI.ANWIN GOPAKUMAR  
SMT.KALA G.NAMBIAR  
SRI.K.AMAL NATH NAIK  
SRI.RENOY VINCENT  
SMT.HEBA SARA ABRAHAM  
SRI.NIRANJAN SUDHIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAWAN RAJENDRA ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES  
KERALA AND LAKSHADWEEP,  
COMPANY LAW BHAVAN, B.M.C. ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12313 OF 2020**

**PETITIONERS:**

- 1 NIMI SHERIFF MOHAMED, AGED 64 YEARS,  
W/O.MUHAMMED SHERIFF, NO.51,  
KRISHNA VIHAR COLONY, 7TH CROSS ROAD, PANAMPILLY  
NAGAR, KOCHI, ERNAKULAM-682036.
- 2 FATHIMA SHERIFF, AGED 36 YEARS,  
D/O.M.M.SHERIFF, NO.51,  
KRISHNA VIHAR COLONY, 7TH CROSS ROAD, PANAMPILLY  
NAGAR, KOCHI, ERNAKULAM-682036.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12332 OF 2020**

**PETITIONER:**

DEVIS EDUKULATHUR ITTOOP, AGED 56 YEARS,  
S/O.EDUKULATHUR ITTOOP, EDUKULATHUR HOUSE,  
VADAKKUMMURY, PERINOTTUKARA, THRISSUR-680570.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESETEND BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.

BY ADV SRI.P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12335 OF 2020**

**PETITIONERS:**

PULLOCKARAN ANTONY GEORGE, AGED 59 YEARS,  
S/O. ANTONY OUSEPH, PULLOCKARAN HOUSE,  
VILLA NO.22, ANSALS RIVER DALE, EROOR,  
ERNAKULAM-682306.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI..P.VIJAYAKUMAR, ASGI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12531 OF 2019**

**PETITIONER:**

DR. CHANDRAKANTH KESHAVA SHETTIGAR,  
S/O. KESHAVA SHETTIGAR, AGED 58 YEARS,  
BUSINESS HAVING HIS PERMANENT RESIDENTIAL  
ADDRESS AT CHANDRAVDEVI, OPP. SUPER PETROL PUMP,  
W NADAKKAVE, KOZHIKODE 673 001.

BY ADVS.  
MADHU RADHAKRISHNAN  
SRI.P.RADHAKRISHNAN

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAWAN, BMC ROAD,  
THIKKAKAKRA P.O., KAKKANAD,  
KOCHI KERALA 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
5TH FLOOR, SHASTRI BHAWAN,  
26 HADDOWS ROAD, CHENNAI 600006.
- 3 THE UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
ROOM NO. 508A, 5TH FLOOR, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.

BY ADV SRI.P.VIJAYAKUMAR, ASGI.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 12581 OF 2019

**PETITIONER:**

PADMAJAN THANKAPPAN, AGED 49 YEARS,  
S/O.THANKAPPAN, SOUBHABYA, 12/522,  
STYLE VILLAS, PADAMUGAL, ERNAKULAM-682030.

BY ADVS.  
ASWIN GOPAKUMAR  
SMT.CHINCY GOPAKUMAR  
SRI.ANWIN GOPAKUMAR  
SRI.K.AMAL NATH NAIK  
SRI.RENOY VINCENT  
SMT.HEBA SARA ABRAHAM  
SRI.NIRANJAN SUDHIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAWAN, B.M.C.ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12632 OF 2019**

**PETITIONERS:**

- 1 PLACKEL VARGHEESE JOSE, S/O JOSE,  
PLACKEL HOUSE, VILLAGE OFFICE ROAD,  
CHIYYARAM , THRISSUR, KERALA-680026.
- 2 MECHERIPIDY KOCHAPPAN BABU,  
MECHERIPIDY H6OUSE, P.O. VALLACHIRA,  
THRISSUR, KERALA-680 562.
- 3 PAULY NEELANKAVIL KUNJIPALU,  
NEELANKAVIL HOUSE, JANATHA ROAD,  
KURIACHIRA P.O., TRISSUR- 680006.
- 4 JOSE KIDENGENPORINCHU, KEDANGAN HOUSE,  
HOUSE NO 5/641 KRISHNAPURAM,  
OLLUKARA P.O., THRISSUR-680 655.
- 5 AJAYAKUMAR CHITTIKAPPIL SUBRAMANIAN,  
S/O SUBRAMANIAN CHITTIKAPPIL,  
CHITTIKAPPIL HOUSE, KAIRALI ROAD,  
ANCHERY P.O., THRISSUR KERALA-680006.
- 6 SUDEESH THONDIPPARAMBIL SUKUMARAN,  
S/O SUKUMARAN, THONDIPARAMBIL,  
NAVODYA NAGAR, PERINCHERY P.O.,  
AVINISSERY VILLAGE THRISSUR-680 306.
- 7 THOMAS KONIKKARA ANTHAPPAI,  
S/O ANTHAPPAI, KONJIKKARA HOUSE,  
KUTTUR P.O., THRISSUR KERALA-680013.
- 8 JAISON MANEY, S/O MANGAN MANEY,  
MANGAN HOUSE, LOURDPURAM,  
THRISSUR KERALA-680 005.
- 9 ANTONY THATTIL LONAPPAN,  
S/O. THATTIL LONAPPAN, THATTIL HOUSE,  
GREEN VILLA, CHRISTEPHER NAGAR, OLLUR,

THRISSUR, KERALA-680 306.

- 10 JUSTIN AUGUSTIN KORATTY,  
S/O OUSEPH AUGUSTINE,  
2/49 KORATTI HOUSE, THANGALUR,  
MULAMKUNNATHUKAVU, THRISSUR-680 581.
- 11 CHOZHIYANKUNNATHU MADHAVAN SHAJI,  
S/O PARANGODAN MADHAVAN,  
CHOZHIYANKUNNATHU HOUSE,  
P.O.POTHOLE, THRISSUR, KERALA 680004.
- 12 JMA TRADE CENTER LIMITED,  
DOOR NO 19 /1259,1260, WESTERN WING,  
CHURCH CIRCLE, ST LUIS COMMERCIAL COMPLEX,  
ERINJERY ANGADI, THRISSUR REP. BY  
MANAGING DIRECTOR, PIN 680001.

BY ADV A.P.SUBHASH

**RESPONDENTS :**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY ,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12628 OF 2019**

**PETITIONER:**

MANJALI JOSE SEBASTIAN, AGED 58 YEARS,  
S/O. JOSE M.A., MANJALI HOUSE,  
KALOOR P.O., THRISSUR 680 317.

BY ADVS.  
C.HARIKUMAR  
SRI.RENJITH RAJAPPAN  
SRI.HARIKRISHNAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTHRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, MBC ROAD,  
THRIKKAKARA KOCHI 682 021.
- 3 THALORE AMALJYOTHI KURIES PRIVATE LIMITED,  
DOOR NO. 1/453 AND 454, NEAR EDUTHANS HALL,  
THALORE P.O., THRISSUR 680 306.
- 4 WINTERFEEL HOTELS AND RESORTS LIMITED,  
3RD FLOOR, DOOR NO. 26/386/22 VYAPARABHAVAN,  
SAHITHYA ACADEMY ROAD, CHAMBUKAVU,  
THRISSUR 680 020.
- 5 WINTERFEEL GLOBAL TRADING PRIVATE LIMITED,  
3RD FLOOR, DOOR NO. 26/386, ROOM NO.20,  
SAHITYA ACADEMY ROAD, CHEMBUKAVU,  
THRISSUR 680 020.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12648 OF 2019**

**PETITIONERS:**

- 1 PLACKAL VARGHEESE JOSE, S/O. JOSE,  
PLACKEL HOUSE, VILLAGE OFFICE ROAD,  
CHIYYARAM THRISSUR KERALA 680 026.
- 2 AJAYAKUMAR CHITTIKAPPIL SUBRAMANIAN,  
CHITTIKAPPIL HOUSE, KAIRALI ROAD,  
ANCHERY P.O, THRISSUR KERALA 680 006.
- 3 PONTHEKKAN ANTONY RAPHY,  
PONTHEKKAN HOUSE, CARMEL PARK,  
MUNDUPALAM, THRISSUR 680 001.
- 4 JMA ACADEMY GEMS & JEWELLERY LIMITED,  
DOOR NO. 19/1259 1260, WESTERN WING,  
CHURCH CIRCLE, ST LUIS COMMERCIAL COMPLEX,  
ERINJERY ANGADI, THRISSUR REPRESENTED BY  
MANAGING DIRECTOR 680 001.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING ,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12644 OF 2019**

**PETITIONER:**

BIJU PUZHAMPALLAM MANIKANDAN,  
S/O. MANIKANDAN, PUZHAMPALLAM,  
THUSHARAM, PUZHAMPALLAM, PUTHUR P.O.,  
THRISSUR, KERALA-680014.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.
- 3 GREEN APPLE CHITS PRIVATE LIMITED,  
DOOR NO.413/B, GROUND FLOOR OPPOSITE PUTHUR,  
GOVT. SCHOOL, PUTHUR P.O., THRISSUR-680014.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12706 OF 2019**

**PETITIONERS:**

- 1 THATHA VARUN MUDHU SUDHAN, AGED 32 YEARS,  
S/O.MUDHU SUDHAN, SREE RAMA PRASADAM,  
VEE VEE ROAD, SAHYADRI COLONY,  
CHANDRA NAGAR P.O., PALAKKAD-678007.
- 2 FEROS HAMEED SHAHUL,  
S/O.HASHIM SHAHUL HAMEED,  
FLAT NO.8, BLOCK B3 SERENE ACRESS  
M.M.R.D.A. ROAD, THURAIPAKKAM,  
CHENNAI, TAMILNADU-600097.
- 3 nROOTS LABS PRIVATE LIMITED,  
DOOR NO.S/401, SREE RAMA PRASADAM,  
VEE VEE ROAD, SAHYADRI COLONY,  
CHANDRA NAGAR P.O., PALAKKAD-678007,  
REPRESENTED BY ITS MANAGING DIRECTOR.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12685 OF 2019**

**PETITIONER:**

VARGHESE MUTHIPEEDIKA RAPPAI,  
AGED 53 YEARS, S/O. RAPPAI M.D.,  
MUTHIPEEDIKA HOUSE, THAIKATTUSSERY P.O.,  
THRISSUR 680 306.

BY ADVS.  
C.HARIKUMAR  
SRI.RENJITH RAJAPPAN  
SRI.HARIKRISHNAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTHRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES KERALA,  
COMPANY LAW BHAVAN, MBC ROAD,  
THRIKKAKARA KOCHI 682 021.
- 3 THALORE AMALJYOTHI KURIES PRIVATE LIMITED,  
REPRESENTED BY ITS MANAGING DIRECTOR,  
DOOR NO. 1/453 AND 454, NEAR EDUTHANS HALL,  
THALORE P.O., THRISSUR 680 306.
- 4 M/S. VIJAYJYOTHI FINANCIES PRIVATE LIMITED,  
REPRESENTED BY ITS MANAGING DIRECTOR,  
XII/K 333, NEAR POST OFFICE, OLLUR,  
TRICHUR 680 306.
- 5 KINGS INVESTMENT AND TRADING COMPANY  
PRIVATE LIMITED, REPRESENTED BY  
ITS MANAGING DIRECTOR, DOOR NO. X/148,  
KINGS BUILDINGS, R S ROAD,  
OLLUR TRICHUR 680 306.

6 KINGS KURIES (OLLUR) PRIVATE LIMITED,  
REPRESENTED BY ITS MANAGING DIRECTOR,  
DOOR NO. 11/625 -4, 1ST FLOOR,  
KINGS BUILDINGS, R S ROAD, OLLUR,  
THRISSUR 680 306.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 12798 OF 2019

**PETITIONERS:**

- 1 THOMAS MATHEW, MUTTATHIL HOUSE,  
ELANTHOOR P.O., PATHANAMTHITTA.
- 2 JESSY THOMAS MATHEW, W/O. THOMAS MATHEW,  
MUTTATHIL HOUSE, ELANTHOOR P.O.,  
PATHANAMTHITTA.

BY ADVS.  
THOUFEEK AHAMED  
SRI.P.A.AHAMMED

**RESPONDENTS:**

REGISTRAR OF COMPANIES,  
KAKKANADU, ERNAKULAM 682 030,  
REPRESENTED BY THE REGISTRAR.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12853 OF 2019**

**PETITIONERS:**

- 1 PAUL ITTEERA, 'ALUKKAL', DIVINE GARDEN,  
CHITTETHUKARA, COCHIN SPECIAL ECONOMIC  
ZONE P.O., KAKKANAD, KOCHI-682037,  
MANAGING DIRECTOR, M/S. TEXT 'N' GRAPHICS  
PRIVATE LIMITED, REGISTERED OFFICE AT  
A.P.CENTRE, ST.VINCENT ROAD, KOCHI-682018.
- 2 SUNNY VARGHESE, 'ALUKKAL',  
PIPE LINE ROAD, PALARIVATTOM P.O.,  
KOCHI-682025, DIRECTOR,  
M/S. TEXT 'N' GRAPHICS PRIVATE LIMITED,  
REGISTERED OFFICE AT A.P.CENTRE,  
ST.VINCENT ROAD, KOCHI-682018.
- 3 SAJI VARGHESE, 'ALUKKAL', MEKKAD.P.O.,  
ERNAKULAM-683589, DIRECTOR,  
M/S. TEXT 'N' GRAPHICS PRIVATE LIMITED,  
REGISTERED OFFICE AT A.P.CENTRE,  
ST. VINCENT ROAD, KOCHI-682018.

BY ADVS.  
S.M.PREM  
SRI.P.RAMACHANDRAN (PALAKKAD)  
SRI.H.NARAYANAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
'A WING, SHASTRI BHAWAN,  
DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.

3 REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP),  
COMPANY LAW BHAWAN, BMC ROAD,  
THRIKKAKARA P.O., KOCHI - 682 021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12827 OF 2020**

**PETITIONERS:**

- 1 BHASKARAN NAIR BABU, AGED 59 YEARS,  
S/O. BABU, RP 1/398, A.M. ROAD,  
KURUPPAMPADY, PERUMBAVOOR, KERALA-683 545.
- 2 GEAYACHAN PAUL, AGED 63 YEARS,  
S/O. PAUL, RP 1/398, A.M. ROAD,  
KURUPPAMPADY, PERUMBAVOOR, KERALA-683 545.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12833 OF 2020**

**PETITIONER:**

RANJITH BALAN, AGED 40 YEARS,  
S/O. BALAN, PULLOCKARAN HOUSE,  
VILLA NO.22, ANSALS RIVER DALE,  
EROOR, ERNAKULAM-682306.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV. SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 13224 OF 2019**

**PETITIONERS:**

- 1 ATLAS SEA FOOD AND PRODUCES PRIVATE LIMITED,  
M.C.NO.1365, FIRST FLOOR, KOCHUPILLAMMOODU,  
KOLLAM, PIN-691 001, REPRESENTED BY  
ITS DIRECTOR
- 2 SURESH CHANDRAN NAIR GOPINATHAN NAIR,  
RESIDING AT NALANDA, KOCHUPILAMMOODU,  
MUNDAKKAL WEST P.O., KOLLAM-691 001.
- 3 RINA SURESH NAIR, RESIDING AT NALANDA,  
KOCHUPILAMMOODU, KOLLAM-691 001.

BY ADVS.  
S.SARATH PRASAD  
SRI.G.G.MANOJ  
SMT.AYSHA ABRAHAM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHATRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, ERNAKULAM, PIN-682 021

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 13245 OF 2019**

**PETITIONER:**

FRANCIS CHACKO KIZHAKKEKKUTTU,  
AGED 59 YEARS, S/O.CHACKO KIZHKEKKUTTU,  
2754 MANU COURT, GLENVIEW IL 60026,  
UNITED STATES OF AMERICA,  
PRESENTLY RESIDING AT KIZHAKKEKKUTTU HOUSE,  
UZHAVOOR P.O., KOTTAYAM - 686 634.

BY ADVS.  
C.HARIKUMAR  
SRI.RENJITH RAJAPPAN  
SRI.HARIKRISHNAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTHRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, MBC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 3 M/S.SPICE GARDEN FARM RESORTS PVT.LTD.,  
VELLIKULAM P.O., KARIYAD TOP, WAGAMON, KOTTAYAM  
- 686 580, REPRESENTED BY  
ITS MANAGING DIRECTOR.
- 4 M/S.FRANCIS HOSPITAL PVT.LTD.,  
KIZHAKKEKUTTU, UZHAVOOR P.O.,  
KOTTAYAM - 686 636, REPRESENTED BY  
ITS MANAGING DIRECTOR.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 13330 OF 2019

**PETITIONER:**

RAMACHANDRAN KOOTTALA,  
S/O. KRISHNAN KUTTY NAIR,  
KOOTTALA HOUSE P.O., CHALAKUDY,  
KODAPURAM, THRISSUR 680 307.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 13313 OF 2019**

**PETITIONERS:**

- 1 FIROZ BABU THAIRNIL, S/O. KUNHEEDU THAIRNIL,  
DAFFODILS KARINGALLATHANI, THAZHEICODE P.O.,  
PERINTHALMANNA-679 352, PRESENTLY RESIDING AT  
VILLA D-1900/DUBAILAND PREMISES,  
RESIDENTIAL VILLA P.O., BOX-28008 SHARJAH.
- 2 BENNY ANTONY, S/O. ANTONY ANTHO,  
466, KADAMPARAMBIL, MARADU,  
NETTOR P.O., ERNAKULAM-682 040.
- 3 WOOL ZAK INTERIORS AND EXTERIORS  
PRIVATE LIMITED, 2ND FLOOR, VIJAYA COMPLEX,  
CHEMBUMUKKU, KAKKANAD, ERNAKULAM-682 024.

BY ADV A. P. SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 13356 OF 2019

**PETITIONER:**

SHEMI MUSTHAF A, S/O. MOHAMMED MUSTHAF A,  
SHEMI MANZIL, VETTIMUKAL P.O.,  
KOTTAYAM 686 631.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 13613 OF 2019

**PETITIONER:**

GEORGE SCARIA, S/O. MATHEW SCARIA,  
DIRECTOR, KERALAVOYAGES (INDIA) PVT. LTD,  
2ND FLOOR, ERGO HEIGHTS, VIKRAM SARABHAI ROAD,  
MARADU, ERNAKULAM 682 304.

BY ADVS.  
JAYKAR.K.S.  
SRI.K.G.JAYAPRAKASH NARAYANAN  
SMT.M.RAMYA RAMACHANDRAN  
SRI.G.BALU

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, C-1/25,  
PANDARA PARK, NEW DELHI 110 033.
- 2 REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KAKKANAD, ERNAKULAM 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 13940 OF 2019**

**PETITIONER:**

SHAMSUDHEEN, AGED 48 YEARS,  
S/O. THAHIRKUTTY, OCCUPATION- BUSINESS, MANGADAN  
PARAMBATH, PUNNAKKODE, MANALAYYA, ANAMANGAD,  
MALAPPURAM, KERALA,  
INDIA - 679 357.

BY ADVS.  
PHILIP MATHEW  
A.K.MUHAMMED HASHIM

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA  
THROUGH THE MINISTRY OF CORPORATE AFFAIRS,  
BMC ROAD, THIKKAKKARA P.O., KAKKANAD,  
KOCHI, KERALA - 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUNGUMBAKKOM, CHENNAI - 600 006.
- 3 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' 'WING,  
SHASTRI BHAVAN, DR. RAJENDRAPRASAD ROAD,  
NEW DELHI - 110 001.

BY ADV SRI.RAMANARAYANA PRABHU  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14195 OF 2019**

**PETITIONER:**

MOHAMMED OLAKARA UNNI,  
S/O. MUHAMMED KUTTY HAJI,  
AGED 68 YEARS, DOING BUSINESS,  
MAKKARA PARAMBA POST, MALAPPURAM,  
KERALA - 676 506.

BY ADVS.  
PHILIP MATHEW  
SHRI. AK MUHAMMED HASHIM

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
ERNAKULAM - 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUNGUMBAKKOM, CHENNAI - 600 006.
- 3 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRAPRASAD ROAD,  
NEW DELHI - 110 001.

BY ADV SRI.U.R.HARSHA KUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 13826 OF 2020**

**PETITIONERS:**

- 1 MOHAMMED ASLAM ABDULLA PEEDIKAKARAN,  
AGED 42 YEARS, S/O. ABDULLA PEEDIKAKARAN,  
FLAT NO. NP14-DLF NEW TOWN HEIGHTS.  
SEAPORT - AIRPORT RD, ECHAMUKU,  
KAKKANAD, KERALA - 682 037.
- 2 MOHAMMED RAFEEQ EBRAHIM ABDULLA  
AGED 42 YEARS, S/O. ABDULLA EBRAHIM,  
FOUSIYA MANZIL JADED ROAD, THALANAGARA,  
KASARGOD, KERALA - 671 122.

BY ADV M.P.SHAMEEM AHAMED

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI - 682 021.
- 3 M3 APPARELS PRIVATE LIMITED  
(CIN U18101KL2013PTC034853),  
KALAPPURACKAL BUILDING, THOPPIL,  
THRIKKAKARA P. O., ERNAKULAM, KL 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14062 OF 2019**

**PETITIONERS:**

- 1 VALIYAPURAYIL MAHIN MOHAMED SAKHIR,  
AGED 77 YEARS, S/O. VALIYAPURAYIL MAHIN,  
VALIYAPURAYIL HOUSE, SHEREEN,  
LOKAMALESWARAM, KODUNGALLUR - 680 664.
- 2 MOHAMED SAYEED PADIATH MANAPAT ABDULKADIR,  
AGED 72 YEARS, S/O. ABDULKADIR, JASMINE, MANAPAT,  
LOKAMALESWARAM,  
KODUNGALLUR - 680 664.

BY ADVS.  
SRI.K.A.JALEEL  
SRI.C.Y.VINOD KUMAR

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES,  
KERALA COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI - 682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI -600 006.
- 3 UNION OF INDIA REP. BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD BHAVAN,  
NEW DELHI - 110 001.

BY ADV SRI.SUSEEL M.MENON, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14106 OF 2019**

**PETITIONER:**

MATHEW JOHN, AGED 44 YEARS,  
S/O. JOHN, NELLISSERIL HOUSE,  
KANNANKARA P.O., THANNIRMUKKAM,  
CHERTHALA, ALAPPUZHA-688 527.

BY ADVS.  
ASWIN GOPAKUMAR  
SRI. ANWIN GOPAKUMAR  
SMT. KALA G. NAMBIAR  
SRI. K. AMAL NATH NAIK  
SRI. RENOY VINCENT  
SMT. HEBA SARA ABRAHAM  
SRI. NIRANJAN SUDHIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, B.M.C ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SMT. GIRIJA. L., ADDL. CGSC,  
BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14257 OF 2019**

**PETITIONERS:**

- 1 SHIBINI, AGED 50 YEARS,  
W/O.KUNHIPPAVU, NELLISSERY HOUSE,  
KUTTICHIRA ROAD, KALATHODE, OLLUKKARA P.O.,  
THRISSUR-680655. (DIRECTOR, WISHINSTAR CATTLE FARM  
PRIVATE LIMITED, THRISSUR).
- 2 BENSHOY ELUVATHINGAL GABRIEL,  
AGED 40 YEARS, S/O.GABRIEL,  
ELUVATHINGAL HOUSE, ANCHERY P.O.,  
ANCHERY CHIRA, KURIACHIRA,  
THRISSUR-680006. (DIRECTOR, WISHINGSTAR CATTLE  
FARM PRIVATE LIMITED, THRISSUR).

BY ADVS.  
LINDONS C.DAVIS  
SMT.E.U.DHANYA  
SRI.RAJITH DAVIS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES, 1ST FLOOR,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI-682021.

BY ADV SRI.KIRAN H., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14617 OF 2019**

**PETITIONER:**

N. ABDUL RASHEED, NALAKATH HOUSE,  
OOTY ROAD, PERINTHALMANNA,  
MALAPPURAM DISTRICT-679 322.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682 021.
- 3 MOULANA HOSPITAL AND RESEARCH CENTRE  
PRIVATE LIMITED (STRUCK OFF)  
DOOR NO. 351 (1) , OOTY ROAD,  
PERINTHALMANNA, MALAPPURAM-679 322

BY ADV SMT.MINI GOPINATH, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14727 OF 2019**

**PETITIONER:**

KUTTIKRISHNAN P.C., S/O. D. CHITHAMBARAN, AGED 39  
YEARS, PANAYARA, ALUMKADAVU P.O.,  
KARUNAGAPPALLY, KOLLAM-690 573,  
DIRECTOR OF M/S. BUMBERRY  
BABY PRODUCTS (P) LTD.

BY ADVS.  
MATHEW SKARIA  
SRI. TOMY PAUL MAMPILLY  
SMT. ANJANA VARGHESE

**RESPONDENTS:**

- 1 THE UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, SASTHRI  
BHAVAN, DR. RAKJENDRA PARASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES, KERALA,  
ERNAKULAM, COMPANY LAW BHAVAN, BMC ROAD,  
THIKKAKARA P.O., KAKKANAD,  
KOCHI, KERALA-682 021.
- 3 THE REGISTRAR OF COMPANIES, HYDERABAD,  
2ND FLOOR, CORPORATE BHAVAN, GSI POST,  
THATTIANNARAM NAGOLE, BANDLAGUDA,  
HYDERABAD-500 068.
- 4 M/S. SLATE SKILLS DEVELOPMENT  
PRIVATE LIMITED, FLAT NO.209, 2ND FLOOR,  
CREATIVE SNEHA APARTMENTS,  
NEAR CHIREC PUBLIC SCHOOL,  
BOTANICAL GARDEN ROAD, KONDAUR,  
HYDERABAD-500 084,  
REPRESENTED BY ITS MANAGING DIRECTOR



5 M/S.BUMBERRY BABY PRODUCTS (P) LTD.,  
XXIV/40-A2, GROUND FLOOR,  
COCHIN UNIVERSITY ROAD,  
SOUTH KALAMASSERY, KOCHI-682 022,  
REPRESENTED BY ITS DIRECTOR

BY ADV SMT.CHANDINI G NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 14895 OF 2020

**PETITIONER:**

VIVEK ANTONY, AGED 39 YEARS,  
S/O. ANTONY JOSEPH, EDATHINAKOM HOUSE,  
PAZHAYIDOM P.O., KOTTAYAM, KERALA-686520.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.HARIDAS P.NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15130 OF 2020**

**PETITIONER:**

AFSAL, AGED 40 YEARS,  
S/O. KOYADEENKUTTY, PONNAMPARAMBATH,  
JAYANTHI ROAD, NALLALAM, KOZHIKODE,  
KERALA-673027.

BY ADVS.  
M.P. SHAMEEM AHAMED  
SRI. CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.
- 3 TWENTY TWO ALLIANCE ENTERTAINERS  
PRIVATE LIMITED, (CIN U92490KL2011PTC028939),  
GALEELA TOWER, BYE-PASS JUNCTION, MEENCHANDA,  
P.O. ARTS COLLEGE, KOZHIKODE-673018.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15055 OF 2019**

**PETITIONER:**

SREEKUMAR PULLARCOT NANAPPAN,  
PULLARACOT HOUSE, CHETTIKKAD,  
KUNJITHAI P.O., ERNAKULAM-683 522,  
WORKING AS DIRECTOR, M/S.GUIDELINE  
IT SYSTEMS (P) LTD.

BY ADVS.  
SHERRY SAMUEL OOMMEN  
SRI.SUKUMAR NAINAN OOMMEN  
SHRI.JONATHAN PREETHAM PAUL

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, BMC ROAD,  
THRIKKAKARA ROAD, KAKKANAD,  
KOCHI, KERALA-682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CO-OPERATIVE AFFAIRS,  
5TH FLOOR, SHASTRI BHAWAN,  
26 HADDOWS ROAD, CHENNAI - 600 006.
- 3 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
THE MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR.RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.

BY ADV SMT.H.SUBHALEKSHMI, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15063 OF 2019**

**PETITIONER:**

N.N.RAJU @ NEELAKANDA RAJU,  
PADULA VILLA, MANAKADU,  
THODUPUZHA-685608.

BY ADV T.RAJESH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAAWAN, DR.RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP),  
COMPANY LAW BHAWAN, BMC ROAD,  
THRIKKAKARA P.O., KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15146 OF 2019**

**PETITIONERS:**

- 1 PRAKASH GOPALAN, 9/271/3, ARTECH SRI REMA,  
FLAT NO.G-3, BHAGAVATHY LANE, PIPINMOODU,  
SASTHAMANGALAM P.O., TRIVANDRUM.
- 2 PRASAD GOPALAN, G S NIVAS, TC 78/371(1),  
RAJEEV GANDHI LINE, MUTTATARA,  
VALLAKKADAVU P.O., TRIVANDRUM-695008.

BY ADV NISHA JOHN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.
- 3 SUN ROOF CONSTRUCTORS PVT. LTD.,  
SARANGA, TC 9/1732, SRL-A3 SANKAR ROAD,  
SASTHAMANGALAM P.O., TRIVANDRUM-695010.
- ADDL.4 STATE BANK OF INDIA,  
SASTHAMANGALAM BRANCH (BR.CODE 70023),  
TC-9/2161, SASTHAMANGALAM P.O.,  
TRIVANDRUM 695 010  
REPRESENTED BY ITS BRANCH MANAGER.

(ADDL.R4 IS IMPEADED AS PER ORDER DATED  
16.06.2021 IN I.A.NO.2/2019)

BY ADVS.  
SRI.M.L.SURESH KUMAR, CGC  
SRI.R.S.KALKURA, SC, SBI  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15248 OF 2019**

**PETITIONER:**

DINESH NAMBIAR, S/O. DAMODHARAN NAMBIAR,  
AGED 55 YEARS, RESIDING AT VRINDAVAN,  
IRINAVE, KANNUR-670 301, KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKARA (P.O),  
KAKKANAD, KOCHI-682 021, KERALA.

BY ADV SRI.B.RAMACHANDRAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15344 OF 2019**

**PETITIONERS:**

- 1 GOPALAN UNNITHAN PRATAPCHANDRAN NAYAR,  
S/O.GOPALAN UNNITHAN, AGED 82 YEARS,  
RESIDING AT SCMS HOUSE, ALIFA NAGAR,  
COCHIN UNIVERSITY P.O., THRIKKAKARA NORTH,  
ERNAKULAM-682022, KERALA.
- 2 PRAMOD PRATAPCHANDRAN THEVANNOOR  
S/O.PRATHAPACHANDRAN GOPALAN UNNITHAN NAYAR,  
AGED 50 YEARS, RESIDING AT HEVANNOOR 2,  
ALIFA NAGAR, SOUTH KALAMASSERY,  
COCHIN UNIVERSITY P.O., THRIKKAKARA NORTH,  
ERNAKULAM-682022, KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR.RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKARA (PO), KAKKANAD,  
KOCHI-682021, KERALA.

BY ADV SRI.RAJAGOPALAN A., CGC

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/ 6TH JYAISHTA, 1943**

**WP(C) NO. 15407 OF 2020**

**PETITIONER:**

JAYARAM VELEKKAT RAVINDRANATHAN,  
AGED 46 YEARS, S/O. V.K. RAVINDRANATHAN,  
T C 11/53-7, TURBO PLUS TOWER, PMG JUNCTION,  
VIKAS BHAVAN (P.O), TRIVANDRUM - 695033.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE ROOM  
NO. 46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682021.

BY ADV SRI.KRISHNADAS P. NAIR  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15674 OF 2020**

**PETITIONER:**

HAMZA PALLIKKARA ABDULLA HAJI,  
AGED 60 YEARS, S/O.ABDULLA HAJI,  
CRESCENT HOUSE, EAST NADAKKAV,  
NADAKKAVU KOZHIKODE, KERALA -673 011.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI- 682 021.
- 3 MALABAR FOOTBALL ACADEMY PRIVATE LIMITED,  
(CIN U92412KL2005PTC019007) 17/425B-3,  
GOLDEN TOWER BUILDING, 1ST FLOOR,  
RAJAJI CROSS ROAD, PUTHIYARA P.O.,  
CALICUT - 673004.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 8074 OF 2018**

**PETITIONER:**

JEROME CHERIAN, AGED 31 YEARS,  
SON OF LATE CHERIAN MATHEW, C2,  
TEJUS KARTIKA APPARTMENTS,  
DIVINE VILLA PARK ROAD,  
OPPOSITE TO CSEZ, KAKKANAD, KOCHI-682037.

BY ADV SRI.KISHOR B.

**RESPONDENTS:**

- 1 REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, KAKKANAD,  
PIN-682021, ERNAKULAM.
- 2 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
NEW DELHI-110011.

BY ADVS.  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15667 OF 2019**

**PETITIONERS:**

- 1 MATHEW ANTHRAPER, 39/5166 (G-313),  
ELAMKULAM, ERNAKULAM - 682 036.
- 2 MARIEMMA MATHEW, 39/5166 (G-313),  
ELAMKULAM, ERNAKULAM - 682 036.
- 3 PADMANABHAN SEETHARAMAN, 65, VIDHYA NAGAR,  
COCHIN UNIVERSITY P.O., KOCHI - 682 022.

BY ADVS.  
JOMY GEORGE  
SRI. DEEPAK MOHAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI - 682 021.

BY ADV SMT.G.MAHESWARY  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15712 OF 2019**

**PETITIONER:**

HAMEED NECHIAN KAMMAD, AGED 46 YEARS,  
S/O.KAMMAD, MALANAD GOLD, GANDHI PARK,  
P.O.BALUSSERY, KOZHIKODE-673 612.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADVS.  
SMT.K.RAJANI, CGC  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15674 OF 2019**

**PETITIONER:**

SAJEESH KUREEKATTU BHASKARAN,  
AGED 45 YEARS, S/O. BHASKARAN,  
RESIDING AT THOPPIL VEEDU,  
PACHALLOOR P.O., THIRUVANANTHAPURAM,  
KERALA, PIN - 695 027.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI - 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 01.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV Mr.A.K.HARIDAS, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15713 OF 2019**

**PETITIONER:**

JAYAKRISHNAN PARAMESWARAN PILLAI NARAYANA  
PILLAI, AGED 51 YEARS, S/O.P.PILLAI,  
MELOOTTU PUTHEN VEEDU THURAVOOR, ODANANATTOM,  
KOTTARAKARA P.O., KOLLAM- 691506.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI- 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682021.

BY ADV SMT.M.S.KIRAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15721 OF 2019**

**PETITIONER:**

PARAKKOTTIL NARAYANAN, AGED 82 YEARS,  
S/O. KRISHNAN P., PARAKKOTTIL HOUSE,  
ANGADIPPURAM VIA, PERINTHALMANNA,  
MALAPPURAM DISTRICT, KERALA-679 321.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFIARS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADVS.  
SRI.M.C.MONY, CGC  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15717 OF 2019**

**PETITIONER:**

BASHEER KOZHI PARABATH, AGED 54 YEARS,  
S/O.KUNHIRAYIN, MALANAD GOLD, GANDHI PARK,  
P.O.BALUSSERY, KOZHIKODE-673 612.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOZHI-682 021.

BY ADVS.  
Mr.JOSEPH RONY JOSE, CGC  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15728 OF 2019**

**PETITIONER:**

ABDUL RASHEED, AGED 48 YEARS,  
S/O ALI K.V, MALANAD GOLD, GANDHI PARK,  
P.O.BALUSSERY, KOZHIKODE-673 612.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO 46, NORTH BLOCK, NEW DELHI 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI -01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.K.SHRI HARI RAO, CGC  
BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16036 OF 2019**

**PETITIONERS:**

- 1 SINDU BHASKARAN NAIR, D/O. BHASKARAN NAIR,  
KULATHOOR, TC 7/219/2, KULATHOOR BHAVANAM,  
KAIRALI NAGAR, KANJIRAMPARA P.O.,  
TRIVANDRUM - 695 030.
- 2 BHASKARAN NAIR KULATHOOR,  
S/O. CHELLAPPAN PILLAI, TC.7/219/2,  
KULATHOOR BHAVANAM, KAIRALI NAGAR,  
KANJIRAMPARA P.O., TRIVANDRUM - 695030.
- 3 VINIL SUKUMARAN NAIR, S/O. SUKUMARAN NAIR,  
TC.6/342, PADMA SADANAM, VATTIYOOR KAVU P.O.,  
TRIVANDRUM - 695013.

BY ADVS.  
SRI.M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 3 VINSIPP MARKETING PRIVATE LIMITED,  
TC 7/219(2), 35-B, KULATHOOR BHAVANAM,  
KAIRALI NAGAR, KANJIRAMPARA,

W.P.(C) Nos.21628/2020 & Connected cases

125

TRIVANDRUM - 695 030.

BY ADV SRI.U.R.HARSHAKUMAR

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 9513 OF 2018**

**PETITIONER:**

JOSE MATHEW, VADAKEKALAM,  
EAST OF CSI CHURCH, ALAPPUZHA - 688 012.

BY ADVS.  
SRI.M.GOIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES, KERALA  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 3 BOATMAN'S COUNTY RESORTS TOURISM  
(INDIA) PVT. LTD., AMC 15/241, VCNB ROAD,  
OPPOSITE BOAT JETTY, ALAPPUZHA - 688 013.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16156 OF 2019**

**PETITIONERS:**

- 1 ABG ENGINEERING (INDIA) PVT. LTD.,  
CORPORATE OFFICE, ST.MARY'S GROUP TOWERS,  
THIRUVALLA-689 107, PATHANAMTHITTA,  
REPRESENTED BY ITS DIRECTOR  
SHRI.ABRAHAM BABY.
- 2 ST.MARYS HOTELS PRIVATE LIMITED,  
ST.MARYS GROUP TOWERS, MUTHOOR P.O.,  
THIRUVALLA-689 107, REPRESENTED BY ITS DIRECTOR,  
MR.ABRAHAM BABY.
- 3 ABRAHAM BABY, S/O.T.O.BABY,  
THOTTATHIL ST.MARY'S THIRUVALLA,  
PATHANAMTHITTA-689 101.

BY ADVS.  
JOSEPH KODIANTHARA (SR.)  
V.ABRAHAM MARKOS  
ABRAHAM JOSEPH MARKOS  
ISAAC THOMAS  
ALEXANDER JOSEPH MARKOS  
SHARAD JOSEPH KODANTHARA

**RESPONDENTS:**

- 1 UNION OF INDIA THROUGH ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

W.P.(C) Nos.21628/2020 & Connected cases

128

BY ADV Mr.SUSEEL M.MENON, CGC  
BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP (C) NO. 9818 OF 2018**

**PETITIONERS:**

- 1 POTHEN VEHICLES AND SERVICES PRIVATE LIMITED, 9/144-16, 9/144-17, KOWDIAR MANOR JAWAHAR NAGAR, KOWDIAR P.O., THIRUVANANTHAPURAM-695003, KERALA, REPRESENTED BY ITS DIRECTOR SMT.MARY POTHEN.
- 2 ASOK HARRY POTHEN, HOUSE NO.2AB, KOWDIAR MANDIR, JAWAHAR NAGAR, KOWDIAR P.O., TRIVANDRUM-695003.

BY ADVS.  
SRI.ANIL D. NAIR  
SRI.ASISH MOHAN  
SRI.P.JINISH PAUL  
SRI.G.KRISHNAKUMAR MALLYA  
KUM.MEKHALA M.BENNY  
SRI.R.SREEJITH

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES THRIKKAKARA P.O., KAKKANAD-682021.
- 2 THE SECRETARY,  
THE MINISTRY OF CORPORATE AFFAIRS,  
'A' WING, SHASTRI BHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16235 OF 2019**

**PETITIONER:**

N.P.NISHAD, S/O.MOHAMMED ALI  
NELLAYAPUTHANPEEDIKAKKAL,  
NELLAYAPUTHANPEEDIKAKKAL HOUSE,  
THAZHEKODE WEST P.O., THAZHEKODE,  
MALAPPURAM-679322.

BY ADVS.  
SRI.M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM  
SMT.NAYANPALLY RAMOLA

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO GOVERNMENT,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
ERNAKULAM, KOCHI-682020.
- 3 CHAMBER OF COMMERCE FOR INTERNATIONAL  
AND INDIAN TRADE, ROOM NO.H 3112,  
JAWAHARLAL NEHRU INTERNATIONAL STADIUM, KALLOR,  
ERNAKULAM-682017.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16248 OF 2019**

**PETITIONERS:**

- 1 JAIGOPAL GOVINDA RAO, DOOR NO.57/2771,  
MANKOOTTATHIL, DIWANS ROAD,  
ERNAKULAM-682016.
- 2 LATHA RAMAN, DOOR NO.57/2771,  
MANKOOTTATHIL, DIWANS ROAD,  
ERNAKULAM-682016.

BY ADVS.  
JOMY GEORGE  
SRI. DEEPAK MOHAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-1100001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16230 OF 2019**

**PETITIONER:**

DEEPAK KUMAR SHETTY, HOUSE NO. 28/2893A,  
VRINDAVAN, SOUTH PONETH ROAD, VIKAS NAGAR,  
KADAVANTHRA P.O., KOCHI - 682 020.

BY ADVS.  
SUBHASH CYRIAC  
SMTSHEEBA JOSEPH  
SRI.S.SREEJITH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI  
BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI - 600 006.
- 3 THE REGISTRAR OF COCPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI - 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16424 OF 2019**

**PETITIONER:**

ROY MATHEW, AGED 71 YEARS,  
S/O. M. MATHEW, MUTHOOTTU HOUSE,  
KOZHENCHERY, PATHANAMTHITTA-689641.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING, SHASTRI  
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKARAKARA, KOCHI-682021.
- 4 REGISTRAR OF COMPANIES,  
(TAMIL NADU, ANDAMAN AND NICOBAR ISLANDS) BLOCK  
NO.6, B WING 2ND FLOOR, SHASTRI BHAWAN-26,  
HADDOWS ROAD, CHENNAI-600034.
- 5 REGISTRAR OF COMPANIES, (KARNATAKA),  
E WING, 2ND FLOOR, KENDRIYA SADAN,  
KORMANGALA, BENGALURU, KARNATAKA-560034.

BY ADV SMT.GIRIJA.L., ADDL.CGSC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16587 OF 2020**

**PETITIONER:**

SATHEESH GOPALAKRISHNAPILLAI,  
AGED 41 YEARS, S/O.GOPALAKRISHNAPILLAI,  
DOOR NO.III/164-H, 4TH FLOOR,  
VIJAYA COMPLEX, CHEMPUMUKKU, THRIKKAKARA,  
KAKKANAD, ERNAKULAM-682024.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.B.RAMACHANDRAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16648 OF 2020**

**PETITIONER:**

ANZAR AZAD, AGED 39 YEARS,  
S/O. YOUNUZ AZAD, FREEDOM, THIRUVELLOOR,  
KEEZHAVOOR, ANDOORKONAM,  
THIRUVANANTHAPURAM-695 584.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.S.BIJU, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 16512 OF 2019

**PETITIONER:**

P.H.KURIAN, S/O.P.M.HABEL,  
PULLUKOTTAYIL, TDK ROAD, MUTTADA.P.O.,  
THIRUVANANTHAPURAM-695025.

BY ADVS.  
SRI.M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM  
SMT.NAYANPALLY RAMOLA

**RESPONDENTS:**

1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO GOVERNMENT,  
MINISTRY OF CORPORATE AFFAIRS,  
'A' WING, SHASTRI BHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.

2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
ERNAKULAM, KOCHI-682020.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 10932 OF 2018**

**PETITIONERS:**

- 1 MYTHEEN KUNJU RAJAN, AGED 60 YEARS,  
S/O O.M. KUNJU, 724 (11/833),  
C.V BUNGALOW 6, VITHURA,  
TRIVANDRUM-695551.
- 2 REHNA RAJAN, AGED 53 YEARS,  
W/O MYTHEEN KUNJU RAJAN, 724 (11/833),  
C.V BUNGALOW 6, VITHURA, TRIVANDRUM-695551.

BY ADVS.  
SRI.ASWIN GOPAKUMAR  
SRI.ANWIN GOPAKUMAR  
SRI.K.AMAL NATH NAIK  
SRI.ARJUN SANTHOSH  
SMT.DEEPTI SUSAN GEORGE  
SMT.HEBA SARA ABRAHAM  
SMT.KALA G.NAMBIAR  
SRI.RENOY VINCENT

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, B.M.C ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16858 OF 2019**

**PETITIONERS:**

- 1 RUBY MABLE DANIEL, FLAT NO. 6C,  
1 CORDIAL, REGENCY NEAR OXYGEN DIGITAL SHOP,  
SASTHAMANGALAM, THIRUVANANTHAPURAM  
KERALA 695 010.
- 2 NU.AIRE SYSTEM PRIVATE LIMITED,  
HAVING ITS REGISTERED OFFICE AT TC 28/524,  
CHEMPAKASSERY ROAD, KAITHAMUKKU,  
TRIVANDRUM 695 024,  
REPRESENTED BY ITS DIRECTOR.

BY ADV A.P.SUBHASH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA KOCHI 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17225 OF 2020**

**PETITIONER:**

BIJU JOHN, AGED 48 YEARS,  
S/O.A.K. JOHN, 28/729 E,  
SREEVALSOM TEMPLE, BY PASS ROAD,  
THODUPUZHA, IDUKKI 685 684.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI 01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, COCHIN 682 021.

BY ADV Mr.K.K.SETHUKUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17218 OF 2020**

**PETITIONERS:**

- 1 SUZANNA YOB, AGED 80 YEARS,  
W/O MATHEW JACOB, KARIMANKAL BUILDING,  
NO.551/VI, KUZHIMATTOM P.O., KOTTAYAM-686533.
- 2 STEVE STEPHEN VAITHARA, AGED 51 YEARS,  
S/O STEPHEN VAITHARA, KARIMANKAL BUILDING,  
NO.551/VI, KUZHIMATTOM.P.O., KOTTAYAM-686533.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE ,DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV Mr.M.A.SHAJI, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17243 OF 2020**

**PETITIONER:**

- 1 DHANYA SAJITH, AGED 39 YEARS,  
W/O. SAJITH K.G., 28/167 D,  
G 88 PANAMPILLY NAGAR, ERNAKULAM-682 036.
- 2 KARUVALLIL GOPALAKRISHNA PANICKER SAJITH,  
AGED 43 YEARS, S/O. K.GOPALAKRISHNAN,  
28/167 D, G 88 PANAMPILLY NAGAR,  
ERNAKULAM-682 036.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHATRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKRA, KOCHI-682 021.
- 4 REGISTRAR OF COMPANIES (KARNATAKA),  
E WING, 2ND FLOOR, KENDRIYA SADAN,  
KORMANGALA, BENGALURU, KARNATAKA-560 034.

BY ADV Mr.SUDHINKUMAR K., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17194 OF 2019**

**PETITIONERS:**

- 1 POORNAMRITA TRADING ENTERPRISES  
PRIVATE LIMITED, AMRITHA TRADE TOWERS,  
7TH FLOOR, S.A. ROAD, PALLIMUKKU,  
KOCHI, KL-682016, REPRESENTED BY  
ITS DIRECTOR, RETNA EASWARAN,  
AGED 52 YEARS, W/O.K.EASWARAN PILLAI.
- 2 RETNA EASWARAN, AGED 52 YEARS,  
W/O. K. EASWARAN PILLAI, RESIDING AT  
52, M.R. SQUARE, D.H. ROAD,  
JOS JUNCTION, KOCHI-682016.

BY ADV P.SATHISAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF COMPANY AFFAIRS,  
NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
KOCHI, KERALA-682021.

BY ADV SMT.MINI GOPINATH, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17220 OF 2019**

**PETITIONER:**

AMRITA CYBER PARK PRIVATE LIMITED,  
7TH FLOOR, AMRITA TRADE TOWERS,  
S.A.ROAD, PALLIMUKKU, KOCHI-682 016,  
REPRESENTED BY ITS DIRECTOR,  
RETNA EASWARAN, AGED 52 YEARS,  
W/O K.EASWARAN PILLAI.

BY ADV P.SATHISAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF COMPANY AFFAIRS,  
NEW DELHI-110 001.
- 2 MINISTRY OF COMPANY AFFAIRS,  
REPRESENTED BY ITS SECRETARY,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
KOCHI, KERALA-682 021.

BY ADV Smt.CHANDINI G NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17364 OF 2019**

**PETITIONERS:**

- 1 LIFELINE BUSINESS SOLUTIONS AND SERVICES PRIVATE LIMITED, 1ST FLOOR, KOCHANETH BUILDING, PALARIVATTAM, ERNAKULAM - 682 025, REPRESENTED BY ITS DIRECTOR, JOHN THURUTHUVALEL PAUL.
- 2 JOHN THURUTHUVALEL PAUL, AGED 46 YEARS, DIRECTOR, LIFELINE BUSINESS SOLUTIONS AND SERVICES PRIVATE LIMITED, S/O T U PAULOSE, THURUTHUVALEL HOUSE, KAIPATTOOR P.O., ERNAKULAM DIST, KERALA - 682 313.

BY ADVS.  
P.R. RAJESH  
KUM. KRISHNA RAJENDRAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAVAN, RAJENDRA PRASAD ROAD, NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA), COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKARA, ERNAKULAM - 682 021.

BY ADV SRI. HARIDAS P. NAIR  
BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 12998 OF 2018**

**PETITIONER:**

GOLDEN SAND HOLIDAYS PVT. LTD.,  
B AND B BUILDING DOOR NO.III,  
POWER HOUSE ROAD, PALARIVATTOM  
KOCHI - 682 025. REP. BY ITS  
M.D VIJAYAKUMAR M.S.

BY ADV SRI.BIJU P.THOMAS

**RESPONDENTS:**

- 1 UNION OF INDIA REP. BY THE  
SECRETARY TO CENTRAL GOVERNMENT,  
MINISTRY OF COMPANY AFFAIRS, A-WING,  
SASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES  
KERALA AND LAKSHADWEEP,  
GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
OFFICE OF REGISTRATION, FIRST FLOOR,  
LAW BHAVAN, BMC ROAD, THRIKKAKARA P.O, KAKKANAD,  
KERALA - 682 021.
- 3 HDFC BANK LIMITED,  
PALARIVATTOM BRANCH,  
PALARIVATTOM,  
REPRESENTED BY ITS BRANCH MANAGER.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 17984 OF 2019**

**PETITIONER:**

S.RAMNATH, AGED 65 YEARS,  
S/O. P. N. SOMASEKHARAN NAIR,  
RAJIKA, U-180, MARUTHAMKUZHI,  
THIRUVANANTHAPURAM - 695 030.

BY ADVS.  
SRI.M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM  
SMT.NAYANPALLY RAMOLA

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO GOVERNMENT,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
ERNAKULAM, KOCHI - 682 020.

BY ADV SRI.M.L.SURESH KUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18584 OF 2019**

**PETITIONERS:**

- 1 AMMAL PLANTATIONS PVT. LTD.,  
HOTEL PALMSHORE, LIGHT HOUSE ROAD,  
VIZHINJAM P.O., THIRUVANANTHAPURAM-695521,  
REPRESENTED BY ITS MANAGER,  
SMT. BEENA THOMAS.
- 2 B. MOHAMED KHAN, HOTEL PALMSHORE,  
LIGHT HOUSE ROAD, VIZHINJAM P.O.,  
THIRUVANANTHAPURAM-695521.
- 3 MOHAMED BIJU, HOTEL PALMSHORE,  
LIGHT HOUSE ROAD, VIZHINJAM P.O.,  
THIRUVANANTHAPURAM-695521.

BY ADVS.  
BENNY M. JOHN  
SRI.P. JINISH PAUL

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES  
COMPANY LAW BHAVAN,  
THRIKKAKARA P.O, KAKKANAD-682021.
- 2 THE SECRETARY,  
THE MINISTRY OF CORPORATE AFFAIRS,  
'A' WING SHASTRI BHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.

BY ADV SMT.O.M.SHALINA, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 14993 OF 2018**

**PETITIONERS:**

- 1 SOUTH HILL TREATWOOD PVT LTD.,  
HAVING ITS REGISTERED OFFICE AT  
P.B.NO.1118, NOCHIMA, ALUVA,  
ERNAKULAM -683 101, REPRESENTED BY  
ITS MANAGING DIRECTOR,  
MR.THOTTATHIKUDYIL SEETHY BASHEER.
- 2 THOTTATHIKUDYIL SEETHY BASHEER,  
AGED 65 YEARS, S/O. T M SEETHY,  
RESIDING AT SALSABEEL, PALACHUVADU,  
THRIKKAKKARA, KAKKANAD, ERNAKULAM-682 030.

BY ADV SRI.NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18316 OF 2019**

**PETITIONERS:**

- 1 VIJAYAM WARRIER, CHANDINI, PARAYANCHERI,  
KUTHIRAVATTOM PO., KOZHIKODE - 673 016.
- 2 CHEMBAKASSEY MAHADEVA RAJKUMAR, CHANDINI,  
PARAYANCHERI, KUTHIRAVATTOM PO.,  
KUTHIRAVATTOM, KOZHIKODE - 673 016.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI - 682 021.
- 3 INDUSTRIES AND COMMERCE CONSULTANTS  
INDIA PVT LTD. (CIN U74140KL1972PTC002428),  
29/329 ACHANDINI, KUTHIRAVATTOM P.O.,  
MAVOOR ROAD, CALICUT - 673 016

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18405 OF 2019**

**PETITIONERS:**

- 1 JOHN GEORGE, S/O. GEORGE EDVOMVELIL JOHN, AGED 61 YEARS, RESIDING AT 11A, INFRA FORESHORE APTS, IFP ROAD, FINE ARTS AVENUE, ERNAKULAM-682 016, KERALA.
- 2 GEOERGE E. GEORGE, S/O. GEORGE EDVOMVELIL JOHN, AGED 56 YEARS, RESIDING AT VILLA 34 INFRA MEADOWS, CSEZ PO, KAKKANAD, ERNAKULAM-682 037, KERALA.
- 3 JOHN EDVOMVELIL JOHN, S/O. GEORGE EDVOMVELIL JOHN, AGED 73 YEARS, RESIDING AT EDVOM VELIL HOUSE, TALAP P.O., CIVIL STATION, KANNUR-670002, KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY TO THE GOVERNMENT OF INDIA, MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD, NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM, KERALA, COMPANY LAW BHAVAN (1ST FLOOR), BMC ROAD, THRIKKAKARA (P.O), KAKKANAD, KOCHI-682 021, KERALA.

BY ADV SRI.R.PRASANTH KUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18395 OF 2019**

**PETITIONER:**

AYSHA ASHAD DAVOOD, S/O. DAVOOD,  
AGED 42 YEARS, RESIDING AT  
KOTTAKUNNU VEEDU, KUPPADI P.O.,  
WAYANAD-673 592, KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAWAN,  
DR. RAJENDRA PRASAD ROAD, NEW DELHI-110 001.
  
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN, (1ST FLOOR),  
BMC ROAD, THRIKKAKARA (P.O), KAKKANAD,  
KOCHI 682 021, KERALA.

BY ADV SRI.M.A.VINOD, CGC

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 15928 OF 2018**

**PETITIONER:**

SUBRAMONIAM KUMAR, AGED 88 YEARS,  
S/O. SUBRAMONIAM, P.O.BOX NO.400,  
NEW THEATRES, THAMPANOR, THYCAUD P.O.,  
THIRUVANANTHAPURAM-695014.

BY ADV MS.JENCY SUSAN JOSE

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16065 OF 2018**

**PETITIONERS:**

- 1 RAMACHANDRAMENON P.,  
S/O. G. BALACHANDRAN NAIR R,  
AGED 58 YEARS, ANJALI, PONOTH LANE,  
KALOOR, ERNAKULAM 682 017.
- 2 HAREESH BABU P.B., S/O. BAHULAYAN P.,  
AGED 53 YEARS, PONNURUNNI P.O.,  
ERNAKULAM 682 019.
- 3 HARIHARAN B., S/O. BALASUBRAMANIAN H.,  
D2, TRAVANCORE RESIDENCY, CROSS ROAD,  
EDAPPALLY, ERNAKULAM 682 024.

BY ADV MS. JENCY SUSAN JOSE

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16083 OF 2018**

**PETITIONER:**

SAJU JOSEPH, AGED 49 YEARS, S/O. JOSEPH,  
RESIDING AT ULAKAMTHARA HOUSE,  
PALARIVATTOM P.O., JANATHA ROAD,  
ERNAKULAM, KERALA- 682025.

BY ADV MS. JENCY SUSAN JOSE

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 16085 OF 2018**

**PETITIONER:**

JOSEPH NEVIN, AGED 31 YEARS,  
S/O. SAMSON SELVRAJ, HOUSE NO.11/262,  
K.B. JACOB ROAD, FORT COCHIN P.O.,  
FORT KOCHI, ERNAKULAM 682 001.

BY ADV MS.JENCY SUSAN JOSE

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A'WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18729 OF 2019**

**PETITIONERS:**

- 1 THOMAS ANTONY VALIYAVEETIL,  
AGED 71 YEARS, S/O. ANTONY VALIYAVEETIL,  
VALIYAVEETIL (H), KOTTAMURY (P.O.),  
MALA, THRISSUR-680 732.
- 2 JOSSY THOMAS, AGED 67 YEARS,  
W/O. THOMAS VALIYAVEETIL, VALIYAVEETIL (H),  
KOTTAMURY (P.O.), MALA, THRISSUR-680 732.

BY ADVS.  
JACOB MATHEW MANALIL  
SMT. PRIYA ELIZABETH BABU

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD, ERNAKULAM-682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRIBHAVAN, HADDOWS ROAD,  
NUMGAMBAKKAM, CHENNAI-600 006.
- 3 UNION OF INDIA, REP. BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.

BY ADV SRI. TULASI PANICKER, CGC  
BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18760 OF 2019**

**PETITIONER:**

TMH HOSPITAL PVT. LTD.,  
REP. BY ITS MANAGING DIRECTOR  
MOHAMMED KOYA NARAN CHIRAKKAL  
HAVING ITS REGISTERED OFFICE AT  
HOSPITAL BUILDING, KOTTAKADAVU, KADALUNDI,  
CALICUT-673 302 WITHIN THE STATE OF KERALA.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
ERNAKULAM-682 021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWN ROAD,  
NUMGAMBAKKAM, CHENNAI-600 006.
- 3 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/ 6TH JYAISHTA, 1943**

**WP(C) NO. 19406 OF 2020**

**PETITIONERS:**

RAMACHANDRAN PADAPPAYIL, AGED 44 YEARS,  
S/O. GOVINDAN KRISHNAN NAIR,  
ARCHANA NEAR MUNICIPAL OFFICE,  
KOYILANDY KOZHIKODE KERALA 673 305.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SASTRIBHAVAN RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI 682 021.

BY ADV SRI.M.N.MANMADAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19220 OF 2020**

**PETITIONER:**

SHAHEER ABDULSALAM, AGED 51 YEARS,  
S/O ABDULSALAM, TC 14/2057  
NEAR PUBLIC HEALTH CENTER, VENPALAVATTOM,  
ANAYARA P.O., TRIVANDRUM-695 029.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, ROOM  
NO 46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.M.A.VINOD, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/ 6TH JYAISHTA, 1943**

**WP(C) NO. 19239 OF 2020**

**PETITIONER:**

RIYAS, AGED 36 YEARS, S/O M. SHERRIF,  
TC NO. 5/1416(20, MOTOR PLAZA HEIGHTS,  
NH ROAD, SREEKARYAM, TRIVANDRUM-695 017.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO 46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.RAJAGOPALAN.A., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19179 OF 2020**

**PETITIONER:**

SALIM M KABEER, AGED 48 YEARS,  
S/O M.KABEER, TC NO. 5/1416(2),  
MOTOR PLAZA HEIGHTS, NH ROAD,  
SREEKARYAM, TRIVANDRUM-695 017.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO 46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-11001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.KRISHNADAS P.NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19228 OF 2020**

**PETITIONER:**

JACOB AJITH, AGED 32 YEARS,  
S/O N.A. JACOB, ROOM NO 8,  
SMART PARC BUILDING,  
OLD CIVIL STATION ROAD,  
KUNNUMPURAM, ERNAKULAM-682 030.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO 46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SMT.MAHESWARY.G., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19249 OF 2020**

**PETITIONER:**

VIGEESHKUMAR GOPAL VENU, AGED 34 YEARS,  
S/O.VENUGOPAL K.K., ROOM NO.8,  
SMART PARC BUILDING, OLD CIVIL STATION ROAD,  
KUNNUMPURAM, ERNAKULAM - 682 030.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SRI.T.V.VINU, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18971 OF 2019**

**PETITIONER:**

SANJEEV KUMAR P., (DIN NO.03350407),  
AGED 46 YEARS, S/O.APPUKUTTAN,  
24-ACSRA, ACS SCHOOL ROAD,  
KALOOR, KOCHI-682017.

BY ADVS.  
P.SANJAY  
SMT.A.PARVATHI MENON

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, SASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.
- 2 THE REGIONAL DIRECTOR (NORTHERN REGION),  
MINISTRY OF CORPORATE AFFAIRS,  
HAVING OFFICE AT B-2 WING, 2ND FLOOR,  
PARYAVARAN BHAWAN, CGO COMPLEX,  
NEW DELHI-110003.
- 3 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP), COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAKARA, KOCHI-682021.
- 4 M/S.LOTUS DESTINATIONS (P)LTD.,  
HIG-34, 10TH CROSS ROAD, PANAMPILLY NAGAR,  
ERNAKULAM, KOCHI-682020.
- 5 THE REGISTRAR OF COMPANIES,  
E WING, IIND FLOOR, KENDRIYA SADAN,  
KORAMANGALA, BANGALORE-560034.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19127 OF 2019**

**PETITIONERS:**

- 1 K.A.RAUF, AGED 58 YEARS,  
S/O AHAMMED, SHELTER,  
JAYANTHINAGAR HOUSING COLONY,  
PT USHA ROAD, MOONALINGAL, CALICUT.
- 2 FATHIMA RAUF, W/O K.A RAUF, HOUSE NO. 4/700,  
SHELTER, JAYANTHI NAGAR COLONY, KOZHIKODE.

BY ADV L.RAJESH NARAYAN

**RESPONDENTS:**

- 1 UNION OF INDIA REP. BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
GOVERNMENT OF INDIA, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES, KERALA,  
1ST FLOOR, COMPANY LAW BHAVAN, B.M.C ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI - 682 021.
- 3 NILAMBUR TREADS PVT TLD., B NO. 1/472,  
INDUSTRIAL ESTATE, WEST HILL P.O.,  
CALICUT - 673 005.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19455 OF 2020**

**PETITIONER:**

SUGATHAN JANARDHANAN, AGED 66 YEARS,  
S/O. JANARDHANAN GOVINDAN, ROYAL PLAZA,  
TC.2/2465 (5,6), PATTOM,  
THIRUVANANTHAPURAM-695004.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.
- 4 REGISTRAR OF COMPANIES (MUMBAI),  
100, EVEREST, MARINE DRIVE, MUMBAI-400002.

BY ADV SRI.ANISH JAIN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19570 OF 2020**

**PETITIONER:**

SUNI SUGATHAN, AGED 54 YEARS,  
W/O.SUGATHAN JANARDHANAN, ROYAL PLAZA,  
T.C.2/2465/(5.6), PATTOM,  
THIRUVANANTHAPURAM - 695 004.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 4 REGISTRAR OF COMPANIES (MUMBAI)  
100, EVEREST, MARINE DRIVE,  
MUMBAI - 400 002.

BY ADV Mr.B.PRAMOD, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19224 OF 2019**

**PETITIONERS:**

- 1 ASHRAF KOOMBRAVALAPPIL,  
S/O. SAIDALAVI KOOMBRAVALAPPIL,  
AGEC 49 YEARS, RESIDING AT  
KOOMBRAVALAPPIL HOUSE, PARUDUR POST,  
MUDAPPAKKAD, PALAKKAD - 679 305, KERALA.
- 2 BALKEES ASHARAF,  
S/O. ASHRAF KOOMBRAVALAPPIL,  
AGED 35 YEARS, RESIDING AT  
KOOMBRAVALAPPIL HOUSE, PARUDUR POST,  
PATTAMBI, PALAKKAD - 679 312, KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAVAN,  
DR. RAJENDRA PRASAD ROAD, NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKARA (P.O),  
KAKKANAD, KOCHI - 682 021, KERALA.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19774 OF 2020**

**PETITIONER:**

SUJI SUGATHAN, AGED 33 YEARS,  
W/O. RAJEEV PRASANAN, ROYAL PLAZA,  
T.C.2/2465(5.6), PATTOM,  
THIRUVANANTHAPURAM - 695004.

BY ADVS.  
NAVOD PRASANAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTHRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.
- 4 REGISTRAR OF COMPANIES (MUMBAI)  
100, EVEREST, MARINE DRIVE,  
MUMBAI - 400 002.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19390 OF 2019**

**PETITIONER:**

AHMED THAZHECHALIKAL, S/O. ABDULLA,  
AGED 61 YEARS, DOING BUSINESS,  
LESLEY VILLAS, HOUSE NO.1,  
KARAPARAMBA POST, KERALA- 673010.

BY ADV PHILIP MATHEW

**RESPONDENTS:**

- 1 THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD,  
ERNAKULAM- 682021.
- 2 THE REGIONAL DIRECTOR,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, HADDOWS ROAD,  
NUGUMBAKKOM, CHENNAI- 600006.
- 3 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAVAN, DR. RAJENDRAPRASAD ROAD,  
NEW DELHI- 110001.

BY ADV Mr. JOSEPH RONY JOSE, CGC  
BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19711 OF 2020**

**PETITIONER:**

SANJEEV KUMAR SABOO, S/O. R.N.SABOO,  
SABOO FLATS NEAR ENFORCEMENT DIRECTORATE,  
HEAD POST OFFICE P.O., CALICUT-6673 001.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM  
SHRI.RASHEEK AHAMED B.A.

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.ROJO JOSEPH THURUTHIPARA, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 18319 OF 2018**

**PETITIONER:**

FAHIM ABDUL MAJEED, S/O. ABDUL MAJEED,  
14/968.KADEEJA MAHAL, FRANCIS ROAD,  
CALICUT 67003.

BY ADVS.  
SRI.M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN RAJENDRA PRASAD ROAD,  
NEW DELHI 110001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA & LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.
- 3 RICHMOND WEBSOLUTIONS PRIVATE  
LIMITED (STRUCK OFF), A 16-A,  
2ND FLOOR 20/265,N V TOWER KALLAI,  
CALICUT-673032.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19830 OF 2020**

**PETITIONER:**

STEPHEN JOSE PACHIKARA,, AGED 40 YEARS,  
S/O.P.S.JOSE, C-13, THEJASWINI,  
TECHNOPARK CAMPUS, TRIVANDRUM-695 581.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46 NORTH BLOCK, NEW DELHI-110 001
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAWAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SRI.K.SUDHINKUMAR  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19516 OF 2019**

**PETITIONER:**

GIREESH BABU KUNNAPPILLY SUKUMARAN,  
HOUSE NO.GRA J/40, THOPPIL HOUSE,  
GHANDHIPURAM, SREEKARYAM, TRIVANDRUM-695 017.

BY ADVS.

SRI.M.GOPIKRISHNAN NAMBIAR  
SRI.K.JOHN MATHAI  
SRI.JOSON MANAVALAN  
SRI.KURYAN THOMAS  
SRI.PAULOSE C. ABRAHAM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.
- 3 INNOVENTLABS TECHNOLOGIES PRIVATE LIMITED,  
HARITHAGIRI, ELIPPAKUZHI NETAJI LANE,  
KAZHAKOOTAM, THIRUVANANTHAPURAM-695 582.
- 4 NIBODHA TECHNOLOGIES PRIVATE LIMITED,  
MANGALATH HOUSE, THAIKKATTUKARA P.O.,  
MUTTAM, ERNAKULAM-683 106.
- 5 EXPERTZLAB TECHNOLOGIES PRIVATE LIMITED,  
SECOND FLOOR, ACT CHAMBERS, PALARIVATTOM,  
KOCHI, ERNAKULAM-682 025.

BY ADV SMT.T.C.SOWMIAVATHY

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19924 OF 2020**

**PETITIONER:**

MADHUMOHANAN NAIR,  
PUTHENPURAYIL NARAYANA PILLAI,  
AGED 59 YEARS, S/O. K.K. NARAYANA PILLAI,  
PLOT NO. 5, KINFRA INTERNATIONAL  
APPAREL PARKS LTD., THUMBA,  
ST. XAVIERS COLLEGE P.O.,  
THIRUVANANTHAPURAM-695 586.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI-110001
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES, (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19996 OF 2020**

**PETITIONER:**

USHA MADHUMOHAN NAIR, AGED 33 YEARS,  
W/O. RAJEEV PRASANNAN, PLOT NO.5,  
KINFRA INTERNATIONAL APPAREL PARKS LTD,  
THUMBA, ST.XAVIERS COLLEGE P.O.,  
THIRUVANANTHAPURAM-695 586.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING ,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20033 OF 2020**

**PETITIONERS:**

- 1 KARERAT ARUNKUMAR, 1108, SUNNY PALACE,  
CHANGAMPUZHA, SAMADHI ROAD, EDAPALLY,  
COCHIN - 682024, KERALA, INDIA.
- 2 BINU JOSEPH KANAPPILLY, 1108, SUNNY PALACE,  
CHANGAMPUZHA, SAMADHI ROAD, EDAPALLY,  
COCHIN - 682024, KERALA, INDIA.

BY ADVS.  
ABID MILLATH  
SRI.AMEERUL MILLATH SYED MOHAMED

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110001.
- 2 REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR)  
BMC ROAD, THRIKKAKARA, - 682021,  
KAKKANAD, KOCHI, KERALA.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20032 OF 2020**

**PETITIONERS:**

- 1 PRIMAL CYRIAC THOMAS, KOKOTH HOUSE,  
UDAYATHINVATHIL, PANANGAD, KUMBALAM,  
ERNAKULAM-682 506, KERALA.
- 2 ANNA PRIYA GEORGE, KOKOTH HOUSE,  
UDAYATHINVATHIL, PANANGAD, KUMBALAM,  
ERNAKULAM-682 506, KERALA.

BY ADVS.  
ABID MILLATH  
SRI.AMEERUL MILLATH SYED MOHAMED  
SRI.M.P.SHAMEEM AHAMED

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, DR.RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES, ERNAKULAM  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKARA-682 021,  
KAKKANAD, KOCHI, KERALA.

BY ADV SRI.M.N.MANMADAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 19933 OF 2019**

**PETITIONERS:**

- 1 ABDUL ARSHAD, S/O. SAID MUHAMMED,  
AGED 42, KANJIRAKKAPPALLIYIL HOUSE,  
UDAYANAPURAM P.O., VAIKOM, KOTTAYAM.
- 2 NOUSHAD, S/O. SAID MUHAMMED, AGED 38,  
KANJIRAKKAPPALLIYIL HOUSE,  
UDAYANAPURAM P.O., VAIKOM, KOTTAYAM.
- 3 GEORGE ALEXANDER, S/O. ALEXANDER,  
AGED 62, KIDUVANPARA HOUSE, MUNDAMALA P.O.,  
PURAMATTOM, THIRUVALLA, PATHANAMTHITTA.

BY ADVS.  
C.S.MANILAL  
SRI.S.NIDHEESH

**RESPONDENT:**

THE REGISTRAR OF COMPANIES, KERALA,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA .P.O., ERNAKULAM-682 021.

BY ADV SRI.K.ARJUN VENUGOPAL

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20229 OF 2020**

**PETITIONER:**

MOHAMMED HABEEB, AGED 38 YEARS,  
S/O.KADAMBOT MOIDU ABDUL SALAM,  
NO.3B, MUTHOOT RAINBOW APARTMENTS,  
AKG NAGAR ROAD, PEROORKADA,  
TRIVANDRUM-695 005.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV Mr.K.K.SETHUKUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20268 OF 2020**

**PETITIONER:**

AJU ABDUL RAHMAN, AGED 46 YEARS,  
S/O.KUNJALAVI, 41/2299, 3RD FLOOR,  
MALABAR GATE, RAM MOHAN ROAD,  
PUTHIYARA P.O., CALICUT-673004.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SMT.SINDHUMOL.T.P., CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20253 OF 2020**

**PETITIONER:**

NITHIN OONNUNNY JOHN, AGED 30 YEARS,  
S/O.C.OONNUNNY JOHN, NO.3B,  
MUTHOOT RAINBOW APARTMENTS,  
AKG NAGAR ROAD, PEROORKADA,  
TRIVANDRUM - 695 005.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI- 682 021.

BY ADV SRI.K.SUDHINKUMAR  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20312 OF 2020**

**PETITIONER:**

ARSHAD AZAD, AGED 37 YEARS,  
S/O.YUNUS AZAD, YOUNUS MANZIL,  
THIRUVELLOOR, ANDOORKONAM P.O.,  
THIRUVANANTHAPURAM - 695 584.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SRI.ANISH JAIN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20220 OF 2020**

**PETITIONER:**

AFZAL AZAD, AGED 40 YEARS,  
S/O.YOONUS AZAD, YOUNUS MANZIL,  
THIRUVELLOOR, ANDOORKONAM P.O.,  
THIRUVANANTHAPURAM -695584.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SRI.S.VAIDYANATHAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20248 OF 2020**

**PETITIONERS:**

- 1 MONDIAL PROPERTY DEVELOPERS  
PRIVATE LIMITED, THROUGH ITS DIRECTOR  
MR. CHANDANA PARAMBIL KAMALUDHEEN  
DOOR NO.6.353, CHANDANAPARAMBIL HOUSE,  
VALAPPAD, THRISSUR, KERALA-680567.
- 2 CHANDANA PARAMBIL KAMALUDHEEN,  
CHANDANAPARAMBIL HOUSE, KOTHAKULAM,  
VALAPAD, THRISSUR, KERALA-680567.
- 3 HASSINA KAMALUDHEEN CHANDANAPARAMBIL,  
CHANDANAPARAMBIL HOUSE, KOTHAKULAM,  
VALAPAD, THRISSUR, KERALA-680567.

BY ADVS.  
SUKUMAR NAINAN OOMMEN  
SRI.SHERRY SAMUEL OOMMEN  
SMT.NIDHI JACOB

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES, ERNAKULAM,  
COMPANY LAW BUILDING, KAKKANAD, KOCHI-682021.

BY ADV SMT.O.M.SHALINA, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20421 OF 2020**

**PETITIONER:**

SUJAI SOY, AGED 31 YEARS,  
S/O. SOY PHILIPOSE KUNJUKUNJU,  
NO. 3B, MUTHOOT RAINBOW APARTMENTS,  
AKG NAGAR ROAD, PEROORKADA,  
TRIVANDRUM 695 005.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE , DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI 110 001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SMT.M.S.KIRAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20135 OF 2018**

**PETITIONER:**

VINOD LAL, AGED 62 YEARS,  
SON OF NARAYANAN, MANAGING DIRECTOR,  
META ROCK PRIVATE LIMITED,  
HAVING ITS REGISTERED OFFICE AT "LALAS",  
THATTAMALA POST, KOLLAM.

BY ADVS.  
SRI.N.KRISHNA PRASAD  
SRI.IMAM GRIGORIOS KARAT  
SRI.S.RAMESH BABU SR.

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
SOUTH BLOCK, NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKAKKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20348 OF 2018**

**PETITIONERS:**

- 1 N.P.SANTHOSH KUMAR (DIN NO. 00138333),  
MANAGING DIRECTOR, AQUARIUS AMUSEMENT  
PARK AND RESORTS PRIVATE LIMITED,  
THANA, KANNUR.
- 2 CHANDINI SANTHOSH (DIN NO. 00138138), MANAGING  
DIRECTOR, AQUARIUS AMUSEMENT PARK AND RESORTS  
PRIVATE LIMITED, THANA, KANNUR.

BY ADVS.  
SRI.T.RAMESH BABU  
SRI.C.K.SREEJITH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGIONAL DIRECTOR, SOUTHERN REGION,  
MINISTRY CORPORATE AFFAIRS, 5TH FLOOR  
SHASTHRI BHAVAN, 26 MADOWS ROAD,  
CHENNAI - 600 001.
- 3 THE REGISTRAR OF THE COMPANIES (KERALA)  
OFFICE OF THE REGISTRAR OF THE COMPANIES,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O., KAKKANAD- 682 021.

BY ADV SRI.K.THYAGARAJESWARAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
R3 BY GP SMT. DEEPA NARAYANAN

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21558 OF 2020**

**PETITIONERS:**

- 1 SREEJA KOZHISSEERIL, AGED 46 YEARS,  
D/O. MOHANA CHANDRAN, THEKKEMUKKALIL  
VADAKKATHIL, KARAZHMA EAST P.O.,  
VALLIYAKULANGARA, MAVELIKARA,  
ALAPPUZHA DISTRICT-690 104,  
CURRENTLY RESIDING AT SAMA-1 FLAT 1204,  
ABU SHAGARA STREET, NEAR DELHI BOOK SHOP,  
OPP KRAZ SUPERMARKET, SHARJAH, U.A.E.
  
- 2 KRISHNANKUTTY NAIR MURALLEDHARAN NAIR,  
AGED 53 YEARS, S/O. KRISHNANKUTTY,  
THEKKEMUKKALIL VADAKKATHIL,  
KARAZHMA EAST P.O., VALLIYAKULANGARA,  
MAVELIKARA, ALAPPUZHA DISTRICT-690 104,  
REPRESENTED BY POWER OF ATTORNEY HOLDER  
MITHUN CURRENTLY RESIDING AT SAMA-1,  
FLAT 1204, ABU SHAGARA STREET,  
NEAR DELHI BOOK SHOP, OPP KRAZ SUPERMARKET,  
SHARJAH, U.A.E.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A WING, SHATRI  
BHAVAN, RAJENDRA PRASAD ROAD, NEWDELHI-110 001
  
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKARAKARA, KOCHI-682 021.

W.P.(C) Nos.21628/2020 & Connected cases

190

BY ADV SRI.HARIDAS P.NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 20422 OF 2019**

**PETITIONERS:**

- 1 BASHEER KULANGARA CHENNAN  
S/O AYYAMMADKUTTY C.K., AGED 46 YEARS,  
CHENNANKULANGARA HOUSE,  
MANGAD PUTHOOR OMASSERY, KOZHIKODE-673582.
- 2 SHAHIMA PARAPPURATHU POIL,  
D/O HUSSAIN HAJI, AGED 33 YEARS,  
CHENNANKULANGARA HOUSE, MANGAD PUTHOOR,  
OMASSERY, KOZHIKODE-673582.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A'WIING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.
- 3 SALMAN PERFUMES PRIVATE LIMITED (STRUCK OFF)  
(CIN-U24249KL2013PTC033547)  
5/2974, 2974B, YES SQUARE,  
NEAR BABY MEMORIAL HOSPITAL,  
THIRUTHIYAD ROAD, KOZHIKODE-673004.

BY ADV Mr.T.A.UNNIKRISHNAN, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21393 OF 2018**

**PETITIONER:**

EDACKATTUKUDY MATHAI JOHN, AGED 65 YEARS,  
S/O. MATHAI, EDACKATTUKUDY,  
KOTHAMANGALAM P.O., RAMALLOOR,  
ERNAKULAM - 686 691.

BY ADV SRI.NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
Smt.KRISHNA S., CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21194 OF 2020**

**PETITIONER:**

NALLAKANDY PUTHIYAPURA SAGEER ABDULLA,  
AGED 61 YEARS, S/O.ALEELAGAT MAMUKOYA,  
NEW SULUS, FLORICAN HILL ROAD,  
KARAPARAMBA, CALICUT-673010.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21432 OF 2020**

**PETITIONERS:**

- 1 NITHIL RAJ THARAMMAL PARAMB, AGED 32 YEARS,  
S/O. KANAKARAJU KAVILADATHU,  
ANITHA NIVAS, JANATHA ROAD,  
KARAPARAMBA (PO), KOZHIKODE 673 010.
- 2 THARAMMAL PARAMBHA AKHIL RAJ, AGED 30 YEARS,  
S/O. KANAKARAJU KAVILADATHU,  
ANITHA NIVAS, JANATHA ROAD,  
KARAPARAMBA (PO), KOZHIKODE 673 010.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY.,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING  
SHASTRIBHAVAN, RAJENDRAPRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHADWEEP)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI 682 021

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21127 OF 2019**

**PETITIONER:**

PADINJARETHALAKKAL NANU EZHUTHASSAN BALARAM,  
AGED 60 YEARS, S/O. P.K.NANU EZHUTHASAAN,  
NIRMALYAM NO.4, GREEN PARK, PERINGAVU,  
THIRUVAMBADI P.O., THRISSUR-6800 022.

BY ADV R.KRISHNAKUMAR (CHERTHALA)

**RESPONDENTS:**

- 1 UNION OF INDIA REP. BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.
- 3 CYBELE HERBAL LABORATORIES PRIVATE LIMITED,  
CIN U85199KL1997PTCO11963,  
DOOR NO.40/1045G, 5TH FLOOR,  
AMRUTHA TOWERS, KPCC JUNCTION,  
M.G.ROAD, ERNAKULAM-682 011.

BY ADV Smt.CHANDINI G NAIR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 41734 OF 2018**

**PETITIONER:**

AJAY PRASAD, AGED 37 YEARS,  
S/O. PADMA PRASAD, RESIDING AT 16,  
PRATHYUSHA, VASANTH VIHAR, KUMARAPURAM,  
THIRUVANANTHAPURAM 695 011.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

UNION OF INDIA REPRESENTED BY ITS SECRETARY ,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.

BY ADV SRI.K.SHRI HARI RAO, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE N.NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 567 OF 2020**

**PETITIONERS:**

- 1 CHOTTANIKKARA SAHEERALI, 32/385-A,  
SUBHANA CHELAVOOR, KOZHIKODE-673 571.
- 2 KARIYERI IQBAL ASIF, ASHIANA CHELAVOOR POST,  
CALICUT-673 571.
- 3 KORAKKATH RIYAS ALI, RAHMATH MANZIL,  
MOOZHICKAL, CHELAVUR, KOZHIKODE-673 571.
- 4 ABOOBACKER KUTTY KUVALAPATTA,  
3RD LINE BUILDING 3739, IBN ZIAD ROAD,  
QURTUBA STEET KHOBAR, 34234 SAUDIA ARABIA.

BY ADVS.  
M.P.SHAMEEM AHAMED  
SRI.CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA AND  
LAKSHWADEEP), COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI-682 021.
- 3 JEEVESS AYURVEDIC HOSPITAL PRIVATE LIMITED,  
(CIN U85191 KL 2012 PTCCO32529)  
6/11,30 CGA COMPLEX, KOZHIKODE-673 001.  
BY ADV SRI.M.L.SURESH KUMAR, CGC  
BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 23143 OF 2018**

**PETITIONER:**

KALIYATH CYRIL TAJAN, AGED 56 YEARS,  
S/O.K.L.CYRIL, KALIATH 33/1455 B,  
KANIYAVELI ROAD, VENNALA, KOCHI-682028.

BY ADV SRI.NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21616 OF 2019**

**PETITIONER:**

SUDHARSAN, AGED 66 YEARS, S/O. MADHAVAN,  
DIRECTOR OF M/S. MOOPAKUDI HOTELS PRIVATE  
LIMITED, RESIDING AT CHIRAG HOUSE  
TC 1640/48, AMBALATHARA, POONTHURA,  
THIRUVANANTHAPURAM 695 010.

BY ADVS.  
S. JATHIN DAS  
SRI. SREEKANTH S. NAIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, REJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV SRI. S. VAIDYANATHAN, CGC  
BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 23327 OF 2018**

**PETITIONER:**

SADHASIVAN PUDUGRAM ANATHAKRISHNA @  
P.A.SDAHASIVAN, S/O. P.V.ANATHAKRISHNAN,  
AGED 58 YEARS, 39/394B, REAL VILLA,  
MAHAKAVI G ROAD, KOCHI-11.

BY ADV SRI.P.M.JOSHI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY  
MINISTRY OF COMPANY AFFAIRS, 5TH FLOOR,  
'A' WING, SHASTRI BHAVAN, DR. R.P.ROAD,  
NEW DELHI, PIN-100001.
- 2 REGISTRAR OF COMPANIES,  
1ST FLOOR, COMPANY LAW BHAVAN,  
B.M.C.ROAD, THRIKKAKARA,  
KAKKANAD, PIN-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 21620 OF 2019**

**PETITIONERS:**

- 1 PARAYARUKANDY VETTATH HEMALATHA,  
D/O. KUTTY, AGED 73 YEARS,  
RESIDING AT KERALA KALA AZCHAVATTAM,  
MANKAVU P.O., KOZHIKODE 673 007, KERALA.
- 2 PARAYARUKANDY VETTATH SHERIEN,  
D/O. RATNASING, AGED 67 YEARS,  
RESIDING AT KERALA KALA AZCHAVATTAM,  
MANKAVE P.O., KOZHIKODE 673 007 , KERALA.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKARA (P.O.),  
KAKKANAD, KOCHI 021, KERALA.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE N. NAGARESH

WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943

WP(C) NO. 21875 OF 2019

**PETITIONER:**

NELLIKODE SHIHAZ, AGED 48 YEARS,  
S/O. NARANATH HUSSAIN KOYA, 5/1902,  
ST. VINCENT COLONY, ERANHIPALAM P.O.,  
KOZHIKODE - 673 006.

BY ADVS.  
ASWIN GOPAKUMAR  
SRI. ANWIN GOPAKUMAR  
SMT. KALA G. NAMBIAR  
SRI. K. AMAL NATH NAIK  
SRI. RENOY VINCENT  
SRI. NIRANJAN SUDHIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, B.M.C. ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 24426 OF 2018**

**PETITIONERS:**

- 1 BIJU JOHN, AGED 42 YEARS,  
S/O. T.J. JOHN, 40/669,  
MANIKATH HOUSE, POWER HOUSE LINK ROAD,  
PALARIVATTOM P.O., PALARIVATTOM,  
ERNAKULAM - 682 025.
- 2 JOHN THAREPARAMBIL JOSEPH, AGED 77 YEARS,  
S/O. T.J. JOSEPH, 40/669, MANIKATH HOUSE,  
POWER HOUSE LINK ROAD, PALARIVATTOM P.O.,  
PALARIVATTOM, ERNAKULAM - 682 025.

BY ADV SRI.NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.JAISHANKAR V.NAIR, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 24984 OF 2018**

**PETITIONERS:**

- 1 RAVEENDRAN KUNJUKRISHNAN  
S/O. KUNJUKRISHNAN KUNJU, AGED 74 YEARS,  
MANAGING DIRECTOR, M/S. ARCHANA PALACE HOTELS  
AND RESORTS PRIVATE LIMITED, ARCHANA,  
P.B.NO.4, WARD NO.1, BUILDING NO.515,  
ANCHAL P.O., KOLLAM - 691306.
- 2 VIMALA, W/O. RAVEENDRAN,  
AGED 64 YEARS, DIRECTOR,  
M/S. ARCHANA PALACE HOTELS AND RESORTS  
PRIVATE LIMITED, ARCHANA, P.B.NO.4,  
WARD NO.1, BUILDING NO.515, ANCHAL P.O.,  
KOLLAM - 691306.

BY ADVS.  
SRI.T.M.SREEDHARAN (SR.)  
SRI.R.BHASKARA KRISHNAN  
SRI.V.P.NARAYANAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682021.
- 3 M/S. ARCHANA PALACE HOTELS AND  
RESORTS PRIVATE LIMITED,  
ARCHANA, P.B.NO.4, WARD NO.1,  
BUILDING NO.515, ANCHAL P.O.,  
KOLLAM - 691306, REPRESENTED BY

W.P.(C) Nos.21628/2020 & Connected cases

205

ITS MANAGING DIRECTOR,  
SHRI. RAVEENDRAN KUNJUKRISHNAN.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.JAISHANKAR V.NAIR, CGC  
SMT.S.SUJINI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 26401 OF 2018**

**PETITIONER:**

NANKUTTAN NAIR SREEKUMAR, AGED 69 YEARS,  
S/O. NANKUTTAN NAIR, RESIDING AT  
SOWPARNIKA, NEAR BHAVANS VIDYAMANDIR,  
ELAMAKKARA, COCHIN-682026.

BY ADV SRI. NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 22535 OF 2019**

**PETITIONERS:**

- 1 MOOSSA CHERIYA THAITHOTTATHIL,  
S/O.ABOOBACKER ADEELAKATH UNNINTAVITA,  
AGED 45 YEARS, C.T.HOUSE, KURICHIYIL POST,  
PUNNOL, THALASSERY, KANNUR- 670102.
- 2 SHAKIR KOLAPPAL,, S/O.HAMZA PUTHIYA PURAYIL,  
AGED 44 YEARS, SHABEER VILA, AZHEEKAL,  
NEW MAHE, KANNUR- 673311.

BY ADV M.P.SHAMEEM AHAMED

**RESPONDENTS:**

- 1 UNION OF INDIA R0EPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA AND  
LAKSHWADEEP), COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKKARA, KOCHI- 682021.
- 3 WEST SIDE HOSPITALS PRIVATE LIMITED,  
(CIN U85110KL1991PTC006070)  
DHANWANDARI NAGAR, MOULANA AZAD ROAD,  
KAPPALANDIMUKKU, KOCHI, ERNAKULAM- 682002.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.R.PRASANTH KUMAR, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 23010 OF 2019**

**PETITIONERS:**

KARUPPAN SASIDHARAN, S/O. KARUPPAN,  
AGED 47 YEARS, RESIDING AT SADGAMAYA  
PANAMKUTTY, PERUVEMBU P.O, PALAKKAD-678 531.

BY ADV LAKSHMI KRISHNADAS

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY  
THE SECRETARY TO THE GOVERNMENT OF INDIA,  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
  
- 2 THE REGISTRAR OF COMPANIES, ERNAKULAM,  
KERALA, COMPANY LAW BHAVAN (1ST FLOOR),  
BMC ROAD, THRIKKAKKARA (P.O),  
KAKKANAD, KOCHI-682 021, KERALA.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.A.R.GANGADAS, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 23780 OF 2019**

**PETITIONER:**

DR. VALAKADAVIL KRISHNAN GOPINATHAN,  
AGED 78 YEARS, S/O. KRISHNAN,  
RESIDING AT ROSHINI, KURKKENCHERI P.O.,  
THRISSUR-680007.

BY ADVS.  
A.P. SUBHASH  
SRI.M.A.ABDUL SHUKOOR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
Mr. JOSEPH RONY JOSE, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 25131 OF 2020**

**PETITIONER:**

SAID ISMAIL THANGAL, AGED 50 YEARS,  
S/O. KALIYA ROAD SAYED ISMAEL UNNIKOYA  
THANGAL, KALIA ROAD HOUSE,  
KURUVAMBALAM POKOLATHUR,  
MALAPPURAM-679338.

BY ADVS.  
M.P. SHAMEEM AHAMED  
SRI. CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES  
(KERALA AND LAKSHWADEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKAKARA, KOCHI-682021.

BY ADV SHRI. P. VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI. T. V. VINU, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 25538 OF 2020**

**PETITIONERS:**

- 1 GHAZAL RAVI, S/O. RAVI P.P.,  
AGED 33 YEARS, RESIDING AT S3,  
DWARAKA APARTMENTS, PUNKUNNAM,  
THRISSUR, PIN-680 002, DIN-2673262.
  
- 2 SAIFUDHEEN ABDUSSALAM KAYAMKULAM,  
S/O. ABDUSSALAM K.K., AGED 31 YEARS,  
RESIDING AT KAYAMKULAM HOUSE, ERAVATHOOR P.O.,  
KOCHUKADAVU, PIN-680 734, DIN-6552165.

BY ADVS.  
K.A.MOHAMMED ALI JAWHAR  
SHRI.SHAN V. SHINE  
SHRI.ROHITH K.B.  
SRI.T.H.ARAVIND

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI-110 001.
  
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANAY LAW BHAVAN, BMC ROAD,  
THRIKAKKARA, KOCHI-682 021.
  
- 3 THE MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTHRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.JAGATH. N., CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 27379 OF 2020**

**PETITIONERS:**

- 1 BIJOSH PAUL, AGED 38 YEARS,  
SON OF VADAKKEN IPE PAULOSE,  
RESIDENT OF VADAKKAN, PADAMMALI ROAD,  
CHELAD, PINDIMANA, ERNAKULAM,  
KERALA - 686 681, DIN-06414054.
- 2 NEENA CHANDY, AGED 38 YEARS,  
WIFE OF BIJOSH PAUL, RESIDENT OF VADAKKAN,  
PADAMMALI ROAD, CHELAD, PINDIMANA, ERNAKULAM,  
KERALA - 686 681, PIN - 06414061.

BY ADV K.A.MOHAMMED ALI JAWHAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI -01.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682031.
- 3 THE MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTHRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 01.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.SREEKALA K.L., CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 30296 OF 2018**

**PETITIONER:**

SUSIL VIJOY ARORA, AGED 57 YEARS,  
S/O K.V. ARORA, RESIDING AT J.M. TOWERS,  
4A1, 47/695, NEAR CHINMAYA VIDYALAYA,  
VADUTHALA, ERNAKULAM- 682 023.

BY ADVS.  
NAVOD PRASANNAN  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
TRIKKAKARA, KOCHI-682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.SUVIN R.MENON, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 30284 OF 2018**

**PETITIONERS:**

- 1 SHAJI NADESAN, AGED 45 YEARS,  
S/O. NADESAN KRISHNAN, RESIDING AT 4C  
SHRESHTTAM, HEERA GRACE FLAT, KOWDIAR,  
TRIVANDRUM - 695 003.
- 2 PRITHVIRAJ SUKUMARAN, AGED 33 YEARS,  
S/O. P. SUKUMARAN, RESIDING AT SUMAM,  
THIRUMALA P.O., VALIYAVILA,  
TRIVANDRUM-675006.
- 3 SANTHOSH CHANDRAMANI SIVAN, AGED 54 YEARS,  
S/O. CHANDRASEKHARAN NAIR, RESIDING AT  
C.25/102, NEAR AKASHA GANGA, CO-OP SOCIETY,  
YAMUNA NAGAR, OSHIWARA, ANDHERI  
(WEST , MUMBAI, MAHARASHTRA-40053).

BY ADVS.  
NAVOD PRASANNAN  
K.V. KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES,  
(KERALA AND LAKSHADWEEP),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, ERNAKULAM-682021.
- ADDL.3 REGISTRAR OF COMPANIES (MUMBAI),  
100, EVERST MARINE DRIVE,  
MUMBAI 400 002.

IS IMPEADED AS ADDITIONAL R3 AS PER ORDER DATED  
31.10.2018 IN I.A. 01/2018 IN WP(C) 30284/2018.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.JAISHANKAR V.NAIR, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 30374 OF 2018**

**PETITIONER:**

SHAJI THOMAS GEORGE, AGED 64 YEARS,  
S/O.A.M.GEORGE, RESIDING AT  
KANCHIRAPPALLIL HOUSE,  
CHANGAMPUZHA NAGAR P.O.,  
ERNAKULAM - 33.

BY ADVS.  
SRI.NAVOD PRASANNAN  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CROPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISGTRAR OF COMPANIES (KARNATAKA)  
E WING, 2ND FLOOR, KENDRIYA SADAN,  
KORMANGALA, BENGALURU, KARNATAKA-560034.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 28116 OF 2020**

**PETITIONER:**

- 1 SIDHIK IBRAHIMKUNJU, AGED 41 YEARS,  
SON OF IBRAHIM KUJU, RESIDENT OF  
BUSHRAMANZIL, H.NO.1/631,  
ROADARIKATHUVEEDU, THOLICODE P.O.,  
NEDUMANGADU (VIA) TRIVANDRUM,  
KERALA-695 541.
- 2 JIYASHA SIDHIK, AGED 35 YEARS,  
WIFE OF SIDHIK IBRAHIMKUNJU,  
RESIDENT OF BUSHRAMANZIL, H.NO.1/631,  
ROADARIKATHUVEEDU, THOLICODE P.O.,  
NEDUMANGADU (VIA) TRIVANDRUM, KERALA-695 541.

BY ADV K.A.MOHAMMED ALI JAWHAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 THE REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.
- 3 THE MINISTRY OF CORPORATE AFFAIRS  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTHRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.P.R.AJITHKUMAR

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 31541 OF 2018**

**PETITIONER:**

SUBIN ZACHARIA, AGED 34 YEARS,  
S/O K.A ZACHARIA, KANJIRATHINMOOTIL (H),  
KUZHIMATTAM P.O, KOTTAYAM 686533.

BY ADVS.  
ASWIN GOPAKUMAR  
ANWIN GOPAKUMAR  
KALA G.NAMBIAR  
ARJUN SANTHOSH  
RENOY VINCENT  
HEBA SARA ABRAHAM  
NIRANJAN SUDHIR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECERETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, B. M.C. ROAD,  
THRIKKAKARA KOCHI 682021.
- ADDL.3 THE REGISTRAR OF COMPANIES (CHENNAI)  
2ND FLOOR, SHASTRI BHAWAN, 26,  
HADDOWS ROAD, CHENNAI-600006.

((ADDL.R3 IMPLEADED AS PER THE ORDER DATED  
26/10/2018 IN IA.01/2018)

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 27696 OF 2019**

**PETITIONERS:**

- 1 PONNANAGATHODI MOHAMMED SHAJI,  
AGED 49 YEARS, S/O.ABDULLA PONNANAGATHODI,  
DOOR NO.XXII/122, PONNANAGATHODI HOUSE,  
ARIPRA P.O., ANGADIPURAM, MALAPPURAM-679321.
- 2 MUBEENA MOHAMMED SHAJI, AGED 43 YEARS,  
W/O.PONNANAGATHODI MOHAMMED SHAJI,  
DOOR NO.XXII/122, PONNANAGATHODI HOUSE,  
ARIPRA P.O., ANGADIPURAM, MALAPPURAM-679321.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-01.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-01.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 27686 OF 2019**

**PETITIONERS:**

- 1 NIGAM CHRUVATHOOR MATHEW, AGED 61 YEARS,  
S/O. CHERUVATHOOR MATHEW, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.
- 2 GEORGE CHEERAN CHERAPPAN, AGED 65 YEARS,  
S/O. CHEERAN CHERAPPAN, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.
- 3 MOHAN CHEERAN IYYAVU, AGED 66 YEARS,  
S/O. CHEERAN IYYAVU, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.
- 4 STANLY PANAKKAL ITTOOP, AGED 63 YEARS,  
S/O. PANAKKAL MATHEW ITTOOP, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.
- 5 CHACKOCHAN PHARU CHUMMAR, AGED 59 YEARS,  
S/O. PHARU CHUMMAR, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.
- 6 VISHIN CHERUVATHOOR WILSON, AGED 37 YEARS,  
S/O. CHERUVATHOOR ITTIMATHEW WILSON, METRO  
TOWER, DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM-35.

- 7 REVIN PULIKKOTTIL CHERIAN, AGED 38 YEARS,  
S/O. CHERIAN UTHUPPU PULIKOTTIL, METRO TOWER,  
DOOR NO. 40/8177, IIND FLOOR,  
OPP. SHENOY'S THEATRE, CONVENT ROAD,  
ERNAKULAM -35.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS :**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI-110 001
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 27693 OF 2019**

**PETITIONER:**

ABDURASHEED MUSARI KANDY, AGED 62 YEARS,  
S/O. ABDUSSALAM MUSARI KANDY, RESIDING AT  
OLIVE VILLA, TOWN MASJID ROAD P.O.,  
POOVATTUPARMBA, KOZHIKODE,  
KERALA, PIN - 673 008.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO. 46, NORTH BLOCK, NEW DELHI - 110 001.
- 2 MINISTRY OF CORPORATE AFFIARS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 3 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 28774 OF 2020**

**PETITIONER:**

TONY CYRIAC, AGED 60 YEARS,  
S/O. MULAVARICKAL ANTONY CYRIAC,  
MULAVARICKAL, CHOWARA P.O.,  
ERNAKULAM, KERALA-683 571.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY ,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110 001
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING ,  
SHASTRIBHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 3 REGISTRAR OF COMPANIES (KERALA) ,  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021

BY ADV. SHRI. P. VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI. M. A. VINOD, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 29010 OF 2020**

**PETITIONERS:**

- 1 RAJEEVKUMAR GOPINATHAN NAIR,  
AGED 45 YEARS, S/O.GOPINATHAN NAIR,  
SHANTHI BHAVAN, POWDIKONAM,  
CHEMPAZHANTHY P.O., THIRUVANANTHAPURAM,  
KERALA-695587.
- 2 CHITHRA VASANTHA GOPINATHAN NAIR,  
AGED 43 YEARS, D/O.GOPINATHAN NAIR,  
SHANTHI BHAVAN, POWDIKONAM,  
CHEMPAZHANTHY P.O., THIRUVANANTHAPURAM,  
KERALA-695587.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 28590 OF 2019**

**PETITIONER:**

RAJU BABY, AGED 52 YEARS,  
S/O.K.BABY, NADUKUNNIL CHARUVILA VEEDU,  
OZHUKUPARAKKAL P.O., KOLLAM-691533.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
ROOM NO.46, NORTH BLOCK, NEW DELHI-110001.
- 2 MINISTRY OF CORPORATE AFFAIRS,  
REPRESENTED BY ITS SECRETARY, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 3 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.
- 4 REGISTRAR OF COMPANIES (MADHYA PRADESH),  
A BLOCK, SANJAY COMPLEX, 3RD FLOOR,  
JAYENDRA GANJ, GWALIOR-474009.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.M.N.MANMADAN, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 32719 OF 2018**

**PETITIONER:**

SHARAFUDEEN MOOSA NADUVILAKATH MAMMU,  
AGED 56 YEARS, S/O. NADUVILAKATHU  
BEERAVUNNIMAMMU, RESIDING AT 9B,  
ABAD SILVER CREST, JAWAHAR NAGAR,  
KADAVANTHRA, ERNAKULAM - 682 020.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682021.

BY ADV. SHRI. P. VIJAYAKUMAR, ASG OF INDIA  
Smt. KRISHNA S., CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 32916 OF 2018**

**PETITIONER:**

UNNIKRISHNAN CHOLAYAIL,  
S/O. UNNEERI CHOLAYIL, 41/133,  
5B, CENTRAL ZONE APARTMENTS,  
AMMAN KOVIL ROAD, ERNAKULAM - 682 035.

BY ADVS.  
P.K.NIJOY  
C.PRABITHA  
REJOICE B.CHEMBAKASSERIL

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY THE SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES,  
OFFICE OF THE REGISTRAR OF COMPANIES,  
1ST FLOOR, COMPANY LAW BHAVAN, BMC ROAD,  
THIKKAKARA P.O., KAKKANAD, ERNAKULAM-682021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.JAISHANKAR V.NAIR, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 30533 OF 2019**

**PETITIONER:**

ABDUL RASHEED MEDUVINNALAKATH,  
S/O.HAJI MOIDEENKUTTY,  
PUTHAN PEEDIYAKKAL HOUSE, G H S S ROAD,  
TIRURANGADI, MALAPPURAM, KERALA - 676 306.

BY ADVS.  
M.P.SHAMEEM AHAMED  
CYRIAC TOM

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 THE REGISTRAR OF COMPANIES (KERALA AND  
LAKSHWADEEP), COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 031.
- 3 ORBITEC EXPORTS AND TRADES PRIVATE LIMITED  
(STRUCK OFF), 968-V, MN' S AVENUE,  
P.T.USHA ROAD, CALICUT KOZHIKODE,  
KERALA - 673 001.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.ROJO JOSEPH THURUTHIPARA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 31949 OF 2017**

**PETITIONERS:**

- 1 GOPI KRISHNAN RAMANI KUNJUNNI MENON,  
AAYILLAM VEEDU, CHETTIPADI,  
PARAPPANANGADI P.O, 676 319.
- 2 RAMAN PILLAI PANACHIKKAL SARIN,  
SARASWATHY BHAVAN, KUDAVATTOOR,  
KOLLAM 691 512.

BY ADVS.  
SRI.ALEX.M.SCARIA  
SMT.BEENA JOSEPH B-859  
SMT.SARITHA THOMAS

**RESPONDENTS:**

- 1 THE UNION OF INDIA REPRESENTED BY SECRETARY  
MINISTRY OF CORPORATE AFFAIRS,  
SHASTRI BHAVAN, DR.RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA P.O, KAKKANAD,  
KOCHI, KERALA 682 021.
- 3 INDEPENDENT BROADCASTING PRIVATE LIMITED  
WITH THE REGISTERED ADDRESS MUHAMMED KOYA  
INTERNATIONAL FOUNDATION, NANDAVANAM, VIKAS  
BHAVAN P.O, THIRUVANANTHAPURAM 695 033,  
REPRESENTED BY ITS MANAGING DIRECTOR.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.O.M.SHALINA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 33126 OF 2017**

**PETITIONERS:**

- 1 KANDAMKULATHI FRANCIS PAUL, AGED 39 YEARS,  
S/O. K.F. PAULOSE, KANADAMKULATHI HOUSE,  
KUZHOOR P.O, THRISSUR 680 734.
- 2 KANDAMKUALATHI FRANCIS POULOSE,  
AGED 77 YEARS, S/O. K.P. FRANCIS,  
KANADAMKULATHI HOUSE, KUZHOOR P.O.,  
THRISSUR 680 734.

BY ADVS.  
SRI.ALEX.M.SCARIA  
SMT.SARITHA THOMAS

**RESPONDENTS:**

- 1 THE UNION OF INDIA REPRESENTED BY SECRETARY,  
SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 THE REGISTRAR OF COMPANIES,  
COMPANY LAW BHAWAN, BMC ROAD,  
THIKKAKARA P.O, KAKKANAD, KOCHI,  
KERALA 682 021.
- 3 NEW INDIAN VOYAGES PVT. LTD., 37/1320,  
KUMARANASHAN JUNCTION, KALOOR KADAVANTHRA ROAD,  
ERNAKULAM, KERALA 682 017

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.K.SHRI HARI RAO, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 34847 OF 2017**

**PETITIONERS:**

- 1 KALAPURACKAL JACOB THOMAS, DIRECTOR, VANIAMPARA RUBBER COMPANY LTD & COMFOAMS LTD; (NOW UNDER DISQUALIFICATION AS A DIRECTOR AS PER MCA LIST), S/O. K.C.THOMAS, AGED 81 YEARS, KALAPURACKAL, AISWARYA ROAD, MUTTAMBALAM P.O., KOTTAYAM-686004.
- 2 THOMAS JACOB, DIRECTOR, VANIAMPARA RUBBER COMPANY LTD & COMFOAMS LTD; (NOW UNDER DISQUALIFICATION AS A DIRECTOR AS PER MCA LIST), S/O. K.C.THOMAS, AGED 52 YEARS, KALAPURACKAL, AISWARYA ROAD, MUTTAMBALAM PO, KOTTAYAM-686004.

BY ADVS.  
SRI.P.M.MOHAMMED SHIRAZ  
SRI.ABID MILLATH

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY TO GOVERNMENT OF INDIA, MINISTRY OF CORPORATE AFFAIRS, SHASTRIBHAWAN, 5TH FLOOR, A-WING, DR. RAJENDRA PRASAD ROAD, NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES -KERALA COMPANY LAW BHAVAN, BMC ROAD, THRIKKAKKARA P.O, KAKKANAD, KOCHI-682021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.HARIDAS P.NAIR, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 35810 OF 2017**

**PETITIONER:**

PAVITHRAN V.V., AGED 85 YEARS,  
S/O. (LATE) K. VELAYUDHAN, LAKSHMI SADANAM,  
CMC XIV, CHERTHALA P.O., ALAPPUZHA-688524.

BY ADVS.  
SRI. ASWIN GOPAKUMAR  
SRI. RENOY VINCENT  
SMT. KALA G. NAMBIAR  
SMT. LALIA ELIZABETH PHILIP

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES KERALA  
COMPANY LAW BHAVAN, B.M.C. ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADV. SHRI. P. VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI. B. RAMACHANDRAN, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 36410 OF 2017**

**PETITIONERS:**

- 1 VARGHESE P.G., 26/181 E, ANUGRAH,  
EDAPALLY P.O., ERNAKULAM 682 024.
- 2 JOYACHAN T. JOSEPH, THATTAMPARAMBIL HOUSE,  
THURUTHOOR P.O, PUTHANVELIKKARA, PARAVUR,  
ERNAKULAM DT 683594.
- 3 GEEMON P.VARGHESE, PALATTY PULLEY HOUSE,  
MURIYAD P.O., IRINJALAKUDA, THRISSUR DT 680 694.

BY ADV SRI.C.K.KARUNAKARAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
GOVERNMENT OF INDIA, 'A'WING, SHASTRI BHAWAN,  
RAJENDRA PRASAD ROAD, NEW DELHI 110 001.
- 2 REGISTRAR OF COMPANIES, KERALA  
1ST FLOOR, COMPANY LAW BHAVAN, B.M.C ROAD,  
THRIKKAKARA P.O., KAKKANAD, KOCHI 682 021.
- 3 M/S. PAMBA ELECTRONIC SYSTEM (P) LTD.,  
1/40A, PAMBA HOUSE, KUREEKAD P.O.,  
THIRUVANKULAM, EERNAKULAM DT 682 305.

BY ADVS.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA

R1-R2 SRI.K.R.RAJKUMAR, C.G.C.

R3 SRI.ARJUN SREEDHAR

R3 SRI.ARUN KRISHNA DHAN

R3 SRI.P.S.SREEDHARAN PILLAI

R3 SRI.T.K.SANDEEP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 36842 OF 2018**

**PETITIONERS:**

- 1 K.A. RAUF, AGED 57 YEARS, S/O AHAMMED,  
SHELTER, JAYANTHINAGAR HOUSING COLONY,  
PT USHA ROAD, MOONALINGAL, CALICUT.
- 2 FATHIMA RAUF, W/O.K.A.RAUF, HOUSE NO.4/700,  
SHELTER, JAYANTHI NAGAR COLONY, KOZHIKODE.

BY ADV L.RAJESH NARAYAN

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
GOVERNMENT OF INDIA, 'A' WING,  
SHASTRI BHAVAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES, KERALA,  
1ST FLOOR, COMPANY LAW BHAVAN,  
B.M.C ROAD, THRIKKAKARA P.O.,  
KAKKANAD, KOCHI-682 021.
- 3 K.A. LATEX PVT LTD., 4/700,  
JAYANTHI NAGAR COLONY,  
PT USHA ROAD, CALICUT-673 031.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.SHARATH NARAYAN NAMBIAR

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 38728 OF 2018**

**PETITIONER:**

SREEKUMAR SANKARAN NAIR, AGED 56 YEARS,  
S/O. SANKARAN NAIR, RESIDING AT HB/47,  
SOUTH BRIDGE AVENUE, PANAMPILLY NAGAR P.O.,  
ERNAKULAM 682 036.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI 682 021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SRI.JAISHANKAR V.NAIR, CGC  
SMT. C.G. PREETHA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 39365 OF 2018**

**PETITIONER:**

SASIKALA THOTTUNGAL PARAMESWARAN,  
AGED 60 YEARS, D/O. PARAMESWARAN THOTTUNGAL  
NARAYANAN, RESIDING AT 15B, LINK HEIGHTS  
PANAMPILLY NAGAR, ERNAKULAM - 682 036.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, A-WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV. SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.O.M.SHALINA, CGC  
BY SMT. C.G. PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 39345 OF 2018**

**PETITIONER:**

BHANU PRAKASH VITTAPPA PAI, AGED 58 YEARS,  
S/O PAI, RESIDING AT H NO.8/1158,  
TD CROSS ROAD, MATTANCHERY,  
ERNAKULAM-682002.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI- 110001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682021.

BY ADVS.  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.SHARATH NARAYAN NAMBIAR  
SMT. C.G.PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 39371 OF 2018**

**PETITIONER:**

GEORGE PYNADAN JOSEKUTTAN,  
AGED 60 YEARS, S/O. GEORGE PYNADAN,  
RESIDING AT LINK HEIGHTS FLAT NO.9B,  
PANAMPILLY NAGAR, ERNAKULAM - 682 036.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI - 110 001.
  
- 2 REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI - 682 021.

BY ADV. SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV Smt.KRISHNA S., CGC  
BY SMT.C.G.PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 39369 OF 2018**

**PETITIONER:**

GEETHA MADHUSOODANAN, AGED 68 YEARS,  
S/O M.S.MADHUSOODANAN, RESIDING AT 10A,  
SARASWATHY NILAYAM, JAWAHAR NAGAR,  
KOWDIAR, TRIVANDRUM-695 041.

BY ADVS.  
NAVOD PRASANNAN PATTALI  
SRI.K.V.KRISHNAKUMAR

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110 001.
- 2 REGISTRAR OF COMPANIES (KERALA),  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA, KOCHI-682 021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.C.G.PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 40504 OF 2018**

**PETITIONER:**

GOKUL RAJENDRAN, AGED 28 YEARS,  
S/O RAJENDRAN UNNITHAN, DEEPAM,  
TC 6/1202(1), KERA 119, HARISMARITHI LAINE,  
KANJIRAMPARA P.O., VATTIYOORKAVU,  
THIRUVANANTHAPURAM-695030.

BY ADV NAVOD PRASANNAN PATTALI

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRIBHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI-110001.
- 2 REGISTRAR OF COMPANIES (TAMIL NADU,  
ANDAMAN & NICOBAR ISLANDS)  
BLOCK NO.6, B WING 2ND FLOOR,  
SHASTRI BHAWAN 26, HADDOWS ROAD,  
CHENNAI-600034.
- 3 REGISTRAR OF COMPANIES (KERALA AND  
LAKSHADWEEP), COMPANY LAW BHAVAN,  
BMC ROAD, THRIKKAKARA, ERNAKULAM-682021.

BY ADVS.  
SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
SRI.SHARATH NARAYAN NAMBIAR  
SMT.C.G.PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 41201 OF 2018**

**PETITIONERS:**

- 1 GEORGE KURIAKOSE, AGED 44 YEARS,  
S/O.P.V. KURIAKOSE, XII/315,  
PANDIKUDIYIL HOUSE, IRINGOLE POST,  
PERUMBAVOOR VIA, ERNAKULAM DISTRICT,  
PIN-683548.
- 2 JOJI JOY, AGED 40 YEARS, S/O.P V KURIAKOSE,  
XII/315, PANDIKUDIYIL HOUSE, IRINGOLE POST,  
PERUMBAVOOR VIA, ERNAKULAM DISTRICT, PIN-683548.

BY ADVS.  
C.S.MANU  
SRI.S.K.PREMRAJ

**RESPONDENTS:**

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS, 'A' WING,  
SHASTRI BHAWAN, RAJENDRA PRASAD ROAD,  
NEW DELHI, PIN-110001.
- 2 REGISTRAR OF COMPANIES,  
(KERALA AND LAKSHADWEEP) COMPANY LAW BHAVAN  
BMC ROAD, THRIKKAKARA, ERNAKULAM, PIN-682021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.GIRIJA.L., ADDL.CGSC  
SMT.C.G.PREETHA, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE N. NAGARESH**

**WEDNESDAY, THE 16<sup>TH</sup> DAY OF JUNE 2021/26TH JYAISHTA, 1943**

**WP(C) NO. 41664 OF 2018**

**PETITIONERS:**

- 1 C.K.VIJAYAN, (DIN NO.01833692), 54 YEARS,  
SON OF KRISHNANKUTTY, CHANJAMATTATHIL,  
FLAT NO.6A, VIJAYA GLIMPSES, JAWARHARNAGAR,  
KADAVANTHRA, KOCHI-682 020.
- 2 SALINI VIJAYAN (DIN NO.02783772),  
WIFE OF SRI.C.K.VIJAYAN, FLAT NO.6A,  
VIJAYA GLIMPSES, JAWARHARNAGAR,  
KADAVANTHRA, KOCHI-682 020.
- 3 SAIRA THAMPI KRISHNA (DIN NO.02790901), WIFE OF  
LAE THAMPI KRISHNA, FLAT NO.7A,  
VIJAYA GLIMPSES, JAWARHARNAGAR,  
KADAVANTHRA, KOCHI-682 020.

BY ADV SRI.L.RAJESH NARAYAN

**RESPONDENTS:**

- 1 THE UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF CORPORATE AFFAIRS,  
'A' WING SHASTRI BHAVAN,  
RAJENDRA PRASAD ROAD, NEW DELHI-110001.
- 2 THE REGISTRAR OF COMPANIES (KERALA)  
COMPANY LAW BHAVAN, BMC ROAD,  
THRIKKAKARA ,KOCHI-682 021.

BY ADV.SHRI.P.VIJAYAKUMAR, ASG OF INDIA  
BY ADV SMT.H.SUBHALEKSHMI, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
16.06.2021, ALONG WITH WP(C).21628/2020 AND CONNECTED  
CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**J U D G M E N T**

**CR**

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***Dated this the 16<sup>th</sup> day of June, 2021***

[W.P.(C) Nos.21628/2020, 21393/2018, 24426/2018, 40504/2018, 9651/2019, 15713/2019, 27686/2019, 10939/2020, 11896/2020, 11900/2020, 12827/2020, 14895/2020, 17218/2020, 17225/2020, 19830/2020, 19924/2020, 19996/2020, 20220/2020, 20229/2020, 20253/2020, 20312/2020, 20421/2020, 27379/2020, 28116/2020, 9841/2019, 39369/2018, 19228/2020, 19249/2020, 42106/2018, 14993/2018, 15928/2018, 16065/2018, 16083/2018, 16085/2018, 23143/2018, 26401/2018, 30284/2018, 30296/2018, 30374/2018, 32719/2018, 38728/2018, 39345/2018, 39365/2018, 39371/2018, 41734/2018, 10315/2019, 10441/2019, 10720/2019, 10862/2019, 10866/2019, 11273/2019, 11401/2019, 12058/2019, 12059/2019, 12061/2019, 12070/2019, 12146/2019, 15712/2019, 15717/2019, 15728/2019, 27693/2019, 10559/2020, 10937/2020, 12313/2020, 12332/2020, 12335/2020, 12833/2020, 15407/2020, 15674/2020, 16587/2020, 16648/2020, 17243/2020, 19179/2020, 19220/2020, 19239/2020, 19455/2020, 19570/2020, 19774/2020, 20268/2020, 3725/2021, 15344/2019, 31949/2017, 33126/2017, 34847/2017, 35810/2017, 36410/2017, 8074/2018, 9513/2018, 9818/2018, 10932/2018, 12998/2018, 18319/2018, 20135/2018, 20348/2018, 23327/2018, 24984/2018, 31541/2018, 32916/2018, 36842/2018, 41201/2018, 41664/2018, 664/2019, 1569/2019, 1583/2019, 1619/2019, 1620/2019, 1898/2019, 1909/2019, 3242/2019, 3730/2019, 5622/2019, 5698/2019, 5999/2019, 6306/2019, 6315/2019, 6321/2019, 6678/2019, 7292/2019, 7317/2019, 7682/2019, 7789/2019, 7847/2019, 7962/2019, 8193/2019, 8443/2019, 8645/2019, 8997/2019, 9317/2019, 9338/2019, 9369/2019, 9550/2019, 10051/2019, 11823/2019, 12032/2019, 12097/2019, 12191/2019, 12422/2019, 12531/2019, 12581/2019, 12628/2019, 12632/2019, 12644/2019, 12648/2019, 12685/2019, 12706/2019, 12798/2019, 12853/2019, 13224/2019, 13245/2019, 13313/2019, 13330/2019, 13356/2019, 13613/2019, 13940/2019, 14062/2019, 14106/2019, 14195/2019, 14257/2019, 14617/2019, 14727/2019, 15055/2019, 15063/2019, 15146/2019, 15248/2019, 15667/2019, 15674/2019, 15721/2019, 16036/2019, 16156/2019, 16230/2019, 16235/2019, 16248/2019, 16424/2019, 16512/2019, 16858/2019, 17194/2019, 17220/2019, 17364/2019, 17984/2019, 18316/2019, 18395/2019, 18405/2019, 18584/2019, 18729/2019, 18760/2019, 18971/2019, 19127/2019, 19224/2019, 19390/2019, 19516/2019, 19933/2019, 20422/2019, 21127/2019, 21616/2019, 21620/2019, 21875/2019, 22535/2019, 23010/2019, 23780/2019, 27696/2019, 28590/2019, 30533/2019, 567/2020, 6885/2020, 7524/2020, 10270/2020, 13826/2020, 15130/2020, 19406/2020, 19711/2020, 20032/2020, 20033/2020, 20248/2020, 21194/2020, 21432/2020, 21558/2020, 25131/2020, 25538/2020, 28774/2020, 29010/2020, 3136/2021, 3658/2021, 4674/2021, 5134/2021 and 6338/2021]

In all these writ petitions, the challenge is against Sections 164(2)(a) and 167(1)(a) of the Companies Act, 2013 and the disqualification thrust upon the petitioners for acting as

Directors of Companies, pursuant to Sections 164 and 167. Common questions of law arise for consideration in all these writ petitions and hence the writ petitions are heard together and disposed of by a common judgment.

2. The Companies Act, 1956 was enacted with the objective to consolidate and amend the law relating to the companies and certain other associations. The said Act has been in force for about fifty-five years and was amended several times. In view of changes in the national and international economic environment and expansion and growth of economy, the Central Government decided to repeal the Companies Act, 1956 and enact a new legislation to provide for new provisions to meet the changed national and international economic environment and further accelerate the expansion and growth of economy. And for this purpose, the Companies Bill, 2009 was introduced on 3rd August, 2009 in the Lok Sabha. The said Bill was referred to the Parliamentary Standing Committee on Finance for examination and the Committee gave its Report on the 31<sup>st</sup> August, 2010.

3. Subsequent to the introduction of the Companies Bill, 2009 in the Lok Sabha, the Central Government received several suggestions for amendments in the said Bill. The Central Government accepted in general the recommendations of the Standing Committee and also considered the suggestions received from various stakeholders. In view of large amendments to the Companies Bill, 2009 arising out of the recommendations of the Parliamentary Standing Committee on Finance and suggestions of the stakeholders, the Central Government decided to withdraw the Companies Bill, 2009 and introduce a fresh Bill incorporating the recommendations of the Standing Committee and suggestions of the stakeholders. The revised Bill, namely, the Companies Bill, 2011 made provisions for E-Governance, Corporate Social Responsibility and Enhanced Accountability on the part of Companies. The Companies Act, 2013 was given assent by the President of India on 29.08.2013.

4. Section 274 of the repealed Companies Act, 1956 laid down certain disqualifications for being appointed as

Directors of Companies. Persons of unsound mind, Undischarged insolvent and persons convicted for offences involving moral turpitude and sentenced for imprisonment for not less than six months, were disqualified. Directors of Public Limited Companies which have not filed Annual returns for any continuous three financial years or which have failed to pay deposits or interest thereon on due dates or redeem debentures on due dates or pay dividends for one year or more, were also disqualified.

5. Section 164 of the Companies Act, 2013 (corresponding to Section 274 of the Act, 1956) made the disqualification on failure to file Annual returns, applicable to Directors of all Companies including Private Limited Companies. It is this sweeping change, which has given rise to these litigations. Before dwelling upon the issues raised in these writ petitions, it would be necessary to advert to the following provisions in the Act, 2013.

6. Section 92 of the Act, 2013 deals with preparation and filing of Annual Returns by Companies:

**“92. Annual return - (1) Every company shall prepare a return (hereinafter referred to as the annual return) in the prescribed form containing the particulars as they stood on the close of the financial year regarding—**

*(a) its registered office, principal business activities, particulars of its holding, subsidiary and associate companies;*

*(b) its shares, debentures and other securities and shareholding pattern;*

*(c) [Omitted]*

*(d) its members and debenture-holders along with changes therein since the close of the previous financial year;*

*(e) its promoters, directors, key managerial personnel along with changes therein since the close of the previous financial year;*

*(f) meetings of members or a class thereof, Board and its various committees along with attendance details;*

*(g) remuneration of directors and key managerial personnel;*

*(h) penalty or punishment imposed on the company, its directors or officers and details of compounding of offences and appeals made against such penalty or punishment;*

*(i) matters relating to certification of compliances, disclosures as may be prescribed;*

*(j) details, as may be prescribed, in respect of shares held by or on behalf of the Foreign Institutional Investors [\*\*\*]; and*

*(k) such other matters as may be prescribed,*

*and signed by a director and the company secretary, or where there is no company secretary, by a company secretary in practice:*

*Provided that in relation to One Person Company and small company, the annual return shall be signed by the company secretary, or where there is no company secretary, by the director of the company.*

*Provided further that the Central Government may prescribe abridged form of annual return for One Person Company, small company and such other class or classes of companies as may be prescribed.*

*(2) The annual return, filed by a listed company or, by a company having such paid-up capital and turnover as may be prescribed, shall be certified by a company secretary in practice in the prescribed form, stating that the annual return discloses the facts correctly and adequately and that the company has complied with all the provisions of this Act.*

*(3) Every company shall place a copy of the annual return on the website of the company, if any, and the web-link of such annual return shall be disclosed in the Board's report.*

*(4) Every company shall file with the Registrar a copy of the annual return, within sixty days from the date on which the annual general meeting is held or where no annual general meeting is held in any year within sixty days from the date on which the annual general meeting should have been held together with the statement specifying the reasons for not holding the annual general meeting, with such fees or additional fees as may be prescribed[\*\*\*].*

*(5) If a company fails to file its annual return under sub-section (4), before the expiry of the period specified [therein], such company and its every officer who is in default shall be liable to a penalty of ten thousand rupees and in case of continuing failure, with further penalty of one hundred rupees for each day during which such failure continues, subject to a maximum of two lakh rupees in case of a company and fifty thousand rupees in case of an officer who is in default.*

*(6) If a company secretary in practice certifies the annual return otherwise than in conformity with the requirements of this section or the rules made thereunder, he shall be liable to a penalty of two lakh rupees.”*

Section 129 provides for laying of Financial statement before



the Annual General Meetings:

**“129. Financial statement - (1)** *The financial statements shall give a true and fair view of the state of affairs of the company or companies, comply with the accounting standards notified under section 133 and shall be in the form or forms as may be provided for different class or classes of companies in Schedule III:*

*Provided that the items contained in such financial statements shall be in accordance with the accounting standards:*

*Provided further that nothing contained in this sub-section shall apply to any insurance or banking company or any company engaged in the generation or supply of electricity, or to any other class of company for which a form of financial statement has been specified in or under the Act governing such class of company:*

*Provided also that the financial statements shall not be treated as not disclosing a true and fair view of the state of affairs of the company, merely by reason of the fact that they do not disclose—*

*(a) in the case of an insurance company, any matters which are not required to be disclosed by the Insurance Act, 1938, or the Insurance Regulatory and Development Authority Act, 1999;*

*(b) in the case of a banking company, any matters which are not required to be disclosed by the Banking Regulation Act, 1949;*

*(c) in the case of a company engaged in the generation or supply of electricity, any matters which are not required to be disclosed by the Electricity Act, 2003;*

*(d) in the case of a company governed by any other law for the time being in force, any matters which are not required to be disclosed by that law.*

*(2) At every annual general meeting of a company, the Board of Directors of the company shall lay before such meeting financial statements for the financial year.*

*[(3) Where a company has one or more subsidiaries or associate companies, it shall, in addition to financial statements provided under sub-section (2), prepare a*

*consolidated financial statement of the company and of all the subsidiaries and associate companies in the same form and manner as that of its own and in accordance with applicable accounting standards, which shall also be laid before the annual general meeting of the company along with the laying of its financial statement under sub-section (2):*

*Provided that the company shall also attach along with its financial statement, a separate statement containing the salient features of the financial statement of its subsidiary or subsidiaries and associate company or companies in such form as may be prescribed:*

*Provided further that the Central Government may provide for the consolidation of accounts of companies in such manner as may be prescribed.]*

*(4) The provisions of this Act applicable to the preparation, adoption and audit of the financial statements of a holding company shall, mutatis mutandis, apply to the consolidated financial statements referred to in sub-section (3).*

*(5) Without prejudice to sub-section (1), where the financial statements of a company do not comply with the accounting standards referred to in sub-section (1), the company shall disclose in its financial statements, the deviation from the accounting standards, the reasons for such deviation and the financial effects, if any, arising out of such deviation.*

*(6) The Central Government may, on its own or on an application by a class or classes of companies, by notification, exempt any class or classes of companies from complying with any of the requirements of this section or the rules made thereunder, if it is considered necessary to grant such exemption in the public interest and any such exemption may be granted either unconditionally or subject to such conditions as may be specified in the notification.*

*(7) If a company contravenes the provisions of this section, the managing director, the whole-time director in charge of finance, the Chief Financial Officer or any other person charged by the Board with the duty of complying with the requirements of this section and in*

*the absence of any of the officers mentioned above, all the directors shall be punishable with imprisonment for a term which may extend to one year or with fine which shall not be less than fifty thousand rupees but which may extend to five lakh rupees, or with both.*

*Explanation.—For the purposes of this section, except where the context otherwise requires, any reference to the financial statement shall include any notes annexed to or forming part of such financial statement, giving information required to be given and allowed to be given in the form of such notes under this Act.]*

Section 164 laying down disqualifications for appointment of Directors, is as follows:

**“164. Disqualifications for appointment of director -** (1) A person shall not be eligible for appointment as a director of a company, if —

(a) he is of unsound mind and stands so declared by a competent court;

(b) he is an undischarged insolvent;

(c) he has applied to be adjudicated as an insolvent and his application is pending;

(d) he has been convicted by a court of any offence, whether involving moral turpitude or otherwise, and sentenced in respect thereof to imprisonment for not less than six months and a period of five years has not elapsed from the date of expiry of the sentence:

*Provided that if a person has been convicted of any offence and sentenced in respect thereof to imprisonment for a period of seven years or more, he shall not be eligible to be appointed as a director in any company;*

(e) an order disqualifying him for appointment as a director has been passed by a court or Tribunal and the order is in force;

(f) he has not paid any calls in respect of any shares of the company held by him, whether alone or jointly with others, and six months have elapsed from the last day fixed for the payment of the call;

*(g) he has been convicted of the offence dealing with related party transactions under section 188 at any time during the last preceding five years; or  
(h) he has not complied with sub-section (3) of section 152.*

*(2) No person who is or has been a director of a company which—*

*(a) has not filed financial statements or annual returns for any continuous period of three financial years; or*

*(b) has failed to repay the deposits accepted by it or pay interest thereon or to redeem any debentures on the due date or pay interest due thereon or pay any dividend declared and such failure to pay or redeem continues for one year or more,*

*shall be eligible to be re-appointed as a director of that company or appointed in other company for a period of five years from the date on which the said company fails to do so.]*

*\* [Provided that where a person is appointed as a director of a company which is in default of clause (a) or clause (b), he shall not incur the disqualification for a period of six months from the date of his appointment.]*

*(3) A private company may by its articles provide for any disqualifications for appointment as a director in addition to those specified in sub-sections (1) and (2):*

*[Provided that the disqualifications referred to in clauses (d), (e) and (g) of sub-section (1) shall continue to apply even if the appeal or petition has been filed against the order of conviction or disqualification.]*

*[ \* inserted by the Companies (Amendment) Act, 2017, w.e.f. 07.05.2018 ]”*

Section 167 states as to when the office of a Director shall become vacant and the consequences of a person knowingly functioning as Director after the office held by him has become vacant. Section 167 reads as follows:

**“167. Vacation of office of director - (1)** *The office of a director shall become vacant in case—*

*(a) he incurs any of the disqualifications specified in section 164;*

\* *[Provided that where he incurs disqualification under sub-section (2) of section 164, the office of the director shall become vacant in all the companies, other than the company which is in default under that sub-section.]*

*(b) he absents himself from all the meetings of the Board of Directors held during a period of twelve months with or without seeking leave of absence of the Board;*

*(c) he acts in contravention of the provisions of section 184 relating to entering into contracts or arrangements in which he is directly or indirectly interested;*

*(d) he fails to disclose his interest in any contract or arrangement in which he is directly or indirectly interested, in contravention of the provisions of section 184;*

*(e) he becomes disqualified by an order of a court or the Tribunal;*

*(f) he is convicted by a court of any offence, whether involving moral turpitude or otherwise and sentenced in respect thereof to imprisonment for not less than six months:*

*[Provided that the office shall not be vacated by the director in case of orders referred to in clauses (e) and (f)-*

*(i) for thirty days from the date of conviction or order of disqualification;*

*(ii) where an appeal or petition is preferred within thirty days as aforesaid against the conviction resulting in sentence or order, until expiry of seven days from the date on which such appeal or petition is disposed of; or*

*(iii) where any further appeal or petition is preferred against order or sentence within seven days, until such further appeal or petition is disposed of.]*

*(g) he is removed in pursuance of the provisions of this Act;*

*(h) he, having been appointed a director by virtue of his holding any office or other employment in the holding,*

*subsidiary or associate company, ceases to hold such office or other employment in that company.*

*(2) If a person, functions as a director even when he knows that the office of director held by him has become vacant on account of any of the disqualifications specified in subsection (1), he shall be punishable with imprisonment for a term which may extend to one year or with fine which shall not be less than one lakh rupees but which may extend to five lakh rupees, or with both.*

*(3) Where all the directors of a company vacate their offices under any of the disqualifications specified in sub-section (1), the promoter or, in his absence, the Central Government shall appoint the required number of directors who shall hold office till the directors are appointed by the company in the general meeting.*

*(4) A private company may, by its articles, provide any other ground for the vacation of the office of a director in addition to those specified in sub-section (1).*

[ \* inserted by the Companies (Amendment) Act, 2017, w.e.f. 07.05.2018 ]”

The first proviso to Section 164(2) and the provisos to Section 167(1)(a) were inserted subsequently by the Companies (Amendment) Act, 2017 with effect from 07.05.2018.

7. The petitioners are persons who are disqualified pursuant to Section 164(2) for failure of their respective Companies to file Financial Statements/Annual Returns. The petitioners therefore challenge Sections 164 and 167 of the Act, 2013 and actions of the respondents pursuant thereto on the following counts.

8. The contention of the petitioners is that the incidents leading to disqualifications under Section 164(1) are personal to the Directors - like Unsoundness of mind, Insolvency, Conviction in criminal cases etc. The incidents resulting in disqualification under 164(2) however, are non-filing by Company, of Annual Returns or Financial Statements for a continuous period of three years, failure of a Company to repay deposits accepted or interest payable, failure of the Company to redeem debentures on due dates, failure to pay dividends etc. The incidents resulting in disqualification under Section 164(2) are not directly attributable to Directors. The consequences however are grave. Those Directors are disqualified to act as Directors in all other companies also and that too for a period of long five years. The consequences are extremely disproportionate and unjustified. The legislative provisions in this regard are evidently, exceptionally and excessively arbitrary and would be and should be hit by Article 14 of the Constitution.

9. When the consequences of disqualifying are so

grave and civil in nature, then even if the disqualification is by operation of law, principles of natural justice should be complied with. The failure to file Annual Returns / Financial Statements can be due to reasons beyond the control of Directors - like pandemics, lockdowns, non-availability of or ban on internet services etc. Or it may be in spite of the earnest efforts taken by the Directors. Therefore, before effecting disqualification, the affected Directors should be extended an opportunity of hearing. The Act, 2013 does not contemplate even a post-decisional hearing for rendering the Directors disqualified.

10. In the context of absence of notice before disqualifying a Director, it was argued, Section 455(4) mandates that if a Company has not filed Annual Returns or Financial Statements for a period of two financial years consecutively, the Registrar shall issue a notice to that Company and enter the name of such Company in the register maintained for dormant companies. It was contended that the notice under Section 455(4) should be treated as a mandatory



requirement and without issuing a notice under Section 455(4), the disqualification prescribed under Section 164(2)(a) cannot come into effect.

11. The petitioners further urged that under Section 248, if a Company is not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within such period for obtaining the status of a dormant company, the Registrar has the power to remove the name of the Company from the Register of Companies. As Section 248 can be invoked against any Company, disqualifying the Directors without notice, is arbitrary. As the Directors have no remedy against the disqualification under Section 164(2), except under Article 226 of the Constitution, principles of natural justice / *audi alteram partem* should necessarily be read into Section 164.

12. The petitioners argued that the Act, 2013 has only prospective operation. Therefore Sections 164(2) cannot be applied retrospectively. In other words, only the financial years post-01.04.2014 can be considered to decide whether there is

consecutive three years failure in filing Annual Returns or Financial Statements. When so considered, there cannot be any disqualification of Directors pursuant to Section 164(2), till the year 2017. Any retrospective implementation of Section 164(2) would be *ultra vires*, it was urged.

13. It was also argued that since Section 164 (2) bars only “appointment” of Directors of a defaulting Company (as against the term “re-appointment”) in other companies, such Directors can be “re-appointed” as Directors in other companies, as the Section 164 has made a clear distinction between “appointment” and “re-appointment”.

14. The petitioners further argued that irrespective of the impact of Sections 164 and 167 on the petitioners, there is no justification for deactivating the Director Identification Number (DIN) and cancelling Digital Signature Certificate (DSC) of the disqualified Directors. The Directors are not legally compellable to give up their DINs for the sole reason that they are temporarily disqualified for being appointed or re-appointed as Directors.

15. The respondents resisted the writ petition filing counter affidavits and counter statements. The respondents submitted that the petitioners stood disqualified by operation of law and upon fulfillment of the criteria mentioned in Section 164(2)(a) read with section 167(1)(a). Section 164(2)(a) of the Companies Act, 2013 cannot be read in isolation and will have to be read along with section 167(1)(a) of the Companies Act. In view of section 167 (3) of the Act, 2013, where all the Directors of a company vacate their offices under section 167(1), the promoter shall appoint the required number of Directors who shall hold Office till the Directors are appointed by the company in general meeting.

16. The respondents stated that the provisions of Sections 164 and 167 are explicit. A person who is or has been a Director of a Company, which has not filed financial statements or annual returns for any continuous period of three financial years, shall be ineligible to be reappointed as a Director of that Company or appointed as Director in any other Company, for a period of five years. The disqualification is by

operation of law. The Act does not envisage any adjudicatory process or hearing to be provided to the errant Companies or Directors in default. The disqualification of Directors is not by any executive action of the respondents. Therefore there is no question of issuing a prior notice or following the principles of natural justice.

17. The respondents stated that the provisions of section 92(4) as it stood prior to 2017 and subsequent to 2017 Amendment categorically states that annual returns/financial statements shall be filed within 60 days from the date of annual general meeting. So also, section 137(1) categorically stipulates that a financial statement shall be filed with the Registrar of Companies within 30 days of the respective Annual General meeting. What is stipulated as per subsection (1) of Section 403 is also that the same have to be filed within the time specified in the relevant provision.

18. The respondents reiterated that since the provisions contemplate automatic vacating of office of the Director and the provisions of the law do not envisage any adjudicatory

proceedings, there is no question of issuing show cause notice to the Directors before their incurring disqualification. The disqualification from the Directorship is well within the knowledge of the Company and its Board of Directors. Ignorance of law cannot be taken as a plea by the petitioners. Since the period of disqualification is five years from the third consecutive default, respective DINs of such Directors have been deactivated in order to prevent such Directors from being appointed or reappointed as Directors in any other company. The writ petitions are therefore devoid of any merit and are liable to be dismissed, contended the respondents.

19. Considering the pleadings in the writ petitions, the following issues arise for consideration:

A. Whether Sections 164(2)(a) and 167(1)(a) of the Companies Act, 2013 are *ultra vires* the Constitution of India, being violative of Article 14 or 19 ?

B. Whether the Principles of Natural Justice should be read into Section 164(2) in view of the nature and severity of consequences arising from its operation ?

C. Whether Section 164(2) is retrospective in its operation ?

D. Constitutionality and consequences of the first proviso to Section 164(2) and the proviso to Section 167(1)(a), inserted by Companies (Amendment) Act, 2017 with effect from 07.05.2018.

E. Whether notice under Section 455(4) need be necessarily issued on a defaulting Company, before Section 164(2)(a) to become operational ?

F. Whether the action of the respondents in deactivating the DINs of the petitioners, is justified ?

G. What is the impact of striking off of a defaulted company, on the disqualified Directors ?

20. In support of the contentions of the petitioners that Sections 164 and 167 offend Articles 14 and 19 of the Constitution, Sri. Navod Prasannan Pattali, learned counsel for the petitioners, argued that the ground of disqualification for re-appointment in a defaulting Company under Section 164(2) or for appointment in other Companies for a period of five years,

is not directly attributable to the Directors, but the consequences are very serious and are excessively disproportionate to the default. Hence Section 164(2) is violative of Article 14 of the Constitution. By making Directors of a defaulting Company ineligible for appointment in other companies which are not in default, the fundamental right of the Directors under Article 19 is offended.

21. Relying on the judgment of the Hon'ble High Court of Madras in ***Meethelaveetil Kaitheri Muralidharan and others v. Union of India and others*** [(2020) 7 MLJ 641], the learned counsel argued that the determination of disqualification under Section 164(2) would not be necessarily devoid of challenge and hence compliance of natural justice cannot be dispensed with and it should be read into the provisions. The learned counsel pointed out that in the judgment in ***State Bank of Patiala and others v. S.K.Sharma*** [(1996) 3 SCC 364], the Hon'ble Apex Court has held that while applying the principles of *audi alteram partem*, the court must always bear in mind the ultimate and overriding objective

viz., to ensure a fair hearing and and to ensure that there is no failure of justice.

22. Based on the judgment of the Apex Court in ***S.L.Kapoor v. Jagmohan and others*** [(1980) 4 SCC 379], the learned counsel urged that the person proceeded against must know that he is being required to meet the allegations which might lead to a certain action being taken against him and the requirement of natural justice would be met only if that is made known to the person.

23. Sri. Shameem Ahmed, learned counsel appearing for petitioners relied on the judgment in ***Meethelaveetil Kaitheri Muralidharan and others v. Union of India and others*** [(2020) 7 MLJ 641] to urge that there can be divergent views on the exact period of default in filing Financial Statements and Annual Reports and hence principles of natural justice cannot be dispensed with. The learned counsel argued that the consequence of disqualification of Directors spreads over to non-defaulting companies also, and the impact will be very serious as far as corporate entrepreneurs are



concerned. Compliance of *audi alteram partem* principle should therefore be held mandatory.

24. Sri. Mohan Pulickkal learned counsel representing writ petitioners argued that the dates for filing Financial Statements / Annual Returns vary even under the statute. Failure to file Financial Statements / Annual Returns may occur for reasons not attributable to Directors and may be for reasons even beyond their control. There may be instances where default persists in spite of earnest efforts taken by the Directors. Liability of Directors can not therefore be automatically deemed or feigned.

25. There is a further fundamental question as to who will be the authority deciding the question of default and to decide who all are the Directors who stand disqualified. Such important questions cannot be left to be decided by a computer data processing system, without application of human mind. Sri. Mohan Pulickkal further pointed out that Rule 14 of the Companies (Appointment and Qualification of Directors) Rules, 2014 also give rise to a presumption of requirement of a pre-

decisional hearing in the matter. Explaining the facts in W.P. (C) No.8193/2019, Mr.Mohan Pulickkal, the counsel for the petitioners pointed out that the petitioners are the only Directors in the Company Color Harmony Decor Private Limited, which has allegedly defaulted in filing statutory returns. Their disqualification under Section 164(2) in the defaulted Company will arise only as and when they are re-appointed. The petitioners cannot therefore be treated as disqualified Directors as on date.

26. Sri.Sukumar Nainan Oommen and Sri. Sherry Samuel Oommen, counsel representing the petitioners in some of the writ petitions, relied on the judgment of the Hon'ble Apex Court in ***The State of Jharkhand and others v. Brahmaputra Metallics Ltd and others*** [2021 (1) SCJ 131] and argued that a decision taken in an arbitrary manner contradicts the principle of legitimate expectation. An authority is under a legal obligation to exercise the power reasonably and in good faith to effectuate the purpose for which power stood conferred. Applying the above mentioned principles to these cases, the

counsel urged that disqualifying Directors for alleged violation of section 164 of the Companies Act in other non-defaulting Companies, would go against the settled principles of Legitimate Expectation.

27. The counsel, placing reliance on the judgment in ***Narmada Bachao Andolan and others v. State of Madhya Pradesh and others [(2011) 7 SCC 639]***, urged that where the language of a statute in its ordinary meaning and grammatical construction, leads to a manifest contradiction of the apparent purpose of the enactment, or to some inconvenience or absurdity, hardship or injustice, presumably not intended, a construction may be put upon it which modifies the meaning of the words, and even the structure of the sentence. An interpretation having a social justice mandate is warranted under the circumstances of the case, contended the counsel. The court has to take a pragmatic view while interpreting Sections 164 and 167. Any interpretation which eludes or frustrates the recipient of justice is not to be followed.

28. Counsel for the petitioners Ms. Ramola Nayanpalli

argued that the court has to interpret Sections 164 and 167 giving them a construction agreeable to reason and justice. The interpretation so given must not produce unworkable and impractical results or cause unnecessary hardship, serious inconvenience or anomaly. The Court also has to keep in mind the object of the legislation.

29. As regards retrospective operation of Sections 164 and 167, the counsel for the petitioners argued that Section 164(2)(a) would apply only prospectively. The respondents therefore cannot take into consideration any period anterior to 01.04.2014 for determining default for three consecutive years. Relying on the judgment of the Apex Court in **Sajjan Singh v. State of Punjab** [AIR 1964 SC 464], the counsel urged that when an act or conduct is made subject to penalty for the first time, then, only those acts / conduct subsequent to the enactment/amendment can be taken into account.

30. On the issue of deactivation of DINs of the disqualified Directors, the counsel for the petitioners argued that the Rule 11 of the Companies (Appointment and

Qualification of Directors) Rules, 2014 deals with the cancellation/surrender/deactivation of DINs. The DINs can be deactivated only in the circumstances specified therein. Temporary disqualification of Directors of Companies cannot be a reason for suspension or deactivation of DIN.

31. Sri. Mohan Pulickkal, learned counsel appearing for the petitioners, urged that cancellation or surrender or deactivation of DIN and DSC by the Registrar of Companies is illegal as it can be effected only for the reasons and under the circumstances set out in Rule 11 of the Companies (Appointment and Qualification of Directors) Rules, 2014 and the Registrar of Companies has no authority or power to deactivate DIN or DSC. Such deactivation will disable the petitioners from making up the default, which would go against the intent and purpose of the statute.

32. The learned Assistant Solicitor General Sri. P.Vijayakumar representing the Union of India and other respondents pointed out that failure to file Financial Statements / Annual Returns is considered as a grave offence

even under Section 92, and the officers concerned are liable for imprisonment. The Annual Returns are statutorily required to be kept and maintained in the registered office of a Company, in view of Section 94. Annual General Meeting is to be held every year as per Section 96. Under Section 102, a Statement is to be annexed to the notice calling a general meeting of a Company. Financial Statements giving a true and fair view of the state of affairs of a Company is mandatory under Section 129.

33. These provisions are incorporated in the Act, 2013 in order to ensure transparency in corporate governance. When the Directors who are at the helm of affairs of a Company are aware of the statutory requirement of preparation and filing of Annual Returns and Financial Statements, and the gravity and consequences of non-filing, then, failure of such Directors to ensure in three consecutive years that the Returns and Statements are duly filed by the Company, should be taken seriously and such Directors cannot be permitted to continue as Directors. The disqualification should be extended

to other companies also where such irresponsible Directors are in office. Only such extreme steps would ensure prompt compliance of statutory requirements, which are intended to protect the interests of all stakeholders, contended the learned Assistant Solicitor General of India.

34. Sri. M.N. Manmadan, learned Central Government Counsel representing the Union of India and other respondents in W.P.(C) No.6321/2021, argued that the object of Sections 164 and 167 is to protect shareholders' money. It is also intended to maintain the credibility of Indian Corporate Sector. The learned Central Government Counsel stated that the Legislature in its wisdom noted that mere imposition of fine and prosecution would not be sufficient to remedy the malady of non compliance of statutory requirements grasping the corporate entities and hence decided to bring in disqualification of erring Directors. The provisions are incorporated in the larger national interest and this court should not interfere in the matter at the instance of erring Directors.

35. No Director has a vested right to continue as Director in any incorporated Company forever, contended Sri. M.N. Manmadan, the Central Government Counsel. The rights of the Directors are neither fundamental nor constitutional. The rights, if any, are contractual in nature and can always be regulated by statute. Statutory restrictions under Sections 164 and 167 are brought about in public interest. As the disqualification is temporary, limited to five years, the consequence of Section 164(2) cannot be termed as excessive or disproportionate. The learned Central Government Counsel Mr. Dayasindhu Srihari argued that non-issuance of notice under Section 455(4) is of no consequence as the said provision is intended to apply in a diverse context and for a different purpose. The learned Central Government Counsel pointed out that even a dormant Company is mandated by law, to file Annual Returns.

36. Heard learned counsel appearing for the petitioners and the learned Assistant Solicitor General of India and Central Government Counsel appearing for the respondents.



### **A. Constitutionality of Section 164 and Section 167**

Incorporation, regulation and winding up of trading corporations, including banking, insurance and financial corporations fall under Entry 43, List I, Schedule VII of the Constitution of India. Therefore the legislative competence of the Union Parliament is beyond doubt. The question therefore is whether Sections 164 or 167 offend any of the provisions in Part III of the Constitution. As rightly pointed out by the Central Government Counsel, the petitioners do not have a fundamental right to be Directors of any company incorporated. The right to be a Director of an incorporated Company is not an absolute statutory right.

37. The contention of the petitioners is that the consequences arising from the operation of Sections 164 and 167 of the Act, 2013 are serious and grossly disproportionate and hence the provisions are arbitrary, offending Article 14. It is well settled that if a constitutional infirmity is found on the touchstone of Article 14, the legislation is “manifestly arbitrary”. Arbitrariness in legislation is also a facet of

unreasonableness. At the same time, the Hon'ble Apex Court has held in ***Dr. Subramanian Swamy v. Director, Central Bureau of Investigation*** [(2005) 2 SCC 317] that a court considering the validity of a legislation must be mindful that a legislation does not become unconstitutional merely because there is another view or because there is another method which may be considered to be as good or even more effective. The courts cannot substitute their views on what a policy is.

38. In this context, it has to be kept in mind that one of the important purposes for enacting the Act, 2013 is to bring transparency in corporate governance. Financial disclosure is a critical component of effective corporate governance. Filing of Financial Statements and Annual Returns by incorporated entities at regular and stipulated intervals, is crucial to ensure transparency. Section 166 makes it a duty of Directors to act in good faith in order to promote the objects of the Company for the benefit of its members as a whole, and in the best interest of the Company, its employees, the shareholders, the

community and for the protection of environment.

39. Section 164(2) of the Act, 2013 in effect creates a liability of disqualification on Directors of Companies, on failure to file Financial Statements / Annual Returns. Therefore, there is a corresponding duty on directors, to ensure that Financial Statements / Annual Returns are filed promptly. In this regard, it is relevant to note the observations of the Hon'ble Apex Court in ***Official Liquidator v. P.A.Tendolkar*** [(1973) 1 SCC 602] that 'a Director may be shown to be placed and to have been so closely and so long associated personally with the management of the Company that he will be deemed not merely cognisant of but liable for fraud in the conduct of the business of a Company even though no specific act of dishonesty is proved against him personally. He cannot shut his eyes to what must be obvious to everyone who examines the affairs of the Company even superficially.

40. An inadvertent or unintended exceptional failure in filing a Financial Statement or Annual Return, does not result in automatic disqualification of Directors. It is only when a

company fails to file Statements / Returns for a consecutive period of three long years that the disqualification entails. In fact, Companies can file their annual returns within a period of sixty days from the date on which the annual general meeting is held, in view of Section 92. Similarly, under Section 137, Financial Statements can be filed within 30 days of the Annual General Meeting. In effect the petitioners as well the Companies they represent may get more than three years to avoid the adverse consequences arising from Section 164 and Section 167.

41. The argument of the petitioners is that there may be circumstances like pandemic, prolonged Lockdowns, shutting down of internet facilities etc. which may be the reasons for failure to file Annual Returns / Financial Statements. But the disqualification of Directors consequent to non-filing would arise only at the end of three years. Any of the eventualities pointed out by the petitioners can not last for a continuous period of three years. In the circumstances, this court is not inclined to accept the argument of the petitioners that Sections

164 and 167 are arbitrary, offending the right of the petitioners under Article 14.

42. The disqualification of Directors of a defaulting company for appointment as Directors in other companies, offends Article 19 of the Constitution, it was urged on behalf of the petitioners. The purpose of disqualification of defaulting Directors in other Companies is to make the Directors answerable to the corporate sector. The purpose is to save the corporate community from the consequences of mismanagement. It is intended to increase the standards of corporate governance. It is intended to protect creditors and the general public from mismanagement of Companies. Therefore the provisions Section 164 and Section 167 will fall within the exceptions under Article 19(6).

43. The Hon'ble High Court of Karnataka in ***Yashodhara Shroff v. Union of India*** [2019 SCC OnLine Kar 682] considered the constitutional validity of Sections 164 and 167 and held that the provisions are not ultra vires Article 14 and / or Article 19(1)(g) of the Constitution of India. For the

reasons stated herein above, this Court concur with the judgment in ***Yashodhara Shroff*** (supra) and hold that Section 164(2) and Section 167(1) of the Companies Act, 2013 are not *ultra vires* Article 14 or Article 19(1)(g) of the Constitution of India.

### **B. Section 164 and the Principles of Natural Justice**

44. The argument of the petitioners is that since the disqualification for being appointed / re-appointed as Directors, resulting from Section 164(2) of the Companies Act, 2013 has grave and serious consequences affecting the civil and statutory rights of the petitioners, the disqualification can be effected only after giving a fair hearing to the petitioners in compliance of the well settled principles of natural justice. The Section 164 envisages that with effect from 01.04.2014, the eligibility of a person for appointment or re-appointment as Director in a company should be considered in the light of Section 164.

45. The ineligibility arises by operation of law. Therefore the requirement of hearing does not arise. It has to be noted

that the law does not condone and there is no provision to condone the disqualification of Directors on the failure of their Companies to file Annual Returns / Financial Statements for a consecutive period of three years, for any reason. No authority is empowered under law to condone or waive disqualification resulting from violation of Section 164(2).

46. Principles of natural justice are important procedural safeguards against arbitrary exercise of power by executive or quasi judicial authorities. However a statute can exclude the requirement of principles of natural justice expressly or by necessary implication. Whether the statute excludes the principles of *audi alteram partem*, would depend upon the language of the statutory provisions and the scheme of the statute.

47. On the issue of exceptions to the rule of principles of natural justice, the Hon'ble Apex Court in ***Union of India v. W.N Chadha*** [1993 Supp(4) SCC 260] held that the rule of *audi alteram partem* is not attracted unless the impugned order is shown to have deprived a person of his liberty or property

and the rule cannot be applied to make the law lifeless, absurd, stultifying and self defeating or plainly contrary to common sense and this rule may be jettisoned in exceptional circumstances where compulsive necessity so demands.

48. In the case of non-filing of Annual Returns / Financial Statements by a company, the facts speak for themselves. No amount of explanation can alter the facts. As long as the statute does not provide for any exceptions in the matter of filing of Financial Statements / Annual Returns or in the matter of disqualification under Section 164(2), grant of opportunity of hearing would be nothing but an empty formality. The law imposes a strict liability on Directors. Furthermore, as held by the Hon'ble Karnataka High Court in **Yashodhara Shroff** (supra), the ineligibility of Directors under Section 164 is in the nature of suspension and is temporary, for a period of five years, and not perpetual.

49. For all the afore reasons, this court hold that the Companies Act, 2013 does not contemplate extension of opportunity of hearing to Directors of a Company while



incurring disqualification under Section 164(2), and going by the scheme of the Act the principles of natural justice cannot be read into Section 164(2) or Section 167(1).

**C. Section 164(2) whether retrospective**

50. The petitioners urged that since the Sections 164(2) and 167(1) were brought into statute book only with effect from 01.04.2014, the continuous three years period of default should commence only from 01.04.2014 and the relevant years should be 2014-'15, 2015-'16, 2016-'17 and later years. For counting three continuous period of three years, no period anterior to 01.04.2014 can be taken into account. The learned Assistant Solicitor General on the other hand argued that whether the default includes any period prior to 01.04.2014 is immaterial. What is relevant is whether a person is eligible to be appointed or reappointed as Director after 01.04.2014, after the law is enforced.

51. It is a settled proposition of law that no statute shall be construed to have retrospective operation unless such a construction appears very clearly in the terms of the Act or

arises by necessary implication. A retrospective statute operates forward, but it can look backward and attach new consequences for the future to an event that took place before the statute was enacted.

52. In the case of non-filing of Annual Returns or Financial Statements prior to 01.04.2014, a Director would be disqualified under Section 274(1)(g) of the Companies Act, 1956 but it would not result in vacating the office under Section 283. Under the Act, 1956 a Director of a defaulting company could not have been appointed as Director of another company for five years. He could, however, have been re-appointed as Director in the defaulting company.

53. There was no provision for disqualification of Directors of defaulting private Companies under the Act, 1956. Such disqualification of Directors of private Companies was brought into force for the first time by the Act, 2013 with effect from 01.04.2014. Since the disqualification of Directors of defaulting private Companies is brought about for the first time, the provision Section 164(2) must be given only prospective

operation and the continuous default period of three years should commence from or after 01.04.2014. This would be especially so because up to 31.03.2014 the provisions of Section 274(1)(g) of the Act, 1956 were governing the field.

54. In ***Yashodhara Shroff*** (supra), the Hon'ble High Court of Karnataka held that a new law imposing a disqualification which is more severe, cannot be applied to facts which have not fructified so as to result in the concluded or completed event i.e., when the time to apply it is not ripe as on the date of the enforcement of the new law. It could be applied only after the commencement of the new law, but not by taking into consideration any period prior to the enforcement of the law. This is because when the material period of three continuous financial years is to be reckoned, no period prior to 01.04.2014 can be taken into consideration as and when such a period and commenced the new law with different consequences were not envisaged. This is different from applying the new law to an event which is a past, concluded one prior to the enforcement of the new law as the same could

be taken into consideration. In such a case, the law is being applied retroactively and not retrospectively, which is permissible.

55. In view of the reasons stated above, this Court holds that Directors of private Companies cannot be disqualified for appointment / re-appointment as mandated under Section 164(2) if any of such three consecutive defaults in filing Annual Returns/Financial Statements, is before the financial year 2014-'15.

**D. Impact of provisos to Section 164(2) & 167(1)(a)**

56. Two provisos were inserted below Subsection (2) of Section 164 of the Act, 2013 by the Companies (Amendment) Act, 2017 with effect from 07.05.2018. Prior to the insertion of the first proviso to Section 164(2), Director of a defaulting Company was ineligible to be appointed as a Director of that Company. The Section created a situation where, after the disqualification of all the existing Directors of a defaulting Company, if any new Director/s is/are appointed in the Company, he/she/they also stood disqualified eo instanti. To

overcome the situation, first proviso was inserted below Section 164(2) providing that where a person is appointed as a Director of a Company which is in default of clause (a) or clause (b), he shall not incur the disqualification for a period of six months from the date of his appointment.

57. Similarly, Section 167(1)(a) stated that the office of a Director shall become vacant in case he incurs any of the disqualification specified in Section 164. By the Companies (Amendment ) Act, 2017 a proviso was inserted below Section 167(1)(a) to the effect that if he incurs disqualification under Subsection (2) of Section 164, the office of the Director shall become vacant in all the Companies, other than the Company which is in default under that subsection. The said proviso also was brought into force with effect from 07.05.2018.

58. The effect of the two provisos is that though a Director of a defaulting Company vacates his office of Director in all other Companies, he continues to be in office in the defaulting Company and any new Directors appointed in any such defaulting Companies, can hold office for a period of six

months in spite of the default committed by the Company. The amendments inserting the provisos to Section 164(2) and 167(1)(a) are intended to enable the defaulting Companies to file Financial Statements / Annual Returns in respect of the defaulted years and thus avert striking off of the Company from the Register of Companies. This court does not find any illegality or unconstitutionality in the inserted provisos.

59. Still, question arises as to whether the provisos will have effect only with effect from 07.05.2018 on which date the amendments were brought into force or whether they will relate back to periods anterior to 07.05.2018. In some of these writ petitions (for instance WP(C) No.13940/2019) the disqualification was effected from 01.11.2015. In such cases, whether the proviso to Section 167(1)(a) inserted with effect from 07.05.2018 can be made applicable ? If it can be made applicable in such cases, then such petitioners would not vacate the office of the Directors in the defaulting Companies, but would vacate Directorship in all other Companies in which they are Directors. Whether proviso to Section 167(1)(a) has

retrospective effect, is the question.

60. Section 167(1)(a) provides that the office of the Director shall become vacant in case he incurs any disqualification specified in Section 164 of the Act. The proviso applies to disqualification under Section 164(2) also. The purpose of Section 167(1)(a) is to bring in a higher degree of responsibility in corporate governance. Proviso is intended to make Directors of defaulting companies to continue to hold office in the defaulting companies, but at the same time to vacate them from the office of Directors in all other Companies. Therefore the proviso should be construed as clarificatory in nature and should relate back. When some of the petitioners herein had to vacate the office on 02.11.2015, it could have been only from the defaulting Company. The legislature, when realised that it would create an anomalous situation where there will be no Directors in a defaulting Company, introduced the proviso to Section 167(1)(a). Taking into consideration the purpose of incorporating the proviso, it should necessarily be given retrospective operation.

61. The proviso however also contemplates that such Directors would vacate the office of Directors in all other Companies. Such a consequence was not contemplated originally under Section 167(1)(a). The proviso if applied retrospectively in its entirety, it would result in some of the petitioner-Directors vacating their offices in other companies retrospectively. Faced with this situation, the Hon'ble High Court of Karnataka in ***Yashodhara Shroff*** (supra) applied the doctrine of severability and held that that part of the proviso has to be construed as prospective in application. This Court is in agreement with the findings of the Hon'ble Karnataka High Court in ***Yashodhara Shroff*** (supra) on that point. Following the judgment of the Hon'ble Karnataka High Court, I hold that the words "provided that where he incurs disqualification under sub-Section (2) of Section 164, the office of director shall become vacant ....., other than the company which is in default under that sub-Section" will have retrospective operation, and the words "in all the companies" will have only prospective operation.



## **E. Whether notice under Section 455(4) a sine qua non**

Section 455 of the Companies Act, 2013 falls in Chapter XXXIX titled “Miscellaneous”. Section 455 reads as follows:

**“455. Dormant company - (1)**Where a company is formed and registered under this Act for a future project or to hold an asset or intellectual property and has no significant accounting transaction, such a company or an inactive company may make an application to the Registrar in such manner as may be prescribed for obtaining the status of a dormant company.

*Explanation.—For the purposes of this section,—*

*(i) “inactive company” means a company which has not been carrying on any business or operation, or has not made any significant accounting transaction during the last two financial years, or has not filed financial statements and annual returns during the last two financial years;*

*(ii) “significant accounting transaction” means any transaction other than—*

*(a) payment of fees by a company to the Registrar;*

*(b) payments made by it to fulfil the requirements of this Act or any other law;*

*(c) allotment of shares to fulfil the requirements of this Act; and*

*(d) payments for maintenance of its office and records.*

*(2)The Registrar on consideration of the application shall allow the status of a dormant company to the applicant and issue a certificate in such form as may be prescribed to that effect.*

*(3) The Registrar shall maintain a register of dormant companies in such form as may be prescribed.*

*(4) In case of a company which has not filed financial statements or annual returns for two financial years consecutively, the Registrar shall issue a notice to that company and enter the name of such company in the register maintained for dormant companies.*

*(5) A dormant company shall have such minimum number of directors, file such documents and pay such annual fee as may be prescribed to the Registrar to retain its dormant status in the register and may become an active company on an application made in this behalf accompanied by such documents and fee as may be prescribed.*

*(6) The Registrar shall strike off the name of a dormant company from the register of dormant companies, which has failed to comply with the requirements of this section.”*

62. The provision is primarily intended to apply to Companies formed and registered for a future project or to hold an asset or intellectual property and have no significant financial transaction and also to an inactive company, to enable such companies to apply for the status of a dormant Company. True, the term “inactive company” would include Companies which have not filed financial statements or annual returns during the last two financial years.

63. The Registrar of Companies is mandated to maintain a register of dormant Companies. The register is to include names of Companies which have applied and obtained dormant Company status. Section 455 requires such dormant Companies to have minimum number of Directors and to pay

such annual fees to maintain dormant status. Dormant Companies can make applications for becoming an active Company and can become active.

64. As far as companies which have not filed Financial Statements / Annual Returns for two financial years consecutively, subsection (4) of Section 455 requires the Registrar to issue notice to such Companies before entering the names of such Companies in the register of dormant Companies. A wholistic reading of Section 455 would reveal that the notice under Section 455(4) is intended to ascertain whether a Company which has not filed Financial Statements / Annual Returns for two consecutive financial years, is in fact a dormant Company without any significant financial transaction or activity.

65. Every company which has not filed Financial Statements / Annual Returns for two years cannot be invariably treated as a dormant Company. Companies which are active and having significant financial transactions may fail to file Financial Statements/Annual Returns for two consecutive

years. Such companies cannot be treated as dormant Companies for that reason, for the purpose of being included in the Register of dormant Companies. It is evident from Section 455 that the provision is intended for an altogether different purpose. Section 455 cannot be construed as a provision to issue notice to defaulting Companies before their Directors become amenable to disqualification under Section 164(2). This court therefore hold that a notice under Section 455(4) is not a sine qua non for applying the provisions of Section 164(2) or 167.

#### **F. Deactivation of DIN whether justified**

66. The argument of the petitioners against deactivation of DINs is that the Companies (Appointment and Qualification of Directors) Rules, 2014 do not empower the Registrar of Companies to deactivate DINs. Rule 14(1) mandates that every Director shall inform the company concerned about his/her disqualification under 164(2) by filing Form DIR-8 before he/she is appointed or reappointed, respectively as a Director of any other company or by the defaulting company.

Under Rule 14(2) the company is required to file Form DIR-9 with the Registrar immediately upon commission of default in complying with Section 164(2)(a) or (b) by providing the names and addresses of all the Directors of the Company during the relevant financial years. If the Company fails to file Form DIR-9 within a period of 30 days from the date of the default, the disqualification under Section 164(2) would become applicable as provided in Rule 14(3).

67. The counsel for the petitioners argued that deactivation of DIN for the sole reason that a Director is temporarily disqualified to hold office, under Section 164(2), is impermissible. Rule 11 of the Companies (Appointment and Qualification of Directors) Rules, 2014 deals with the cancellation or surrender of or deactivation of DIN. The Rule enables deactivation or cancellation only under the circumstances specified therein.

68. The counsel for petitioners pointed out that the Hon'ble High Court of Gujarat has considered the issue in ***Gaurang Balvantlal Shah v. Union of India*** [(2019)214 Comp

*Cas 199(Guj)]* and held that DIN could not be cancelled or deactivated merely because one of the Companies in which such person was a Director has been struck off from the Register of Companies. In ***Yashodhara Shroff*** (supra) the Hon'ble High Court of Karnataka directed restoration of DIN. In ***Mukul Pathak and others v. Union of India and others [(2020) 222 Comp Cas 383 (Delhi)]***, the Hon'ble Delhi High Court held that there is no provision for cancelling DIN on the basis of disqualification under Section 164. The Hon'ble Allahabad High Court also held in ***Jai Shankar Agrahari v. Union of India [2020 SCC OnLine All 24]*** that there is no provision to deactivate the DIN.

69. Rule 11 of the Companies (Appointment and Qualification of Directors) Rules, 2014 reads as follows:

***“11. Cancellation or surrender or Deactivation of DIN - (1) The Central Government or Regional Director (Northern Region), Noida or any officer authorised by the Regional Director may, upon being satisfied on verification of particulars or documentary proof attached with the application received from any person, cancel or deactivate the DIN in case-***

*(a) the DIN is found to be duplicated in respect of the same person provided the data related to both the DIN shall be merged with the validly retained number;*

*(b) the DIN was obtained in a wrongful manner or by*

*fraudulent means;*

*(c) of the death of the concerned individual;*

*(d) the concerned individual has been declared as a person of unsound mind by a competent Court;*

*(e) if the concerned individual has been adjudicated an insolvent: Provided that before cancellation or deactivation of DIN pursuant to clause (b), an opportunity of being heard shall be given to the concerned individual;*

*(f) on an application made in Form DIR-5 by the DIN holder to surrender his or her DIN along with declaration that he has never been appointed as Director in any company and the said DIN has never been used for filing of any document with any authority, the Central Government may deactivate such DIN:*

*Provided that before deactivation or any DIN in such case, the Central Government shall verify e-records.*

*[(2) The Central Government or Regional Director (Northern Region), or any officer authorised by the Central Government or Regional Director (Northern Region) shall, deactivate the Director Identification Number (DIN), of an individual who does not intimate his particulars in e-form DIR-3-KYC [or the web service DIR- 3 - KYC-WEB] within stipulated time in accordance with Rule 12A.*

*(3) The de-activated DIN shall be re-activated only after e-form DIR-3-KYC [or the web service DIR-3-KYC-WEB] is filed along with fee as prescribed under Companies (Registration Offices and Fees) Rules, 2014.]*

*Explanation. - For the purposes of clause (b)-*

*(i) the term "wrongful manner" means if the DIN is obtained on the strength of documents which are not legally valid or incomplete documents are furnished or on suppression of material information or on the basis of wrong certification or by making misleading or false information or by misrepresentation;*

*(ii) the term "fraudulent means" means if the DIN is obtained with an intent to deceive any other person or any authority including the Central Government."*

From the Rule 11, it is evident that the Rule does not empower any authority to cancel or deactivate DIN upon disqualification under Section 164(2). Cancellation or deactivation is contemplated only where the DIN is found to be duplicated or it was obtained in a wrongful manner or by fraudulent means or on the death of the concerned individual or on the concerned individual being declared as of unsound mind or the concerned individual has been adjudged as insolvent.

70. It has to be kept in mind that DIN is an Identification Number and disqualification under Section 164(2) is of temporary nature. It is also submitted at the Bar that the DIN number is common to persons who are at the same time Directors of Companies and partners of Limited Liability Partnerships as in the case of petitioners in W.P.(C) Nos.19228/2020 and 19249/2020. In such circumstances, there is no justification for cancelling or deactivating DINs of Directors consequent on their disqualification resulting from Section 164(2).



71. On an analysis of Rules 9 to 11 of the Rules, 2014 the Hon'ble High Court of Madras in ***Meethelaveetil Kaitheri Muralidharan*** (supra) has also held that DIN of Directors of a defaulting Company cannot be cancelled or deactivated solely on the basis of disqualification of Directors under Section 164(2). For all the afore reasons, this court hold that the DIN of the petitioners allotted under Rule 10 of the Companies (Appointments and Qualifications of Directors) Rules, 2014 ,are not liable to be deactivated or cancelled solely for the reason that the petitioners stand disqualified for appointment / reappointment as Directors of Companies by operation of Section 164(2).

### **G. Striking off and Disqualification**

72. Section 248 of the Companies Act, 2013 empowers the Registrar of Companies to strike off the name of a Company from the Register of Companies if the Company is not carrying on any business or operation for a period of immediately preceding two financial years and has not made any application within such period for obtaining the status of a

dormant Company. Name of defaulting Companies in which some of the petitioners are Directors, have been struck off by the Registrar of Companies and the petitioners have been disqualified for being appointed as Directors in other Companies.

73. Such petitioners apprehend that if they take recourse to legal proceedings for setting aside their disqualification incurred under Section 164(2), such proceedings are likely to go against them if the authorities / legal fora take a stand that since the names of the defaulting Companies itself are struck off, such petitioners / Directors cannot be restored with their Directorship and hence the proceedings are of no consequence.

74. The petitioner and their Companies in such cases have a remedy for challenging striking off, under Section 252 of the Act, 2013 before the National Company Law Tribunal (NCLT). Striking off of Companies would not automatically result in disqualification of their Directors. Disqualification would entail only if the conditions in Section 164 are satisfied.

The Directors in such cases will have whatever remedies available to them under law, to challenge their disqualification, irrespective of striking off of the Companies from the Register of Companies, because irrespective of striking off of the defaulting Company, their disqualification will subsist for the purpose of their appointment in other Companies.

75. In the result, the writ petitions are disposed of with the following declarations and directions:

1. Section 164(2) and Section 167(1) of the Companies Act, 2013 are not *ultra vires* Article 14 or Article 19(1)(g) of the Constitution of India.

2. Disqualification of the petitioners under Section 164(2) of the Companies Act, 2013 is by operation of law and the petitioners are not entitled to any opportunity of hearing in the matter.

3. Section 164(2) is not retrospective in operation and only the defaults made by Companies in filing Financial Statements / Annual Returns in the financial year 2014-15 and subsequent financial years can be taken into account for disqualifying a Director under Section

164(2) of the Companies Act, 2013.

4. Where disqualification of petitioners is based on any period of default prior to 01.04.2014, such disqualifications are bad in law and are hence set aside.

5. The provisos inserted below Section 164(2) and Section 167(1)(a) of the Act, 2013 by the Companies (Amendment) Act, 2017 with effect from 07.05.2018 are constitutionally valid and the same being clarificatory in nature, would apply retrospectively. However, the words “ in all the companies” appearing in the proviso to Section 167(1)(a) will have only prospective operation.

6. Notice under Section 455(4) of the Companies Act, 2013 is not a sine qua non for applying the provisions of Section 164(2) or 167 to the Directors of any Defaulting Company.

7. The Director Identification Numbers (DINs) of the petitioners allotted under Rule 10 of the Companies (Appointments and Qualifications of Directors) Rules, 2014, are not liable to be deactivated or cancelled solely for the reason that

the petitioners stand disqualified for appointment / reappointment as Directors of Companies by operation of Section 164(2).

8. Consequently, there will be a direction to the respondents to re-activate the Director Identification Numbers (DINs) of the petitioners forthwith. However, it is made clear that the respondents will be at liberty to cancel or deactivate the DINs of the petitioners for any reasons laid down in Rule 11 of the Companies (Appointment and Qualifications of Directors) Rules, 2014.

9. Where the names of any Companies stand struck off , the petitioners in respect of such Companies are at liberty to invoke Section 252 of the Companies Act, 2013 to challenge striking off the names of their Companies from the Register of Companies and to resort to legal remedies available to them, to challenge their disqualification for holding the office of Director.

Sd/-  
**N. NAGARESH, JUDGE**

**APPENDIX OF WP (C) 21628/2020**

PETITIONER'S EXHIBITS

EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF  
M/S SPHINX INTERNATIONAL PRIVATE LIMITED  
PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN

EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM  
THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2017 TO 31.10.2022.

RESPONDENTS' EXHIBITS

ANNEXURE R3 (a) TRUE COPY OF GENERAL CIRCULAR NO.31/2020  
DATED 28.09.2020 ISSUED BY THE 1ST  
RESPONDENT

ANNEXRE R3 (b) TRUE PRINTOUT OF THE ORDER DATED 22.09.2020  
ISSUED BY THE HON'BLE HIGH COURT OF BOMBAY  
IN WP-LD-VC-345 OF 2020.

ncd

**APPENDIX OF WP (C) 42106/2018**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S TAS ONLINE TUTORING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S EXALT SECURITY SOLUTIONS INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. EXALT INTEGRAL SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S NEXGENSM SOFTWARE SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE PRINTOUT OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM OPERATING AS DIRECTOR FOR A CUMULATIVE PERIOD FROM 1.11.2015 TO 31.10.2020 IN M/S ONLINE TUTORING PRIVATE LIMITED.
- EXHIBIT P7 TRUE PRINTOUT OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM OPERATING AS DIRECTOR FOR A CUMULATIVE PERIOD FROM 1.11.2016 TO 31.10.2021 IN M/S. EXALT INTEGRAL SOLUTIONS PRIVATE LIMITED.
- EXHIBIT P8 TRUE PRINTOUT OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM OPERATING AS DIRECTOR FOR A CUMULATIVE PERIOD FROM 1.11.2016 TO 31.10.2021 IN M/S. EXALT SECURITY SOLUTIONS PRIVATE LIMITED.

**APPENDIX OF WP(C) 664/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF LETTER DATED 20.6.2018 ADDRESSED TO REGISTRAR OF COMPANIES/ASSISTANT REGISTRAR, COCHIN.
- EXHIBIT P2 TRUE COPY OF ACKNOWLEDGEMENT RECEIVED FROM M/S FEDERAL BANK LTD. DATED 27.09.2018, IN WHICH M/S WINTRUST BUILDERS AND DEVELOPERS PRIVATE LIMITED WAS MAINTAINING CURRENT ACCOUNT WAS CLOSED ON 30.6.2018.
- EXHIBIT P3 TRUE COPY OF THE INTERIM ORDER DATED 22.3.2018 IN W.P.(C) NO. 9439/2017 AND CM NO.38418/2017 AND CONNECTED CASES OF THE HON'BLE DELHI HIGH COURT.
- EXHIBIT P4 TRUE COPY OF FORM NO.STK 2 SUBMITTED TO THE 2ND RESPONDENT.
- EXHIBIT P5 TRUE COPY OF FORM M GT-14 SUBMITTED TO THE 2ND RESPONDENT.
- EXHIBIT P6 TRUE COPY OF INTERIM ORDER DATED 16.10.2018 IN W.P.(C) NO. 24984/2018 IN THE CASE OF SHRI RAVEENDRAN KUNJIKRISHNAN AND ANOTHER.
- EXHIBIT R2 (a) TRUE PHOTOCOPY OF COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES 2014.
- EXHIBIT R2 (b) TRUE PHOTOCOPY OF COMPANY LAW SETTLEMENT SCHEME 2014 (CLSS 2014) GENERAL CIRCULAR 34/2014.
- EXHIBIT R2 (c) TRUE PHOTOCOPY OF THE ORDER PASSED BY THE HONOURABLE SUPREME COURT IN SLP NO.18693 TO 18703/2018.

**Ncd**



**APPENDIX OF WP(C) 1569/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF CERTIFICATE OF INCORPORATION DATED 1.10.2010 ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM AND ARTICLES OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.
- EXHIBIT P3 COPY OF THE ANNUAL RETURN IN FORM 20B FOR 2013-14 FILED WITH THE 2ND RESPONDENT, WHICH IS DOWNLOADED FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF DIN STATUS OF THE 1ST PETITIONER DOWNLOADED FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF DIN STATUS OF THE 2ND PETITIONER DOWNLOADED FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF GENERAL CIRCULAR NO.05/2018 DATED 17.5.2018 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P6 TRUE COPY OF INTERIM ORDER DATED 22.3.2018 OF THE HIGH COURT OF DELHI IN WPC.NO.9439/2017 & CM NO.38418/2017 AND CONNECTED CASES.

Ncd

**APPENDIX OF WP (C) 1583/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. INDARGE AGRO PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. TRADELINKS VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022
- EXHIBIT P4 TRUE COPY OF STK-1 NOTICE DATED 17.05.2018 ISSUED BY THE 2ND RESPONDENT TO M/S INDARGE AGRO PRIVATE LIMITED
- EXHIBIT P5 TRUE COPY OF THE PRINTOUT THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN

RESPONDENTS' EXHIBITS

- EXHIBIT R2 (a) THE TRUE COPY OF THE REGISTERED NOTICE ISSUED TO THE COMPANY ON 17.02.2018.
- EXHIBIT R2 (b) THE TRUE COPY OF THE NOTICE ISSUED TO THE PETITIONER DIRECTOR ON 21.05.2018.
- EXHIBIT R2 (c) THE TRUE COPY OF THE A/D CARD RECEIVED FROM THE COMPANY.
- EXHIBIT R2 (d) THE TRUE COPY OF THE A/D CARD RECEIVED FROM THE PETITIONER.
- EXHIBIT R2 (e) THE TRUE COPY OF THE FORM STK-5 PUBLISHED IN THE OFFICIAL GAZETTE ON 28.07.2018.
- EXHIBIT R2 (f) THE TRUE COPY OF THE NEWS PAPER PUBLICATIONS IN FROM STK-5A WAS MADE IN NEW INDIAN EXPRESS DAILY ON 23.06.2018.
- EXHIBIT R2 (g) THE TRUE COPY OF THE NEWS PAPER PUBLICATIONS IN FROM STK-5A WAS MADE IN MATHRUBHUMI MALAYALAM DAILY ON 24-06-2018.
- EXHIBIT R2 (h) THE TRUE COPY OF THE FORM STK-7 IN THE OFFICIAL GAZETTE DATED 20-09-2019.
- EXHIBIT R2 (i) THE TRUE COPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES 2014 ENFORCED IT WITH

EFFECT FROM 01-04-2014.

EXHIBIT R2 (j) THE TRUE COPY OF THE COMPANY LAWS SETTLEMENT SCHEME 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014.

EXHIBIT R2 (k) THE TRUE COPY OF THE STAY ORDER 06-08-2018 IN SLP NOS.18693 TO 18703 OF 2018 BY THE HON'BLE SUPREME COURT REFERRED BY THE MINISTRY OF CORPORATE AFFAIRS.

Ncd

**APPENDIX OF WP(C) 1620/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S INDARGE AGRO PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S TRADELINKS VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S ISHKA RENEWABLE FARMS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P5 TRUE COPY OF STK-I NOTICE DATED 17.05.2018 ISSUED BY THE 2ND RESPONDENT TO M/S INDARGE AGRO PRIVATE LIMITED.
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.

Ncd

**APPENDIX OF WP(C) 1619/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 THE TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE MALABAR MARINE FOOD PRODUCTS PVT LTD.
- EXHIBIT P2 A TRUE COPY OF THE COMMUNICATION WITH RESPECT TO THE LACK OF OPTION FOR APPLYING FOR PAN CAR IN THE NAME OF THE EXHIBIT P1 COMPANY
- EXHIBIT P3 TRUE COPY OF THE STATUS OF APPROVAL OF THE RETURNS OF THE EXHIBIT P1 COMPANY FROM THE SITE OF THE 2ND RESPONDENT
- EXHIBIT P4 TRUE COPY OF THE DISQUALIFICATION ORDER AGAINST THE PETITIONER APPEARED IN THE WEBSITE OF THE 2ND RESPONDENT

RESPONDENTS' EXHIBITS

- EXHIBIT R2 (a) TRUE COPY OF COMPANIES RULES 2014
- EXHIBIT R2 (b) TRUE COPY OF GENERAL CIRCULAR NO.30/20 DATED 28/9/20
- EXHIBIT R2 (c) TRUE COPY OF THE ORDER DATED 22/9/20 IN WP-LD-VC 345/20 BY BOMBAY HIGH COURT
- EXHIBIT R2 (d) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME
- EXHIBIT R2 (e) TRUE COPY OF THE ORDER DATED 6/8/18 IN SLP 18693 TO 18703/18

Ncd

**APPENDIX OF WP(C) 1898/2019**

PETITIONER'S EXHIBITS

EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. RHL VISION TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. NIMO TECHNOLOGIES PRIVATE LIMITED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.

Ncd

**APPENDIX OF WP(C) 1909/2019**

PETITIONER'S EXHIBITS

EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. RHL VISION TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S NIMO TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. FIN ROBOTICS TECHNOLOGIES INDIA (BANGALORE) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.

Ncd

**APPENDIX OF WP(C) 3242/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S TAURUS DEVELOPMENT ADVISORY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S WINTERFELL REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S DRAGONSTONE REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.DORNE REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OIF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.T.IN
- EXHIBIT P6 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.

Ncd



**APPENDIX OF WP (C) 3136/2021**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF MEMORANDUM OF ASSOCIATION OF THE 1ST PETITIONER COMPANY.
- EXHIBIT P2 TRUE COPY OF ARTICLES OF ASSOCIATION OF THE 1ST PETITIONER COMPANY.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA AVAILABLE OF THE MINISTRY OF CORPORATE AFFAIRS WEBSITE.

Ncd

**APPENDIX OF WP (C) 3730/2019**

PETITIONER'S EXHIBITS

- EXHIBIT P1 A TRUE COY OF THE CERTIFICATE OF INCORPORATION DATED 1.1.2003.
- EXHIBIT P2 TRUE COPY OF FORM MGT-7 FOR THE FINANCIAL YEAR 2016-17.
- EXHIBIT P3 TRUE COPY OF THE DOCUMENT DOWNLOADED FROM THE OFFICIAL WEBSITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE IST PETITIONER AS DISQUALIFIED.
- EXHIBIT P3 (a) TRUE COPY OF THE DOCUMENT DOWNLOADED FROM THE OFFICIAL WEBSITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE 2ND PETITIONER AS DISQUALIFIED.
- EXHIBIT P4 TRUE COPY OF THE LETTER DATED 26.12.2018 SUBMITTED BEFORE THE 2ND RESPONDENT BY THE PETITIONER.

RESPONDENTS' EXHIBITS

- EXHIBIT R2 (a) TRUE COPY OF COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014.
- EXHIBIT R2 (b) TRUE COPY OF NATION VIDE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014.
- EXHIBIT R2 (c) VIDE ORDER DATED 06.08.2018, HON'BLE SUPREME COURT, NEW DELHI.

Ncd

**APPENDIX OF WP (C) 3725/2021**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S SEVEN SEAS NYLONS LTD PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S TRAVANCORE MULTISPECIALITY HOSPITALS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S TRAVANCORE BUILDERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S TEAM SPIRIT INTERIOR SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023
- EXHIBIT P6 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023

Ncd

**APPENDIX OF WP(C) 3658/2021**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S SIGNATURE VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S BIGROCK QUARRY AND CRUSHERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S BIGROCK VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S SIGNATURE BUSINESS CENTE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA GOV IN
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.23

Ncd

**APPENDIX OF WP(C) 4674/2021**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S VAJRAH CARPETS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S CASSYS TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023

ncd

APPENDIX OF WP(C) 5134/2021

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S CONFIA TRADE LINKS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S SANIZET FACILITY MANAGEMENT SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S AADHI SCANS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023

APPENDIX OF WP(C) 5622/2019

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S HANCO MEDICAL EQUIPMENTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S HANCO PROPERTY DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE FORM 20 B FILED BEFORE THE 3RD RESPONDENT FOR THE FINANCIAL YEAR 2013-14.
- EXHIBIT P4 TRUE COPY OF THE FORM 23AC FILED BEFORE THE 3RD RESPONDENT FOR THE FINANCIAL YEAR 2013-14.
- EXHIBIT P5 TRUE COPY OF THE G.A.R.7 RECEIPT ISSUED BY THE 2ND RESPONDENT DATED 18.07.2018 TOWARDS FILING OF AOC-4 FORM FOR THE FINANCIAL YEAR ENDING ON 2015.
- EXHIBIT P6 TRUE COPY OF THE G.A.R.7 RECEIPT ISSUED BY THE 2ND RESPONDENT DATED 18.07.2018 TOWARDS FILING OF AOC-4 FORM FOR THE FINANCIAL YEAR ENDING ON 2016.
- EXHIBIT P7 TRUE COPY OF THE G.A.R.7 RECEIPT ISSUED BY THE 2ND RESPONDENT DATED 18.07.2018 TOWARDS FILING OF AOC-4 FORM FOR THE FINANCIAL YEAR ENDING ON 2017.
- EXHIBIT P8 TRUE COPY OF THE APPLICATION DATED 06.09.2018 FILED BY THE 1ST PETITIONER BEFORE THE 5TH RESPONDENT.
- EXHIBIT P9 TRUE COPY OF THE COMMUNICATION DATED NIL ISSUED BY M/S HANCO MEDICAL EQUIPMENTS PRIVATE LIMITED TO THE 5TH RESPONDENT.
- EXHIBIT P10 TRUE COPY OF THE PRINTOUT DATED 28.11.2018 OF THE STATUS PRINTED FROM THE WEBSITE OF THE 5TH RESPONDENT.
- EXHIBIT P11 TRUE PRINTOUT OF THE WEB PAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD

EXHIBIT P12

FROM 01.11.2017 TO 31.10.2022.  
TRUE PRINTOUT OF THE WEB PAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
2ND PETITIONER FOR A CUMULATIVE PERIOD  
FROM 01.11.2017 TO 31.10.2022.



APPENDIX OF WP(C) 5698/2019

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE AGREEMENT DATED 14-08-2013.
- EXHIBIT P2 TRUE COPY OF THE REGISTRATION LETTER DATED 26-03-2018.
- EXHIBIT P3 TRUE COPY OF THE EMAIL DATED 28-06-2018.
- EXHIBIT P4 TRUE COPY OF THE SCREEN SHOT OF THE DIN STATUS IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF THE PETITIONER'S LETTER TO THE 3RD RESPONDENT DATED 18-12-2018.
- EXHIBIT P6 TRUE COPY OF THE COMMUNICATION OF THE 3RD RESPONDENT DATED 25-01-2019.
- EXHIBIT P7 TRUE COPY OF THE INTERIM ORDER DATED 31-05-2018 IN W.P.(C).6214/2018 OF THE DELHI HIGH COURT.
- EXHIBIT R3 (a) : TRUE PHOTOCOPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014.
- EXHIBIT R3 (b) : TRUE PHOTOCOPY OF COMPANY LAW SETTLEMENT SCHEME, 2014 (CLASS 2014) CIRCULAR NO.34/2014 DATED 12/08/2014.
- EXHIBIT R3 (c) : TRUE PHOTOCOPY OF THE ORDER OF THE APEX COURT IN SLP NOS.18693 TO 18703 OF 2018 DATED 06/08/2018.

W.P.(C) Nos.21628/2020 & Connected cases

322

APPENDIX OF WP (C) 5999/2019

**PETITIONER'S EXHIBITS:**

**EXHIBIT P1                      COPY OF SCREEN SHOT OF THE WEB PAGE OF  
THE MINISTRY OF CORPORATION AFFAIRS**

APPENDIX OF WP(C) 6321/2019

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV IN CONTAINING THE NAME OF THE M/S ZION HERBALS PRIVATE LIMITED DATED NIL.
- EXHIBIT P2 TRUE COPY OF THE PRINTOUT OF THE DIRECTOR DETAILS OF THE 1ST PETITIONER TOOK FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFIARS.
- EXHIBIT P3 TRUE COPY OF THE PRINT OUT OF THE DIRECTOR DETAILS OF THE 2ND PETITIONER TOOK FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE PRINT OUT OF THE DIRECTOR DETAILS OF THE 3RD PETITIONER TOOK FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF THE PRINT OUT OF THE DIRECTOR DETAILS OF THE 4TH PETITIONER TOOK FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P6 TRUE COPY OF THE DIN STATUS OF 1ST PETITIONER ISSUED FROM THE MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT P6 TRUE COPY OF THE DIN STATUS OF 2ND PETITIONER ISSUED FROM THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P6 TRUE COPY OF THE DIN STATUS OF 3RD PETITIONER ISSUED FROM THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P7 TRUE COPY OF THE INTERIM ORDER DATED 10.12.2018 IN WPC NO 38728/2018 PASSED BY THIS HON'BLE COURT.

RESPONDENTS' EXHIBITS:

- EXHIBIT R2 (A) TRUE PHOTOCOPY OF NOTICE IN FORM STK-1 ISSUED TO THE COMPANY
- EXHIBIT R2 (B) TRUE PHOTOCOPY OF THE NOTICE IN FORM STK-1 ISSUED TO THE 1ST PETITIONER

- EXHIBIT R2 (C) TRUE PHOTOCOPY OF THE NOTICE IN FORM STK-1 ISSUED TO THE 2ND PETITIONER
- EXHIBIT R2 (D) TRUE PHOTOCOPY OF THE NOTICE IN FORM STK-1 ISSUED TO THE 3RD PETITIONER
- EXHIBIT R2 (E) TRUE PHOTOCOPY OF THE A/D CARD RECEIVED FROM THE 1ST PETITIONER
- EXHIBIT R2 (F) TRUE PHOTOCOPY OF THE A/D CARD RECEIVED FROM THE 2ND PETITIONER
- EXHIBIT R2 (G) TRUE PHOTOCOPY OF THE FORM STK-5 PUBLISHED IN OFFICIAL GAZETTE ON 28.07.2018
- EXHIBIT R2 (H) TRUE PHOTOCOPY OF THE FORM STK-5A PUBLISHED IN NEW INDIAN EXPRESS ON 23.06.2018
- EXHIBIT R2 (I) TRUE PHOTOCOPY OF THE FORM STK-5A PUBLISHED IN MATHRUBHUMI MALAYALAM DAILY ON 24.06.2018
- EXHIBIT R2 (J) TRUE PHOTOCOPY OF THE GAZETTE PUBLICATION IN FORM STK-7 DATED 29.09.2018
- EXHIBIT R2 (K) TRUE PHOTOCOPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R2 (L) TRUE PHOTOCOPY OF COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014)
- EXHIBIT R2 (M) TRUE PHOTOCOPY OF THE STAY ORDER PASSED BY THE HON'BLE SUPREME COURT IN SLP NOS.18693 TO 18703 OF 2018 DATED 06.08.2018

APPENDIX OF WP(C) 6306/2019

PETITIONER'S EXHIBITS:

EXHIBIT P1                    TRUE COPY OF THE PRINT OUT OF THE WEB-PAGE OF THE MINISTRY OF CORPORATE AFFAIRS REGARDING THE DIN STATUS OF THE PETITIONER.

APPENDIX OF WP(C) 6315/2019

PETITIONER'S EXHIBITS:

EXHIBIT P1

TRUE COPY OF THE PRINT OUT OF THE WEB-PAGE OF THE MINISTRY OF COMPANY AFFAIRS REGARDING THE DIN STATUS OF THE PETITIONER.

**APPENDIX OF WP (C) 6338/2021**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. HOTEL WAYLORD PVT. LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. VISWA KALIYA HERBALS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. THIROOR AGRO FARMS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. EDENPARK HOSPITALITY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.WINEYARD AGRO FARMS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.KALYA AYUR HEAL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. KUNDOOR CHURCH KURIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P8 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01/11/2018 TO 31/10/2023.

**APPENDIX OF WP(C) 6678/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1 AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE PETITIONER, PRINTED ON 3.1.2019, AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.

EXHIBIT P2 A PRINT OUT OF THE DIN STATUS OF THE PETITIONER AVAILABLE ON THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, WHICH WAS PRINTED ON 3.1.2019, REFLECTING THE PETITIONER AS DISQUALIFIED BY THE 2ND RESPONDENT UNDER SECTION 164 (2) (A) OF THE COMPANIES ACT, 2013.



**APPENDIX OF WP (C) 6885/2020**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF IN CORPORATION OF THE COMPANY, M/S.FANCY RESORTS AND CONVENTION CENTRE PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND THE ARTICLES OF ASSOCIATION OF THE COMPANY, M/S.FANCY RESORTS AND CONVENTION CENTRE PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF THE DIN STATUS TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN AND DISQUALIFICATION OF THE 1ST PETITIONER.
- EXHIBIT P4 TRUE COPY OF THE DIN STATUS TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN AND DISQUALIFICATION OF THE 2ND PETITIONER.

**APPENDIX OF WP (C) 7317/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 12.05.2012 ISSUED TO THE 1ST PETITIONER

EXHIBIT P1 TRUE COPY OF THE MASTER DATA PERTAINING TO THE 1ST PETITIONER AS MAINTAINED BY THE 1ST RESPONDENT

EXHIBIT P2 TRUE COPY OF THE ARTICLES OF ASSOCIATION OF THE 1ST PETITIONER

EXHIBIT P3 TRUE COPY OF THE RELEVANT PAGES OF THE FINANCIAL STATEMENT AND ANNUAL RETURNS FOR THE YEAR 2015-16 SUBMITTED BY THE PETITIONER AND DULY ACCEPTED BY THE SECOND RESPONDENT

EXHIBIT P4 TRUE COPY OF THE RECEIPT EVIDENCING PAYMENT OF FEE FOR FORM MGT-7 REMITTED BY THE 1ST PETITIONER

EXHIBIT P4 (a) TRUE COPY OF RECEIPT EVIDENCING PAYMENT OF FEE FOR FORM AOC-4 REMITTED BY THE 1ST PETITIONER

EXHIBIT P5 TRUE COPY OF THE SCREEN SHOTS OF THE ONLINE FILING SYSTEM DISPLAYING THE MESSAGE OF REJECTION OF FORMS SUBMITTED BY THE 1ST PETITIONER

EXHIBIT P6 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE 3RD RESPONDENT DATED 04.06.2003 ISSUED BY THE 2ND RESPONDENT

EXHIBIT P7 TRUE COPY OF S.T.K-1 NOTICE DATED 21.05.2018 AND BEARING NO. ROCK/STK-1CO.NO.16180/2018(8310) ADDRESSED TO THE 3RD PETITIONER.

EXHIBIT P7 (A) TRUE COPY OF S.T.K-1 NOTICE DATED 21.05.2018 AND BEARING NO. ROCK/STK-1CO.NO.16180/2018(8311) ADDRESSED TO THE 2ND PETITIONER.

EXHIBIT P8 TRUE COPY OF THE SCREEN SHOT OF THE WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE LIST OF DISQUALIFIED DIRECTORS AND RELEVANT PAGE(PAGE 177) CONTAINING THE NAME OF THE 2ND AND 3RD PETITINERS

EXHIBIT P9 COMPUTER PRINT OUT OF THE EMAIL DATED

19/03/2019 SENT BY FIRST PETITIONER COMPANY'S LEGAL ADVISOR M/s. AD INFINITUM TO ADV. A.S.DILEEP, COUNSEL FOR PETITIONERS IN THE WRIT PROCEEDING WHEREBY THE EMAIL DATED 19/03/2019 SENT FROM UNION BANK OF INDIA THRIKKAKARA BRANCH TO THE 1ST PETITIONER.

RESPONDENTS' EXHIBITS:

- EXHIBIT R2 (A) THE TRUE COPY OF THE NOTICE IN FORM STK-1 ISSUED TO THE COMPANY DATED 31.03.2017
- EXHIBIT R2 (B) THE TRUE COPY OF THE NOTICE IN FORM STK-5 WAS PUBLISHED IN OFFICIAL GAZETTE ON 13.05.2017
- EXHIBIT R2 (C) THE TRUE COPY OF THE ENGLISH DAILY ON 10.05.2017
- EXHIBIT R2 (D) THE TRUE COPY OF THE MALAYALAM DAILY ON 11.05.2017.
- EXHIBIT R2 (E) THE TRUE COPY OF HTE NOTICE IN FORM STK-7 IN THE OFFICIAL GAZETTE DATED 15.07.2017
- EXHIBIT R2 (F) THE TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R2 (G) THE TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014
- EXHIBIT R2 (H) THE TRUE COPY OF THE CLARIFICATION CONDONATION OF DELAY SCHEME, 2018 VIDE GENERAL CIRCULAR NO.05/2018 DATED 17.05.2018
- EXHIBIT R2 (I) THE TRUE COPY OF THE SLP NOS.18693 TO 18703 OF 2018 DATED 06.08.2018, HON'BLE SUPREME COURT, NEW DELHI.

**APPENDIX OF WP (C) 7292/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF GENERAL CIRCULAR NO. 14/2017 ISSUED BY THE 1ST RESPONDENT.
EXHIBIT P2	TRUE COPY OF THE PRINTOUT REGARDING THE DIN STATUS OF THE PETITIONER FROM THE PORTAL OF MINISTRY OF CORPORATE AFFAIRS

**APPENDIX OF WP(C) 7789/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, TMH HOSPITAL PVT. LTD.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, TMH HOSPITAL, PVT. LTD. TOGETHER.
- EXHIBIT P3 TRUE COPY OF THE ANNUAL RETURN FOR THE YEAR 2014-15 FILED BY THE COMPANY, TMH HOSPITAL PVT. LTD.
- EXHIBIT P4 TRUE COPY OF THE FINANCIAL STATEMENT FOR THE YEAR 2-14-15 FILED UNDER SECTION 137 OF THE COMPANIES ACT, 2013
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATA PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS IN THE WEBSITE SHOWING THE DISQUALIFICATION OF THE PETITIONER AND CONSEQUENT DEACTIVATION OF DIN ON 1.11.2017

**APPENDIX OF WP(C) 7682/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, TMH HOSPITAL PVT. LTD.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, TMH HOSPITAL, PVT. LTD. TOGETHER.
- EXHIBIT P3 TRUE COPY OF THE ANNUAL RETURN FOR THE YEAR 2014-15 FILED BY THE COMPANY, TMH HOSPITAL, PVT. LTD.
- EXHIBIT P4 TRUE COPY OF THE FINANCIAL STATEMENT FOR THE YEAR 2-14-15 FILED UNDER SECTION 137 OF THE COMPANIES ACT, 2013
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATA PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS IN THE WEBSITE SHOWING THE DISQUALIFICATION OF THE PETITIONER AND CONSEQUENT DEACTIVATION OF DIN ON 1.11.2017

**APPENDIX OF WP(C) 7524/2020**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE FIRST PETITIONER COMPANY ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF THE 1ST PETITIONER COMPANY MAINTAINED BY THE 2ND RESPONDENT.
- EXHIBIT P3 TRUE COPY OF THE DIRECTOR/DESIGNATED PARTNER MASTER DATA MAINTAINED BY THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE DIN/DPIN NOS. ETC OF THE 2ND PETITIONER.
- EXHIBIT P4 TRUE COPY OF THE SCREENSHOT OF THE ONLINE FILING SYSTEM DISPLAYING THE MESSAGE OF REJECTION.
- EXHIBIT P5 TRUE COPY OF THE DIN STATUS ENQUIRY OF THE 2ND PETITIONER.
- EXHIBIT P6 TRUE COPIES OF THE PAGE NOS.65 AND 96 OF THE LIST OF DIRECTORS DISQUALIFIED FROM 1.11.2016 TO 31.10.2021 PUBLISHED BY THE ROC ERNAKULAM ON THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 7847/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE SCREENSHOT OF MASTER DATA OF ALL THE ENTITIES THE PETITIONER HOLDS OFFICE OF DIRECTOR, AS AVAILABLE ON THE MCA WEBSITE.
- EXHIBIT P2 TRUE COPY OF THE CERTIFICATE OF INCORPORATION PURSUANT TO CHANGE OF NAME.
- EXHIBIT P3 TRUE COPY OF ANNUAL FILING OF THE COMPANY FOR THE FINANCIAL YEAR ENDING 31.03.2014
- EXHIBIT P4 TRUE COPY OF THE RESOLUTION PASSED ON 19.02.2019 AND THE AFFIDAVIT EXECUTED ON 25.02.2019
- EXHIBIT P5 TRUE COPY OF THE SCREENSHOT OF PETITIONER'S DIN STATUS REFLECTING ON THE OFFICIAL WEBSITE OF THE MCA AS ON 12.03.2019.
- EXHIBIT P6 TRUE COPY OF THE DETAILS OF LIST OF DISQUALIFIED DIRECTORS AS AVAILABLE ON THE OFFICIAL WEBSITE OF THE MCA AS ON 13.03.2019.
- EXHIBIT R2 (a) NOTIFICATION DATED 31/3/2014 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT R2 (b) GENERAL CIRCULAR NO.34/2014 DATED 12/8/2014
- EXHIBIT R2 (c) ORDER OF THE HON'BLE SUPREME COURT IN SLP NOS 18693 TO 18703 DATED 6/8/2018



**APPENDIX OF WP (C) 7962/2019**

**PETITIONERS' EXHIBITS:**

EXHIBIT P1            A TRUE COPY OF THE CERTIFICATE OF  
INCORPORATION DT. 22.01.2013

EXHIBIT P2            TRUE COPY OF ANNUAL RETURN IN FORM 20B  
FOR 2014 TOGETHER WITH CHALLAN FOR  
PAYMENT OF FEES.

EXHIBIT P3            TRUE COPY OF THE DOCUMENT DOWNLOAD FROM  
THE OFFICIAL WEBSITE OF MINISTRY OF  
CORPORATE AFFAIRS SHOWING THE 1ST  
PETITIONER AS DISQUALIFIED.

EXHIBIT P3 (A)        TRUE COPY OF THE DOCUMENT DOWNLOADED  
FROM THE OFFICIAL WEBSITE OF MINISTRY  
OF CORPORATE AFFAIRS SHOWING THE 2ND  
PETITIONER AS DISQUALIFIED.

EXHIBIT P4            TRUE COPY OF THE INTERIM ORDER DATED  
20.02.2019 OF THIS HON'BLE COURT IN  
W.P. (C) 3730/2019.

**RESPONDENTS' EXHIBITS:**

EXHIBIT R2 (A)        TRUE COPY OF COMPANIES RULES 2014

EXHIBIT R2 (B)        TRUE COPY OF LAW SETTLEMENT SCHEME

EXHIBIT R2 (C)        TRUE COPY OF THE ORDER DATED 6/8/18 IN  
SLP 18693 TO 18703/18.

**APPENDIX OF WP(C) 8193/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATE OF COLOR HARMONY DECOR PRIVATE LTD, PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATED OF COCHIN POLYMERS PRIVATE LTD.PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATED OF SHARINGA PLYWOODS PRIVATE LTD., PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA SHOWING DIN STATUS AND DISQUALIFICATION OF THE 1ST PETITIONER.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATE SHOWING DIN STATUS AND DISQUALIFICATION OF THE 2ND PETITIONER.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATE SHOWING DIN STATUS AND DISQUALIFICATION OF THE 3RD PETITIONER.

**APPENDIX OF WP (C) 8645/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA OF THE M/S.PROBIS LABS PRIVATE.LTD, PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.NI
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF M/S.AISHAAS STRATEGIC CONSULTANTS PRIVATE LTD.PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P4 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT R2 (a) : TRUE PHOTOCOPY OF STK-1 NOTICE DATED 17/05/2018 ISSUED TO THE COMPANY.
- EXHIBIT R2 (b) : TRUE PHOTOCOPY OF FORM STK-5 PUBLISHED IN OFFICIAL GAZETTE ON 19/06/2018.
- EXHIBIT R2 (c) : TRUE PHOTOCOPY OF NEWSPAPER PUBLICATION OF FORM STK-5A MADE IN NEW INDIAN EXPRESS DAILY DATED 23/06/2018.
- EXHIBIT R2 (d) : TRUE PHOTOCOPY OF NEWSPAPER PUBLICATION OF FORM STK-5A MADE IN MATHRUBHUMI DAILY DATED 25/06/2018.
- EXHIBIT R2 (e) : TRUE PHOTOCOPY OF FORM STK-7 GAZETTE PUBLICATION DATED 17/09/2018.
- EXHIBIT R2 (f) : TRUE PHOTOCOPY OF COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES 2014.
- EXHIBIT R2 (g) : TRUE PHOTOCOPY OF COMPANY LAW SETTLEMENT SCHEME 2014 (CLSS 2014) GENERAL CIRCULAR 34/2014.
- EXHIBIT R2 (h) : TRUE PHOTOCOPY OF THE ORDER PASSED BY THE HONOURABLE SUPREME COURT IN SLP NO.18693 TO 18703/2018.

**APPENDIX OF WP (C) 8443/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF THE FIRST PETITIONER.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS.
- EXHIBIT P2 (A) TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS.
- EXHIBIT P2 (B) TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS.
- EXHIBIT P2 (C) TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS.
- EXHIBIT P2 (D) TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS.
- EXHIBIT P2 (E) TRUE COPY OF THE MASTER DATA PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS WITH RESPECT OF OTHER 6 COMPANIES IN WHICH THE SECOND AND THIRD PETITIONERS ARE THE DIRECTORS
- EXHIBIT P3 TRUE COPY OF THE DIN STATUS OF THE SECOND AND THIRD PETITIONERS AVAILABLE IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

RESPONDENTS' EXHIBITS:

- EXHIBIT R1 (a) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014 AND ENFORCED IT WITH EFFECT FROM 1/4/2014
- EXHIBIT R1 (b) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014
- EXHIBIT R1 (c) TRUE COPY OF THE ORDER DATED 6/8/2018 IN SLP NOS.18693 TO 18703 OF 2018 PASSED BY THE HON'BLE SUPREME COURT OF INDIA, NEW DELHI.

**APPENDIX OF WP(C) 8997/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE PETITIONER ,DATED NIL,AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT AND PRINTED ON 11.03.2019
- EXHIBIT P2                    A PRINT OUT OF THE DIN STATUS OF THE PETITIONER DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT, WHICH WAS PRINTED ON 11.0.32019, REFLECTING THE PETITIONER AS DISQUALIFIED BY THE 2ND RESPONDENT UNDER SECTION1 164(2) (A) OF THE COMPANIES ACT, 2013
- EXHIBIT P3                    A TRUE COPY OF THE FORM DIR 12 DATED NIL SUBMITTED BY THE COMPANY EVIDENCING APPOINTMENT OF THE PETITIONER AS A DIRECTOR OF THE COMPANY
- EXHIBIT P4                    A TRUE COPY OF THE COMPANIES (INCORPORATION) AMENDMENT RULES ,2019 DATED 21.2.2019.

**APPENDIX OF WP(C) 9317/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, PANKAJAKASTHURI HERBAL PRODUCTS PRIVATE LTD
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, PANKAJAKASTHURI PVT LTD TOGETHER
- EXHIBIT P3 TRUE COPY OF THE PROFIT AND LOSS STATEMENT FOR THE YEAR ENDED ON 31ST MARCH, 2014
- EXHIBIT P4 TRUE COPY OF THE BALANCE SHEET AS AT 31ST MARCH, 2014 OF THE COMPANY
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATE PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS IN THE WEBSITE SHOWING THE DISQUALIFICATION OF THE PETITIONER AND CONSEQUENT DEACTIVATION OF DIN ON 01-11-2017
- EXHIBIT R1 (a) THE TRUE COPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014 AND ENFORCED IT WITH EFFECT FROM 01.04.2014.
- EXHIBIT R1 (b) THE TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014 DATED 12.08.2014.
- EXHIBIT R1 (c) THE TRUE COPY OF THE ORDER IN SLP NOS. 18693 TO 18703 OF 2018 DATED 06.08.2018, HON'BLE SUPREME COURT, NEW DELHI.

**APPENDIX OF WP(C) 9338/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, PANKAJAKASTHURI HERBAL PRODUCTS PVT. LTD.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, PANKAJAKASHTHURI HERBAL PRODUCTS PVT. LTD., TOGETHER.
- EXHIBIT P3 TRUE COPY OF PROFIT AND LOSS STATEMENT FOR THE YEAR ENDED ON 31ST MARCH, 2014.
- EXHIBIT P4 TRUE COPY OF THE BALANCE SHEET AS AT 31ST MARCH, 2014 OF THE COMPANY.
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATA PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS IN THE WEBSITE SHOWING THE DISQUALIFICATION OF THE PETITIONER AND CONSEQUENCE DEACTIVATION OF DIN ON 1.11.2017.



**APPENDIX OF WP(C) 9369/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, PANKAJAKSTHURI HERBAL PRODUCTS PVT.LTD.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, PANKAJAKASTHURI HERBAL PRODUCTS PVT.LTD.TOGETHER.
- EXHIBIT P3 TRUE COPY OF PROFIT AND LOSS STATEMENT FOR THE YEAR ENDED ON 31ST MARCH, 2014.
- EXHIBIT P4 TRUE COPY OF THE BALANCE SHEET AS AT 31ST MARCH, 2014 OF THE COMPANY.
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATA PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS IN THE WEBSITE SHOWING THE DISQUALIFICATION OF THE PETITIONER AND CONSEQUENT DEACTIVATION OF DIN ON 1/11/2017.

RESPONDENTS' EXHIBITS:

- EXHIBIT R1 (A) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) FRAMED BY THE CENTRAL GOVERNMENT RULES, 2014 DATED 31/03/2014.
- EXHIBIT R1 (B) TRUE COPY OF THE GENERAL CIRCULAR NO.34/2014 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS DATED 12/08/2014.
- EXHIBIT R1 (C) TRUE COPY OF THE JUDGMENT IN S.L.P NOS.18693 TO 18703 OF 2018 BY THE HON'BLE SUPREME COURT, DT.06/8/2018.

**APPENDIX OF WP(C) 9550/2019**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF COMPANY MASTER DATA OF M/S.INVIOT SYSTEMS INDIA PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF COMPANY MASTER DATA OF M/S.S.L.TOURISM AND HEALTH PROMOTION COMPANY PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF COMPANY MASTER DATA OF M/S.SIBY'S PROJECTS AND PROPERTIES PRIVATE LIMITED.
- EXHIBIT P4 TRUE COPY OF COMPANY MASTER DATA OF M/S.THADATHIL PROPERTIES PRIVATE LIMITED.
- EXHIBIT P5 TRUE COPY OF COMPANY MASTER DATA OF M/S.KURUNKATTIL PROPERTIES PRIVATE LIMITED.
- EXHIBIT P6 TRUE COPY OF COMPANY MASTER DATA OF M/S.KEEZHOTU PROPERTIES PRIVATE LIMITED.
- EXHIBIT P7 TRUE COPY OF COMPANY MASTER DATA OF M/S.B & S AQUA TOURISM PRIVATE LIMITED.
- EXHIBIT P8 TRUE COPY OF COMPANY MASTER DATA OF M/S.ABCS HOTELS AND RESORTS PRIVATE LIMITED.
- EXHIBIT P9 TRUE COPY OF COMPANY MASTER DATA OF THE 3RD RESPONDENT/M./S.AURION CONSTRUCTIONS PRIVATE LIMITED.
- EXHIBIT P10 TRUE COPY OF RESIGNATION LETTER DATED 11/12/2017 SUBMITTED BY THE 1ST PETITIONER TO THE BOARD OF DIRECTORS OF THE 3RD RESPONDENT/COMPANY.
- EXHIBIT P11 TRUE COPY OF EXTRACT OF THE RESOLUTION OF THE MEETING HELD ON 19/03/2018.
- EXHIBIT P12 TRUE COPY OF FORM NO.DIR-12 DOWNLOADED FROM THE OFFICIAL WEBSITE OF THE 2ND RESPONDENT IN RESPECT OF THE 3RD RESPONDENT/COMPANY.
- EXHIBIT P13 TRUE COPY OF SIGNATORY DETAILS OF 3RD RESPONDENT/M/s.AURION CONSTRUCTIONS PRIVATE LIMITED BEARING COMPANY IDENTIFICATION NUMBER U45200KL2012PTC030267.

- EXHIBIT P14 TRUE COPY OF DIN STATUS OF DIN-00060852 OF THE 1ST PETITIONER, DOWNLOADED FROM THE OFFICIAL WEBSITE OF THE RESPONDENTS.
- EXHIBIT P15 TRUE COPY OF DIRECTOR MASTER DATA BEARING DIN 0060852 OF 1ST PETITIONER PUBLISHED BY THE RESPONDENT DOWNLOADED FROM THE OFFICIAL WEBSITE OF THE RESPONDENTS.
- EXHIBIT P16 TRUE COPY OF REPRESENTATION DATED 18/03/2019 SUBMITTED BEFORE THE 1ST RESPONDENT.
- EXHIBIT P17 TRUE COPY OF REPRESENTATION DATED 18/03/2019 BEFORE THE 2ND RESPONDENT.

**APPENDIX OF WP(C) 9651/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S SMART PUBLICATIONS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 1ST RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
1ST PETITIONER FOR A CUMULATIVE PERIOD  
FROM 01.11.2017 TO 31.10.2022
- EXHIBIT P3                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 1ST RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
2ND PETITIONER FOR A CUMULATIVE PERIOD  
FROM 01.11.2017 TO 31.10.2022.

**APPENDIX OF WP(C) 9841/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 THE COPY OF THE MASTER DATA DATED NIL OF M/S. CONNECT WAREHOUSING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. ASPROS TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. SCHOLASTIC SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. KOTTARAM HOLDINGS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.AUTO SED PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE M/S CONNECT WAREHOUSING PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE PRINTOUT OF THE RELEANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME THE PETITIONERS DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P8 TRUE COPY OF THE SCREENSHOT DATED NIL CONTAINING THE NAME OF THE 1ST PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIOENRS FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P9 TRUE COPY OF THE SCREENSHOT DATED NIL CONTAINING THE NAME OF THE 2ND PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALITYING THE PETITIONERS FROM 01.11.2017 TO 31.10.2022

EXHIBIT P10 TRUE COPY OF THE SCREENSHOT DATED NIL CONTAINING THE NAME OF THE 3RD PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONERS FROM 01.11.2017 TO 31.10.2022

EXHIBIT P11 TRUE COPY OF THE SALE DEED DATED 15.10.2014 EXECUTED BETWEEN M/S FAIRLEAD LOGISTICS AND TRADERS PRIVATE LIMITED AND M/S. CONNECT WAREHOUSING PRIVATE.LTD.

RESPONDENTS' EXHIBITS:

EXHIBIT R2 A THE PHOTO COPY OF STK-1 NOTICE DATED 17.5.2018

EXHIBIT R2 B THE PHOTO COPY OF NOTICE DATED 21.5.2018

EXHIBIT R2 C THE PHOTO COPY OF NOTICE DATED 21.5.2018

EXHIBIT R2 D THE PHOTO COPY OF NOTICE DATED 21.5.2018

EXHIBIT R2 E THE PHOTO COPY OF STK -5 NOTICE DATED 19.6.2018

EXHIBIT R2 F THE PHOTO COPY OF PUBLIC NOTICE PUBLISHED IN INDIAN EXPRESS DAILY DATED 23.6.2018

EXHIBIT R2 G THE PHOTO COPY OF PUBLIC NOTICE PUBLISHED IN MATHRUBHMI DAILY DATED 24.6.2018

EXHIBIT R2H THE PHOTO COPY OF RELEVANT PAGES OF STK-7 NOTICE DATED 17.9.2018

EXHIBIT R2 I THE PHOTOCOPY OF NOTIFICATION DATED 31.3.2014

EXHIBIT R2J PHOTOCOPY OF THE CIRCULAR NO-34/2014 DATED 12.8.2014

EXHIBIT R2 K ORDER DATED 6.8.2018 OF THE HON'BLE SUPREME COURT IN SLP NOS.18693 TO 18703 OF 2018

**APPENDIX OF WP (C) 10051/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.KOTTARAKKARA INFRASTRUCTURE AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW. MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S HIGH LAND TOUR OPERATORS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. AGRISOFI DAIRY AND AGRO PRODUCER COMPANY LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 OT 31.10.2022.

**APPENDIX OF WP (C) 10315/2019**

**PETITIONER'S EXHIBITS:**

EXHIBIT P1 COPY OF SCREEN SHOT OF THE WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS, NEW DELHI DATED 26.03.2019.

**RESPONDENTS' EXHIBITS:**

EXHIBIT R1 (A) TRUE COPY OF THE NOTICE IN FORM STK-1 AS PER REQUIREMENTS OF S.248(1) READ WITH RULE 3 OF COMPANIES (REMOVAL OF NAMES OF COMPANIES FROM REGISTRAR OF COMPANIES) RULES 2016 WAS ISSUED TO THE COMPANY AND ITS DIRECTORS DATED 17.5.2018

EXHIBIT R1 (B) TRUE COPY OF THE REQUIREMENTS OF S.248(1) READ WITH RULE 7 OF COMPANIES (REMOVAL OF NAMES OF COMPANIES FROM REGISTRAR OF COMPANIES) RULES 2016, FORM STK-5 WAS PUBLISHED IN OFFICIAL GAZETTE ON 28.7.2018

EXHIBIT R1 (C) TRUE COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A WAS MADE IN ENGLISH DAILY INDIAN EXPRESS ON 23.6.2018

EXHIBIT R1 (D) TRUE COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A WAS MADE IN MALAYALAM DAILY MATHRUBHUMI 24.6.2018

EXHIBIT R1 (E) TRUE COPY OF THE FORM STK IN THE OFFICIAL GAZETTE PUBLICATION DATED 29.9.2018

EXHIBIT R1 (F) TRUE COPY OF THE NOTIFICATION DATED 31.3.14 POWERS CONFERRED UNDER SECTION 469 OF THE ACT,2013, CENTRAL GOVT.HAS ALSO FRAMED COMPANIES (APPOINTMENT (QUALIFICATION OF DIRECTORS) RULES, 2014 AND ENFORCED W.E.F.01.04.2014

EXHIBIT R1 (G) TRUE COPY OF THE NOTIFICATION (COMPANY LW SETTLEMENT SCHEME 2014) OF PROVISIONS OF 164(2) IN GENERAL CIRCULAR 34/14 DT 12.8.14 IN SLP(C) NO 18693-18703/18

EXHIBIT R1 (H) TRUE COPY OF THE ORDER DATED 6.8.2018, HON'BLE SUPREME COURT, NEW DELHI WAS STAYED THE ABOVE ORDERS PASSED BY BOMBAY HIGH COURT.



**APPENDIX OF WP (C) 10441/2019**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE PHOTOCOPY OF THE CERTIFICATE OF INCORPORATION OF SUSTAINABLE AGROREAN RESOURCES PVT. LTD.
- EXHIBIT P2 TRUE PHOTOCOPY OF THE CERTIFICATE OF INCORPORATION OF PENTOREUM INNOVATIONS PVT. LTD.
- EXHIBIT P3 TRUE PHOTOCOPY OF THE DATA SHEET MAINTAINED BY THE 1ST RESPONDENT IN RESPECT OF SUSTAINABLE AGROREAN RESOURCES PVT. LTD.
- EXHIBIT P4 TRUE PHOTOCOPY OF THE DATA SHEET MAINTAINED BY THE 1ST RESPONDENT IN RESPECT OF PENTOREUM INNOVATIONS PVT. LTD.
- EXHIBIT P5 TRUE PHOTOCOPY OF THE LETTER OF ARRANGEMENT DATED 5.3.2019 ISSUED BY STATE BANK OF INDIA (WITHOUT ANNEXURES).
- EXHIBIT P6 TRUE PHOTOCOPY OF THE CERTIFICATE OF RECOGNITION ISSUED BY THE DEPARTMENT OF INDUSTRIAL POLICE AND PROMOTION, GOVERNMENT OF INDIA.
- EXHIBIT P7 TRUE PHOTOCOPY OF THE RELEVANT EXTRACT OF THE LIST OF DISQUALIFIED DIRECTORS PUBLISHED BY THE RESPONDENTS.
- EXHIBIT P8 TRUE PHOTOCOPY OF THE DATA SHEET MAINTAINED BY THE 1ST RESPONDENT IN RESPECT OF RROKK DIGITAL MEDIA SOLUTION PVT. LTD.
- EXHIBIT P9 TRUE PHOTOCOPY OF THE DATA SHEET MAINTAINED BY THE 1ST RESPONDENT IN RESPECT OF ROKZANDER COMMODITIES & CONSUMER GOODS PVT. LTD.
- EXHIBIT P10 TRUE PHOTOCOPY OF THE NOTICE DATED 17.5.2018 ISSUED BY THE 2ND RESPONDENT TO THE 1ST PETITIONER.
- EXHIBIT P11 TRUE PHOTOCOPY OF THE REPLY DATED 11.9.2018 ISSUED BY THE 1ST PETITIONER TO THE 2ND RESPONDENT.

**APPENDIX OF WP (C) 10270/2020**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF CH EBUSINESS PVT LTD
EXHIBIT P2	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF GM EDUCOM PRIVATE LTD
EXHIBIT P3	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF EDUPEAKS EDUTAINMENT PVT LTD
EXHIBIT P4	TRUE COPY OF THE PRINT OUT OF THE DIN STATUS OF 1ST PETITIONER FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS
EXHIBIT P5	TRUE COPY OF THE PRINT OUT OF THE DIN STATUS OF THE 2ND PETITIONER FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS
EXHIBIT P6	TRUE COPY OF THE COMPANIES FRESH START SCHEME DATED 30-03-2020
EXHIBIT P7	TRUE COPY OF THE JUDGEMENT OF THE DELHI HIGH COURT DATED 04-11-2019 IN W.P(C) 9088/2018 AND CONNECTED CASES.

**APPENDIX OF WP (C) 10720/2019**

PETITIONER'S ANNEXURE:

- |            |  |
|------------|--|
| EXHIBIT P1 | A PHOTO COPY OF THE CERTIFICATE OF INCORPORATION ISSUED BY THE REGISTRAR IN FORM 1 |
| EXHIBIT P2 | A PHOTOCOPY OF COMPANY MASTER DATA   |
| EXHIBIT P3 | A PHOTOCOPY OF FORM 32 IN RELATION TO APPOINTMENT OF THE PETITIONER                |
| EXHIBIT P4 | A PHOTO COPY OF FORM 32 IN RELATION TO RESIGNATION OF PETITIONER                   |
| EXHIBIT P5 | A PHOTOCOPY OF MINUTES OF BOARD MEETING DATED 30/04/2013                           |
| EXHIBIT P6 | A PHOTOCOPY OF LIST OF DISQUALIFIED DIRECTORS DATED 23.04.201                      |
| EXHIBIT P7 | A PHOTO COPY OF DATA SHEET SHOWING DISQUALIFICATION OF PETITIONER                  |

**APPENDIX OF WP (C) 10862/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE INTERIM ORDER DATED 11.01.2019 IN WP(C) NO. 664 OF 2019 OF THIS HONOURABLE COURT
EXHIBIT P2	TRUE COPY OF FORM M GT-14 SUBMITTED TO THE 2ND RESPONDENT
EXHIBIT P3	TRUE COPY OF THE OPERATIVE PORTION OF NOTICE ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS DATED 21.02.2019
EXHIBIT P4	TRUE COPY OF THE NOTIFICATION DATED 21.02.2019 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS, NEW DELHI
EXHIBIT P5	TRUE COPY OF FORM STK-2 WINDING APPLICATION SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT

**APPENDIX OF WP (C) 10866/2019**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 4.09.2012 OF THE 3RD RESPONDENT.
- EXHIBIT P2 MASTER DATA OF THE 3RD RESPONDENT PRIVATE COMPANY DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT DATED 28.03.2019.
- EXHIBIT P3 TRUE COPY OF MEMORANDUM OF ASSOCIATION ALONG WITH ACKNOWLEDGMENT REGARDING THE PAYMENT OF STAMP DUTY DATED 4.09.2019 ISSUED BY 2ND RESPONDENT.
- EXHIBIT P4 TRUE COPY OF RELEVANT PAGES OF THE JUDGMENT OF HON'BLE MADRAS HIGH COURT DATED 03.08.2018.
- EXHIBIT P5 TRUE COPY OF THE FORM 23AC DATED 25.08.2014.
- EXHIBIT P6 TRUE COPY OF THE FORM 20B OF FINANCIAL YEAR 2013-2014.
- EXHIBIT P7 TRUE COPY OF THE REPRESENTATION DATED 24.01.2019.
- EXHIBIT P8 TRUE COPY OF THE REPLY DATED 08.03.2019.
- EXHIBIT P9 AND P9 (A) TRUE COPY OF THE RELEVANT WEB PAGES OF MINISTRY OF CORPORATE AFFAIRS SHOWING THAT A LIST OF DIRECTORS DISQUALIFIED INCLUDING PETITIONERS.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R2A TRUE PHOTOCOPY OF COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R2B TRUE PHOTOCOPY OF GENERAL CIRCULAR NO-34/2014
- EXHIBIT R2C TRUE PHOTOCOPY OF THE HON'BLE SUPREME COURT IN APPEAL NO(S) 18693-18703/2018

**APPENDIX OF WP (C) 10559/2020**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. WEST COAST REFRIGERATIONS AND FOOD ENGINEERING PVT LTD PRINTED FROM THE WEBSITE WWW.MCA.GOV.IN
- EXHIBIT P2 A TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. PUCHITRA GARDENS LTD PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 A TRUE COPY OF THE MASTER DATA DATED NIL OF M/S ONE A M TRADING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 A TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. LARKSPUR HOLDING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 A TRUE COPY OF THE RELEVANT APGES DATED NIL CONTAINING THE NAME OF THE PETITIONERS PUBLISHED IN THE WEBSITE OF THE 2ND RESPONDENT.
- EXHIBIT P6 TRUE PRINTOUT OF THE WEPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31-10-2023
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01-11-2018 TO 31-10-2023.

**APPENDIX OF WP (C) 10939/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTER DATA DATED NIL  
OF M/S. KALBROS INFOTECHS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A ACCUMULATIVE PERIOD  
FROM 01/11/2017 TO 31/10/2022.

**APPENDIX OF WP (C) 10937/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S LE MARS GLOBAL MARKETING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 A TRUE COPY OF THE MASTERDATA DATED NIL OF M/S LE MARS BEVERAGES AND FOODS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 A TRUE COPY OF THE MASTER DATA DATED NIL OF M/S UNISYS HOLDINGS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 A TRUE COPY OF THE MASTER DATA DATED NIL OF M/S SIGNSILK RETAIL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.
- EXHIBIT P6 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.



**APPENDIX OF WP (C) 11273/2019**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1                    A COPY OF COMPANY MASTER DATA OF M/S.SHINGSY BUILDERS AND PROPERTIES (P) LTD FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA
- EXHIBIT P2                    A TRUE COPY OF THE PRINT OUT OF THE 1ST PETITIONER'S DIN STATUS FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA
- EXHIBIT P3                    A TRUE COPY OF THE PRINT OUT OF THE 2ND PETITIONER'S DIN STATUS FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R2 A                TRUE COPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES,2014 AND ENFORCED IT WITH EFFECT FROM 1.4.2014
- EXHIBIT R2 B                TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014(CLSS 2014)VIDE GENERAL CIRCULAR NO-34/2014
- EXHIBIT R2 C                TRUE COPY OF THE ORDER DATED 6-8-2018 IN SLP NOS.18693 TO 18703 OF 2018 PASSED BY THE HON'BLE SUPREME COURT, OF INDIA, NEW DELHI

**APPENDIX OF WP (C) 11401/2019**

**PETITIONERS' EXHIBITS:**

EXHIBIT P1	TRUE COPY OF DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS
EXHIBIT P2	TRUE COPY OF "COMPANY MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO SABARI QUARRIES AND GRANITES PRIVATE LIMITED.
EXHIBIT P3	TRUE COPY OF "COMPANY MASTER DATA", DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO ROCKY MSAND PRODUCTS PRIVATE LIMITED.
EXHIBIT P4	TRUE COPY OF "DIRECTORS MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 1ST PETITIONER
EXHIBIT P5	TRUE COPY OF "DIRECTORS MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 2ND PETITIONER
EXHIBIT P6	TRUE COPY OF "THE GAZETTE OF INDIA" PERTAINING TO ROCKY MSAND PRODUCTS PRIVATE LIMITED (SL NO:1537) AND SABARI QUARRIES AND GRANITES PRIVATE LIMITED (SL NO.1554)

**RESPONDENTS' EXHIBITS:**

EXHIBIT R2 (a)	TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATIONS OF DIRECTORS) RULES 2014
EXHIBIT R2 (b)	COPY OF COMPANY LAW SETTLEMENT SCHEME 2014
EXHIBIT R2 (c)	TRUE COPY OF THE COMMON ORDER OF HON'BLE SUPREME COURT OF INDIA IN SLP NOS. 18693/18 TO 18703/18 DATED 6/8/2018

**APPENDIX OF WP (C) 11823/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. AMAN BAGH ORGANICS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. LIFECARE INNOVATIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. RED RESPECT ESTATES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. SUD CHEMIE INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. CHAMBAL WILDLIFE AND RIVER HOLIDAYS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P6 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. WILDERNESS AND WELLNESS RESORTS AND CAMPS PRIVATE PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN.
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01-11-2017 TO 31-10-2022.



**APPENDIX OF WP (C) 12032/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.CHERUPUSHPAM KURIES OLARIKKARA PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MATERDATA DATED NIL OF M/S.CHEMISTS KURIES AND LOANS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MATERDATA DATED NIL OF M/S.NEW CHERUPUSHPAM CHITS INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MATERDATA DATED NIL OF M/S.CHERUPUSHPAM NIDHI LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.

**APPENDIX OF WP (C) 12191/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S ESQUARE ESTATE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S DHARTHI ENGINEERING AND ISPAT PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S MALAMPUZHA STEEL ROLLING MILLS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE DISQUALIFICATION OF M/S MALAMPUZHA STEEL ROLLING MILLS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 A COPY OF NOTICE IN FROM NO-STK-1 DATED 31-03-2017 ISSUED BY MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT R3 B COPY OF PUBLIC NOTICE IN FROM NO-STK -5 PUBLISHED IN OFFICIAL GAZETTE DATED 13.5.2017
- EXHIBIT R3 C COPY OF THE NEWSPAPER PUBLICATION IN FROM NO-STK-5A MADE IN ENGLISH DAILY DATED 10.5.2017
- EXHIBIT R3 D COPY OF THE NEWSPAPER PUBLICATION IN FROM NO-STK-5A MADE IN MALAYALAM DAILY DATED 11.5.2017
- EXHIBIT R3 E COPY OF THE GAZETTE PUBLICATION DATED 15.7.2017
- EXHIBIT R3 F COPY OF THE NOTIFICATION DATED 31-3-2014 ISSUED BY MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT R3 G COPY OF THE GENERAL CIRCULAR NO-34/2014 DATED 12-8-2014 ISSUED BY MINISTRY OF CORPORATE AFFAIRS (COMPANY LAW SETTLEMENT SCHEME)
- EXHIBIT R3 H COPY OF THE GENERAL CIRCULAR NO-16/2017

W.P.(C) Nos.21628/2020 & Connected cases

367

DATED 29-12-2017 ISSUED BY MINISTRY OF  
CORPORATE AFFAIRS (CONDONATION OF DELAY  
SCHEME, 2018)

EXHIBIT R3 I

COPY OF THE ORDER DATED 06-8-2018  
PASSED BY HON'BLE SUPREME COURT OF  
INDIA IN S.L.P NO-18693 TO 18703 OF  
2018

**APPENDIX OF WP (C) 12097/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S CHERUPUSHPAM KURIES OLARIKKARA PVT LTD PRINTED FROM THE WEBSITE OF WWW MCA/GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S NEWCHERUPUSHPAM CHITS INDIA PVT LTD PRINTED FROM THE WEBSITE OF WWW MCA/GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S CHERUPUSHPAM NIDHI LTD PRINTED FROM THE WEBSITE OF WWW MCA.GOV.IN
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2011



**APPENDIX OF WP (C) 12058/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION ISSUED BY THE ASSISTANT REGISTRAR OF COMPANIES KERALA WITH RESPECT TO THE THINKSPRING IT SOLUTIONS PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF M/S.THINKSPRING IT SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA OF M/S.STANDOUT IT SOLUTION PRIVATE LIMITED PRINTED FROM THE WEBSITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA OF M/S.ESCUBE IT SERVICES (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 A COPY SHOWING THE STATUS OF THE PETITIONER PRINTED FROM THE WEBSITE OF MINISTRY OF CORPORATE AFFAIRS.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT-R2 (A) TRUE COPY OF THE NOTIFICATION DATED 31/03/2014 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT-R2 (B) TRUE COPY OF THE GENERAL CIRCULAR NO. 34/2014 DATED 12/08/2014 ISSUED BY MINISTRY OF CORPORATE AFFAIRS (COMPANY LAW SETTLEMENT SCHEME)
- EXHIBIT-R2 (C) TRUE COPY OF THE ORDER DATED 06/08/2018 PASSED BY THE HONOURABLE SUPREME COURT OF INDIA IN S.L.P 18693 TO 18703 OF 2018

**APPENDIX OF WP (C) 12061/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION AJIT ASSOCIATES PVT LIMITED, BEAVER ESTATES PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF THE CERTIFICATE IN INCORPORATION OF THE BEAVER ESTATES PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE AJIT ASSOCIATES ARCHITECTURAL CONSULTANTS PVT LIMITED.
- EXHIBIT P4 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE CAPVEST WEALTH MANAGEMENT SERVICES PVT LIMITED.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA TAKEN FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN STATUS AND DISQUALIFICATION OF DIRECTORS.

**APPENDIX OF WP (C) 12070/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION AJITH ASSOCIATES PRIVATE LIMITED, BEAVER ESTATES PRIVATE LIMITED
EXHIBIT P2	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE BEAVER ESTATES PRIVATE LIMITED
EXHIBIT P3	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE AJIT ASSOCIATES ARCHITECTURAL CONSULTANTS PVT LIMITED
EXHIBIT P4	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE ELTON TECHNOLOGIES PRIVATE LIMITED
EXHIBIT P5	TRUE COPY OF THE MASTER DATA TAKEN FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN STATUS AND DISQUALIFICATION DIRECTORS.

**APPENDIX OF WP (C) 12146/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE CAPVEST WEALTH MANAGEMENT SERVICES PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA TAKEN FROM THE WEB SITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN STATUS AND DISQUALIFICATION OF DIRECTORS.

RESPONDENTS' EXHIBITS:

- EXHIBIT R3 (A) THE PHOTOCOPY OF THE NOTIFICATION DATED 31.3.2014.
- EXHIBIT R3 (B) THE PHOTOCOPY OF THE NATIONAL VIDE COMPANY LAW SETTLEMENT SCHEME.
- EXHIBIT R3 (C) THE PHOTOCOPY OF THE ORDER DATED 6.8.2018 IN SLP NOS. 18693 TO 18703 OF 2018 OF THE HON'BLE SUPREME COURT OF INDIA.

**APPENDIX OF WP (C) 11900/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. CALICUT SUBS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 11896/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTER DATA DATED NIL  
OF M/S. KEVEEYEM COMPANY SUPARIWALA PVT  
LTD, PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEB PAGE PRINTED  
FORM THE WEBSITE OF THE 2ND RESPONDENT  
REELECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 12422/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A COPY OF THE MASTER DATA OF THE COMPANY M/S. WHITESANDS FREIGHT PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2                    A TRUE COPY OF THE MASTER DATA OF THE COMPANY M/S. WHITESANDS GLOBAL CONSULTANTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW. MCA.GOV.IN
- EXHIBIT P3                    A TRUE COPY OF THE DIN STATUS OF THE PETITIONER SHOWN ON THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4                    A SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE SHOWING THAT THE DISQUALIFIED DIRECTORS WILL NOT BE PERMITTED TO FILE/UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P5                    A TRUE COPY OF THE RELEVANT PAGES OF THE NOTIFICATION DATED 21.2.2019 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P6                    A TRUE COPY OF THE INTERIM ORDER DATED 26.3.2019 PASSED BY THIS HONBLE COURT IN WPC NO. 8645/2019

**APPENDIX OF WP (C) 12313/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. NILUFER AESTHETICS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S RAYN SKIN CLINIC PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.



**APPENDIX OF WP (C) 12332/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.RASHTRA DEEPIKA LTD PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. NATURA MEDI TOURISM PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA NIL OF M/S. SEVION TRADING ENTERPRISES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. TILCON VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S LUMINOUS ACADEMIC SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P6 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S INSIGHT MEDIA CITY (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P7 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S BLUDAN FOODS INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P8 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S LUMINOLIVE INFRASTRUCTURE PRIVATE LIMITED PRINTED FROMT HE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P9 TRUE COPY OF THE MASTERRDATA DATED NIL OF M/S LUMINOLIVE LEARNING SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P10 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S AMRITKAILASH HOSPITALITIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MAC.GOV.IN
- EXHIBIT P11 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S EDAKULATHUR ITTOOP PETROL STATION PRIVATE LIMITED PRINTED FROM

EXHIBIT P12

THE WEBSITE OF WWW.MCA.GOV.IN  
TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2018 TO 31.10.2023

**APPENDIX OF WP (C) 12335/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.RIVERDALE HOLIDAY HOMES AND APARTMENTS INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.CHOKRAMUDI RESORTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.SIX CONSTRUCTIONS (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/.AMRITKAILASH HOSPITALITIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 12531/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF SAID GENERAL CIRCULAR NO. 16/17 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P2 A TRUE COPY OF THE RELEVANT PORTION OF THE NOTICE NO. ROC (K) STK-7/248 (5) 201.7/21570 DATED 16.6.2017 SHOWING THE STRIKING OFF OF THE COMPANY.
- EXHIBIT P3 A TRUE COPY OF THE RELEVANT PORTION OF THE NOTICE.
- EXHIBIT P4 (A) A TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HONBLE COURT IN WPC NO. 35194/2018 DATED 3.4.2019.
- EXHIBIT P4 (B) A TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HONBLE COURT IN WPC NO. 7676/2019 DATED 28.3.2019.

**APPENDIX OF WP (C) 12581/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A TRUE COPY OF THE MASTER DATA OF THE COMPANY M/S.C.K.P.CONCRETE READYMIX INDIA PVT. LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2                    A TRUE COPY FROM THE RELEVANT PAGES OF THE LIST OF DIRECTORS ASSOCIATED WITH STRUCK OFF COMPANIES DATED 31.08.2017 DRAWN UP BY THE 2ND RESPONDENT AND PUBLISHED ON THE MCA WEBSITE WHEREIN THE PETITIONER'S NAME
- EXHIBIT P3                    A TRUE COPY OF THE SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE SHOWING THE 'DISQUALIFIED' DIRECTORS WILL NOT BE PERMITTED TO FILE/UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P4                    A TRUE COPY OF THE GENERAL CIRCULAR NO.08/2014 DATED 04.04.2014 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P5                    A TRUE COPY OF THE RELEVANT PAGES OF THE NOTIFICATION DATED 21.02.2019 ISSUED BY THE 1ST RESPONDENT
- EXHIBIT P6                    A TRUE COPY OF THE INTERIM ORDER DATED 26.03.2019 PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.8645/2019.

**APPENDIX OF WP (C) 12632/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 31.3.2010 OF THE 12TH PETITIONER COMPANY RESPONDENT
EXHIBIT P2	MASTER DATA OF THE 12TH PETITIONER COMPANY DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT
EXHIBIT P3	TRUE COPY OF THE MEMORANDUM OF ASSOCIATION
EXHIBIT P4	TRUE COPY OF DEATH CERTIFICATE OF THE DIRECTOR MR. SHAJI ALIAS SHAJU DATED 22.4.2015
EXHIBIT P5	TRUE COPY OF THE G.S.R.(144-E) DATED 21.2.2019
EXHIBIT P6	TRUE COPY OF THE FORM NO INC-22A AS PROVIDED UNDER RULE 25 A OF THE COMPANIES (INCORPORATION) RULES 2014
EXHIBIT P7	TRUE COPY OF THE SIGNATORY DETAILS UPLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT
EXHIBIT P8	TRUE COPY OF THE DECLARATION OF THE DIRECTORS WHO ARE PETITIONERS 1 TO 11.
EXHIBIT P9	TRUE COPY OF THE INTERIM ORDER IN WPC NO 8193/2019 (Y) DATED 19.3.2019
EXHIBIT P9	TRUE COPY OF THE INTERIM ORDER WPC NO 7292/19/J DATED 22.3.2019

**APPENDIX OF WP (C) 12628/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 THE TRUE COPY OF THE PRINT OUT FROM THE WEB SITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF M/S. THALROE AMALJYOTHI KURIES PRIVATE LIMITED AS STRUCK OFF.
- EXHIBIT P2 THE TRUE COPY OF THE PRINT OUT FROM THE WEB SITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONER AS DIRECTOR AND THE ACTIVE NATURE OF THE 4TH RESPONDENT COMPANY.
- EXHIBIT P3 THE TRUE COPY OF THE PRINT OUT FROM THE WEB SITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONERS AS DIRECTOR AND THE ACTIVE NATURE OF THE 5TH RESPONDENT COMPANY.
- EXHIBIT P4 THE TRUE COPY OF THE REPRESENTATION PREFERRED BY THE PETITIONER BEFORE THE 2ND RESPONDENT DATED 12.4.2019.
- EXHIBIT P5 THE TRUE COPY OF THE PRINT OUT TAKEN FROM THE WEB SITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF DISQUALIFICATION OF THE PETITIONER.
- EXHIBIT P6 THE TRUE COPY OF THE ORDER IN W.P. (C)NO.5360 OF 2019 OF THIS HON'BLE COURT DATED 22.2.2019.

**APPENDIX OF WP (C) 12648/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE MASTEER DATA OF FOURTH PETITIONER COMPANY
EXHIBIT P2	TRUE COPY OF THE DIRECTOR'S MASTER DATA OF THE PETITIONER.
EXHIBIT P3	THE TRUE COPY OF THE FORM NO. INC-22A
EXHIBIT P4	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE FOURTH PETITIONER.
EXHIBIT P5	TRUE COPY OF THE G.S.R (144-E) DATED 21-02-2019
EXHIBIT P6	TRUE COPY OF THE INTERIM ORDER IN WPC 8193/2019(Y) DATED 19-03-2019.
EXHIBIT P6	TRUE COPY OF THE INTERIM ORDER IN WPC 7292/2019/J DATED 22-03-2019



**APPENDIX OF WP (C) 12644/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE MASTER DATA OF THE 3RD RESPONDENT.
EXHIBIT P2	TRUE COPY OF THE DIRECTORS MASTER DATA.
EXHIBIT P3	TRUE COPY OF THE DIN STATUS UPLOADED IN WEBSITE.
EXHIBIT P4	TRUE COPY OF G.S.R. (144E) DATED 21/02/2019.
EXHIBIT P5	TRUE COPY OF THE INTERIM ORDER IN WPC 8193/2019 Y DATED 19/03/2019.
EXHIBIT P5	THE TRUE COPY OF THE INTERIM ORDER IN WPC 7292/2019 DATED 22/03/2019.

**APPENDIX OF WP (C) 12706/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THIRD PETITIONER COMPANY.

EXHIBIT P2 TRUE COPY OF THE FORM NO.DIR-11 OF PETITIONER NO.1.

EXHIBIT P2 TRUE COPY OF THE FORM NO.DIR-11 OF PETITIONER NO.2.

EXHIBIT P3 TRUE COPY OF THE CHALLAN FEE RECEIPT SHOWING THE FILING OF DIR-11.

EXHIBIT P3 TRUE COPY OF THE CHALLAN FEE RECEIPT SHOWING THE FILING OF DIR-11.

EXHIBIT P4 TRUE COPY OF THE DIRECTORS' STATUS OF THE PETITIONER NO.1 DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT.

EXHIBIT P4 TRUE COPY OF THE DIRECTORS' STATUS OF THE PETITIONER NO.2 DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT.

EXHIBIT P5 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION OF 3RD PETITIONER COMPANY.

EXHIBIT P6 TRUE COPY OF THE MASTER DATA OF THE 3RD PETITIONER COMPANY.

EXHIBIT P7 TRUE COPY OF THE CHALLAN FEE RECEIPT SHOWING FILING OF ANNUAL RETURNS AND BALANCE SHEET OF THE 3RD PETITIONER COMPANY.

EXHIBIT P7 TRUE COPY OF THE CHALLAN FEE RECEIPT SHOWING FILING OF ANNUAL RETURNS AND BALANCE SHEET OF THE 3RD PETITIONER COMPANY.

EXHIBIT P8 TRUE COPY OF DIRECTORS MASTER DATA OF PETITIONERS 1 AND 2.

EXHIBIT P9 TRUE COPY OF THE DIN STATUS OF PETITIONER NO.1 DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT.

EXHIBIT P9 TRUE COPY OF THE DIN STATUS OF PETITIONER NO.2 DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT.

EXHIBIT P10 TRUE COPY OF THE G.S.R. (144-E) DATED 21.02.2019.

EXHIBIT P11 TRUE COPY OF THE INTERIM ORDER IN WP (C) 8193/2019 (Y) DATED 19.03.2019.

W.P.(C) Nos.21628/2020 & Connected cases

387

EXHIBIT P11

TRUE COPY OF THE INTERIM ORDER IN WPC-  
7292/2019/J DATED 22.03.2019.

**APPENDIX OF WP (C) 12685/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    THE TRUE COPY OF THE PRINT OUT FROM THE  
WEB SITE OF THE MINISTRY OF CORPORATE  
AFFAIRS SHOWING THE STATUS OF M/S.  
THALORE AMALJYOTHI KURIES PRIVATE  
LIMITED AS STRUCK OFF.
- EXHIBIT P2                    THE TRUE COPY OF THE REPRESENTATION  
PREFERRED BY THE PETITIONER BEFORE THE  
2ND RESPONDENT DATED 12.4.2019.

**APPENDIX OF WP (C) 12798/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF DIRECTOR IDENTIFICATION NUMBER DIN 02471355 OF THE 1ST PETITIONER.

EXHIBIT P2 TRUE COPY OF THE DIRECTOR IDENTIFICATION NUMBER DIN 0349625 OF THE 2ND PETITIONER.

EXHIBIT P3 TRUE COPY OF THE MASTER DATA OF BETHEL PLANTATION PVT. LTD.,

EXHIBIT P4 TRUE COPY OF THE MASTER DATA OF GOLD VIEW VYAPAAR PVT.LTD.

EXHIBIT P5 TRUE COPY OF THE CERTIFICATE OF INCORPORATION ISSUED BY THE REGISTRAR OF COMPANIES DATED 23.6.2011.

EXHIBIT P6 TRUE COPY OF THE RECEIPT NO. SRN. GOO124164 DATED 2.4.2016.

EXHIBIT P7 TRUE COPY OF THE RECEIPT NO. SRN. G01180520 DATED 18.4.2016.

EXHIBIT P8 TRUE COPY OF THE INCOME TAX RETURNS FOR TM PLANTATIONS PRIVATE LIMITED FOR THE YEAR 2018-19.

**APPENDIX OF WP (C) 12853/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA FOR IDENTIFICATION DATED NIL OF M/S.TEXT 'N' GRAPHICS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA SHOWING THE DIRECTORSHIP OF THE 1ST PETITIONER IN THE COMPANY WITH DIN PRINTED FROM THE WEBSITE WWW.MCA.GOV. IN OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA SHWOING THE DIRECTORSHIP OF THE 2ND PETITIONER IN THE COMPANIES WITH DIN PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA SHOWING THE DIRECTORSHIP OF THE 3RD PETITIONER IN THE COMPANIES WITH DIN PRINTED FROM THE WEBSITE WWW.MCA.GOV. IN OF MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF THE PRINTOUT OF DIN STATUS OF THE 1ST PETITIONER AS DISQUALIFIED FOR THE PERIOD FROM 01-11-2017 TO 31-10-2011 UNDER SECTION 164(2) OF THE COMPANIES ACT, 2013 PUBLISHED ON THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF DIN STATUS OF THE 2ND PETITIONER AS DISQUALIFIED FOR THE PERIOD FROM 01.11.2017 TO 31.10.2011 UNDER SECTION 164(2) OF THE COMPANIES ACT, 2013 PUBLISHED ON THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P7 TRUE COPY OF THE PRINTOUT OF DIN STATUS OF THE 3RD PETITIONER AS DISQUALIFGIED FOR THE PERIOD FROM 01-11-2017 TO 31.10.2022 UNDER SECTION 164(2) OF THE COMPANIES ACT, 2013 PUBLISHED ON THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 12827/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. HAMILTON RESIDENCY PRIVATE LIMITED PRINTED FROM THE SEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.

**APPENDIX OF WP (C) 12833/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S CELL TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA NIL OF M/S.RENOVA HOME VALUE APPLIANCES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S LQ KNOWLEDGE MANAGEMENT SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S RSN&JJ PROJECTS AND INITIATIVES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2016 TO 31.10.2021.



**APPENDIX OF WP (C) 13224/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF ATLAS SEA FOODS AND PRODUCES PVT LTD ISSUED BY THE 2ND RESPONDENT
EXHIBIT P2	TRUE COPY OF THE AUDITED FINANCIAL STATEMENTS FOR THE YEAR 2015-16
EXHIBIT P2	TRUE COPY OF THE AUDITED FINANCIAL STATEMENTS FOR THE YEAR 2016-17
EXHIBIT P2	TRUE COPY OF THE AUDITED FINANCIAL STATEMENTS FOR THE YEAR 2017-18
EXHIBIT P3	TRUE COPY OF TE DIN DETAILS OF THE DIRECTORS OF THE ATLAS SEA FOODS AND PRODUCES PVT LTD AS PER THE MCA 21 WEBSITE
EXHIBIT P4	TRUE COPY OF THE RELEVANT PORTION OF THE LIST OF DISQUALIFIED DIRECTORS ISSUED BY THE 1ST RESPONDENT

**APPENDIX OF WP (C) 13245/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    THE TRUE COPY OF THE OVERSEAS CITIZEN  
OF INDIA CERTIFICATE ISSUED TO THE  
PETITIONER.
- EXHIBIT P2                    THE TRUE COPY OF THE PRINT OUT FROM THE  
WEB SITE OF THE MINISTRY OF CORPORATE  
AFFAIRS SHOWING THE STATUS OF M/S.KSF  
AS STRUCK OFF.
- EXHIBIT P3                    THE TRUE COPY OF THE RELEVANT PAGES OF  
THE LIST OF DISQUALIFIED DIRECTORS  
PUBLISHED BY THE 2ND RESPONDENT.
- EXHIBIT P4                    THE TRUE COPY OF THE PRINT OUT FROM THE  
WEB SITE OF THE MINISTRY OF CORPORATE  
AFFAIRS SHOWING TH DEACTIVATION OF DIN  
OF THE PETITIONER.
- EXHIBIT P5                    THE TRUE COPY OF THE ORDER IN W.P.(C)  
NO.5360 OF 2019 OF THIS HON'BLE COURT  
DATED 22.2.2019.

**APPENDIX OF WP (C) 13330/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE MASTER DATA OF THE SAID COMPANY.
EXHIBIT P2	TRUE COPY OF THE MASTER DATA OF THE SHARE LAND DEVELOPERES LLP
EXHIBIT P3	THE TRUE COPY OF THE DIN STATUS UPLOADED FROM THE WEBSITE OF THE FIRST RESPONDENT.
EXHIBIT P4	TRUE COPY OF CHALLAN FEES RECEIPT SHOWING FILING OF ANNUAL RETURNS AND BALANCE SHEET IN RESPECT OF MALABAR NIDHI LIMITED
EXHIBIT P4 (A)	TRUE COPY OF CHALLAN FEES RECEIPT SHOWING FILING OF ANNUAL RETURNS AND BALANCE SHEET IN RESPECT OF MALABAR NIDHI LIMITED
EXHIBIT P5	TRUE COPY OF THE G.S.R (144-E) DATED 21-02-2019.
EXHIBIT P6	TRUE COPY OF THE INTERIM ORDER IN WP (C) 8193/2019 (Y) DATED 19-03-2019.
EXHIBIT P6 (A)	TRUE COPY OF THE INTERIM ORDER IN WP (C) 7292/2019/J DATED 22-3-2019.
EXHIBIT P6 (B)	TRUE COPY OF THE INTERIM ORDER IN WP (C) 12644/2019 DATED 26-04-2019.

**APPENDIX OF WP (C) 13313/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE MASTER DATA OF THIRD PETITIONER COMPANY
EXHIBIT P2	TRUE COPY OF THE DIRECTOR'S MASTER DATA OF THE 1ST PETITIONER
EXHIBIT P2	TRUE COPY OF THE DIRECTOR'S MASTER DATA OF THE 2ND PETITIONER
EXHIBIT P3	THE TRUE COPY OF THE DIN STATUS OF 1ST PETITIONER UPLOADED FROM THE WEBSITE OF THE FIRST RESPONDENT
EXHIBIT P3	THE TRUE COPY OF THE DIN STATUS OF 2ND PETITIONER UPLOADED FROM THE WEBSITE OF THE FIRST RESPONDENT
EXHIBIT P4	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE FOURTH PETITIONER
EXHIBIT P5	TRUE COPY OF THE MEMORANDUM OF ASSOCIATION OF 3RD PETITIONER COMPANY
EXHIBIT P6	TRUE COPY OF THE SIGNATORY DETAILS OF WOOLZAK INTERIORS AND EXTERIORS PRIVATE LIMITED UPLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT
EXHIBIT P7	TRUE COPY OF THE G.S.R.(144-E) DATED 21.02.2019
EXHIBIT P8	TRUE COPY OF THE INTERIM ORDER WP(C)-8193/2019 (Y) DATED 19.03.2019
EXHIBIT P8 (A)	TRUE COPY OF THE INTERIM ORDER WP(C)-7292/2019 J DATED 22.03.2019
EXHIBIT P8 (B)	TRUE COPY OF THE INTERIM ORDER WP(C)-12664/2019 DATED 26.04.2019

**APPENDIX OF WP (C) 13356/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	TRUE COPY OF MASTEER DATA OF THE G.F HOTELS PRIVATE LIMITED.
EXHIBIT P1	TRUE COPY OF MASTEER DATA OF THE SSM PLANTATIONS PRIVATE LIMITED
EXHIBIT P2	TRUE COPY OF DIRECTORS MASTER DATA OF THE PETITIONER.
EXHIBIT P3	THE TRUE COPY OF THE DIN STATUS UPLOADED FROM THE WEBSITE OF THE FIRST RESPONDENT
EXHIBIT P4	TRUE COPY OF THE SIGNATORY DETAILS OF G.F HOTELS RESORTS PVT LTD UPLOADED FROM THE WEBSITE OF 1ST RESPONDENT.
EXHIBIT P4 (A)	TRUE COPY OF THE SIGNATORY DETAILS OF THE SSM PLANTATIONS PRIVATE LIMITED UPLOADED FROM THE WEBSITE OF 1ST RESPONDENT.
EXHIBIT P5	TRUE COPY OF THE G.S.R (144-E) DATED 21-02-2019
EXHIBIT P6	TRUE COPY OF THE TWO INTERIM ORDERS IN WP(C) 8193/2019 (Y) DATED 19-03-2019,
EXHIBIT P6 (A)	TRUE COPY OF THE TWO INTERIM ORDERS IN WP(C) -7292/2019/J DATED 22-03-2019
EXHIBIT P6 (B)	TRUE COPY OF THE TWO INTERIM ORDERS IN WP(C) 12664/2019 DATED 26-04-2019

**APPENDIX OF WP (C) 13613/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED 03-01-2019, DOWNLOADED FROM THE MCA WEBSITE PERTAINING TO FAIRFIELD AGRO PRODUCER COMPANY LTD
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED 03-01-2019, DOWNLOADED FROM THE MCA WEBSITE PERTAINING SICO TRADING COMPANY PVT LTD AND KERALAVOYAGES (INDIA) PVT LTD.
- EXHIBIT P3 TRUE COPY OF THE RELEVANT PAGES OF THE PUBLIC NOTICE DATED 19-06-2018 IN FORM-STK-5 ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P4 TRUE COPY OF THE DIN STATUS DATED 03-01-2019, AS INDICATED IN MCA WEBSITE

**APPENDIX OF WP (C) 13940/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE LIST OF COMPANIES IN WHICH THE PETITIONER IS A DIRECTOR PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS (RESPONDENT NO-1).
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF THE DEFAULTED COMPANY PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO.1 SHOWING THE STATUS "STRUCK OFF".
- EXHIBIT P3 TRUE COPY OF THE DIN STATUS PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO.1 SHOWING THE DISQUALIFICATION FASTENED ON THE PETITIONER FROM HOLDING THE OFFICE OF THE DIRECTORSHIP FOR A PERIOD OF FIVE YEARS FROM 1.11.2015 TO 31.10.2020.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R1 PHOTOCOPY OF THE NOTIFICATION DATED 31.3.2014 ISSUED BY MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT R1 B PHOTOCOPY OF THE GENERAL CIRCULAR NO-34/2014 (COMPANY LAW SETTLEMENT SCHEME, 2014) ISSUED BY MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT R1 C PHOTOCOPY OF THE ORDER DATED 6-8-2018 IN SLP(C) 18693-18703/2018 ON THE FILE OF HON'BLE SUPREME COURT OF INDIA.

**APPENDIX OF WP (C) 14195/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE LIST OF COMPANIES IN WHICH THE PETITIONER IS A DIRECTOR PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS (RESPONDENT NO-1)
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF THE DEFAULTED COMPANY PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO.1 SHOWING THE STATUS STRUCK-OFF
- EXHIBIT P3 TRUE COPY OF THE DIN STATUS PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO. 1 SHOWING THE DISQUALIFICATION FASTENED ON THE PETITIONER FROM HOLDING THE OFFICE OF THE DIRECTORSHIP FOR A PERIOD OF FIVE YEARS FROM 01/11/2017 TO 31/10/2022



**APPENDIX OF WP (C) 13826/2020**

PETITIONER'S EXHIBITS:

EXHIBIT P1	COPY OF THE CERTIFICATE OF INCORPORATION DATED 27 AUGUST 2013.
EXHIBIT P2	COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLE OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.
EXHIBIT P3	COPY OF THE FINANCIAL STATEMENTS FILED BY THE PETITIONERS FOR THE YEAR 2017-18.
EXHIBIT P4	COPY OF THE MASTER DATA OF SEATO AUTO ACCESSORIES (INDIA) PRIVATE LIMITED.
EXHIBIT P5	COPY OF THE LIST DATED 08.11.2019 PUBLISHED IN THE MCA WEBSITE.

**APPENDIX OF WP (C) 14062/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A TRUE COPY OF THE MASTER DATA OF THE COMPANY, MEDICARE SCAN AND RESEARCH CENTRE PRIVATE LIMITED.
- EXHIBIT P2                    A TRUE COPY OF THE NOTICE DATED 17/05/2018 ISSUED TO THE MEDICARE SCAN AND RESEARCH CENTRE PRIVATE LIMITED BY DEPUTY REGISTRAR OF COMPANIES.
- EXHIBIT P3                    A TRUE COPY OF THE STATUS AS CONTAINED IN THE WEBSITE OF MCA.
- EXHIBIT P4                    A TRUE COPY OF THE MASTER DATA OF THE COMPANIES REVEALING THE NAME OF THE 1ST PETITIONER IS ALSO THE DIRECTOR OF OTHER TWO COMPANIES.
- EXHIBIT P5                    A TRUE COPY OF THE MASTER DATA OF THE COMPANIES REVEALING THE NAME OF THE 2ND PETITIONER IS ALSO THE DIRECTOR OF OTHER TWO COMPANIES.

**APPENDIX OF WP (C) 14106/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE DIRECTOR DETAILS OF THE PETITIONER PRINTED FROM THE WEBSITE OF WWW. MCA. GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE LETTER DATED 07.07.2018 ISSUED BY THE PETITIONER TO THE BOARD OF DIRECTORS, M/S. SPANIO DESIGN BUILD PVT. LTD. TENDERING HIS RESIGNATION.
- EXHIBIT P3 TRUE COPY OF THE NOTICE DATED 09.07.2018 ISSUED BY M/S. SPANIO DESIGN BUILD PVT. LTD TO THE PETITIONER.
- EXHIBIT P4 TRUE COPY OF THE MINUTES OF THE MEETING HELD ON 19.07.2018 ISSUED BY THE BOARD OF DIRECTORS, M/S. SPANIO DESIGN BUILD PVT. LTD. TO THE PETITIONER.
- EXHIBIT P5 TRUE COPY OF THE FORM NO. DIR 12 UPLOADED BY SPANIO DESIGN BUILD PVT. LTD ON THE MCA WEBSITE.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA OF THE COMPANY M/S. SPANIO DESIGN BUILD PVT. LTD PRINTED FROM THE WEBSITE OF WWW. MCA.GOV.IN.
- EXHIBIT P7 TRUE OF THE DIN STATUS OF THE PETITIONER SHOWN ON THE WEBSITE OF WWW. MCA.GOV.IN.
- EXHIBIT P8 TRUE COPY OF THE SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE SHOWING THAT THE DISQUALIFIED DIRECTORS WILL NOT BE PERMITTED TO FILE UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P9 TRUE COPY OF THE RELAVANT PAGES OF THE NOTIFICATION DATED 21.02.2019 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P10 TRUE COPY OF THE INTERIM ORDER DATED 26.03.2019 PASSED BY THIS HON'BLE COURT IN W.P.(C) NO. 8645/2019

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 (A) TRUE COPY OF THE RELEVANT PAGES OF RULES/NOTIFICATION DT. 31.3.14 BY THE

MINISTRY OF CORPORATE AFFAIRS.

EXHIBIT R3 (B)

TRUE COPY OF THE NATION VIDE COMPANY  
LAW SETTLEMENT SCHEME, 2014 (CLSS 2014)  
VIDE GENERAL CIRCULAR NO.34/2014 DATED  
12.8.2014.

EXHIBIT R3 (C)

TRUE COPY OF THE ORDER DATED  
06.08.2018, HON'BLE SUPREME COURT, NEW  
DELHI HAS STAYED THE ABOVE ORDERS  
PASSED BY BOMBAY HIGH COURT IN SPECIAL  
LEAVE TO APPEAL (C) NO.18693-  
18703/2018.

**APPENDIX OF WP (C) 14257/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1                    A COPY OF COMPANY MASTER DATA OF WISHINGSTAR CATTLE FARM PRIVATE LIMITED FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA.
- EXHIBIT P2                    A TRUE COPY OF THE PRINT OUT OF THE 1ST PETITIONER'S DIN STATUS FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA.
- EXHIBIT P3                    A TRUE COPY OF THE PRINT OUT OF THE 2ND PETITIONER'S DIN STATUS FROM THE OFFICIAL WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA.
- EXHIBIT P4                    A TRUE COPY OF THE INTERIM ORDER DATED 09.04.2019 IN WPC NO.11273/2019.

**APPENDIX OF WP (C) 14617/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1	CERTIFICATE OF INCORPORATION DATED 03.06.2006.
EXHIBIT P2	MEMORANDUM OF ASSOCIATION.
EXHIBIT P2	ARTICLES OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.
EXHIBIT P3	RELEVANT PAGES OF STRIKE OFF NOTICE DATED 05.04.2017 ISSUED BY THE 1ST RESPONDENT IN THE MCA WEBSITE.
EXHIBIT P4	RELEVANT PAGES OF STRIKE OFF ORDER DATED 07.09.2017 STRIKING OFF THE 3RD RESPONDENT COMPANY AS PUBLISHED IN MCA WEBSITE.
EXHIBIT P5	RELEVANT PAGES OF THE LIST OF DISQUALIFIED DIRECTORS OF STRUCK OFF COMPANIES AS NOTIFIED ON THE MCA WEBSITE.

**APPENDIX OF WP (C) 14727/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    THE COMPUTER PRINTOUT OF THE RELEVANT  
PAGE                    OF                    THE                    NOTICE  
NO.ROC(H)/248(5)/STK-7/2017                    DATED  
21.07.2017 U/S.248(5) OF THE COMPANIES  
ACT, 2013
- EXHIBIT P2                    PHOTOCOPY                    OF                    THE                    CERTIFICATE                    OF  
INCORPORATION                    OF                    M/S.                    BUMBERRY                    BABY  
PRODUCTS                    PRIVATE                    LIMITED                    DATED  
10.06.2015
- EXHIBIT P3                    TRUE COPY OF THE FINANCIAL STATEMENT OF  
THE M/S.BUMBERRY BABY PRODUCTS PRIVATE  
LIMITED
- EXHIBIT P4                    PHOTOCOPY OF THE STATUTORY RETURNS FOR  
THE PERIOD 2017-18 FILED BY THE  
PETITIONER FOR M/S.BUMBERRY BABY  
PRODUCTS PRIVATE LIMITED
- EXHIBIT P5                    THE COMPUTER PRINTOUT OF THE STATUS OF  
DIRECTORS OF THE 5TH RESPONDENT COMPANY

**APPENDIX OF WP (C) 14895/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTER DATA DATED NIL  
OF M/S.GD INNOVATIVE SOLUTIONS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
1.11.2018 TO 31.10.2023.



**APPENDIX OF WP (C) 15130/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    COPY        OF        THE        CERTIFICATE        OF  
INCORPORATION DATED 22 JULY 2011 OF THE  
3RD RESPONDENT COMPANY.
- EXHIBIT P2                    COPY OF THE MEMORANDUM OF ASSOCIATION  
AND ARTICLE OF ASSOCIATION OF THE 3RD  
RESPONDENT COMPANY.
- EXHIBIT P3                    COPY OF THE MASTER DATA OF KOZHIKODE  
DIGITAL AND BROADBAND PRIVATE LIMITED  
(ACTIVE COMPANY) .
- EXHIBIT P4                    RELEVANT PAGES OF THE LIST DATED  
8.11.2019 PUBLISHED IN THE MCA WEBSITE  
SHOWING THE NAME OF THE PETITIONER AS  
DISQUALIFIED.

**APPENDIX OF WP (C) 15055/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF CERTIFICATE OF INCORPORATION OF GUIDELINE IT SYSTEMS PRIVATE LIMITED (GISPL) DATED 25.1.2013.
- EXHIBIT P2 TRUE COPY OF DIRECTOR MASTER DATA OF MR.SREEKUMAR PULLARCOT NANAPPAN.
- EXHIBIT P3 TRUE COPY OF ARTICLES OF ASSOCIATION OF GISPL.
- EXHIBIT P4 TRUE COPY OF MEMORANDUM OF ASSOCIATION OF GISPL.
- EXHIBIT P5 TRUE COPY OF KVAT REGISTRATION CERTIFICATE DATED 28.2.2013.
- EXHIBIT P6 TRUE COPIES OF KVAT ANNUAL RETURNS FOR THE PERIODS 2012-2013, 2013-2014, 2014-15.
- EXHIBIT P7 TRUE COPY OF FORM NO.CHG-4 FOR GISPL.
- EXHIBIT P8 TRUE COPY OF SCREENSHOT OF ERROR MESSAGE WHILE FILLING FORM NO.CHG-4 FOR GISPL.
- EXHIBIT P9 TRUE COPY OF THE LETTER FROM THE STATE BANK OF INDIA DATED 26.2.2019.
- EXHIBIT P10 TRUE COPY OF DIN STATUS (NO.01275065)RETRIEVED FROM MCA WEBSITE.
- EXHIBIT P11 TRUE COPY OF MEDICAL CERTIFICATE ISSUED TO MR.SREEKUMAR PULLARCOT NANAPPAN.
- EXHIBIT P12 LIST OF STATUTORY FILLINGS IN GISPL, GUIDELINE INNOVATIVE SOLUTIONS PVT LTD. AND GUIDELINE SOFNET TECHNOLOGIES PVT. LTD.
- EXHIBIT P13 MANAGEMENT ACCOUNTS OF GISPL.

**APPENDIX OF WP (C) 15063/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    THE TRUE COPY OF THE DIRECTOR OF MASTER DATA AS VIEWED IN THE SITE WWW.GOV.IN OF THE 1ST RESPONDENT.
- EXHIBIT P2                    THE TRUE COPY OF THE MASTER DATA IDENTIFICATION, OF THE HOTEL SALKARA RESIDENCY PVT.LTD. IN WHICH PETITIONER DSC REGISTRATION IS SHOWN AS EXPIRED.
- EXHIBIT P3                    THE TRUE COPY OF THE MAIL COMMUNICATION OF THE 2ND RESPONDENTS OFFICE.
- EXHIBIT P4                    THE TRUE COPY OF THE STATUS REPORT OF THE PETITIONERS DIN ENQUIRITY STATUS.
- EXHIBIT P5                    THE TRUE COPY OF THE COMMON JUDGMENT IN WRIT PETITIONER FILED IMPUGNING THE DISQUALIFICATION.
- EXHIBIT P6                    THE TRUE COPY OF ONE OF THE INTERIM ORDERS PASSED IN WPC.12853 OF 2019 DATED 10TH MAY 2019.

**APPENDIX OF WP (C) 15146/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION DTD 15.03.2012.
EXHIBIT P2	TRUE COPY OF CHALLAN FOR PAYMENT OF FEES FOR FILING OF ANNUAL RETURN IN FORM 20B FOR THE YEAR 2014.
EXHIBIT P3	TRUE COPY OF CHALLAN FOR PAYMENT OF FEES FOR FILING OF FINANCIAL STATEMENTS IN FORM 23 AC AND 23 ACA FOR THE YEAR ENDED 31.03.2014.
EXHIBIT P4	TRUE COPY OF THE DOCUMENT DOWNLOADED FROM THE OFFICIAL WEBSITE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE 1ST PETITIONER AS DISQUALIFIED.
EXHIBIT P4	TRUE COPY OF THE DOCUMENT DOWNLOADED FROM THE OFFICIAL WEBSITE OF MINISTRY OF CORPORATE AFFAIRS, SHOWING THE 2ND PETITIONER AS DISTQUALIFIED.
EXHIBIT P5	TRUE COPY OF THE MASTER DATA OF THE COMPANY AS DOWNLOADED FROM THE MCA WEBSITE.
EXHIBIT P6	TRUE COPY OF THE INTERIM ORDER DATED 20.02.2019 OF THIS HON'BLE COURT IN WPC 3730/2019.

**APPENDIX OF WP (C) 15248/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF FRESH CERTIFICATE OF INCORPORATION DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO PACTA PROPERTY DEVELOPERS PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF DIN STATUS OF THE PETITIONER DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS
- EXHIBIT P3 TRUE COPY OF COMPANY MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO PACTA PROPERTY DEVELOPERS PRIVATE LIMITED.
- EXHIBIT P4 TRUE COPY OF DIRECTOR MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE PETITIONER.
- EXHIBIT P5 TRUE COPY OF COMPANY MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO ANOTHER COMPANY IN WHICH PETITIONER IS A DIRECTOR.

**APPENDIX OF WP (C) 15344/2019**

PETITIONERS' EXHIBITS :

- EXHIBIT P1 TRUE COPY OF DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF COMPANY MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO SCMS CONSULTING LABS PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF DIRECTORS MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 1ST PETITIONER.
- EXHIBIT P4 TRUE COPY OF DIRECTORS MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 2ND PETITIONER.
- EXHIBIT P5 TRUE COPY OF COMPANIES MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO COMPANIES IN WHICH PETITIONERS ARE DIRECTORS.

**APPENDIX OF WP (C) 15407/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATE DATED NIL OF M/S. PRECISE EYE CARE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATE DATED NIL OF M/S. PRECISE LASIK CENTRE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATE DATED NIL OF M/S. PRECISE LIMBUS EYE CARE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATE DATED NIL OF M/S. OPSIN HEALTH CARE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATE DATED NIL OF M/S. JRK HEALTH CARE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 15674/2020**

PETITIONER'S EXHIBITS:

- |            |   |
|------------|---|
| EXHIBIT P1 | TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 30 DECEMBER 2005.                           |
| EXHIBIT P2 | COPY OF MEMORANDUM OF ASSOCIATION & ARTICLES OF ASSOCIATION OF 3RD RESPONDENT COMPANY.          |
| EXHIBIT P3 | COPY OF THE RELEVANT PAGES OF STRIKE OF ORDER DATED 19/10/2019 ISSUED BY THE SECOND RESPONDENT. |
| EXHIBIT P4 | COPY OF THE MASTER DATA OF INDUS AUTOTEC PRIVATE LIMITED.                                       |
| EXHIBIT P5 | COPY OF THE RELEVANT PAGES OF THE LIST DATED 08/11/2019 PUBLISHED IN THE MCA WEBSITE.           |



**APPENDIX OF WP(C) 8074/2018**

PETITIONERS' EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF MASTER DATA PRINTED OUT FROM THE WEBSITE OF THE FIRST RESPONDENT IN RESPECT OF TECHSOEL WEB SOLUTIONS INDIA PRIVATE LIMITED.
- EXHIBIT P2                    TRUE COPY OF MASTER DATA PRINTED OUT FROM THE WEBSITE OF THE FIRST RESPONDENT IN RESPECT OF VADIZEN TECHNOLOGIES PRIVATE LIMITED.
- EXHIBIT P3                    TRUE COPY OF PAGE 155 OF THE ORDER DISQUALIFYING DIRECTORS PASSED BY THE 1ST RESPONDENT PRINTED FROM WEB SITE.
- EXHIBIT P4                    TRUE COPY OF INTERIM ORDER IN WP(C) NO.34281/2017.

**APPENDIX OF WP (C) 15667/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE COMMON JUDGMENT DATED 29.4.2014 IN CRIMINAL APPEAL NOS.616/2012 AND 617/2012 OF THE ADDITIONAL DISTRICT AND SESSIONS JUDGE-IV, ERNAKULAM.
- EXHIBIT P2 TRUE COPY OF THE RESOLUTION PASSED BY THE CONCERT SECURITIES LIMITED ON 30.8.2014.
- EXHIBIT P3 TRUE COPY OF THE APPLICATION FOR STRIKING OFF THE NAME OF THE COMPANY.
- EXHIBIT P4 TRUE COPY OF THE COMMUNICATION FROM THE 2ND RESPONDENT DATED 17.1.2019.
- EXHIBIT P5 TRUE COPY OF THE COMPANY MASTER DATA OF CONCERT SECURITIES LIMITED.
- EXHIBIT P6 TRUE COPY OF THE DIRECTOR MASTER DATA OF THE 1ST PETITIONER.
- EXHIBIT P7 TRUE COPY OF THE DIRECTOR MASTER DATA OF THE 2ND PETITIONER.
- EXHIBIT P8 TRUE COPY OF THE DIRECTOR MASTER DATA OF THE 3RD PETITIONER.
- EXHIBIT P9 TRUE COPY OF THE DIN STATUS FO THE 1ST PETITIONER.
- EXHIBIT P10 TRUE COPY OF THE DIN STATUS OF THE 2ND PETITIONER.
- EXHIBIT P11 TRUE COPY OF THE DIN STATUS OF THE 3RD PETITIONER.
- EXHIBIT P12 TRUE COPY OF THE INTERIM ORDER DATED 22.3.2019 IN WP(C) NO.6321/2019 PASSED BY THIS HON'BLE COURT.

**APPENDIX OF WP (C) 15712/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2017 TO 31.10.2022.
- EXHIBIT P2                    TRUE COPY OF THE MASTERDATE DATED NIL  
OF M/S. MALANAD JEWELS COLLECTIONS  
(INDIA) PRIVATE LIMITED PRINTED FROM  
THE WEBSITE OF WWW.MCA.GOV.IN.

**APPENDIX OF WP (C) 15674/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE SEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR ACUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S INSIDE DESIGN INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. SPANIO DESIGN BUILD PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

**APPENDIX OF WP (C) 15713/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2017 TO 31.10.2022.
- EXHIBIT P2                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S.KOTTARAKKARA INFRASTRUCTURE AND  
DEVELOPERS PRIVATE LIMITED PRINTED FROM  
THE WEBSITE OF WWW.MCA.GOV.IN.

**APPENDIX OF WP (C) 15721/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. GURUVAYUR HOTELS PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. PARCO RESORTS PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S SPARC HOTELS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2015 TO 31.10.2020.
- EXHIBIT P5 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2016 TO 31.10.2021.
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE M/S. PARCO RESORTS PVT.LTD. DATED NIL PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P7 TRUE COPY OF THE SALE DEED NO.516/94 DATED 12.06.1994 REGISTERED BEFORE THE AGALI SUB REGISTRAR, PALAKKAD.
- EXHIBIT P8 TRUE COPY OF THE SALE DEED NO.517/94 DATED 12.06.1994 REGISTERED BEFORE THE AGALI SUB REGISTRAR, PALAKKAD.

**APPENDIX OF WP (C) 15717/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. MALANAD JEWELS COLLECTIONS (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

RESPONDENTS' EXHIBITS:

- EXHIBIT R3 (a) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R3 (b) TRUE COPY OF THE NATION VIDE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014
- EXHIBIT R3 (C) TRUE COPY OF ORDER OF SLP NOS.18693 TO 18703 OF 2018 BEFORE THE APEX COURT.

**APPENDIX OF WP (C) 15728/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S MALANAD JEWELS COLLECTIONS (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF W W W MCA.GOV IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S FARSIGHT INFRASTRUCTURE AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S ENVIS HEIGHTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN

RESPONDENTS' EXHIBITS:

- EXHIBIT-R3 (a) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES 2014.
- EXHIBIT-R3 (b) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME 2014.
- EXHIBIT-R3 (c) TRUE COPY OF THE ORDER DATED 6.8.2018 IN SLP NOS. 18693 TO 18703 OF 2018 OF THE SUPREME COURT.



**APPENDIX OF WP (C) 16036/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE COMPANY MASTER DATA OF THE 3RD RESPONDENT DATED NIL OBTAINED FROM WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P2 TRUE COPY OF AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE 1ST PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P3 TRUE COPY OF AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE 2ND PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P4 TRUE COPY OF AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE 3RD PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P5 TRUE COPY OF PRINT OUT OF THE DIN STATUS OF THE 1ST PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P6 TRUE COPY PRINT OUT OF THE DIN STATUS OF THE 2ND PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P7 TRUE COPY PRINT OUT OF THE DIN STATUS OF THE 3RD PETITIONER DATED NIL AND AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P8 TRUE COPY OF THE COMPANIES (INCORPORATION) AMENDMENT RULES, 2019 DATED 21/02/2019.

**APPENDIX OF WP(C) 9513/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 5.2.2008 OF THE 3RD RESPONDENT.
- EXHIBIT P2                    A TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE 3RD RESPONDENT DATED 21-12-2007.
- EXHIBIT P3                    A TRUE COPY OF THE LETTER DATED 1.12.2013 FROM THE PETITIONER TO THE BOARD OF DIRECTORS OF THE 3RD RESPONDENT.
- EXHIBIT P4                    A TRUE COPY OF THE RELEVANT EXTRACT OF THE MEETING OF THE BOARD OF DIRECTORS OF THE 3RD RESPONDENT HELD ON 1.12.2013.
- EXHIBIT P5                    A TRUE COPY OF THE PRINTOUT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THAT A "LIST OF DIRECTORS ASSOCIATED WITH STRUCK OFF COMPANIES U/S 248 DATED 31.8.2017 HAS BEEN UPLOADED BY THE 2ND RESPONDENT, TOGETHER WITH THE RELEVANT PAGE OF THE SAID LIST CONTAINING THE NAME OF THE PETITIONER AMONGST OTHERS.

**APPENDIX OF WP (C) 16156/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE 1ST PETITIONER DATED 28.05.2003.
- EXHIBIT P2 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE 2ND PETITIONER DATED 08.04.1996.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA OF THE 1ST PETITIONER TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA, NEW DELHI.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA OF THE 2ND PETITIONER TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA, NEW DELHI.
- EXHIBIT P5 NIL.
- EXHIBIT P5 (A) TRUE COPY OF THE DIN STATUS NO.01561618 OF MR.ABRAHAM BABY, DIRECTOR DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P5 (B) TRUE COPY OF THE PRINT OUT OF THE DIN STATUS NO.02209923 OF MR.T.O.ALEYAS, DIRECTOR DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P5 (C) TRUE COPY OF THE PRINT OUT OF THE DIN STATUS NO.02359586 OF MR.GIJI KURIAKOSE, DIRECTOR DATED NIL AVAILABLE ON WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P6 TRUE COPY OF THE COMPANIES (INCORPORATION), AMENDMENT RULES, 2019.

**APPENDIX OF WP (C) 9818/2018**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF MEMORANDUM OF ASSOCIATION OF THE 1ST PETITIONER COMPANY.
EXHIBIT P2	TRUE COPY OF THE ARTICLES OF ASSOCIATION OF THE 1ST PETITIONER COMPANY.
EXHIBIT P3	TRUE COPY OF THE MASTER DATA AVAILABLE IN THE MINISTRY OF CORPORATE AFFAIRS WEBSITE.

**APPENDIX OF WP (C) 16235/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE PETITIONER, DATED NIL, AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION OF THE 3RD RESPONDENT DATED 29.12.2011.
- EXHIBIT P3 TRUE COPY OF THE ARTICLES OF ASSOCIATION OF THE 3RD RESPONDENT DATED 29.12.2011.
- EXHIBIT P4 TRUE COPY OF PRINT OUT OF THE DIN STATUS OF THE PETITIONER DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT, REFLECTING THE PETITIONER AS DISQUALIFIED BY THE 2ND RESPONDENT UNDER SECTION 164(2)(A) OF THE COMPANIES ACT, 2013.
- EXHIBIT P5 TRUE COPY OF THE COMPANIES (INCORPORATION) AMENDMENT RULES, 2019 DATED 21.2.2019.

**APPENDIX OF WP (C) 16248/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE PRINTOUT OF THE COMPANY MASTER DATA PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF M/S. INNS-SPIRATIONS HOMES AND RESORTS PRIVATE LIMITED.
- EXHIBIT P2 TRUE COPY OF THE DIRECTOR MASTER DATA SHOWING THE DIRECTOR DETAILS OF THE 1ST PETITIONER.
- EXHIBIT P3 TRUE COPY OF THE DIRECTOR MASTER DATA SHOWING THE DIRECTOR DETAILS OF THE 2ND PETITIONER.
- EXHIBIT P4 TRUE COPY OF THE DIN STATUS OF THE 1ST PETITIONER ISSUED FROM THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF THE DIN STATUS OF THE 2ND PETITIONER ISSUED FROM THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P6 TRUE COPY OF THE INTERIM ORDER DATED 22.03.2019 IN WPC. NO.6321/2019 PASSED BY THIS HON'BLE COURT.

**APPENDIX OF WP (C) 16230/2019**

PETITIONER'S EXHIBITS:

EXHIBIT P1                    TRUE COPY OF THE CERTIFICATE OF  
INCORPORATION OF TAMARA TRADES AND  
MARKETING PRIVATE LIMITED.

EXHIBIT P2                    TRUE COPY OF THE MASTER DATED TAKEN  
FROM THE WEBSITE OF MINISTRY OF  
CORPORATE AFFAIRS SHOWING THE  
DEACTIVATED DIN STATUS AND  
DISQUALIFICATION OF DIRECTORS.

**APPENDIX OF WP (C) 16424/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSTIE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01/11/2017 TO 31/10/2022.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. MUTHOOTTU MINI NIDHI LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN PRINTED FROM THE WBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. VALLEYVIEW REALTORS AND CONSTRUCTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. KAPICO KERALA RESORTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. KAPICO BEACH HOTELS AND HOLIDAYS INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. P.K. HANDA PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. MUTHOOTTU MINI THEATRES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P8 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.COFHIN MINI MUTHOOTTU NIDHI LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P9 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.MINI MUTHOOTTU NIDHI KERALA LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P10 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.KANDAMATH CINE ENTERPRISES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.



RESPONDENTS' EXHIBITS:

- EXHIBIT R3 (a) TRUE COPY OF THE RELEVANT PAGES OF RULES/NOTIFICATION DT.31/3/14 BY THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT R3 (b) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014 DATED 12/8/2014
- EXHIBIT R3 (c) TRUE COPY OF THE ORDER DATED 6/8/2018, HON'BLE SUPREME COURT, NEW DELHI HAS STAYED THE ABOVE ORDERS PASSED BY BOMBAY HIGH COURT IN SPECIAL LEAVE TO APPEAL (c) NO.18693-18703/18

**APPENDIX OF WP (C) 16587/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.BHARATHI INFORMATION TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.INFIGO INTERACTIVE TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.SHOPA INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.TECHMAVEN IT SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 16648/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. RAINFRITS FILTER MANUFACTURING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. AZAD CONTRACTORS AND TRADERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 16512/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF AN EXTRACT OF THE DIRECTOR MASTER DATA OF THE PETITIONER, DATED NIL, AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT AND PRINTED ON 18.05.2019.
- EXHIBIT P2 TRUE COPY OF THE PRINT OUT OF THE EXTRACT OF THE DIN STATUS OF THE PETITIONER DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE PETITIONER AS DISQUALIFIED BY THE 2ND RESPONDENT UNDER SECTION 164(2) (A) OF THE COMPANIES ACT, 2013.
- EXHIBIT P3 A TRUE COPY OF THE FORM 32 DATED NIL SUBMITTED BY THE COMPANY EVIDENCING APPOINTMENT OF THE PETITIONER AS A DIRECTOR OF THE COMPANY.
- EXHIBIT P4 A TRUE COPY OF THE COMPANIES (INCORPORATION) AMENDMENT RULES, 2019. DATED 21.2.2019.

**APPENDIX OF WP (C) 10932/2018**

PETITIONERS' EXHIBITS:

- EXHIBIT P1                    A TRUE COPY FROM THE RELEVANT PAGES OF FORM NO. STK-5 PUBLIC NOTICE DATED 05.04.2017 ISSUED AND PUBLISHED BY THE 2ND RESPONDENT ON THE MAC WEBSITE IN PURSUANT TO SUB-SECTION (1) AND SUB-SECTION (4) OF S. 248 OF THE ACT READ WITH RULE 7 OF THE COMPANY RULES
- EXHIBIT P2                    A TRUE COPY FROM THE RELEVANT PAGES OF THE LIST OF COMPANIES STRUCK OFF BY THE 2ND RESPONDENT BY ISSUING FORM NO. STK-7 PUBLIC NOTICE DATED 16.06.2017 PUBLISHED ON THE MCA WEBSITE.
- EXHIBIT P3                    A TRUE COPY FROM THE RELEVANT PAGES OF THE LIST OF DIRECTORS ASSOCIATED WITH STRUCK OFF COMPANIES DATED 31.08.2017 DRAWN BY THE 2ND RESPONDENT AND PUBLISHED ON THE MCA WEBSITE WHEREIN THE PETITIONER'S NAME ARE SHOWN.
- EXHIBIT P4                    A TRUE COPY OF THE PRESS RELEASE ISSUED ON 06.09.2017 BY THE 1ST RESPONDENT.
- EXHIBIT P5                    A TRUE COPY OF THE SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATION AFFAIRS CONTAINING THE NOTICE SHOWING THAT THE 'DISQUALIFIED' DIRECTORS WILL NOT BE PERMITTED TO FILE/UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P6                    A TRUE COPY OF THE GENERAL CIRCULAR NO. 16/2017 DATED 29.12.2017 ISSUED BY THE 1ST RESPONDENT FLOURING THE CONDONATION OF DELAY SCHEME.
- EXHIBIT P7                    A TRUE COPY OF THE LETTER DATED 15.02.2017 REQUESTING TO INFUSE TWO DIRECTORS SUBMITTED BEFORE THE 2ND RESPONDENT.

**APPENDIX OF WP (C) 16858/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION THE SECOND PETITIONER COMPANY.
EXHIBIT P2	TRUE COPY OF THE ARTICLES OF ASSOCIATION OF THE 2ND PETITIONER COMPANY.
EXHIBIT P3	TRUE COPY OF THE MASTER DATA OF SECOND PETITIONER COMPANY.
EXHIBIT P4	TRUE COPY OF THE NOTICE TO THE MEMBERS OF THE COMPANY REGARDING FIFTH ANNUAL GENERAL MEETING TO CONSIDER AND ADOPT AUDITED BALANCE SHEET AS AT 31ST MARCH 2018 AND STATEMENT OF PROFIT AND LOSS ACCOUNT ISSUED BY THE COMPANY, EVIDENCING THE FILING OF THE DOCUMENTS.
EXHIBIT P5	TRUE COPY OF THE LATEST INCOME TAX RETURNS ACKNOWLEDGEMENT FOR THE ASSESSMENT YEAR 2018-19
EXHIBIT P6	THE TRUE COPY OF THE SCREENSHOT OF THE DIRECTOR IDENTIFICATION NUMBER DIN OF THE FIRST PETITIONER
EXHIBIT P7	TRUE COPY OF THE GST REGISTRATION OF THE 2ND PETITIONER.
EXHIBIT P8	TRUE COPY OF THE G.S.R 435-E, DATED 7.5.2018 ISSUED BY THE 1ST RESPONDENT.
EXHIBIT P9	TRUE PHOTOCOPY OF SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE ISSUED BY THE 1ST RESPONDENT
EXHIBIT P10	TRUE COPY OF THE G.S.R 144-E DATED 21.2.2019 ISSUED BY THE 1ST RESPONDENT.
EXHIBIT P11	TRUE COPY OF THE INTERIM ORDERS IN WPC 8193/2019 (Y) DATED 19.3.2019
EXHIBIT P11 (A)	TRUE COPY OF THE INTERIM ORDERS IN WPC 7292/2019 (J) DATED 22.3.2019
EXHIBIT P11 (B)	TRUE COPY OF THE INTERIM ORDERS IN WPC 12664/2019 DATED 26.4.2019
EXHIBIT P11 (C)	TRUE COPY OF THE INTERIM ORDERS IN WPC 13330/2019 DATED 7.5.2019

**APPENDIX OF WP (C) 17225/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. HILL TOP RESIDENCY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 (A) TRUE PHOTOCOPY OF THE GENERAL CIRCULAR NO.30/2020 DATED 28.09.2020 ISSUED BY THE 1ST RESPONDENT
- EXHIBIT R3 (B) TRUE COPY OF THE ORDER DATED 22.09.2020 ISSUED BY THE HON'BLE HIGH COURT OF BOMBAY IN WP-LD-VC-345 OF 2020.

**APPENDIX OF WP (C) 17218/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S MRS ANNIE STEPEHN VAITHARA MEMORIAL HOSPITAL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.

RESPONDENTS EXHIBITS:

- EXHIBIT R3 (A) COPY OF COMPANIES (APPOINTMENT AND QUALIFICATION) RULES, 2014 ENFORCED WITH EFFECT FROM 1-4-2014
- EXHIBIT R3 (B) COPY OF GENERAL CIRCULAR No.30/2020 DATED 28-09-2020 ISSUED BY THE 2ND RESPONDENT
- EXHIBIT R3 (C) COPY OF ORDER DATED 22.09.2020 IN W.P.L.D.V.C.345/2020 BY HIGH COURT OF BOMBAY
- EXHIBIT R3 (D) COPY OF COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS, 2014) ISSUED VIDE GENERAL CIRCULAR NO.34/2014 BY 1ST RESPONDENT.
- EXHIBIT R3 (E) COPY OF THE ORDER DATED 6-8-2018 BY HON'BLE SUPREME COURT OF INDIA.



**APPENDIX OF WP (C) 17243/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2016 TO 31.10.2021
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S NIBAAL TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S ZEEKIN TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S OORJIT IT SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S ISPG TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P7 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S PAVOS TECH PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P8 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S NEW AGE MARKETING AND SERVICES (NAMAS) (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P9 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S MONEYTUSKERS FINANCIAL ADVISORY SERVICES INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

**APPENDIX OF WP (C) 17194/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE PETITIONER COMPANY.
EXHIBIT P2	TRUE COPY OF THE MEMORANDUM OF ASSOCIATION OF THE PETITIONER COMPANY (RELEVANT EXTRACT).
EXHIBIT P3	TRUE COPY OF THE RELEVANT EXTRACT OF INFORMATION AND NOTIFICATION OF 2ND RESPONDENT.
EXHIBIT P4	TRUE COPY OF THE ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2016-17.
EXHIBIT P4 (A)	TRUE COPY OF THE ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2017-18.
EXHIBIT P4 (B)	TRUE COPY OF THE ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2018-19.

**APPENDIX OF WP (C) 17220/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE PETITIONER COMPANY.
EXHIBIT P2	TRUE COPY OF THE MEMORANDUM OF ASSOCIATION OF THE PETITIONER COMPANY.
EXHIBIT P3	TRUE COPY OF THE RELEVANT EXTRACT OF INFORMATION AND NOTIFICATION OF 2ND RESPONDENT.
EXHIBIT P4	TRUE COPY OF ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2015-16.
EXHIBIT P4 (A)	TRUE COPY OF THE ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2016-17.
EXHIBIT P4 (B)	TRUE COPY OF ACKNOWLEDGEMENT SHOWING THE RETURNS IN THE ASSESSMENT YEAR 2018-19.

**APPENDIX OF WP (C) 17364/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE COMPANY MASTER DATA OF M/S LIFELINE BUSINESS SOLUTIONS AND SERVICES PRIVATE LIMITED DOWNLOADED FROM THE OFFICIAL WEB SITE OF THE 1ST RESPONDENT
- EXHIBIT P2 TRUE COPY OF THE COMPANY MASTER DATA OF M/S GUARDIAN INSURANCE BROKING PRIVATE LIMITED DOWNLOADED FROM THE OFFICIAL WEB SITE OF THE 1ST RESPONDENT
- EXHIBIT P3 TRUE COPY OF THE 2ND RESPONDENT NOTICE NO.ROCK/STK-1/CO.NO.32629/2018/6700 DATED 21-5-2018
- EXHIBIT P4 TRUE COPY OF THE 2ND PETITIONER'S LETTER OF DATED 6-7-2018
- EXHIBIT P5 TRUE COPY OF THE 2ND RESPONDENT EMAIL PRINT OUT DATED 10-6-2019
- EXHIBIT P6 TRUE COPY OF THE STATUS DIN-06577320 DOWNLOADED FROM THE OFFICIAL WEB SITE OF THE 2ND RESPONDENT
- EXHIBIT P7 TRUE COPY OF THE 2ND PETITIONER'S REPRESENTATION DATED 12-6-2019

**APPENDIX OF WP (C) 12998/2018**

PETITIONER'S EXHIBITS:

EXHIBIT P1            TRUE      COPY      OF      THE      CERTIFICATE  
INCORPORATION OF THE PETITIONER COMPANY  
WITH      U63040KL2006PTC019160      DATED  
06.02.2006.

EXHIBIT P2            TRUE      COPY      OF      THE      MEMORANDUM      OF  
ASSOCIATION      OF      THE      COMPANY      DATED  
02.02.2006.

EXHIBIT P3            TRUE COPY OF THE ARTICLE OF ASSOCIATION  
OF THE COMPANY DTD. 02.02.2006.

EXHIBIT P4            TRUE COPY OF THE JUDGMENT IN WP(C) NO.  
819 OF 2018 DATED 10.01.2018.

EXHIBIT P5            THE TRUE COPY OF THE COMMUNICATION  
ISSUED BY THE 3RD RESPONDENT DATED  
23.03.2018.

**APPENDIX OF WP (C) 17984/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE PRINT OUT OF THE  
EXTRACT OF THE DIN STATUS OF THE  
PETITIONER DATED NIL AVAILABLE ON THE  
WEBSITE OF THE 1ST RESPONDENT  
REFLECTING THE PETITIONER AS  
DISQUALIFIED BY THE 2ND RESPONDENT  
UNDER SECTION 164(2)(A) OF THE  
COMPANIES ACT, 2013.
- EXHIBIT P2                    TRUE COPY OF THE FORM 32 DATED NIL  
SUBMITTED BY THE COMPANY EVIDENCING  
APPOINTMENT OF THE PETITIONER AS A  
DIRECTOR OF THE COMPANY.

**APPENDIX OF WP (C) 18584/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA OF THE PETITIONER COMPANY AVAILABLE IN THE SITE OF THE 2ND RESPONDENT MINISTRY.
- EXHIBIT P2 THE TRUE COPY OF THE ORDER DATED 18.03.2019 IN CA NO.907/2018 PASSED BY THE NATIONAL COMPANY LAW TRIBUNAL.
- EXHIBIT P3 THE TRUE COPY OF THE RELEVANT PAGE OF THE LIST OF DISQUALIFIED DIRECTORS AVAILABLE IN THE 1ST RESPONDENT OFFICE.
- EXHIBIT P4 THE TRUE COPY OF THE MASTER DATA OF THE COMPANY NAMELY HOTEL PALMSHORE AVAILABLE IN THE SITE OF THE 2ND RESPONDENT MINISTRY.
- EXHIBIT P5 THE TRUE COPY OF THE NOTIFICATION DATED 07.05.2018.

**APPENDIX OF WP (C) 14993/2018**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA OF M/S.SOUTH HILL TREATWOOD PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE G.A.R. 7 RECEIPT DATED 24.04.2018 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P3 TRUE COPY OF THE GENERAL CIRCULAR NO.16/2017 DATED 29.12.2017 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P4 TRUE COPY OF THE GENERAL CIRCULAR NO.02/2018 DATED 28.03.2018 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P5 TRUE COPY OF THE GENERAL CIRCULAR NO.03/2018 DATED 27.04.2018 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT DATED 05.01.2018 PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN



**APPENDIX OF WP (C) 18316/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	COPY OF THE CERTIFICATE OF INCORPORATION DATED 12 JUNE 1972
EXHIBIT P2	SCREENS SHOT OF THE 3RD RESPONDENT COMPANY MASTER DATABASE AS AVAILABLE WITH MINISTRY OF CORPORATE AFFAIRS
EXHIBIT P3	TRUE COPY OF ANNUAL RETURNS FILED BY THE YEAR 2013-14 FOR THE 3RD RESPONDENT COMPANY
EXHIBIT P4	COPY OF THE FINALIZED ACCOUNTS FOR THE YEAR 2014-15, 2015-16 AND STATEMENT OF ACCOUNTS AS ON 31/03/2015
EXHIBIT P5	SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONERS DIN AS DISQUALIFIED
EXHIBIT P6	COPY OF GENERAL CIRCULAR MO. 13 DATED 26.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS
EXHIBIT P6	COPY OF GENERAL CIRCULAR NO. 14 DATED 27.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS

**APPENDIX OF WP (C) 18405/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS
- EXHIBIT P2 TRUE COPY OF "COMPANY MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO VERANDAH RETIREMENT HOMES (INDIA) LIMITED
- EXHIBIT P3 TRUE COPY OF "DIRECTORS MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 1ST PETITIONER
- EXHIBIT P4 TRUE COPY OF "DIRECTORS MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 2ND PETITIONER
- EXHIBIT P5 TRUE COPY OF "DIRECTORS MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 3RD PETITIONER
- EXHIBIT P6 TRUE COPY OF "COMPANY MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE OTHER COMPANIES IN WHICH THE PETITIONERS ARE DIRECTORS

**APPENDIX OF WP (C) 18395/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF DIN STATUS OF THE PETITIONER DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF COMPANY MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE RESPONDENT, PERTAINING TO TURISINA SYSTEM AND SOLUTIONS PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF DIRECTORS MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE PETITIONER
- EXHIBIT P4 TRUE COPY OF COMPANY MASTER DATA, DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS , PERTAINING TO ANOTHER COMPANY IN WHICH PETITIONER IS A DIRECTOR.

**APPENDIX OF WP (C) 15928/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1: TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.AV MEDIA BROADCASTING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.`
- EXHIBIT P2: TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.CITY THEATRES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA,GOV.IN.
- EXHIBIT P3: TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.MARIKAR (MOTORS) LTD PRINTED FROM THE WEBSITE OF WWW.MCA,GOV.IN.
- EXHIBIT P4: TRUE COPY OF THE RELAVANT WEBPAGE DATED NIL CONTAINING THE NAME OF M/S.AV MEDIA BROADCASTING PRIVATE LIMITED PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5: TRUE COPY OF THE RELAVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITION PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 16065/2018**

PETITIONERS' EXHIBITS:

- EXT.P1 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S. IMPRESARIO EVENT MARKETING COMPANY PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXT.P2 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONERS PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXT.P3 TRUE COPY OF THE REQUISITION LETTER DATED 07/12/2017 ISSUED BY THE PETITIONERS TO M/S. IMPRESARIO EVENT MARKETING COMPANY PRIVATE LIMITED
- EXT.P4 TRUE COPY OF THE CERTIFIED COPY OF THE MINUTES DATED 08/01/2018 OF THE EXTRAORDINARY GENERAL MEETING.
- EXT.P5 TRUE COPY OF THE LETTER DATED 08/01/2018 ALONG WITH ENCLOSED DOCUMENTS ISSUED BY M/S.IMPRESARIO EVENT MARKETING COMPANY PRIVATE LIMITED TO THE 2ND RESPONDENT.

**APPENDIX OF WP (C) 16083/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P-1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S EDBRIDGE TRAINING SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P-2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S NSW INFRASTRUCTURE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P-3 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF M/S. EDBRIDGE TRAINING SOLUTIONS PRIVATE LIMITED PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P-4 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 16085/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P-1            TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S EDBRIDGE TRAINING SOLUTIONS  
PRIVATE LIMITED PRINTED FROM THE  
WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P-2            TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S NSW INFRASTRUCTURE PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.
- EXHIBIT P-3            TRUE COPY OF THE RELEVANT WEBPAGE DATED  
NIL CONTAINING THE NAME OF M/S.  
EDBRIDGE TRAINING SOLUTIONS PRIVATE  
LIMITED PUBLISHED IN THE WEBSITE OF THE  
MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P-4            TRUE COPY OF THE RELEVANT WEBPAGE DATED  
NIL CONTAINING THE NAME OF THE  
PETITIONER PUBLISHED IN THE WEBSITE OF  
THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 18729/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THE COMPANY, NUTCO AGRO PRODUCTS (INDIA) PRIVATE LIMITED
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND THE ARTICLES OF ASSOCIATION OF THE COMPANY, NUTCO AGRO PRODUCTS (INDIA) PRIVATE LIMITED
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN STATUS AND DISQUALIFICATION OF THE 1ST PETITIONER
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA TAKEN FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE DEACTIVATED DIN STATUS AND DISQUALIFICATION OF THE 2ND PETITIONER



**APPENDIX OF WP (C) 18760/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P2 COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES OF ASSOCIATION OF THE COMPANY, TMH HOSPITAL, PVT. LTD.
- EXHIBIT P3 COPY OF THE INTERIM ORDER PASSED IN ONE OF THE WRIT PETITION NAMELY WPC NO.7671/2019 (H).
- EXHIBIT P4 COPY OF THE NOTIFICATION DATED 25TH APRIL, 2019 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS AMENDING RULE 25A OF THE COMPANIES (INCORPORATION) RULES, 2014 BY COMPANIES (INCORPORATION) FOURTH AMENDMENT RULES, 2019.

**APPENDIX OF WP (C) 19406/2020**

**PETITIONER'S EXHIBITS:**

EXHIBIT P1	COPY OF MASTER DATA OF NOSTALGIA COMMUNICATIONS PRIVATE LIMITED.
EXHIBIT P2	COPY OF MASTER DATA OF UNIVERSAL DOCUMENTATIONS PRIVATE LIMITED.
EXHIBIT P3	SCREEN SHOT OF THE WEB PAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONER DIN AS DISQUALIFIED WITH EFFECT FROM 1.11.2017.
EXHIBIT P4	COPY OF GENERAL CIRCULAR NO. 13 DATED 26.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.
EXHIBIT P4 A	COPY OF GENERAL CIRCULAR NO. 14 DATED 27.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.

**RESPONDENTS' EXHIBITS:**

EXHIBIT R2 A	TRUE PHOTOCOPY OF THE STK -1 NOTIE DATED 17.05.2018 ISSUED TO THE COMPANY
EXHIBIT R2 B	TRUE PHOTOCOPY OF THE FORM STK-5 PUBLISHED IN OFFICIAL GAZETTE ON 28.07.2018
EXHIBIT R2 C	TRUE PHOTOCOPY OF NEWSPAPER PUBLICATION OF FORM STK-5A MADE IN NEW INDIAN EXXPRESS DATED 23.06.2018
EXHIBIT R2 D	TRUE PHOTOCOPY OF NEWS PAPER PUBLICATION OF FORM STK-5A MADE IN MAHTRUBHUMI DAILY DATED 24.06.2018
EXHIBIT R2 E	TRUE PHOTOCOPY OF THE FORM STK-7 GAZETTE PUBLICATION DATED 29.09.2018
EXHIBIT R2 F	TRUE PHOTOCOPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014
EXHIBIT R2 G	TRUE PHOTOCOPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) GENERAL CIRCULAR NO.34/2014
EXHIBIT R2 H	TRUE PHOTOCOPY OF THE ORDER PASSED BY THE HON'BLE SUPREME COURT IN SLP NOS.18693 TO 18703 OF 2018 DATED 06.08.2018.

**APPENDIX OF WP (C) 19220/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S PROFESSIONAL HOSPITALITY SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S EMPELLER RESOURCE MANAGEMENT PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S LENOMA TRADE LINKS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S PROFESSIONAL SUPPORT SERVICES AND HOSPITALITY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA.GOV IN
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023

**APPENDIX OF WP (C) 19239/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S TRAVANCORE INSTITUTE OF MEDICAL SCIENCES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE ASTER DATA DATED NIL OF M/S GIANT BAZAAR (INDIA) PRINTED LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE ASTER DATA DATED NIL OF M/S RSGIANT ROCKS AND SANDS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S MOTOR PLAZA SALES & SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023

**APPENDIX OF WP (C) 19179/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S TRAVANCORE INSTITUTE OF MEDICAL SCIENCES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF W.W.W.MCA GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MATER DATA DATED NIL OF M/S GIANT BAZAAR (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MATER DATA DATED NIL OF M/S GIANT PROPERTIES INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MATER DATA DATED NIL OF M/S GRANDTECH BUILDERS AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE MATER DATA DATED NIL OF M/S NANOTECH HOMES AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P6 TRUE COPY OF THE MATER DATA DATED NIL OF M/S AMS GRANITES AND MINERALS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P7 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S KENZ BUILDERS AND PROPERTY PUS PRIVATE LIMITED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P8 TRUE COPY OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2016 TO 31.10.2021

**APPENDIX OF WP (C) 19228/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S TIRMAL TECH PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW MCA GOV IN
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S MOCOIT LABS LIMITED LIABILITY PARTNERSHIP PRINTED FROM THE WEBSITE OF WWW MCA GOV-IN
- EXHIBIT P3 TRUE PRINTOUT OF THE WEEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023

**APPENDIX OF WP (C) 19249/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATED NIL OF M/S.TIRMAL TECH PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.MOCOIT LABS LIMITED LIABILITY PARTNERSHIP PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01/11/2018 TO 31/10/2023.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 (A) TRUE COPY OF THE NOTICE DATED 11.07.2019 ISSUED TO THE COMPANY, ERNAKULAM
- EXHIBIT R3 (B) TRUE COPY OF THE NOTICE DATED 11.07.2019 ISSUED TO THE PETITIONER DIRECTOR.
- EXHIBIT R3 (C) TRUE COPY OF THE FORM STK-5 PUBLISHED IN THE OFFICIAL GAZETTE ON 24.08.2019
- EXHIBIT R3 (D) TRUE COPY OF THE FORM STK-5A PUBLISHED IN NEW INDIA EXPRESS ON 10.08.2019.
- EXHIBIT R3 (E) TRUE COPY OF THE FORM STK-5A PUBLISHED IN MATHRUBHMI ON 10.08.2019.
- EXHIBIT R3 (F) TRUE COPY OF THE FORM STK-7 PUBLISHED IN THE OFFICIAL GAZETTE DATED 26.10.2019
- EXHIBIT R3 (G) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014 AND ENFORCED WITH EFFECT FROM 01.04.2014.
- EXHIBIT R3 (H) TRUE COPY OF THE COMPANY LAW SETTLEMENT, SCHEME 2014.
- EXHIBIT R3 (I) TRUE COPY OF THE ORDER DATED 06.08.2018 IN SLP NOS.18693 TO 18703 OF 2018.

**APPENDIX OF WP (C) 18971/2019**

PETITIONER'S EXHIBITS:

- |            |   |
|------------|---|
| EXHIBIT P1 | TRUE COPY OF THE LETTER DATED 12.6.2018 TO THE 3RD RESPONDENT.  |
| EXHIBIT P2 | TRUE COPY OF THE CONFIRMATION MAIL DATED 15.6.2018.   |
| EXHIBIT P3 | TRUE COPY OF THE SCREEN SHOT OF THE DIN STATUS IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS DATED NIL. |
| EXHIBIT P4 | TRUE COPY OF THE INTERIM ORDER IN WPC.6214/2018 DATED 31.5.2018 OF THE HON'BLE DELHI HIGH COURT.              |
| EXHIBIT P5 | TRUE COPY OF THE INTERIM ORDER IN WPC.5698/2019 DATED 26.2.2019 OF THIS HON'BLE HIGH COURT OF KERALA.         |



**APPENDIX OF WP (C) 19127/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE MASTER DATA DETAILS AS REVEALED FROM THE WEBSITE
EXHIBIT P2	TRUE COPY OF THE DETAILS OF THE STATUS OF THE COMPANIES WHEREIN THE 1ST PETITIONER IS A DIRECTOR
EXHIBIT P3	TRUE COPY OF THE DETAILS OF THE STATUS OF THE COMPANIES WHEREIN THE 2ND PETITIONER IS A DIRECTOR
EXHIBIT P4	TRUE COPY OF THE MASTER DATA REGARDING THE DIN STATUS OF THE 1ST PETITIONER
EXHIBIT P5	TRUE COPY OF THE MASTER DATA REGARDING THE DIN STATUS OF THE 2ND PETITIONER

**APPENDIX OF WP (C) 19455/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL FURNITURE COMPANY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL CRAFTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOTELS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOSPITALITY SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL UNIVERSAL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 19570/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL FURNITURE COMPANY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL CRAFTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOTELS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOSPITALITY SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL UNIVERSAL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01/11/2018 TO 31/10/2023.

**RESPONDENTS' EXHIBITTS:**

- EXHIBIT R3 (A) TRUE COPY OF THE NOTIFICATION DATED 31.03.2014 ISSUED BY THE 1ST RESPONDENT NOTITYING THE COMPANIES (APPOINTMENT DISQUALIFICATION OF DIRECTORS) RULES 2014.
- EXHIBIT R3 (B) TRUE COPY OF THE GENERAL CIRCULAR NO.34/2014 DATED 12.08.2014 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT R3 (C) TRUE COPY OF THE GENERAL CIRCULAR NO.30/2020 DATED 28.09.2020 OF HTE 1ST

RESPONDENT

EXHIBIT R3 (D)

TRUE COPY OF THE JUDGMENT IN W.P.-LD-VC-325/2020 AND OTHER CONNECTED CASES PASSED BY THE HIGH COURT OF MUMBAI.

EXHIBIT R3 (E)

TRUE COPY OF THE ORDER DATED 06.08.2018 IN SLP NOS.18693 TO 18703 OF 2018 PASSED BY THE HON'BLE SUPREME COURT OF INDIA.

**APPENDIX OF WP (C) 19224/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF 'COMPANY MASTER DATA', DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO KOPPAM HOSPITALS PRIVATE LIMITED.
- EXHIBIT P3 A TRUE COPY OF THE BALANCE SHEET FILED BY THE KOPPAM HOSPITALS WITH THE RESPONDENTS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P4 TRUE COPY OF 'DIRECTOR MASTER DATA', DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 1ST PETITIONERS.
- EXHIBIT P5 TRUE COPY OF 'DIRECTOR MASTER DATA' DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 2ND PETITIONER.
- EXHIBIT P6 TRUE COPY OF THE SALARY CERTIFICATE GIVEN TO THE EMPLOYEES BY THE COMPANY.

**APPENDIX OF WP (C) 19774/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.INDROYAL FURNITURE COMPANY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL CRAFTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOTELS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL HOSPITALITY SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.INDROYAL UNIVERSAL PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CULMULATIVE PERIOD FROM 01/11/2018 TO 31/10/2023.

**APPENDIX OF WP (C) 19390/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE LIST OF COMPANIES IN WHICH THE PETITIONER IS A DIRECTOR PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS (RESPONDENT NO.1).
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF THE DEFAULTED COMPANY PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO.1 SHOWING THE STATUS "STRUCK OFF".
- EXHIBIT P3 TRUE COPY OF THE DIN STATUS PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN OF THE RESPONDENT NO.1 SHOWING THE DISQUALIFICATION FASTENED ON THE PETITIONER FROM HOLDING THE OFFICE OF THE DIRECTORSHIP FOR A PERIOD OF FIVE YEARS FROM 01.11.2017 TO 31.10.2022.

RESPONDENTS' EXHIBITS:

- EXHIBIT R1 (A) COPY OF THE NOTICE ISSUED TO THE COMPANY
- EXHIBIT R1 (B) COPY OF THE NOTICE ISSUED TO THE PETITIONER
- EXHIBIT R1 (C) COPY OF FORM STK-5 PUBLISHED IN OFFICIAL GAZETTE ON 28.07.2018.
- EXHIBIT R1 (D) COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A IN NEW INDIAN EXPRESS ENGLISH DAILY.
- EXHIBIT R1 (E) COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A IN MATHRUBHMI MALAYALAM DAILY
- EXHIBIT R1 (F) COPY OF THE PUBLICATION IN FORM STK-7 IN THE OFFICIAL GAZETTE DATED 29.09.2018
- EXHIBIT R1 (G) COPY OF COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R1 (H) COPY OF NATION VIDE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014)
- EXHIBIT R1 (I) COPY OF THE ORDER IN SLP NOS.18693 TO 18703 OF 2018 BEFORE SUPREME COURT.

**APPENDIX OF WP (C) 19711/2020**

PETITIONER'S EXHIBITS:

- |            |   |
|------------|---|
| EXHIBIT P1 | TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 29 MARCH 1996   |
| EXHIBIT P2 | SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE LIST OF DISQUALIFIED DIRECTORS AND THE RELEVANT PAGES CONTAINING THE NAME OF THE PETITIONER                |
| EXHIBIT P3 | COPY OF THE MASTER DATA OF THE GHARANA EXPORTS PRIVATE LTD, EASWARI COIR PRODUCTS PRIVATE LIMITED, SAVO POLYMERS, PETRO PRODUCTS PRIVATE LIMITED AND ROHINI FLEX PACK PRIVATE LTD |



**APPENDIX OF WP (C) 18319/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1: TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 13 MARCH 2012
- EXHIBIT P2: COPY OF MEMORANDUM OF ASSOCIATION & ARTICLES OF ASSOCIATION OF 3RD RESPONDENT COMPANY
- EXHIBIT P3: COPY OF THE MCA WEBSITE RELEVANT PAGES SHOWING THE NAME OF THE PETITIONERS UNDER THE LIST OF DISQUALIFIED DIRECTORS
- EXHIBIT P4: COPY OF THE LIST OF COMPANIES WHOSE NAME HAS BEEN STRUCK OFF (RELEVANT PAGES SHOWING THE 3RD RESPONDENT COMPANY'S NAME) AS PUBLISHED ON THE MCA WEBSITE ON 7.09.2017
- EXHIBIT P5: COPY OF THE CONDONATION OF DELAY SCHEME, 2018

**APPENDIX OF WP (C) 19830/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTER DATA DATED NIL  
OF M/S. GD INNOVATE SOLUTIONS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2018 TO 3.10.2023

**APPENDIX OF WP (C) 19516/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE DIRECTOR MASTER DATA OF THE PETITIONER DATED NIL.
- EXHIBIT P2 TRUE COPY OF THE PRINT OUT OF THE EXTRACT OF THE DIN STATUS OF THE PETITIONER DATED NIL AVAILABLE ON THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE PETITIONER AS DISQUALIFIED BY THE 2ND RESPONDENT UNDER SECTION 164(2) (A) OF THE ACT.
- EXHIBIT P3 TRUE COPY OF THE COMPANIES (INCORPORATION) AMENDMENT RULES, 2019 DATED 21.02.2019.
- EXHIBIT P4 TRUE COPY OF THE ORDER DATED 28.03.2019 PASSED IN WPC NO.6678/2019 BY THIS HON'BLE COURT.



**APPENDIX OF WP (C) 19996/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S.SHAMA EXPORTS PRIVATE LIMITED  
PRINTED FROM THE WEBSITE OF  
WWW.,CA.GOV.IN
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2018 TO 31.10.2023

**APPENDIX OF WP (C) 20033/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE LIST OF DIRECTORS DISQUALIFIED U/S. 164(2)(A) OF COMPANIES ACT, 2013 FOR THE PERIOD F.Y 2015-2016, 2016-2017, 2017-2018 OFFICE OF REGISTRAR OF COMPANIES, KERALA AND LAKSHADWEEP DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF THE DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA OF MIR, BUILDERS AND DEVELOPERS PRIVATE LIMITED, AND GOLDEN EARTH GROVES LIMITED DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P4 TRUE COPY OF COMPANIES FRESH START SCHEME, 2020 DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.

**APPENDIX OF WP (C) 20032/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE DIN STATUS OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA OF ELTE MARINE PRODUCTES PRIVATE LIMITED DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P3 TRUE COPY OF COMPANIES FRESH START SCHEME, 2020 DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P4 COPY OF THE GENERAL CIRCULAR NO.13 DATED 26.10.2017
- EXHIBIT P5 COPY OF THE GENERAL CIRCULAR NO.14 DATED 27.10.2017

RESPONDENTS' EXHIBITS:

- EXHIBIT R1 (A) A TRUE PHOTOCOPY OF THE GENERAL CIRCULAR NO.30/2020 DATED 28.09.2020 ISSUED BY THE 1ST RESPONDENT
- EXHIBIT R1 (B) A TRUE COPY OF THE ORDER DATED 22.09.2020 ISSUED BY HONOURABLE HIGH COURT OF BOMBAY IN W.P.-LD-VC-345 OF 2020.

**APPENDIX OF WP (C) 19933/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF  
INCORPORATION DATED 8.4.2009

EXHIBIT P2 TRUE COPY OF THE DISQUALIFICATION  
DETAILS OF THE 1ST PETITIONER OBTAINED  
FROM THE OFFICIAL WEBSITE OF THE  
RESPONDENT

EXHIBIT P3 TRUE COPY OF THE DISQUALIFICATION  
DETAILS OF THE 2ND PETITIONER OBTAINED  
FROM THE OFFICIAL WEBSITE OF THE  
RESPONDENT

EXHIBIT P4 TRUE COPY OF THE DISQUALIFICATION  
DETAILS OF THE 3RD PETITIONER OBTAINED  
FROM THE OFFICIAL WEBSITE OF THE  
RESPONDENT

EXHIBIT P5 TRUE COPY OF THE COMPLAINT S.T.2709/12  
OF ADDITIONAL CHIEF JUDICIAL MAGISTRATE  
COURT, ERNAKULAM

EXHIBIT P6 TRUE COPY OF THE COMPLAINT S.T.2708/12  
OF ADDITIONAL CHIEF JUDICIAL MAGISTRATE  
COURT, ERNAKULAM

RESPONDENTS' EXHIBITS:

EXHIBIT R1 (A) TRUE COPY OF COMPANIES (APPOINTMENT &  
QUALIFICATION OF DIRECTORS) RULES, 2014

EXHIBIT R1 (B) TRUE COPY OF NATION VIDE COMPANY LAW  
SETTLEMENT SCHEME, 2014 (CLSS 2014)

EXHIBIT R1 (C) TRUE COPY OF THE CODS-2018 SCHEME

EXHIBIT R1 (D) TRUE COPY OF THE ORDER DATED 6.8.2018  
OF THE HON'BLE SUPREME COURT IN SLP NOS  
18693 TO 18703 OF 2018



**APPENDIX OF WP (C) 20229/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. SUBDINE SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2018 TO 31.10.2023.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 (A) TRUE PHOTOCOPY OF THE GENERAL CIRCULAR NO.30/2020 DATED 28.09.2020 ISSUED BY THE 1ST RESPONDENT
- EXHIBIT R3 (B) TRUE COPY OF THE ORDER DATED 22.09.2020 ISSUED BY THE HON'BLE HIGH COURT OF BOMBAY IN WP-LD-VC-345 OF 2020

**APPENDIX OF WP (C) 20268/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.GAZZAZ GLOBAL AD-VISIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.K & EP LAND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.

**APPENDIX OF WP (C) 20253/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S.SUBDINE SOLUTIONS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PHOTOCOPY OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01/11/2018 TO 31/10/2023.

**APPENDIX OF WP (C) 20312/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASER DATA DATED NIL  
OF M/S.AZAD CONTRACTORS AND TRADERS  
PRIVATE LIMITED PRINTED FROM THE  
WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01/11/2018 TO 31/10/2023.

**APPENDIX OF WP (C) 20220/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S.AZAD CONTRACTORS AND TRADERS  
PRIVATE LIMITED PRINTED FROM THE  
WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
1.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 20248/2020**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE ORDER OF THE HON'BLE  
NCLT DATED 14/09/2020.

EXHIBIT P2 TRUE COPY OF LETTER DATED 23.09.2020  
FILED WITH THE 2ND RESPONDENT SEEKING  
AVAILMENT OF BENEFITS UNDER CFSS

EXHIBIT P3 TRUE COPY OF CIRCULAR NO 12/2020 DATED  
30.03.2020.

EXHIBIT P4 SCREENSHOT EVIDENCING DISQUALIFICATION,  
AS DOWNLOADED FROM THE WEBSITE OF  
MINISTRY OF CORPORATE AFFAIRS.

EXHIBIT P5 TRUE COPY OF THE PRESS RELEASE DATED  
21.05.2020.

RESPONDENTS' EXHIBITS:

ANNESURE R1 (A) THE TRUE PHOTOCOPY OF THE GENERAL  
CIRCULAR NO.31/2020 DATED 28.09.2020  
ISSUED BY THE 1ST RESPONDENT

ANNEXURE R1 (B) THE TRUE COPY OF THE ORDER DATED  
22.09.2020 ISSUED BY THE HON'BLE HIGH  
COURT OF BOMBAY IN WP-LD-VC-345 OF 2020

**APPENDIX OF WP (C) 20421/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S. SUBDINE SOLUTIONS PRIVATE  
LIMITED PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN
- EXHIBIT P2                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FROM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01-11-2018 TO 31.10.2023

**APPENDIX OF WP (C) 20135/2018**

**PETITIONER'S EXHIBITS:**

EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 11/11/1996.

EXHIBIT P2 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLES FO ASSOCIATION OF META ROCK PRIVATE LIMITED

EXHIBIT P3 TRUE COPY OF THE CERTIFICATION OF INCORPORATION OF 3G INFRA DECORS PRIVATE LIMITED DATED 22/4/2010

EXHIBIT P4 TRUE COPY OF THE RELEVANT EXTRACT OF THE PROCEEDINGS OF THE REGISTRAR OF COMPANIES, HYDERABAD.

EXHIBIT P5 TRUE COPY OF THE PRINTOUT OF THE DOCUMENT DATED 7/6/2018

EXHIBIT P6 TRUE COPY OF THE PRINT OUT OF THE DOCUMENT DATE D7/6/2018

EXHIBIT P7 TRUE COPY OF THE RELEVANT EXTRACT OF THE REPORT

EXHIBIT P8 (A) TRUE COPY OF THE NOTIFICATION DATED 23/1/2018

EXHIBIT P8 (B) TRUE COPY OF THE NOTIFICATION DATED 12/2/2018

EXHIBIT P8 (C) TRUE COPY OF THE NOTIFICATION DATED 22/3/2018

EXHIBIT P8 (D) TRUE COPY OF THE NOTIFICATION DATE 7/5/2018

EXHIBIT P9 TRUE COPY OF THE INTERIM ORDER DATED 31/10/2017 OF THE HIGH COURT OF CALCUTTA IN WRIT PETITION NO.26112/2017

EXHIBIT P10 TRUE COPY OF THE PROCEEDINGS OF THE REGISTRAR OF COMPANIES, KERALA DATED 23/10/2017.

**RESPONDENTS' EXHIBITS:**

ANNEXURE R1 (A) TRUE COPY OF THE STATUS OF COMPANY IS ACTIVE MASTER DATA OF THE COMPANY

ANNEXURE R1 (B) TRUE COPY OF THE MASTER DATA WITH RESPECT TO THE COMPANY



**APPENDIX OF WP (C) 20348/2018**

PETITIONERS' EXHIBITS

- EXHIBIT P1                    A TRUE COPY OF THE CERTIFICATE  
INCORPORATION ISSUED BY REGISTRAR OF  
COMPANIES KERALA AND LAKSHADWEEP.
- EXHIBIT P2                    THE TRUE COPY OF THE ARTICLES OF  
ASSOCIATION DT. 20.7.1998.
- EXHIBIT P3                    THE TRUE COPY OF THE MEMORANDUM OF  
ASSOCIATION ENUMERATE THE OBJECTION AND  
NEGOTIATION UNDER WITH COMPANY OPERATES  
DT. 20.7.98.
- EXHIBIT P4                    THE TRUE COPY OF THE COMPANY MASTER  
DATA OF AURELIA RESORTS & HOLIDAYS  
PRIVATE LIMITED.
- EXHIBIT P5                    THE TURE COPY OF THE COMPANY MASTER  
DATA OF NAROTH IMPEX PRIVATE LIMITED.
- EXHIBIT P6                    THE TRUE COPY OF THE COMPANY MASTER  
DATA OF AQUARIUS AMUSEMENT THEME PARK  
AND RESORT PVT LTD.
- EXHIBIT P7                    A TRUE COPY OF THE EXTRACT OF THE  
RELEVANT PAGE DISQUALIFIED DIRECTORS  
PUBLISHED.
- EXHIBIT P8                    THE TRUE COPY OF THE AUDITED BALANCE  
SHEET OF M/S. AQUARIUS AMUSEMENT PARK &  
RESORTS PRIVATE LIMITED FOR THE PERIOD  
FROM 2015.
- EXHIBIT P9                    THE TRUE COPY OF THE AUDITED BALANCE  
SHEET OF M/S. AQUARIUS AMUSEMENT PARK &  
RESORTS PRIVATE LIMITED FOR THE PERIOD  
FROM 2016.
- EXHIBIT P10                  THE TRUE COPY OF THE GENERAL CIRCULAR  
NO. 16/2017 ISSUED BY MINISTRY OF  
CORPORATE AFFAIRS DT. 29.12.2017.

**APPENDIX OF WP (C) 21558/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 COPY OF THE LIST OF COMPANIES IN WHICH THE PETITIONERS ARE DIRECTORS AS PROVIDED IN THE MCA WEBSITE
- EXHIBIT P2 COPY OF THE CERTIFICATE IMPRISONMENT OF THE 2ND PETITIONER ISSUED BY THE MINISTRY OF INTERIOR, UNITED ARAB EMIRATES
- EXHIBIT P2A COPY OF THE TRANSLATION OF THE EXHIBIT P2 CERTIFICATE
- EXHIBIT P3 COPY OF THE RELEVANT PAGES OF STRIKE OFF ORDER IN FORM STK-7 ISSUED BY THE 2ND RESPONDENT
- EXHIBIT P4 COPY OF THE CERTIFICATE OF INCORPORATION OF SHARADA FLOUR PRODUCTS PRIVATE LIMITED
- EXHIBIT P5 COPY OF THE MCA MASTER DATA SHOWING THE ACTIVE STATUS OF SHARADA FLOUR PRODUCTS
- EXHIBIT P6 COPY OF THE RELEVANT PAGES OF THE LIST PUBLISHED IN THE MCA WEBSITE SHOWING THE NAME OF THE PETITIONERS AS DISQUALIFIED

**APPENDIX OF WP (C) 20422/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	COPY OF THE CERTIFICATE OF INCORPORATION DATED 19 MARCH 2013
EXHIBIT P2	THE TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLE OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.
EXHIBIT P3	TRUE COPY OF ANNUAL RETURNS FILED FOR THE YEAR 2012.13 FOR THE 3RD RESPONDENT COMPANY
EXHIBIT P4	SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONERS DIN AS DISQUALIFIED WITH EFFECT FROM 1.11.2017
EXHIBIT P5	COPY OF GENERAL CIRCULAR NO.13 DATED 26.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFIARS
EXHIBIT P5A	COPY OF GENERAL CIRCULAR NO.14 DATED 27.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS
EXHIBIT P6	COPY OF THE PUBLIC NOTICE DATED 19.06.2018 FOR STRIKING OFF OF 3RD RESPONDENT COMPANY
EXHIBIT P6A	COPY OF THE NOTIFICATION DATED 17.09.2018 PROVIDING THE LIST OF COMPANIES STRUCK OFF BY THE 2ND RESPONDENT.

**APPENDIX OF WP (C) 21393/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1. TRUE COPY OF THE MASTERDATA DATED NIL  
M/S. EVM REALTORS PRIVATE LIMITED  
PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN
- EXHIBIT P2. TRUE COPY OF THE RELEVANT WEBPAGE DATED  
NIL CONTAINING THE NAME OF M/S. EVM  
REALTORS PRIVATE LIMITED PUBLISHED IN  
THE WEBSITE OF THE MINISTRY OF  
CORPORATE AFFAIRS
- EXHIBIT P3. TRUE COPY OF THE RELEVANT WEBPAGE DATED  
NIL CONTAINING THE NAME OF THE PETITION  
PUBLISHED IN THE WEBSITE OF THE  
MINISTRY OF CORPORATE AFFAIRS

**APPENDIX OF WP (C) 21194/2020**

PETITIONER'S EXHIBITS:

- |            |   |
|------------|---|
| EXHIBIT P1 | COPY OF THE MASTER DATA OF THE DIRECTOR AS APPEARING IN THE MCA WEBSITE.  |
| EXHIBIT P2 | COPY OF THE CERTIFICATE OF INCORPORATION OF KINGSWAY MERCHANDISE PRIVATE LIMITED.   |
| EXHIBIT P3 | COPY OF THE RELEVANT PAGES OF THE LIST PUBLISHED IN MCA WEBSITE SHOWING THE PETITIONERS DIN AS DISQUALIFIED.                |
| EXHIBIT P4 | COPY OF THE MASTERDATA OF STARCARE HOSPITAL KOZHIKODE PRIVATE LIMITED SHOWING THE STATUS ACTIVE AS SEEN IN THE MCA WEBSITE. |

**APPENDIX OF WP (C) 21432/2020**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF THE CERETIFICATE OF INCORPORATION DATED 13 MAY 2015
EXHIBIT P2	COPY OF THE DIRECTOR MASTER DATA OF THE PETITIONERS AS APPEARING IN THE MACA WEBSITE
EXHIBIT P3	COPY OF THE RELEVANT PAGES OF THE LIST PUBLISHED IN THE MCA WEBSITE SHOWING THE PETITIONERS AS DISQUALIFIED
EXHIBIT P4	COPY OF THE MASTERDATA OF THE ANK EVENTS AND ADS AS APPEARING IN THE MCA WEBSITE.

**APPENDIX OF WP (C) 21127/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A TRUE COPY OF THE CERTIFICATE OF  
INCORPORATION ISSUED BY THE 2ND  
RESPONDENT DATED 13.05.2011
- EXHIBIT P2                    A TRUE COPY OF THE MEMORANDUM OF  
ASSOCIATION OF 'PNB VESPER LIFE SCIENCE  
PRIVATE LIMITED'
- EXHIBIT P3                    A TRUE COPY OF THE ARTICLES OF 'PNB  
VESPER LIFE SCIENCE PRIVATE LIMITED'
- EXHIBIT P4                    A TRUE COPY OF THE RELEVANT EXTRACT OF  
THE DATA PUBLISHED BY THE 1ST  
RESPONDENT IN THEIR WEBSITE
- EXHIBIT P5                    A TRUE COPY OF THE INTERIM ORDER DATED  
17.06.2019 IN W.P(C) NO.16424/2019 OF  
THIS HON'BLE COURT

**APPENDIX OF WP (C) 41734/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S. TAURUS DEVELOPMENT ADVISORY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. TRAVANCORE SPORTING ARENAS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. WINTERFELL REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTEREDATA DATED NIL OF M/S. DRAGONSTONE REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. DORNE REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV. IN
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01-11-2018 TO 31-10-2022



**APPENDIX OF WP (C) 567/2020**

PETITIONERS' EXHIBITS:

EXHIBIT P1	COPY OF THE CERTIFICATE OF INCORPORATION DATED 2 NOVEMBER 2012
EXHIBIT P1A	COPY OF THE CERTIFICATE OF INCORPORATION DATED 16 DECEMBER 2014
EXHIBIT P2	COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLE OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY
EXHIBIT P3	SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE FILING OF THE FINANCIAL STATEMENTS OF THE 3RD RESPONDENT COMPANY
EXHIBIT P4	SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIR SHOWING THE STATUS OF THE PETITIONER DIN AS DISQUALIFIED WITH EFFECT FROM 1.11.2017
EXHIBIT P5	COPY OF GENERAL CIRCULAR NO 13 DATED 26.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.
EXHIBIT 5A	COPY OF GENERAL CIRCULAR NO 14 DATED 27.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.
EXHIBIT P6	A SCREENSHOT OF THE MINISTRY OF CORPORATE AFFAIRS WEBSITE DETAILING THE SISTER CONCERNS UNDER THE DIRECTORSHIP OF THE 3RD AND 4TH PETITIONERS

**APPENDIX OF WP (C) 23143/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S BAY SHORE PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S SEAPORT HOTELS COCHIN PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITION PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE NOTICE DATED 21.05.2018 ISSUED BY 2ND RESPONDENT TO THE PETITIONER
- EXHIBIT P5 TRUE COPY OF THE APPEAL DATED 26.04.2018 FILED BEFORE THE COMMISSIONER OF INCOME TAX (APPEALS) BY THE PETITIONER.

RESPONDENTS' EXHIBITS:

- ANNEXURE R2 (A) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014
- ANNEXURE R2 (B) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014
- ANNEXURE R2 (C) TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 (CODS-2018) GENERAL CIRCULAR NO.16/2017

**APPENDIX OF WP (C) 21616/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF MASTER DATA DATED NIL OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV. IN
- EXHIBIT P2 TRUE COPY OF PRINTOUT OF THE RELEVANT PAGE, PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2016 TO 31.10.2021.
- EXHIBIT P4 TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED FOR THE PERIOD FROM 31ST MARCH, 2010.
- EXHIBIT P4 (A) TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED FOR THE PERIOD FROM 31ST MARCH, 2011.
- EXHIBIT P4 (B) TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED FOR THE PERIOD FROM 31ST MARCH, 2013.
- EXHIBIT P4 (C) TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED FOR THE PERIOD FROM 31ST MARCH, 2014.
- EXHIBIT P4 (D) TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS PRIVATE LIMITED FOR THE PERIOD FROM 31ST MARCH, 2015.
- EXHIBIT P4 (e) TRUE COPY OF AUDITORS REPORT IN CONNECTION WITH THE PROFIT AND LOSS ACCOUNT OF M/S. MOOPAKUDI HOTELS

PRIVATE LIMITED FOR THE PERIOD FROM  
31ST MARCH, 2016.

EXHIBIT P4 (F) TRUE COPY OF AUDITORS REPORT IN  
CONNECTION WITH THE PROFIT AND LOSS  
ACCOUNT OF M/S. MOOPAKUDI HOTELS  
PRIVATE LIMITED FOR THE PERIOD FROM  
31ST MARCH, 2017.

EXHIBIT P5 TRUE COPY OF INTERIM ORDER DATED  
6.2.2019 IN WPC NO. 3242/2019 OF THIS  
HONBLE COURT.

RESPONDENTS' EXHIBITS:

ANNEXURE R2 (A) TRUE COPY OF THE STK-1 NOTICE DATED  
17/05/2018

ANNEXURE R2 (B) TRUE COPY OF THE NOTICE ISSUED TO THE  
PETITIONER DATED 21.05.2018

ANNEXURE R2 (C) TRUE COPY OF THE FORM STK-5 PUBLISHED  
ON 28.07.2018

ANNEXURE R2 (E) TRUE COPY OF THE PUBLICATION IN THE NEW  
INDIA EXPRESS DAILY DATED 23.06.2018

ANNEXURE R2 (F) TRUE COPY OF THE FORM STK-7 GAZETTE  
PUBLICATION DATED 29.09.2018

ANNEXURE R2 (G) TRUE COPY OF HTE COMPANY LAW SETTLEMENT  
SCHEME, 2014

ANNEXURE R2 (H) TRUE COPY OF THE ORDER IN SLP NOS.18693  
TO 18703 OF 2018 DATED 06.08.2018.

**APPENDIX OF WP (C) 23327/2018**

PETITIONER'S EXHIBITS:

EXHIBIT P1: THE TRUE COPY OF THE CERTIFICATE OF  
REGISTRATION OF THE COMPANY

EXHIBIT P2: THE TRUE COPY OF THE MEMORANDUM OF  
ASSOCIATION AND ARTICLES OF ASSOCIATION  
OF THE COMPANY, POORNASREE SALES  
PRIVATE LIMITED

EXHIBIT P3: THE TRUE COPY OF THE STRUCK OF  
INFORMAITON OF POORNASREE SALES PRIVATE  
LIMITED

RESPONDENTS' EXHIBITS:

ANNEXURE R2 (A) TRUE COPY OF THE NOTICE ALONG WITH  
ACKNOWLEDGEMENT

ANNEXURE R2 (B) TRUE COPY OF THE GAZETTE NOTIFICATION  
DATED 03.03.2017

ANNEXURE R2 (C) TRUE COPY OF THE GAZETTE NOTIFICATION  
DATED 16.06.2017

ANNEXURE R2 (D) TRUE COPY OF THE CIRCULAR NO.5/2018  
DATED 17.05.2018

**APPENDIX OF WP (C) 21620/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF DIN STATUE OF THE PETITIONERS DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF THE ORDER OF RBI REJECTING THE APPLICATION PERTAINING TO DAANASHREE FINANCE LIMITED,
- EXHIBIT P3 TRUE COPY OF COMPANY MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO DAANASHREE FINANCE LIMITED.
- EXHIBIT P4 TRUE COPY OF DIRECTORS MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 1ST PETITIONER.
- EXHIBIT P5 TRUE COPY OF DIRECTORS MASTER DATE DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE 2ND PETITIONER.
- EXHIBIT P6 TRUE COPY OF COMPANIES MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO COMPANIES IN WHICH PETITIONERS ARE DIRECTORS.

**APPENDIX OF WP (C) 21875/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE LOOKOUT NOTICE ISSUED BY THE CENTRAL POLICE STATION, ERNAKULAM AGAINST MR.UNNIKRISHNAN AND MS.MINI UNNIKRISHNAN.
- EXHIBIT P2 TRUE COPY OF THE LETTER DATED 13/03/2018 ISSUED BY THE PETITIONER TO THE BOARD OF DIRECTORS, MOKSHA AYURVEDA PVT.LTD. TENDERING HIS RESIGNATION.
- EXHIBIT P3 TRUE COPY OF THE FORM NO.DIR II UPLOADED BY THE PETITIONER ON THE MCA WEBSITE.
- EXHIBIT P4 TRUE COPY OF THE MASTER DATA OF THE COMPANY M/S.MOKSHA AYURVEDA PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE DIRECTOR DETAILS OF THE PETITIONER PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTER DATA OF THE COMPANY M/S.INCARE HOUSEKEEPING PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE DIN STATUS OF THE PETITIONER SHOWN ON THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P8 TRUE COPY OF THE SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE SHOWING THAT THE 'DISQUALIFIED' DIRECTORS WILL NOT BE PERMITTED TO FILE/UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P9 TRUE COPY OF THE INTERIM ORDER DATED 26/03/2019 PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.8645/2019.

**APPENDIX OF WP (C) 24426/2018**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF INNATE IT SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONERS PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.

**RESPONDENTS' EXHIBITS:**

- ANNEXURE R2 (A) TRUE COPY OF COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014.
- ANNEXURE R2 (B) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014
- ANNEXURE R2 (C) TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 (CODS-2018) VIDE GENERAL CIRCULAR NO.16/2017



**APPENDIX OF WP (C) 24984/2018**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF CERTIFICATE OF INCORPORATION DATED 26.8.2010 ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P2 TRUE COPY OF THE MEMORANDUM AND ARTICLES OF ASSOCIATION OF THE 3RD RESPONDENT.
- EXHIBIT P3 TRUE COPY OF THE ANNUAL RETURN FOR 2011-12 FIELD WITH THE 2ND RESPONDENT, WHICH IS DOWNLOADED FROM THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF NOTIFICATION DATED 6.10.2017 CONTAINING THE NAMES OF THE PETITIONERS AMONGST OTHERS VIDE PAGES 42 AND 100.
- EXHIBIT P5 TRUE COPY OF GENERAL CIRCULAR NO.05/2018 DATED 17.5.2018 ISSUED BY THE 1ST RESPONDENT.
- EXHIBIT P6 TRUE COPY OF INTERIM ORDER DATED 22.3.2018 OF THE HIGH COURT OF DELHI IN W.P.(C) NO.9439/2017 & CM NO.38418/2017 AND CONNECTED CASES.

**RESPONDENTS' EXHIBITS:**

- ANNEXURE R2 (A) TRUE COPY OF COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014, FILE NO.1/22/2013, DATED 27/03/2014.
- ANNEXURE R2 (B) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014, DATED 12/8/2014
- ANNEXURE R2 (C) TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 (CODS-2018) VIDE GENERAL CIRCULAR NO.16/2017, DATED 29/12/2017

**APPENDIX OF WP (C) 26401/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 : TRUE COPY OF THE MASTERDATA DATED NIL OF JS MANAGEMENT SOLUTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 : TRUE COPY OF THE G.A.R. 7 RECEIPT ISSUED BY THE 1ST RESPONDNET DATED 29-4-2017.
- EXHIBIT P3 : TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 1-11-2014 TO 31-10-2019.
- EXHIBIT P4 : TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 1-11-2016 TO 31-10-2021.
- EXHIBIT P5 : TRUE COPY OF THE RESOLUTION OF THE BOARD OF DIRECTORS OF M/S.KERALA TRAVELS INTERSERVE LIMITED DATED 24-3-2018 APPOINTING THE PETITIONER AS ADDITIONAL DIRECTOR.
- EXHIBIT P6 : TRUE COPY OF THE LETTER ISSUED BY THE PETITIONER TO THE 2ND RESPONDENT.

**APPENDIX OF WP (C) 22535/2019**

PETITIONERS' EXHIBITS:

EXHIBIT P1	COPY OF THE CERTIFICATE OF INCORPORATION DATED 15TH MAY 1991.
EXHIBIT P2	THE TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLE OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.
EXHIBIT P3	TRUE COPY OF THE FROM MGT 7-ANNUAL REPORT FILED FOR THE YEAR 2016-17 FOR THE 3RD RESPONDENT COMPANY.
EXHIBIT P4	TRUE COPY OF FORM 23AC FINANCIAL STATEMENT FILED FOR THE YEAR 2012-13.
EXHIBIT P5	SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF THE PETITIONERS DIN AS DISQUALIFIED WITH EFFECT FROM 01.11.2017.
EXHIBIT P6	COPY OF GENERAL CIRCULAR NO.13 DATED 26.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.
EXHIBIT P6 (A)	COPY OF GENERAL CIRCULAR NO.14 DATED 27.10.2017 ISSUED BY THE MINISTRY OF CORPORATE AFFAIRS.

**APPENDIX OF WP (C) 23010/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF DIN STATUS OF THE PETITIONER DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS.
- EXHIBIT P2 TRUE COPY OF COMPANY MASTER DATA DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO BIO AYUR INDIA PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF "DIRECTORS" MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT, PERTAINING TO THE PETITIONER.
- EXHIBIT P4 TRUE COPY OF "COMPANY MASTER DATA" DOWNLOADED FROM THE WEBSITE OF THE RESPONDENTS, PERTAINING TO OTHER COMPANIES IN WHICH PETITIONER IS A DIRECTOR.

**APPENDIX OF WP (C) 23780/2019**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 THE TRUE COPY OF THE LETTER ISSUED BY THE OFFICE OF THE 2ND RESPONDENT DATED 14.06.2019 HAVING NO.ROC (K) LC/3052 2019
- EXHIBIT P2 THE TRUE COPY OF THE MASTER DATA OF THE TRICHUR URO LITHO CENTRE LTD, COMPANY DOWNLOADED FROM THE WEBSITE
- EXHIBIT P3 THE TRUE COPY OF THE DIN STATUS UPLOADED FROM THE WEBSITE OF THE 1ST RESPONDENT
- EXHIBIT P4 TRUE COPY OF PETITIONERS DIRECTOR MASTER DATA
- EXHIBIT P5 TRUE COPY OF THE G.S.R.(435-E) DATED 07.05.2018
- EXHIBIT P6 TRUE COPY OF THE G.S.R. (144-E) DATED 21.02.2019
- EXHIBIT P7 THE TRUE COPY OF THE INTERIM ORDER IN WP(C) -8193/2019(Y) DATED 19.03.019
- EXHIBIT P7(A) THE TRUE COPY OF THE INTERIM ORDER IN WP(C)-7292/2019/J DATED 22.03.2019
- EXHIBIT P7(B) THE TRUE COPY OF THE INTERIM ORDER IN WP(C)-12664/2019/ DATED 26.04.2019
- EXHIBIT P7(C) THE TRUE COPY OF THE INTERIM ORDER IN WP(C)-13330/2019 DATED 07.05.2019

**APPENDIX OF WP (C) 25131/2020**

PETITIONER'S EXHIBITS:

EXHIBIT P1 COPY OF THE CERTIFICATE OF  
INCORPORATION DATED 18TH JULY 2014

EXHIBIT P2 COPY OF THE RELEVANT PAGES OF STRIKE  
OFF ORDER DATED 19.10.2019 ISSUED BY  
THE SECOND RESPONDENT.

EXHIBIT P3 COPY OF THE MASTER DATA OF FADAK GARDEN  
PROPERTIES PRIVATE LIMITED AND FITCO  
INFRA LLP.

EXHIBIT P4 COPY OF THE RELEVANT PAGES OF THE  
DISQUALIFICATION LIST DATED PUBLISHED  
IN THE MCA WEBSITE SHOWING THE NAME OF  
THE PETITIONER AS DISQUALIFIED.

RESPONDENTS' EXHIBITS:

EXHIBIT R2 (A) THE TRUE COPY OF THE COMPANIES  
(APPOINTMENT AND QUALIFICATION OF  
DIRECTORS) RULES, 2014 AND ENFORCED IT  
WITH EFFECT FROM 01.04.2014.

EXHIBIT R2 (B) THE TRUE COPY OF THE COMPANY LAW  
SETTLEMENT 2014 (CLSS 2014) AS PER  
GENERAL CIRCULAR NO.34/2014

EXHIBIT R2 (C) THE TRUE COPY OF THE ORDER IN SLP  
NOS.18693 TO 18703 OF 2018 DATED  
06.08.2018, HON'BLE SUPREME COURT, NEW  
DELHI.

**APPENDIX OF WP (C) 25538/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 THE TRUE COPY OF THE MASTER DATA OF THE COMPANY FROM THE PORTAL OF MCA REFLECTING THE COMPANY MASTER DATA.
- EXHIBIT P2 THE TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE OF THE ORDER OF THE 2ND RESPONDENT PUBLISHED IN THE PORTAL OF MCA REFLECTING THE DISQUALIFICATION OF 1ST PETITIONER AGAINST SL. NO. 1553.
- EXHIBIT P3 THE TRUE COPY OF DIN STATUS FROM THE PORTAL OF MCA REFLECTING THE DIN DEACTIVATION DETAILS OF 1ST PETITIONER.
- EXHIBIT P4 THE TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE OF THE ORDER OF THE 2ND RESPONDENT PUBLISHED IN THE PORTAL OF MCA REFLECTING THE DISQUALIFICATION OF 2ND PETITIONER AGAINST SL NO. 1890.
- EXHIBIT P5 THE TRUE COPY OF DIN STATUS FROM THE PORTAL OF MCA REFLECTING THE DIN DEACTIVATION DETAILS OF 2ND PETITIONER.
- EXHIBIT P6 THE TRUE COPY OF THE PRINTOUT OF THE COMPANY FRESH START SCHEME, 2020 VIDE CIRCULAR DATED 30.03.2020.
- EXHIBIT P7 THE TRUE COPY OF THE PRINTOUT OF THE EXTENSION NOTIFICATION TO THE EXHIBIT P6 SCHEME FROM THE MCA VIDE CIRCULAR DATED 28.09.2020.
- EXHIBIT P8 THE TRUE COPY OF THE JUDGMENT OF HON'BLE HIGH COURT OF KERALA IN WPC 6863 OF 2019 DATED 28.09.2020.

**APPENDIX OF WP (C) 27379/2020**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1                    THE TRUE COPY OF THE MASTER DATA OF THE COMPANY FROM THE PORTAL OF MCA REFLECTING THE COMPANY MASTER DATA.
- EXHIBIT P2                    THE TRUE COPY OF THE PRINTOUT OF THE COMPANY FRESH START SCHEME, 2020 VIDE CIRCULAR DATED 30/03/2020.
- EXHIBIT P3                    THE TRUE COPY OF THE PRINTOUT OF THE EXTENSION NOTIFICATION TO THE EXHIBIT P6 SCHEME FROM THE MCA VIDE CIRCULAR DATED 28/09/2020.
- EXHIBIT P4                    THE TRUE COPY OF THE JUDGMENT OF HONOURABLE HIGH COURT OF KERALA IN WP(C) No.6863 OF 2019 DATED 28/09/2020.



**APPENDIX OF WP (C) 30296/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S.PERIYAR SHARE TRADING SOLUTIONS PRIVATE LIMITED DATED NIL PRINTED FOR THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S.SVA STEEL & ALLIED FABRICATION PRIVATE LIMITED DATED NIL PRINTED FOR THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER AGAINST M/S.PERIYAR SHARE TRADING SOLUTIONS PRIVATE LIMITED DATED NIL PRINTED FOR THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE PETITIONER AGAINST M/S.SVA STEEL & ALLIED FABRICATION PRIVATE LIMITED DATED NIL PRINTED FOR THE WEBSITE OF THE WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN DATED NIL CONTAINING THE NAME OF THE PETITIONER AGAINST THE INDIAN RUBBER DEALERS FEDERATION
- EXHIBIT P6 TRUE COPY OF THE G.A.R.7 RECEIPT DATED 19.03.2018 ISSUED BY THE 1ST RESPONDENT
- EXHIBIT P7 TRUE COPY OF THE LETTER ISSUED BY THE PETITIONER DATED 11.05.2018 TO THE 2ND RESPONDENT
- EXHIBIT P8 TRUE COPY OF THE LETTER ISSUED BY THE 2ND RESPONDENT DATED 20.08.2018 TO THE PETITIONER

**APPENDIX OF WP (C) 30284/2018**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S.AUGUST CINEMA (INDIA) PVT.LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV, IN
- EXHIBIT P2 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE M/S.AUGUST CINEMA (INDIA) PVT.LIMITED PUBLISHED IN THE LIST OF STRUCK OFF COMPANIES IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P3 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONERS PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF THE PRINTOUT OF THE MASTER DATA OF M/S.SANTHOSH SIVAN FILMS PRIVATE LIMITED PRINTED FROM THE WEBSITE WWW.MCA.GOV.IN DATED NIL.

**APPENDIX OF WP (C) 30374/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF BIO CURE HEALTH SCIENCES LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF MIR LIFESCIENCE PRIVATE LIMITED, PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF RUBBER-O-DYNAT INDIA PVT LTD, PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF MIR IFCR CLINICAL RESEARCH INSTITUTE PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P5 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2014 TO 31.10.2019.
- EXHIBIT P6 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2015 TO 31.10.2020
- EXHIBIT P7 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2016 TO 31.10.2021
- EXHIBIT P8 TRUE COPY OF THE STK-1 DATED 21.05.2018 ISSUED BY THE 3RD RESPONDENT TO THE PETITIONER.

**APPENDIX OF WP (C) 28116/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    THE TRUE COPY OF THE MASTER DATA OF THE COMPANY FROM THE PORTAL OF MCA REFLECTING THE COMPANY MASTER DATA.
- EXHIBIT P2                    THE TRUE COPY OF THE PRINTOUT OF THE COMPANY FRESH START SCHEME, 2020 VIDE CIRCULAR DATED 30.3.2020.
- EXHIBIT P3                    THE TRUE COPY OF THE PRINTOUT OF THE EXTENSION NOTIFICATION TO THE EXHIBIT P2 SCHEME FROM THE MCA VIDE CIRCULAR DATED 28.9.2020.
- EXHIBIT P4                    THE TRUE COPY OF THE JUDGEMENT OF HONOURABLE HIGH COURT OF KERALA IN WPC 6863 OF 2019 DATED 28.9.2020.

**APPENDIX OF WP (C) 31541/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    A TRUE COPY FROM THE RELEVANT PAGES  
FORM NO. STK -5 PUBLIC NOTICE DATED  
05.04.2017 ISSUED AND PUBLISHED BY THE  
2ND RESPONDENT ON THE MCA WEBSITE IN  
PURSUANT TO SUB- SECTION (1) AND SUB  
SECTION (4) OF SECTION 248 OF THE ACT  
READ WITH RULE 7 OF THE COMPANY RULES
- EXHIBIT P2                    A TRUE COPY FROM THE RELEVANT PAGES  
FORM NO. STK -5 PUBLIC NOTICE DATED  
16.06.2017 ISSUED AND PUBLISHED BY THE  
2ND RESPONDENT ON THE MCA WEBSITE UNDER  
SUB- SECTION 5 OF SECTION 248 OF THE  
ACT READ WITH RULE 9 OF THE COMPANY  
RULES
- EXHIBIT P3                    A TRUE COPY FROM THE RELEVANT PAGES OF  
THE LIST OF DIRECTORS ASSOCIATED WITH  
STRUCK OFF COMPANIES DRAWN UP BY THE  
2ND RESPONDENT AND PUBLISHED ON THE MCA  
WEBSITE
- EXHIBIT P4                    A TRUE COPY OF THE PRESS RELEASE ISSUED  
BY THE 1ST RESPONDENT ON 06.09.2017
- EXHIBIT P5                    A TRUE COPY OF THE SCREEN SHOT OF THE  
WEB PAGE OF THE MINISTRY OF CORPORATE  
AFFAIRS CONTAINING THE NOTICE SHOWING  
THE DISQUALIFIED DIRECTORS WILL BE NOT  
PERMITTED TO FILE/UPLOAD ANY  
FORMS/RETURNS
- EXHIBIT P6                    A TRUE COPY OF THE GENERAL CIRCULAR NO.  
08/2014 DATED 04.04.2014 ISSUED BY THE  
1ST RESPONDENT

**APPENDIX OF WP (C) 27696/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.PONNANAGATHDOI BUILDERS AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.DARSHANA COMMUNICATIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2017 TO 31.10.2022.

**APPENDIX OF WP (C) 27686/2019**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. METRO KURIES AND LOANS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW. MCA. GOV.IN.
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P4 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 3RD PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P5 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 4TH PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P6 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 5TH PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P7 TRUE PRINTOUT OF THE WEBPAGE OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 6TH PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P8 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 7TH PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.

**APPENDIX OF WP (C) 27693/2019**

PETITIONER'S EXHIBITS:

- EXHIBIT P1                    TRUE PRINTOUT OF THE WEBPAGE PRINTED  
FORM THE WEBSITE OF THE 2ND RESPONDENT  
REFLECTING THE DISQUALIFICATION OF THE  
PETITIONER FOR A CUMULATIVE PERIOD FROM  
01.11.2017 TO 31.10.2022.
- EXHIBIT P2                    TRUE COPY OF THE MASTER DATA NIL OF  
M/A. BROOKDALE HOLIDAYS PRIVATE LIMITED  
PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN.



**APPENDIX OF WP (C) 28774/2020**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S KANJOOR KURIES PRIVATE LIMITED  
PRINTED FROM THE WEBSITE OF  
WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S LOVE TELE CASTING COMPANY  
PRIVATE LIMITED PRINTED FROM THE  
WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S DIGITAL NUCLEUS NETWORK  
COMMUNICATIONS PRIVATE LIMITED PRINTED  
FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL  
OF M/S DIGITALNUCLEUS NETWROK  
COMMUNICATIONS PRIVATE LIMITED PRINTED  
FROM THE WEBSITE OF WWW.MCA.GOV.IN

**APPENDIX OF WP (C) 29010/2020**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.DWELLCON BUILDERS AND DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 1ST PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.
- EXHIBIT P3 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE 2ND PETITIONER FOR A CUMULATIVE PERIOD FROM 1.11.2018 TO 31.10.2023.

**APPENDIX OF WP (C) 28590/2019**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 TRUE PRINTOUT OF THE WEBPAGE PRINTED FROM THE WEBSITE OF THE 2ND RESPONDENT REFLECTING THE DISQUALIFICATION OF THE PETITIONER FOR A CUMULATIVE PERIOD FROM 01.11.2017 TO 31.10.2022.
- EXHIBIT P2 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.AGAPPE SOFTWARE TECHNOLOGIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTER DATA DATED NIL OF M/S.RBT METAL FORMING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

**RESPONDENTS' EXHIBITS:**

- EXHIBIT R3 A TRUE PHOTOCOPY OF THE NOTICE ISSUED TO M/S. AGAPPE SOFTWARE TECHNOLOGIES PRIVATE LIMITED
- EXHIBIT R3 B TRUE PHOTOCOPY OF THE NOTICE ISSUED TO THE PETITIONER
- EXHIBIT R3 C TRUE PHOTOCOPY OF THE FORM STK-5 PUBLISHED IN OFFICIAL GAZETTE ON 28.07.2018
- EXHIBIT R3 D TRUE PHOTOCOPY OF THE FORM STK-5A PUBLISHED IN VEW INDIAN EXPRESS DAILY
- EXHIBIT R3 E TRUE PHOTOCOPY OF THE STK-5A PUBLISHED IN MATHRUBHUMI DAILY
- EXHIBIT R3 F TRUE PHOTOCOPY OF THE FORM STK-7 PUBLISHED IN THE OFFICIAL GAZETTE DATED 29.09.2018
- EXHIBIT R3 G TRUE PHOTOCOPY OF THE COMPANIES (APPOINTMENT & QUALIFICATION OF DIRECTORS) RULES, 2014
- EXHIBIT R3 H TRUE PHOTOCOPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014)
- EXHIBIT R3 I TRUE PHOTOCOPY OF THE ORDER PASSED BY THE HON'BLE SUPREME COURT IN SLP NOS. 18693 TO 18703 OF 2018 DATED 06.08.2018

**APPENDIX OF WP (C) 32719/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF JOBSOMEGA TECHNICAL SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF OMEGA SERVICES AND CONSULTANTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF OSCON INDUSTRIAL SUPPLIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P4 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE IST RESPONDENT.
- EXHIBIT P5 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE IST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2015 TO 31.10.2020.

W.P.(C) Nos.21628/2020 & Connected cases

525

**APPENDIX OF WP (C) 32916/2018**

PETITIONER'S EXHIBITS:

EXHIBIT P1

TRUE COPY OF THE REPRESENTATION DATED  
22.2.2018.

**APPENDIX OF WP (C) 30533/2019**

PETITIONER'S EXHIBIT:

- |            |  |
|------------|--|
| EXHIBIT P1 | TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 05 MARCH 2010.   |
| EXHIBIT P2 | TRUE COPY OF THE MEMORANDUM OF ASSOCIATION AND ARTICLE OF ASSOCIATION OF THE 3RD RESPONDENT COMPANY.   |
| EXHIBIT P3 | COPY OF THE STRIKE OFF NOTICE DATED 25/04/2017 ISSUED BY THE 2ND RESPONDENT.   |
| EXHIBIT P4 | COPY OF THE RELEVANT PAGES OF THE STRIKE OFF ORDER DATED 16 JUNE 2017 SHOWING THE NAME OF THE 3RD RESPONDENT COMPANY AMONG OTHERS.   |
| EXHIBIT P5 | SCREENSHOT OF THE WEBPAGE OF MINISTRY OF CORPORATE AFFAIRS SHOWING THE LIST OF DISQUALIFIED DIRECTORS AND THE RELEVANT PAGES CONTAINING THE NAME OF THE PETITIONER AMONG OTHERS. |

**APPENDIX OF WP (C) 31949/2017**

**PETITIONERS' EXHIBITS:**

- EXHIBIT P1 COPY OF THE CERTIFICATE OF INCORPORATION OF THIRD RESPONDENT.
- EXHIBIT P2. COPY OF THE NOTIFICATION IN GAZETTE OF INDIA [EXTRA ORDINARY] PART II, SECTION 3 SUB SECTION [II] NO.2138, DATED 12.09.13.
- EXHIBIT P3. COPY OF THE NOTIFICATION BEARING NO.1213 DATED 6.6.14 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT.
- EXHIBIT P4. COPY OF THE NOTIFICATION AS PER GAZETTE OF INDIA [EXTRA ORDINARY] PART II SECTION 3 SUB SECTION [II] NO.774 DATED 27.3.14.
- EXHIBIT P5. COPY OF THE NOTIFICATION BEARING NO.2690 DATED 15.12.15 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P6. COPY OF THE NOTIFICATION BEARING NO. 109 DATED 14.1.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P7. COPY OF THE NOTIFICATION BEARING NO. 1220 DATED 18.5.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P8. COPY OF THE NOTIFICATION BEARING NO. 1340 DATED 1.6.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P9. COPY OF THE NOTIFICATION BEARING NO. 2213 DATED 9.9.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P10. COPY OF THE NOTIFICATION BEARING NO. 2889 DATED 07.12.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P11. COPY OF THE NOTIFICATION BEARING NO. 3051 DATED 27.12.16 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P12. COPY OF THE NOTIFICATION BEARING NO. 1050 DATED 13.4.17 PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013.
- EXHIBIT P13. COPY OF THE NOTIFICATION BEARING NO.2408 DATED 24.8.17.
- EXHIBIT P14. COPY OF THE PRINTOUT OF THE DRAFT OF THE NOTIFICATION DATED 20.09.17

- PUBLISHED UNDER SECTION 1 THE COMPANIES ACT 2013 BY THE 1ST RESPONDENT.
- EXHIBIT P15. COPY OF THE CHART SHOWING THE DATES OF APPOINTED DATES OF ENFORCEMENT OF THE PROVISIONS THEREIN IN THE ORDER OF SECTIONS OF THE COMPANIES ACT 2013.
- EXHIBIT P16. COPY OF THE PRINT OUT OF THE APPLICATION FILED IN FORM NO. STK 2 WITH 2ND RESPONDENT BY THE PETITIONERS.
- EXHIBIT P17. COPY OF THE RECEIPT FOR ACCEPTANCE OF EXHIBIT P16 APPLICATION BY THE 2ND RESPONDENT.
- EXHIBIT P18. COPY OF THE NOTICE DATED 30.3.17 ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P19. COPY OF THE RELEVANT PAGES OF THE ORDER APPEARED IN THE WEBSITE OF THE 2ND RESPONDENT BY WHICH THE PETITIONERS ARE DISQUALIFIED.
- EXHIBIT P20. COPY OF THE PRINT OUT OF PRESENT STATUS OF THE COMPANY AND ITS REQUEST AS PER EXHIBIT P16 AS PER THE WEBSITE OF THE 2ND RESPONDENT.



**APPENDIX OF WP (C) 33126/2017**

PETITIONERS 'EXHIBITS :

EXHIBIT P1	TRUE COPY OF THE CERTIFICATE OF INCORPORATION OF THIRD RESPONDENT
EXHIBIT P2	THE CHART SHOWING THE DATES OF APPOINTED DATES OF ENFORCEMENT OF THE PROVISIONS THEREIN IN THE ORDER OF SECTIONS OF THE COMPANIES ACT, 2013
EXHIBIT P3	TRUE COPY OF APPLICATION FILED BY THE PETITIONERS WITH THE 2ND RESPONDENT TO REMOVE THE COMPANY FROM ITS REGISTER UNDER SECTION 248(2) OF THE COMPANIES ACT, 2013
EXHIBIT P4	TRUE COPY OF THE RELEVANT PAGES OF DISQUALIFICATION ORDER PASSED AGAINST THE PETITIONERS BY THE 2ND RESPONDENT UNDER SECTION 164(2) OF THE COMPANIES ACT, 2013
ANNEXURE A	TRUE COPY OF THE ORDER DATED 6.8.2018 IN SLP (C) NO.18693-18703/18 OF THE APEX COURT.

RESPONDENTS EXHIBITS :

EXHIBIT R2 (A)	TRUE COPY OF THE FILING POSITION OF THE COMPANY
EXHIBIT R2 (B)	TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES 2014
EXHIBIT R2 (C)	TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME 2014.
EXHIBIT R2 (D)	TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 (CODS 2018)

**APPENDIX OF WP (C) 34847/2017**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 COPY OF THE FORM STK-2 FILED WITH REGISTRAR OF COMPANIES KERALA IN RESPECT OF VANRUB PRIVATE LIMITED (SRN NO.G43521947) ONLINE SUBMITTED ON 13/5/2017
- EXHIBIT P2 COPY OF FORM STK-2 FILED WITH REGISTRAR OF COMPANIES KERALA IN RESPECT OF JAYTEE RUBBER PRIVATE LIMITED (SRN NO. G4072569) ONLINE SUBMITTED ON 12/4/2017.
- EXHIBIT P3 A SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE LIST OF DIRECTORS DISQUALIFIED UNDER SECTION 164(2) (A) TOGETHER WITH THE RELEVANT PAGE CONTAINING THE NAMES OF THE PETITIONERS AMONGST OTHERS
- EXHIBIT P4 TRUE PHOTOCOPY OF THE LETTER DATED 23/9/2017 ISSUED BY 1ST PETITIONER TO 2ND RESPONDENT
- EXHIBIT P5 TRUE PHOTOCOPY FO THE LETTER DATED 23/9/2017 ISSUED BY 2ND PETITIONER TO 2ND RESPONDENT.
- EXHIBIT P6 TRUE PHOTOCOPY OF SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE.

**APPENDIX OF WP (C) 35810/2017**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1                    A TRUE COPY OF THE SPECIAL RESOLUTION DATED 29-03-2017 PASSED BY THE COMPANY FOR STRIKING OFF ITS NAME FROM THE RECORDS OF REGISTRAR OF COMPANIES.
- EXHIBIT P2                    A TRUE COPY OF THE BOARD RESOLUTION DATED 30-03-2017 PASSED BY THE COMPANY FOR STRIKING OFF ITS NAME FROM THE RECORDS OF REGISTRAR OF COMPANIES.
- EXHIBIT P3                    A TRUE COPY OF THE APPLICATION IN FORM STK-2 SUBMITTED TO RESPONDENT NO.2 FOR REMOVING THE COMPANY'S NAME FROM REGISTER OF COMPANIES.
- EXHIBIT P4                    A TRUE COPY OF CHALLAN IN G.A.R.7 FORM DATED 26-04-2017 SHOWING PAYMENT OF FEE PRESCRIBED FOR THE APPLICATION.
- EXHIBIT P5                    A TRUE COPY OF THE SCREEN CAPTURE IMAGE OF THE SEARCH RESULT ON THE WEBSITE MAINTAINED BY THE MINISTRY OF CORPORATE AFFAIRS SHOWING THE STATUS OF EXT.P3 APPLICATION.
- EXHIBIT P6                    A TRUE COPY OF THE RELEVANT PAGES OF THE LIST OF DIRECTORS QUALIFIED PUBLISHED BY THE 2ND RESPONDENT ON THE MCA WEBSITE FOR THE PERIOD 2014-19.
- EXHIBIT P7                    A TRUE COPY OF THE RELEVANT PAGES OF THE LIST OF DIRECTORS DISQUALIFIED PUBLISHED BY THE 2ND RESPONDENT ON THE MCA WEBSITE FOR THE PERIOD 2015-20.
- EXHIBIT P8                    A TRUE COPY OF THE RELEVANT PAGES OF THE LIST OF DIRECTORS QUALIFIED PUBLISHED BY THE 2ND RESPONDENT ON THE MCA WEBSITE FOR THE PERIOD 2016-21.
- EXHIBIT P9                    A TRUE COPY OF THE SCREEN SHOT OF THE RELEVANT WEB PAGE OF THE MINISTRY OF CORPORATE AFFAIRS CONTAINING THE NOTICE SHOWING THAT THE 'DISQUALIFIED' DIRECTORS WILL NOT BE PERMITTED TO FILE/UPLOAD ANY FORMS/RETURNS.
- EXHIBIT P10                  A TRUE COPY OF THE REPRESENTATION DATED 26-09-2017, DULY ACKNOWLEDGED BY THE OFFICE OF THE 2ND RESPONDENT.

RESPONDENTS EXHIBITS:

EXHIBIT R2 (A)	TRUE COPY OF THE DOCUMENT SHOWING FILING POSTED PETITIONER'S COMPANY DATED NIL.
EXHIBIT R2 (B)	TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES 2014 DATED 31.03.2014
EXHIBIT R2 (C)	TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME 2014 DATED 12.08.2014.
EXHIBIT R2 (D)	TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 DATED 29.12.2017.

**APPENDIX OF WP (C) 36410/2017**

PETITIONERS' EXHIBITS:

EXHIBIT P1	TRUE COPY OF FORM DIR 12 FILED BEFORE THE 2ND RESPONDENT
EXHIBIT P2	TRUE EXTRACT OF THE RELEVANT PORTION THE LIST OF DISQUALIFIED DIRECTORS AND COMPANIES PUBLISHED ON THE WEBSITE OF THE 2ND RESPONDENT
EXHIBIT P3	TRUE COPY OF A PRESS RELEASE DATED 12- 09-2017 ISSUED BY THE 1ST RESPONDENT

**APPENDIX OF WP (C) 36842/2018**

PETITIONERS' EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE DETAILS AS REVEALED FROM THE WEBSITE

EXHIBIT P2 TRUE COPY OF THE ORDER DATED 20.7.2018

EXHIBIT P3 TRUE COPY OF THE EXTRACT FROM THE WEBSITE AS REGARDS THE 1ST PETITIONER

EXHIBIT P4 TRUE COPY OF THE EXTRACT FROM THE WEBSITE AS REGARDS THE 2ND PETITIONER

RESPONDENTS EXHIBITS:

EXHIBIT R2 (A) TRUE COPY OF THE NOTICE IN FORM STK-1 AS PER REQUIREMENTS OF SECTION 248(1) READ WITH RULE 3 OF COMPANIES (REMOVAL OF NAMES OF COMPANIES FRIM REGISTER OF COMPANIES) RULES 2016

EXHIBIT R2 (B) TRUE COPY OF THE FORM NO.STK-5 SECTION 248 READ WITH RULE 7 OF COMPANIES (REMOVAL OF COMPANIES FROM THE REGISTER OF COMPANIES) RULES 2016

EXHIBIT R2 (C) TRUE COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A WAS MADE IN HINDU ENGLISH DAILY ON 10.05.2017

EXHIBIT R2 (D) TRUE COPY OF THE NEWSPAPER PUBLICATIONS IN FORM STK-5A WAS MADE IN MALAYALAM DAILY ON 11.05.2017 (MATHRUBHUMI)

EXHIBIT R2 (E) TRUE COPY OF THE FORM NO.STK-7 IN THE OFFICIAL GAZETTE DATED 15.07.2017

EXHIBIT R2 (F) TRUE COPY OF THE COMPANIES (APPOINTMENT AND QUALIFICATION OF DIRECTORS) RULES, 2014

EXHIBIT R2 (G) TRUE COPY OF THE COMPANY LAW SETTLEMENT SCHEME, 2014 (CLSS 2014) VIDE GENERAL CIRCULAR NO.34/2014

EXHIBIT R2 (H) TRUE COPY OF THE CONDONATION OF DELAY SCHEME 2018 (CODS-2018)

EXHIBIT R2 (I) TRUE COPY OF THE SLP NOS.18693 TO 18703 OF 2018 BEFORE THE APEX COURT, VIDE ORDER DATED 06.08.2018.

**APPENDIX OF WP (C) 38728/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF JOBSOMEGA TECHNICAL SERVICES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF W.W.W MCA.GOV. IN
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF SUUSREE ELECTRICAL SAFETY SYSTEMS COMPANY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF W.W.W MCA.GOV. IN
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. PADIYATH MEDIA (INDIA) LIMITED PRINTED FROM THE WEBSITE OF W.W.W.MCA.GOV. IN
- EXHIBIT P4 TRUE COPY OF THE MASTEERDATA DATED NIL OF M/S. CARE CONNECTIONS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA. GOV. IN
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S. KERALA LAW JOURNAL PVT LTD PRINTED FROM THE WEBSITE OF W.W.W MCA.GOV. IN
- EXHIBIT P6 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV. IN CONTAINING THE NAME OF THE M/S. JOBSOMEGA TECHNICAL SERVICES PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE W.W.W MCA.GOV. IN
- EXHIBIT P7 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV. IN CONTAINING THE NAME OF THE M/S. SUUSREE ELECTRICAL SAFETY SYSTEMS COMPANY PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WW.MCA.GOV. IN
- EXHIBIT P8 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01-11-2015 TO 31-10-2020

EXHIBIT P9

TRUE COPY OF THE RELEVANT WEBPAGE DATED  
NIL CONTAINING THE NAME OF THE  
PETITIONER PUBLISHED IN THE WEBSITE OF  
THE 1ST RESPONDENT DISQUALIFYING THE  
PETITIONER FROM 01-11-2015 TO 31-10-  
2020



**APPENDIX OF WP (C) 39365/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF GARDEN RICH HOLIDAY HOMES PVT.LTD. PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE M/S.GARDEN RICH HOLIDAY HOMES PVT LTD DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01.11.2015 TO 31.10.2020.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.LINK INDIA HOMES PVT.LID PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.LINK INDIA INFRASTRUCTURES AND PROJECTS PRIVATE LIMITED PRINTED FROM WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.IMPERIAL WAREHOUSING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.

**APPENDIX OF WP (C) 39345/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF GARDEN RICH HOLIDAY HOMES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF www.mca.gov.in
- EXHIBIT P2 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE www.mca.gov.in CONTAINING THE NAME OF M/S GARDEN RICH HODIDAY HOMES PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE www.mca.gov.in
- EXHIBIT P3 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 1.11.2015 TO 31.10.2020

RESPONDENTS EXHIBITS:

- EXHIBIT R2 (A) TRUE COPY OF THE NOTICE IN FORM STK-1 AS PER REQUIREMENTS OF SECTION 248(1) ISSUED TO THE COMPANY AND ITS 3 DIRECTORS ON 31.03.2017
- EXHIBIT R2 (B) TRUE COPY OF THE POSTAL RETURNS COVERS ADDRESSED TO GARDEN RICH HOLIDAY HOMES PVT. LTD. (COMPANY)
- EXHIBIT R2 (C) TRUE COPY OF THE POSTAL RETURNS COVERS TO SASIKALA PARAMESWARAN (DIRECTOR)
- EXHIBIT R2 (D) TRUE COPIES OF THE ACKNOWLEDGEMENT CARD ENDORSED TO BHANU VITTAPPA (PETITIONER)
- EXHIBIT R2 (E) TRUE COPY OF ACKNOWLEDGEMENT CARD TO GEORGE JOSEKUTTAN (OTHER DIRECTOR)
- EXHIBIT R2 (F) TRUE COPY OF FORM STK-5 DATED 13.05.2017
- EXHIBIT R2 (G) TRUE COPY OF NEWSPAPER PUBLICATIONS IN FORM STK-5A MADE IN ENGLISH DAILY 10.05.2017
- EXHIBIT R2 (H) TRUE COPY OF NEWSPAPER PUBLICATIONS IN FORM STK-5A MADE AND MALAYALAM DAILY ON 11.05.2017
- EXHIBIT R2 (I) TRUE COPY OF THE GAZETTE PUBLICATION IN

EXHIBIT R2 (J) FORM STK-7 DATED 15.07.2017  
TRUE COPY OF THE COMPANIES (APPOINTMENT  
AND QUALIFICATION OF DIRECTORS) RULES,  
2014 AND ENFORCED IT WITH EFFECT FROM  
01.04.2014.

EXHIBIT R2 (K) A TRUE COPY COMPANY LAW SETTLEMENT  
SCHEME, 2014 (CLSS2014) VIDE GENERAL  
CIRCULAR NO.34/2014

EXHIBIT R2 (L) TRUE COPY OF CODS-2018 SCHEME

EXHIBIT R2 (M) TRUE COPY OF THE ORDER IN SLP NOS.18693  
TO 18703 OF 2018 BEFORE THE APEX COURT.

**APPENDIX OF WP (C) 39371/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.GARDEN RICH HOLIDAY HOMES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P2 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.MANAKKAKADAVU PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.PINESTA BUILDERS AND DEVELOPMENTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P4 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.LINK INDIA HOMES PVT LTD PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P5 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.IMPERIAL HOMES (INDIA) PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P6 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.IMPERIAL FARMS AND RESORTS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P7 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.JOED FARMS AND PROPERTIES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P8 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.HEXA-TECH DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P9 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.PERFECT SQUARE HOSPITALITY AND REALTY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P10 TRUE COPY OF THE MASTERDATA DATED NIL OF M.S.HEXA-TECH REALTORS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P11 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.HIGH TIDE FARMS AND PROPERTIES PRIVATE LIMITED PRINTED FROM THE

- WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P12 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.EAST VENICE PROPERTY DEVELOPERS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P13 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.IDEAL DESIGN AND DISPLAY INDIA PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P14 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.IMPERIAL WAREHOUSING PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P15 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.EAST VENICE BUILDERS AND REALTORS PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P16 TRUE COPY OF THE MASTERDATA DATED NIL OF M/S.MYTHRII SMART VENTURES PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN.
- EXHIBIT P17 TRUE COPY OF THE PRINT OUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE M/S.GARDEN RICH HOLIDAY HOMES PVT.LTD. DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P18 TRUE COPY OF THE PRINTOUT OF THE RELEVANT PAGE PUBLISHED IN THE WEBSITE WWW.MCA.GOV.IN CONTAINING THE NAME OF THE M/S.MANAKKAKADAVU PROPERTIES PRIVATE LIMITED DATED NIL PRINTED FROM THE WEBSITE OF THE WWW.MCA.GOV.IN.
- EXHIBIT P19 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01/11/2015 TO 31/10/2020.
- EXHIBIT P20 TRUE COPY OF THE RELEVANT WEBPAGE DATED NIL CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE 1ST RESPONDENT DISQUALIFYING THE PETITIONER FROM 01/11/2015 TO 31/10/2020.

**APPENDIX OF WP (C) 39369/2018**

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF INCORPORATION DATED 6.3.1987 ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P2 TRUE PRINTOUT OF THE MASTER DATA OF M/S. VISAKH PRINTERS AND PUBLISHERS PRIVATE LIMITED DATED NIL PRINTED FROM THE SEBSITE WWW.MCA.GOV.IN.
- EXHIBIT P3 TRUE COPY OF THE MEMORANDUM OF ASSOCIATION DATED 6.2.1987 OF M/S. VISAKH PRINTERS AND PUBLISHERS PRIVATE LIMITED.
- EXHIBIT P3 TRUE COPY OF THE ARTICLES OF ASSOCIATION DATED 6.2.1987 OF M/S. VISAKH PRINTERS AND PUBLISHERS PRIVATE LIMITED.
- EXHIBIT P4 TRUE COPY OF THE DEATH CERTIFICATE DATED 12.10.2012 ISSUED BY THE THIRUVANANTHAPURAM CORPORATION.
- EXHIBIT P5 TRUE COPY OF FORM NO.STK 1 NOTICE DATED 17.5.2018 ISSUED BY THE 2ND RESPONDENT TO M/S. VISAKH PRINTERS AND PUBLISHERS PRIVATE LIMITED.
- EXHIBIT P6 TRUE COPY OF FORM NO.STK 1 NOTICE DATED 25.6.2018 ISSUED BY THE 2ND RESPONDENT TO LATE MR.M.S.MADHUSOODANAN.
- EXHIBIT P7 TRUE COPY OF FORM NO.STK 1 NOTICE DATED 25.6.2018 ISSUED BY THE 2ND RESPONDENT TO THE PETITIONER.
- EXHIBIT P8 TRUE COPY OF FORM NO.STK 1 NOTICE DATED 25.6.2018 ISSUED BY THE 2ND RESPONDENT TO VISAKH MADHUSOODANAN.
- EXHIBIT P9 TRUE COPY OF FORM NO.STK 1 NOTICE DATED 25.6.2018 ISSUED BY THE 2ND RESPONDENT TO JULIE MADHUSOODANAN.
- EXHIBIT P10 TRUE COPY OF THE LETTER DATED 17.7.2018 ISSUED BY THE PETITIONER TO THE 2ND RRESPONDENT.
- EXHIBIT P11 TRUE COPY OF THE SALE DEED NO.5363/1995 DATED 1.9.1995 REGISTERED BEFORE EDAPALLY S.R.O
- EXHIBIT P12 TRUE COPY OF THE SALE DEED NO.5147/1995 DATED 8.8.1995 REGISTERED BEFORE

EDAPPALLY S.R.O.  
EXHIBIT P13 TRUE COPY OF THE SALE DEED NO.5046/1995  
DATED 8.8.1995 REGISTERED BEFORE  
EDAPPALLY S.R.O.  
EXHIBIT P14 TRUE COPY OF THE SALE DEED NO.5362/1995  
DATED 1.9.1995 REGISTERED BEFORE  
EDAPPALLY S.R.O.

RESPONDENTS' EXHIBITS:

EXHIBIT R2 (a) TRUE COPY OF THE ANNUAL RETURN DATED  
18/7/2004 FOR THE YEAR 2003  
EXHIBIT R2 (b) TRUE COPY OF THE REPLY DATED 17/7/2018  
FILED BY THE PETITIONER BEFORE THE 2ND  
RESPONDENT  
EXHIBIT R2 (c) TRUE COPY OF THE REPLY DATED 15/8/2018  
FILED BY THE PETITIONER BEFORE THE 2ND  
RESPONDENT

**APPENDIX OF WP (C) 40504/2018**

**PETITIONER'S EXHIBITS:**

- EXHIBIT P1 TRUE COPY OF THE MASTERDATA DATED NILOF M/ ENNGEE COAL COMPANY PRIVATE LIMITED PRINTED FROM THE WEBSITE OF WWW.MCA.GOV.IN
- EXHIBIT P2 TRUE COPY OF RELEVANT PAGES OF FORM STK-5 DATED 13.04.2017 CONTAINING THE NAME OF THE M/S ENNGEE COAL COMPANY PRIVATE LIMITED PUBLISHED IN THE WEBSITE OF THE MINISTRY OIF CORPORATE AFFAIRS.
- EXHIBIT P3 TRUE COPY OF RELEVANT PAGES OF FORM STK-7 DATED 05.07.2017 CONTAINING THE NAME OF M/S ENNGEE COAL COMPANY PRIVATE LIMITED,PUBLISHED IN THE WEBSITE OF THE MIUNISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P4 TRUE COPY OF RELEVANT PAGE OF WEBPAGE CONTAINING THE NAME OF THE PETITIONER PUBLISHED IN THE WEBSITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- EXHIBIT P5 TRUE COPY OF THE SPICE FORM INC-32 DATED NIL
- EXHIBIT P6 TRUE COPY OF THE JAVASCRIPT WINDOW DISPLAY DATED NIL PRINTED FROM THE WEBSITE OF THE 1ST RESPONDENT.

**RESPONDENTS' EXHIBITS:**

- ANNEXURE R3 (A) TRUE COPY DIN DETAILS OF THE PETITIONER.



**APPENDIX OF WP (C) 41201/2018**

PETITIONERS' EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE CERTIFIED OF INCORPORATION OF THE DR.THOM'S LABORATORY, PRIVATE LIMITED ISSUED BY THE 2ND RESPONDENT.
- EXHIBIT P2 TRUE COPY OF THE RELEVANT PAGE, I.E. PAGE NO.63 THE LIST OF DISQUALIFIED DIRECTORS PUBLISHED BY THE 2ND RESPONDENT IN THE WEBSITE.
- EXHIBIT P3 TRUE COPY OF DIN STATUS OF THE 1ST PETITIONER PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA.
- EXHIBIT P4 TRUE COPY OF DIN STATUS OF THE 2ND PETITIONER PUBLISHED BY THE MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA.

RESPONDENTS EXHIBITS:

- EXHIBIT R2 (A) TRUE COPY OF THE NOTICE ISSUED TO M/S.HAMILTON RESIDENCY PVT.LTD.
- EXHIBIT R2 (B) TRUE COPY OF THE NOTICE ISSUED TO THE 1ST PETITIONER SRI.GEORGE KURIAKOSE
- EXHIBIT R2 (C) TRUE COPY OF THE A/D CARD RECEIVED FROM THE COMPANY
- EXHIBIT R2 (D) TRUE COPIES OF A/D CARD RECEIVED FROM THE PETITIONER SRI. GEROGE KURIAKOSE
- EXHIBIT R2 (E) TRUE COPY OF THE GAZETTE NOTIFICATION
- EXHIBIT R2 (F) TRUE COPY OF THE NEWSPAPER PUBLICATION IN NEW INDIAN EXPRESS DAILY DATED 23.06.2018
- EXHIBIT R2 (G) TRUE COPY OF THE NEWSPAPER PUBLICATION MATHRUBHUMI IN MALAYALAM DAILY DATED 24.06.2018
- EXHIBIT R2 (H) TRUE COPY OF THE GAZETTE PUBLICATION.

**APPENDIX OF WP (C) 41664/2018**

PETITIONERS' EXHIBITS:

EXHIBIT P1 COPY OF RELEVANT WEB PAGES OF MINISTRY OF CORPORATE AFFAIRS SHOWING THAT A LIST OF DIRECTORS DISQUALIFIED INCLUDING THE PETITIONERS

RESPONDENTS' EXHIBITS:

EXHIBIT R2 (A) TRUE COPY ORDER DATED 14.12.2018 OF NCLAT, NEW DELHI.

EXHIBIT R2 (B) TRUE COPY ORDER OF DATED 18.04.2017 OF NCLT, CHENNAI.